

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
O.A. No. 620/2022**

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

....APPLICANT(S)

VERSUS

STATE OF PUNJAB & ORS.

.....RESPONDENT(S)

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Dated: 04. 04. 2025**Filed by:**

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**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8, i.e.,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

I, Vinod Kumar Singh, aged about 48 years, S/o Late (Shri) Raj Behari Singh, currently working as 'Scientist F' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), do solemnly affirm and declare as under: -

1. That I am, the above-named Deponent, authorized and well conversant with the facts and circumstances of the present case and thus competent to depose as under:
2. That, the original application has been filed before the Hon'ble National Green Tribunal (hereinafter referred to as '**Hon'ble Tribunal**) for violation of environmental norms in handling of carbon and hazardous waste with prayer for taking appropriate steps for saving the lives of the labourers and protection and improvement of the environment, as observed by the Tribunal in its order dated

24.11.2023.

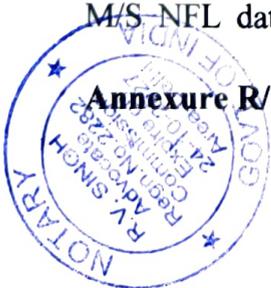


Vinod Kumar Singh

(डा. विनोद कुमार सिंह)
(Dr. Vinod Kumar Singh)
शैक्षणिक 'एफ' / Scientist 'F'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

3. That, in view of the above the answering respondent i.e., Ministry of Environment, Forest and Climate Change were impleaded in the present matter, regarding storage/disposal of carbon slurry which now falls under the definition of hazardous waste.
4. It is submitted that the answering respondent has filed its reply affidavit dated 02.02.2024 and 15.01.2025 in terms of the directions passed by the Hon'ble Tribunal.
5. It is further submitted that M/s NFL Bhatinda (Respondent no.4) has been directed by the answering respondent vide letter dated 12.12.2024 to submit an action plan for the disposal of carbon slurry to the Ministry. Moreover, M/s NFL Bhatinda has also been directed to submit the (i) Clarification (ii) Action Taken Report and (iii) Action Plan with respect to the non-complied EC conditions and disposal of remaining carbon slurry (i.e. 33,853.14 MT) within next 30 days from 12.12.2024.
6. It is to be stated that M/s NFL Bhatinda has submitted its Action Taken Report dated 09.01.2025, 10.01.2025 & 11.01.2025 submitting the Action Plan for disposal of remaining carbon Slurry. Copy of Action Taken Report Submitted by M/S NFL dated 09.01.2025, 10.01.2025 & 11.01.2025 is annexed herein as

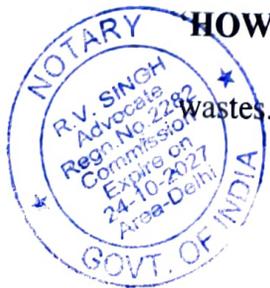
Annexure R/1 [COLLY]



(डा. विनोद कुमार सिंह)
 (Dr. Vinod Kumar Singh)
 वैज्ञानिक, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Min. of Environment, Forest and Climate Change
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi

7. The answering respondent pursuant to the same has issued a letter dated 19.02.2025 to the Chandigarh, Regional Office, MoEF&CC to verify the facts of the response submitted by M/s NFL Bhatinda. Copy of Letter dated 19.02.2025 to Regional Office, Chandigarh, MoEF&CC is annexed herein as **Annexure R/2**.
8. It is pertinent to mention that the Hon'ble Tribunal *vide* order dated 06.03.2025 has sought response from the answering respondent on the following aspects:
- (i) whether categorization of carbon slurry as hazardous waste needs any review for its exclusion in view of submissions made by respondents no. 4 and 6 regarding carbon slurry not having adversarial environmental impact;
- (ii) if not, then whether any public undertaking/corporation can prolong storage of carbon slurry categorized as hazardous waste by undertaking sale of the same through public auction for generating revenue instead of ensuring early disposal by exploring all possible alternatives and
- (iii) whether any public undertaking/corporation which indulges in prolonged storage of hazardous waste is entitled to any preferential treatment as compared to other corporate entities or needs to be subjected to exemplary penalties/prosecution for violation of environmental laws.
9. It is submitted that Schedule I of the Hazardous and Other Waste Management and Transboundary Rules, 2016 amended up to date (hereinafter referred to as

HOWM Rules, 2016') mentions the Lists of Processes generating hazardous wastes. That, the note mentioned under the said Schedule states that "The

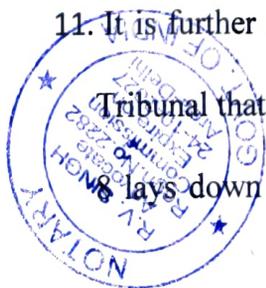


(Dr. Vinod Kumar Singh)
 वैज्ञानिक 'एफ'/Scientist 'F'
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Min. of Environment, Forest & Climate Change
 भारत सरकार, नई दिल्ली
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inclusion of wastes contained in this Schedule does not preclude the use of Schedule II to demonstrate that the waste is not hazardous. In case of dispute, the matter would be referred to the Technical Review Committee constituted by Ministry of Environment, Forest and Climate Change.”

10. It is further submitted that the answering respondent has constituted a Technical Review Committee (TRC) and the query raised by the Hon'ble Tribunal has already been dealt by the TRC in the meeting held on 17th November 2021. The Agenda 1.5 which was raised by M/s National Fertilizers Limited – Seeking Clarification with respect to Carbon Slurry lying in the Ponds is a by product and not a waste. That, during the meeting the representative of CPCB informed that as per the analysis carried out by the CPCB, the Carbon Slurry lying at NFL Bathinda and Panipat are hazardous in nature. The committee therefore recommended that applicant may approach to CPCB for utilization of Hazardous waste under Rule 9 of HOWM Rules, 2016. The Copy of the Decision of MoEF&CC with respect to the clarifications sought under HOWM Rules, 2016 & Copy of Letter dated 11.01.2022 is annexed herein as **Annexure R/3 [COLLY]**.

11. It is further submitted in response to query (ii) and (iii) raised by the Hon'ble Tribunal that the HOWM Rules, 2016 as amended from time to time under Rule 9 lays down the provision for “Storage of hazardous and other wastes” which



(सह) 30 (डॉ. विनोद कुमार सिंह)
 (Dr. Vinod Kumar Singh)
 पर्यावरण, वन एवं जल संसाधन विभाग
 Min. of Environment, Forest and Climate Change
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi

stipulates a store period of not exceeding ninety days and SPCBs/PCCs may extend the said period of 90 days in the following conditions:

- i. small generators (between five to ten tonnes per annum) up to one hundred and eighty days of their annual capacity and small generators (less than five tons per annum) up to three hundred and sixty five days of their annual capacity; [amended *vide notification G.S.R. 177(E) dated 12.03.2024*].
Copy of Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2024 is annexed herein as **Annexure R/4**.
- ii. actual users and disposal facility operators up to one hundred and eighty days of their annual capacity,
- iii. occupiers who do not have access to any treatment, storage, disposal facility in the concerned State; or
- iv. the waste which needs to be specifically stored for development of a process for its recycling, recovery, pre-processing, co-processing or utilisation;
- v. in any other case, on justifiable grounds up to one hundred and eighty days.

12. It is further submitted that as per Rule 23 of HOWM Rules, 2016, the occupier, importer or exporter and operator of the disposal facility shall be liable for all damages caused to the environment or third party due to improper handling and management of the hazardous and other waste. That under the said Rules, the occupier and the operator of the disposal facility is liable to pay financial penalties




(Dr.)
पर्यावरण, वन एवं जल विभाग
Min. of Enviro
भारत
Govt. of India, Delhi

as levied for any violation of the provisions under these rules by the concerned SPCB/PCC with prior approval from CPCB. Further, the HOWM Rules, 2016 do not outlines any provision for exemption to the Occupier. Importer/exporter or Disposal facility for the Rules related to indefinite Storage and Liability as specified above.

13. That in view of the aforementioned facts and circumstances, it is most respectfully prayed that this Hon'ble Court may graciously be pleased to pass such other order and further order(s) as this Hon'ble Court may deem fit and necessary in the interest of justice.

[Signature]
I Identified the deponent/executant who has signed in my presence.

[Signature]
DEPONENT
(डा. विनोद कुमार सिंह)
(Dr. Vinod Kumar Singh)
वैज्ञानिक 'एफ' / Scientist 'F'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

VERIFICATION

Verified at _____ on this **4 APR 2025** day of _____, 2025 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and nothing material has been concealed there from.



Solemnly affirmed before me read over & explained to the deponent.

[Signature]
Notary Public, Delhi

[Signature]
DEPONENT
(डा. विनोद कुमार सिंह)
(Dr. Vinod Kumar Singh)
वैज्ञानिक 'एफ' / Scientist 'F'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

4 APR 2025

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

पानीपत इकाई: गोहाना रोड, पानीपत-132106(हरियाणा)

दूरभाष: 0180-2652481

फैक्स: 0180-2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat-132106 (Haryana)

Phone: 0180-2652481

Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

एन.एफ.एल./पी.टी./टी.एस.पी.ई./

09.01.2025

To

Sh. Pankaj Verma, Scientist E

Indira Paryayaran Bhavan

JorBagh Road, Aliganj

New Delhi 110003

ASO (Company)

Subject: Non- Compliances observed w.r.t project "Changeover of Feedstock from Fuel oil/LSHS to R-LNG for existing Ammonia Plant at NFL Panipat, Haryana by M/s National Fertilizers Limited."

Respected Sir/ Madam,

This has reference to your letter F. No IA-L-11011/61/2024-IA-1 dated 12.12.2024.

Pointwise reply is as under:

1. The details of Corporate Responsibility for Environmental Protection (CREP) for fertilizer industries and its implementation status has not been submitted yet (Specific Condition: ii)

The details of CREP for fertilizer industry action points regarding waste water, air pollution and solid waste management are being complied with. Six-monthly compliance reports for CREP are regularly submitted to MoEF&CC. Refer Annexure-I at CP 1 to 7 for sample report. Also ambient air monitoring, groundwater, and effluent treatment plant reports are being sent to HARYANA STATE POLLUTION CONTROL BOARD RO on monthly/quarterly basis. Refer Annexure-II at CP 8 to 10 for sample report.

2. The greenbelt with more native tree species has not been planted. Local forest department has not been approached yet for developing the green belt (Specific Condition: vii).

Local forest department was approached in past and study was carried out by them. Sample data related to Trees /Plants done by Forest Deptt Panipat is enclosed as Annexure-III at -CP 11 to 13

Tree plantation has also been done from time to time in township area as well as factory area with the support of local forest department. Till now about 2,00,000 saplings of various species including native have been planted (Neem, Banyan, Peepal, Ashoka, Gulmohar, Eucalyptus etc). Sample Photographs of green belt are placed as Annexure-IV at CP 14 to 20

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Corporate Office : A-11, Sector -24, Noida-201301 (UP), Tel.:0120-2412383, Fax: 0120-2412384

पंजीकृत कार्यालय स्कोप कॉम्प्लेक्स, कोर-III, 7 इन्स्टीच्युशनल एरिया, लोधी रोड नई दिल्ली -110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

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Communication made with officials of forest department are enclosed as sample and are placed as Annexure V at CP 21 to 29.

3. The details of occupational health surveillance of the workers has not been submitted (Specific Condition: vii).

Occupational health surveillance of employees including contract labours is being carried out periodically as per norms. Relevant records of these health surveillance activities are maintained in the NFL Hospital. Sample record is placed as Annexure-VI at CP 30 to 32

4. Additional air monitoring stations at the site have not been installed yet. Existing station has not been reviewed by the State Pollution Control Board (SPCB) (General Condition iv).

NFL Panipat has three ambient air quality monitoring stations installed near the Admin Building, Fire Station, and Coal Handling area, strategically placed each at angle of 120 degree to cover all directions which is being reviewed by HARYANA STATE POLLUTION CONTROL BOARD. Monthly Inspection of these is done as per standard procedure. Sample Monthly Report submitted to RO HARYANA STATE POLLUTION CONTROL BOARD is placed as Annexure VII at CP-33

5. The details of fugitive emissions and its control measures has not been submitted yet (General condition: viii)

NFL Panipat has a proactive Leak Detection and Repair Programme (LDR) in place to identify and repair leakages from process equipment such as pumps, compressor seals, flanges, and drains. The LDR monitoring includes audio (sound), visual (e.g., liquid drip, mist, cloud, ice), and odor (smell) inspections during plant rounds conducted by process operators in every shift using the Look, Listen, and Feel (LLF) method. Any identified leaks are immediately repaired through the work permit system. Additionally, vulnerable points are periodically monitored using the soap bubble test and gas detectors to detect fugitive emissions. Corrective actions are promptly undertaken to eliminate any identified sources of emissions. Sample Report of LLF is placed as Annexure VIII at CP 34 to 36

The additional tier of the safe guard in place to proactively monitor the emissions is availability of the field gas detectors which are installed at the strategic location around the potential sources of the leakages inside plant. These detectors are designed to sense the even minor LOPC (loss of the process containment) scenario and display the reading of the atmospheric emission value in DCS panel.

Regular monitoring of fugitive emissions is being done and sample report is placed as Annexure IX at CP 37 to 40

6. Ash management has not been complied with to manage the ash stored at the site (General condition ix)

Fly ash generated is utilized in an environmentally sustainable manner. The primary avenues for utilization include supplying fly ash to nearby cement industries. As on date M/s Ultratech Cement is lifting fly ash from NFL Panipat. Documentation of fly

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Regd. Office: Scope complex, Core-III,7, Institutional Area, Lodhi Road, New Delhi: 110003, Tel.: 011-24361252, Fax: 011-24361553

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ash dispatch, including quantities and recipients, is maintained. Work order issued to M/s Ultra Tech is enclosed as Annexure X at CP 41 to 47

Pond Ash Management:

Pond ash is stored in designated ash ponds. Regular inspections of ash ponds are conducted to ensure structural integrity and compliance with environmental norms. Presently Pond ash is being lifted by (M/s Mahalaxmi Fly ash Products, Dahar) as per government guidelines. Work order issued to M/s Maha laxmi is enclosed as Annexure XI at CP 48 to 50

Presently as per latest guidelines placed at CP-51 to 56, process of E-auction has been initiated for disposal of ash. Approval of same is placed as Annexure XII at CP 57

Yearly compliance report, including updates on fly ash and pond ash management, are submitted to MoEF & CC. same is placed as Annexure XIII at CP 58 to 61

7. Rain water pits and storage tanks have not been cleaned regularly and maintained properly (General condition: xii).

The rainwater pits at NFL Panipat are cleaned as part of a systematic maintenance schedule, with a frequency of once every two years. The last scheduled cleaning was completed during April 2023. However during the last ATA in Sept 2024 all the rain water pits have been inspected and necessary cleaning was done. As per the established schedule, the next cleaning of rainwater pits is planned for April 2025. Sample cleaning record is placed as Annexure XIV at CP-62

8. The details of eco- developmental measures including community welfare measures undertaken in the project area for the overall improvement of the environment has not been submitted (General Condition: xiii).

NFL Panipat has undertaken various eco developmental activities as part of its commitment to environmental sustainability and community welfare. Few of these initiatives include:

- **Solar Lighting:** Installation of 50 solar streetlights in collaboration with DRDA (HAREDA), Panipat, to promote renewable energy usage. WO placed at CP-117 to 123
- **Bio-Toilets Construction:** Construction of 8 bio-toilets in government schools at Diwana and Goela Khurd villages, enhancing sanitation facilities. WO placed at CP-106-110
- **Solar Rooftop Panels:** Installation of 2KW and 5KW solar rooftop panels in various locations, including nearby 12 government schools, to encourage solar energy adoption. Approval note placed at CP-88 to 93 and 102 to 104,
- As part of its eco-development initiatives, NFL Panipat is implementing solar power installations across key facilities, integrating sustainable energy solutions into its infrastructure. This includes roof-top and shed-mounted solar systems with capacities ranging from 10 kWp to 300 kWp, strategically planned at different locations such as the Satkar Guest House, Admin Building, Canteen, Fertilizer Club, and Technical Building. These systems will be connected to substations or local AC Distribution Boards (ACDBs) using energy-efficient power and control cables, with necessary modifications to existing panels to support net metering. By harnessing renewable energy, this project aims to reduce the environmental footprint and contribute to a greener, more sustainable future for NFL Panipat. Parties have been

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pre-qualified and we are about to issue the tender. Details of the solar installation is placed opposite at CP-105

- Rainwater Harvesting: Implementation of a water harvesting system in the government school at Sewah, aiding groundwater recharge. WO placed at CP-94 to 111
- Distribution of Jute bags to promote "NO PLASTIC"- Sample photographs placed at CP-64
- Awareness programs on water conservation via pamphlet distribution, display of banners, publishing articles and communication through email. Sample photographs placed at CP-69 to 73 and CP 80.
- Tree Plantation in the factory and Township premises. Sample photographs placed at CP-63
- Awareness Program on Energy Conservation through lectures and Quiz- Sample photographs Placed at CP-66,67 and 74 to 80

These initiatives underline NFL Panipat's proactive role in environmental protection, renewable energy promotion, and community welfare.

Sample photographs placed as Annexure XV at CP 63-80

Sample work orders placed as Annexure XVI at CP 81 to 123

9. The details of environmental protection measures and safeguards implemented as proposed in the CSR/EMP report has not been submitted. (General Condition: xiv).

NFL Panipat has consistently implemented various environmental protection measures and safeguards as outlined in its CSR/EMP (Corporate Social Responsibility/Environmental Management Plan) report. These include:

Air Quality Monitoring: Regular monitoring of ambient air quality through three strategically placed monitoring stations, with reports submitted to the Haryana State Pollution Control Board (HARYANA STATE POLLUTION CONTROL BOARD). Sample report placed at CP-33

Fugitive Emission Control: Implementation of a Leak Detection and Repair (LDR) program, using proactive methods like audio, visual, and odor inspections, soap bubble testing, and periodic gas detector monitoring to mitigate emissions. Sample report is placed as Annexure IX at CP 37 to 40

Water Resource Management: Installation of rainwater harvesting systems at multiple locations, contributing to groundwater recharge. Cleaning schedules for rainwater pits are maintained as per a biennial plan. Sample WO is placed at CP-81 to 85. Sample cleaning record is placed as Annexure XIV at CP-62

Urban Cleanliness Initiatives: Cleaning of underpasses in Panipat city and fixing tiles under the Swachh Bharat Mission to improve urban hygiene and aesthetics. CP-137-141

Construction of drinking water tanks and provision of drinking water coolers/RO in schools to ensure access to clean water. Sample WO placed at CP-160-171

Energy Conservation: Installation of solar rooftop panels in nearby government schools and public spaces to promote renewable energy use. Sample note placed at CP-102-104

Sanitation Initiatives: Construction of bio-toilets and cleaning of underpasses under the Swachh Bharat Mission to enhance public hygiene and infrastructure. Sample WO placed at CP-131 to 141

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Regd. Office: Scope complex, Core-III,7, Institutional Area, Lodhi Road, New Delhi: 110003, Tel.: 011-24361252, Fax: 011-24361553

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Community Development: Activities like installing drinking water facilities and solar streetlights in villages, supporting local sustainability efforts. Sample PO placed at CP-129,130, 148 to 152

Waste Management: Compliance with fly ash utilization norms and efforts to dispose pond ash effectively as per statutory requirements. Sample compliance report placed as Annexure XIII at CP 58 to 61.

Biodiversity Enhancement: Greenbelt development activities, including engagement with the local forest department for plantation of native tree species. Sample Photographs of green belt are placed as Annexure-IV at CP 14 to 20

These measures showcase NFL Panipat's commitment to sustainable operations and compliance with environmental regulations. Documentation and photographic evidence of these initiatives have been maintained for submission to the Ministry of Environment, Forest, and Climate Change (MoEF&CC).

CSR activities at NFL Panipat commenced in FY 2010-11. Year-wise details of CSR activities, including budget utilization are attached as Annexure XVII at CP 124 to 128

10. The full-fledged laboratory facilities in environment management cell was not observed at the site (General Condition: xv).

NFL Panipat Laboratory is fully equipped with state-of-the-art instruments for environmental analysis. NABL Accreditation certification for the Central Laboratory, Panipat, along with sample photographic evidence of the facilities, is attached as Annexure XVIII at CP 179-181. Achieving NABL accreditation is a feather in the cap for NFL, showcasing its commitment to world-class standards despite being an in-house laboratory within a PSU. It ensures the highest level of reliability, accuracy, and quality in testing and calibration processes. This milestone strengthens NFL's credibility and highlights its dedication to excellence and sustainability in operations.

11. The details of funds earmarked for implementing the conditions stipulated by MoEF&CC as well as the State Govt. has not been submitted yet.

NFL Panipat has allocated and utilized funds for fulfilling the conditions stipulated by the Ministry of Environment, Forest, and Climate Change (MoEF&CC) and the State Government. These include the following:

Greenbelt Development: Financial resources have been dedicated to plantation activities and engagement with the local forest department to ensure compliance with greenbelt coverage requirements.

Rainwater Harvesting: Investments have been made in the installation and maintenance of rainwater harvesting systems across multiple locations within the plant and nearby community areas.

Waste Management & Environmental Monitoring and Compliance: Funds have been allocated for setting up and maintaining laboratory equipment accredited by NABL for comprehensive environmental analysis and for maintaining the condition of water through Effluent treatment plant.

Funds earmarked for these activities was Rs. 268.94 Lakhs (Cost Accounting Record for ETP is placed at CP 226 to 227).

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Action plan for disposal of remaining carbon slurry (119375.35 MT)

NFL Panipat started its commercial production in the year 1979 where it used Fuel Oil ('FO') / Low Sulphur Heavy Stock ('LSHS') as feedstock for the production of Urea from 1979 till November, 2012. The Plant was based on the partial oxidation of FO by the Shell Gasification process with the help of oxygen and steam at 55 kg/cm² at a temperature of 1,350 degrees Celsius. During the partial oxidation of FO, which is an energy-intensive process, carbon is generated due to inevitable thermal cracking. The carbon so generated was removed from the raw gas by water and collected in a carbon separator called 'Carbon Slurry', a mixture of carbon and water.

In an endeavor to keep pace with clean technology and with a commitment to sustainable development, NFL Panipat plant was restructured in November, 2012 after heavy investments. The feedstock was replaced from LSHS to Natural Gas, which not only reduced the specific energy per metric tonnes ('MT') of urea but also lowered the carbon footprint. Therefore, it is pertinent to point out that no carbon slurry has been generated by the Appellant since the year 2012.

The carbon slurry generated at the Unit until 2012 was in a soft solid / solid form. The slurry mainly contains carbon, moisture and some residue. At ambient conditions, the carbon slurry does not react with environmental factors

On 04.04.2016, the Government of India notified the HWM Rules, 2016, as amended, for the safe and environmentally sound regulation and management of hazardous and other wastes. The Rules lay down the provisions for storage, packaging, transportation, recycling, utilization, pre-processing, co-processing, treatment, import, export, offering for sale, transfer or disposal etc. of the hazardous and other wastes. In a nutshell, the HWM Rules, 2016 regulate the entire spectrum of hazardous material from production till disposal.

The carbon residue (slurry) from production of nitrogenous and complex fertilizers has been categorized as Hazardous Waste under 18.2 of Schedule-1 of HWM Rules, 2016. It is reiterated that NFL Panipat has discontinued the generation of carbon slurry as part of their operational practices as aforementioned and the storage and disposal of the slurry generated prior to 2012 is being done in line with the HWM Rules, 2016 and other regulations of the Government of India.

Since the notification of the said Rules, unit has been following the required rules, regulations, etc. for safe and environmentally sound management of carbon slurry at its Unit.

The carbon slurry ponds are brick lined with High-Density Polyethylene (HDPE) which is excellent in its durability, flexibility, impermeability. HDPE is highly resistant to environment conditions and is widely used for manufacture of chemical tanks.

To prevent any leaks or spillage from the ponds, the dyke walls / earthen embankments are raised by 2.4 metres from the carbon slurry storage level, and the average depth of the carbon slurry ponds is approximately 6 metres. Furthermore, the dyke walls around the carbon slurry ponds are surrounded by trees.

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The aforementioned carbon slurry ponds are built at a considerable distance from human settlement to prevent any hazards while loading and unloading. To ensure further safety, fencing has been done around the carbon slurry ponds and security guard(s) with proper gear and training have been posted.

In order to dispose of the carbon slurry in timely and prompt manner, NFL Panipat has taken the following steps:

1. Metal Scrap Trade Corporation Limited, a public sector undertaking under the Ministry of Steel, Government of India (hereinafter referred to as "MSTC") was appointed for the disposal of carbon slurry through tendering process. It is pertinent to point out that disposal of all hazardous waste material is to be done through the MSTC Online Portal only.

Thereafter, the E-auction dated 02.03 .2020, was conducted on behalf of NFL Panipat and only two (2) bidders participated for the lifting of carbon slurry stored at the Unit. The bid placed by M/s Shubham Sales Co., Rohtak, was accepted and subsequently the Acceptance Letter, dated 30.11.2020, was issued through MSTC.

Before the issuance of the Acceptance Letter, dated 30.11.2020, NFL Panipat fulfilled all the compliances as mandated under the said Rules for disposal of hazardous waste. Following documents were obtained from M/s Shubham sales and Haryana State Pollution Control Board (hereinafter referred to as "HARYANA STATE POLLUTION CONTROL BOARD") and verified their authenticity:

- I. authorisation cum passbook from the Haryana SPCB;
- II. authorisation for collection, transportation and utilisation of Carbon slurry from NFL Panipat Unit from the HARYANA STATE POLLUTION CONTROL BOARD
- III. valid Consent to Operate ("CTO") for both air and water, from HARYANA STATE POLLUTION CONTROL BOARD.

Thereafter, after several delay(s) due to the outbreak of the Covid-19 pandemic and settlement of litigation disputes, a Fresh Delivery Order dated 15.12.2023 was issued to M/s Shubham sales. Placed at CP-182

2. In mean time being proactive, wrote multiple emails to M/s CCIL - 13.02.2023, 16.03.2023 , 20.05.2024 & 20.9.2024 requesting them to confirm whether they are authorized by the Pollution Control Board for collection, transportation and utilization of carbon slurry. However, till date no response has been received. Copy of the emails, sent to M/s CCIL are placed at CP-183-185
3. As per the notification from Ministry of Environment and Forests (MoEF), disposal of carbon slurry is to be as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and as per the Central Pollution Control Board Guidelines, 2017 (for pre-processing and co-processing of Hazardous and other wastes in cement plant). Under these guidelines, there are a few cement industries that can use carbon slurry in kilns (for processing). Keeping this in mind, NFL Panipat vide email dated 16.03.2023, approached M/s Shree Cement, requesting them

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to confirm whether carbon is being utilised in their industry or not. In Reply to this email, M/s Shree Cement vide email dated, 16.03.2023, requested NFL to provide sample of: (i) 10 kg carbon slurry for test analysis; and (ii) dry fly ash. In addition to the Reply by M/s Shree Cement, NFL Panipat vide email dated, 16.03.2024, requested M/s Shree Cement for setting up a meeting on 17.03.2023. However, no response was received.

Thereafter, vide email dated 20.05.2023, M/s Shree Cement was approached again, requesting them to respond to the email dated 16.03.2023. In Reply to this email, M/s Shree Cement vide email dated, 20.05.2023, duly set up a meeting. However, these efforts put in by NFL Panipat to get M/s Shree Cement on board, went down the drain.

Copy of the emails, exchanged between NFL Panipat and M/s Shree Cement, is attached herewith and placed at CP-186 to 188

4. In the meanwhile, on 22.05.2023, NFL Panipat with a proactive approach also wrote emails to: (i) M/s ACC Limited; (ii) M/s India Cements; (iii) M/s Zuari Cement Limited; (iv) M/s Sagar Cements Limited; (v) M/s Anjani Portland Cement Limited; and (vi) M/s NCL Industries (cement division); requesting them to confirm whether they are authorised by the Pollution Control Board for utilization of carbon slurry. Reminder was again sent on 20.9.2024. However, till date no response has been received.

Copy of the emails, sent to the cement industries, is attached herewith at CP 189-204.

5. Thereafter, NFL panipat wrote emails to: (i) Uttar Pradesh Pollution Control Board - 30.01.2023; (ii) Madhya Pradesh Pollution Control Board - 31.01.2023; and (iii) Gujarat Pollution Control Board - 30.01.2023; requesting the Boards to list out the parties who have been issued the authorisation for collection, transportation and utilisation of carbon slurry.

In order to follow up with these above-mentioned Pollution Control Boards, on 16.03.2023 another email was sent requesting the Boards to list out the parties. However, till date no response has been received.

Copy of the emails, sent to the Pollution Control Boards, is attached herewith at CP-205 to 207

The following measures have been adopted by NFL to ensure the safe lifting of carbon slurry from its Ponds in compliance with the said Rules :

- Before loading of the carbon slurry, it is ensured that only closed container type vehicles shall be deputed for transporting the slurry.
- It is ensured that the suitable sticker or label containing the emergency numbers in case of spillage of Hazardous Waste Material shall be affixed to the above vehicle.
- NFL Panipat has completed the construction of Entry and Exit Gates, the area have been covered with fencing along with the installation of CCTV cameras around

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loading area keeping in view of the safety concerns for smooth lifting and transportation of the Carbon Slurry.



6. After issuance of fresh delivery order dated 15.12.2023, NFL Panipat wrote an email dated, 02.02.2024, M/s Shubham sales, clarifying that they have completed the construction of entry and exit gates from carbon slurry ponds at its unit. Further, the area has been covered with fencing along with the installation of CCTV cameras around the loading area, keeping in mind the safety concerns for smooth lifting and transportation of the carbon slurry. The NFL Panipat also requested M/s Shubham sales to provide: (i) the list of vehicles with registration number which shall be used by them for lifting of carbon slurry; and (ii) scheduled timeline for lifting of carbon slurry.
7. M/s Shubham sales vide email dated, 18.04.2024 requested NFL Panipat the following: (i) designated area for placement of trucks and billing on all days of the month; (ii) improvement in billing software; (iii) 3 phase electricity supply (to be noted: M/s Shubham sales undertakes to pay the monthly bills for the usage, for running of tubewell); and (iv) allow mechanical screening and packaging machine for separation of carbon from high ash mixed material. In Reply to this email, the NFL Panipat vide email dated, 30.04.2024, clarified that: (i) placement of trucks and billing on all days of the month will be allowed, provided that the Shubham sales intimates the NFL Panipat one day in advance so that necessary manpower can be arranged; (ii) the billing software is working normally but in case any issue arises, the same will be resolved expeditiously; (iii) 3 phase electricity supply will be provided; (iv) mechanical screening and packaging machine may be allowed (to be noted: this will only be allowed, provided Shubham sales guarantees to lift the entire quantity of carbon slurry by 31.03.2025); and (v) requested Shubham sales to deploy more trucks on a daily basis to expedite lifting.
8. Despite these above-mentioned approvals given by NFL Panipat, there were still discrepancies on part of M/s Shubham sales relating to: (i) deployment of less trucks on a daily basis; (ii) lifting of carbon slurry on a very slow-pace; These discrepancies were communicated to the M/s Shubham sales through various emails and letters. Sample Copies of the emails & letters, sent are placed at CP 208-220
9. Thereafter, NFL Panipat wrote letter dated 10.09.2024, requesting HARYANA STATE POLLUTION CONTROL BOARD, to provide an upto date list of Licensed Contractors, registered with them who in turn could assist in expediting the process of lifting the carbon slurry lying in the ponds of NFL Panipat within a period of 180 days in a time bound manner. In furtherance to this, NFL wrote another letter dated, 08.11.2024, to HARYANA STATE POLLUTION CONTROL BOARD, reiterating the contents of the letter dated 10.09.2024. Copy of letter dated, 10.09.2024 & 08.11.24 is placed at CP 221 and 222.
10. Also vide email dated, 17.09.2024, mail was sent to the M/s MSTC, requested them to provide the list of all the registered buyers / parties dealing in lifting of carbon slurry. In Reply to this, vide email dated, 17.09.2024, MSTC, clarified that they don't maintain a

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separate record of buyers / parties as carbon residue / slurry does not fall under Schedule IV of the HWM Rules, 2016 and the amendments thereafter. In addition to this, they requested the NFL Panipat to mention the clause no./section no. of the NGT OA which required the MSTC to provide this list of the buyers of carbon slurry so that they may try to use the backend database of MSTC and try to get the requisite information. NFL Panipat replied to this email, vide email dated 18.09.2024, mentioning the clause no./section no. and again requested MSTC to provide the list of all the registered buyers / parties dealing in lifting of carbon slurry. However, till date no response has been received.

Communication of NFL with MSTC, is placed at CP 223-225

It is submitted that there a lot of intricacies involved in the lifting and disposal of the carbon slurry under the said Rules which must be complied with. As stated above in the correspondences, carbon slurry can only be lifted by contractors authorized by the State or Central Pollution Control Board. Furthermore, carbon slurry cannot be sold directly to its end users in the open market and must be lifted with utmost care and precaution.

Thus, as can be seen, NFL Panipat has left no stone unturned to ensure safe storage and management of the carbon slurry and its efficient disposal. The carbon slurry, last generated in 2012, is kept in isolated ponds specifically designated for the storage of hazardous waste. It is further reiterated that the carbon Ponds at NFL Panipat Units are built at a considerable distance from human settlement to prevent any hazards while loading and unloading.

It is further submitted that all steps necessary to support the M/s Shubham sales shall be taken in its endeavour and expedite the disposal of the carbon slurry from its ponds.

Total quantity lifted by party as on date is 3258.900 MT.

In view of above clarifications, it is requested to consider the compliance of all the points of EC. We assure you that NFL is committed to comply with all statutory provisions laid from time to time.

सधन्यवाद सहित,

भवदीय,

कृते: नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत


नरेन्द्र सिंह

मुख्य प्रबंधक (प्रयोगशाला)

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)
पानीपत इकाई गौहाना रोड, पानीपत-132106 (हरियाणा)
दूरभाष: 0180.2652481
फैक्स: 0180.2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)
Panipat Unit: Gohana Road, Panipat-132106 (Haryana)
Phone: 0180-2652481
Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

स.सं० ने.फ.लि./पी.टी./लैब/67-बी/2023-24/1533

स्पीड पोस्ट

दिनांक: 11.11.24

3707 SP

12 NOV 2024

निदेशक महोदय,
पर्यावरण एवं वन मंत्रालय,
नार्दन रिजिनल ऑफिस, वेयस सं -24-25, सेक्टर 31-ए,
दक्षिण मार्ग, चंडीगढ़-160030।

विषय:- पर्यावरण एवं सुरक्षा के अनुपालन से संबंधित अर्ध- वार्षिक रिपोर्ट -

मान्यवर,

कृपया एन.एफ.एल. पानीपत इकाई द्वारा उपरोक्त विषय के अनुरूप, निर्धारित प्रारूप - अ के अनुसार दिनांक 01.10.2023 से 30.09.2024 तक की अर्ध-वार्षिक रिपोर्ट, आपके सूचनार्थ सलंगन है। माननीय संज्ञान लें।

धन्यवाद।

भवदीय

कृते नेशनल फर्टिलाइजर्स लिमिटेड

(नरेन्द्र सिंह)

मुख्य प्रबंधक(प्रयोगशाला)

etc

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बतावतवर्तमान वीपिबम रु 1.11ए*भबजवत .24ए छवपक.201301 ;न्वदए जमराणरू0120.2412383ए धंगरू 0120.2412384
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नाइट्रोजन उर्वरक उत्पादक संयंत्रों के वातावरण / पर्यावरण मानकों के आंकड़ों से सम्बंधित प्रपत्र:-

(अर्ध-वार्षिक आंकड़े)

(अप्रैल -2024 से सितम्बर -2024)

1. उत्पादन

उत्पाद	सकल उत्पादन (मीट्रिक टन)	
	01 अक्टूबर -2023 से 31 मार्च -2024	01 अप्रैल -2024 से 30 सितंबर -2024
1. अमोनिया	1,54,325	1,47,676
2. यूरिया	2,59,952	2,45,744
3. बेंटोनाइट सल्फर (सल्फर 90%)	9599	8474

2. पानी की खपत -

क. यूरिया संयंत्र में पानी मात्रा $\text{मी.}^3/\text{मीट्रिक टन यूरिया} :-$

उर्जा सहित :- 10.62 $\text{मी.}^3/\text{मीट्रिक टन यूरिया}$

3. बैटरी लिमिट से लिक्विड एफ्फ्लियुएन्ट का निष्पादन :- 1.86 $\text{मी.}^3/\text{मीट्रिक टन यूरिया}$

क) कुल जेल्डाल नाइट्रोजन (TKN) की औसत मात्रा -9.58 मिलीग्राम/लीटर

:- 0.0178 किलोग्राम/मीट्रिक टन यूरिया

ख) अमोनिकल नाइट्रोजन की लिक्विड एफ्फ्लियुएन्ट में औसत मात्रा :- 6.85 मिलीग्राम/लीटर

:- 0.0127 किलोग्राम/मीट्रिक टन यूरिया

4. अमोनिया संयंत्र :- प्राइमरी रिफोरमर

क). नाइट्रोजन ऑक्साइड (as NO_2)

मिलीग्राम/नार्मल मीटर³ :- 48.3

कि.ग्रा./मी.टन अमोनिया :- 0.174

ख). सल्फर डाईऑक्साइड (as SO_2)

मिलीग्राम /नार्मल मीटर³ :- <2.0

कि. ग्रा /मी .टन. अमोनिया :- <0.007

5. यूरिया संयंत्र :- अमोनिया की खपत /मीट्रिक टन यूरिया :- 0.582 MT

6. यूरिया संयंत्र - प्रिलिंग टावर:-

क) पीएम (यूरिया डस्ट) की औसत मात्रा मिली ग्राम./नार्मल मीटर³ :- 94.3

पीएम की मात्रा कि .ग्रा. /मीट्रिक टन यूरिया :- 0.8399

ख) अमोनिया की मात्रा (as NH_3) मिली ग्राम /नार्मल मीटर³:- 39.2

अमोनिया की औसत मात्रा (as NH_3) कि . ग्रा /मी . टन यूरिया : 0.349

P-I

Aditya

25/8

7. हैज़र्ड /अपशेष विवरण:-

अपशेष का नाम	जनन की मात्रा (मीट्रिक टन)		उपयोग में लाये गये / विक्रय किये गये/डिस्पोज़ किए गए -अपशेष की मात्रा (मी.टन.)		अर्धवार्षिक संचाय/स्टाक.(मी. टन.)	
	अक्टूबर 2023 से मार्च- 2024	अप्रैल -2024 से सितम्बर -2024	अक्टूबर 2023 से मार्च- 2024	अप्रैल -2024 से सितम्बर -2024	अक्टूबर 2023 से मार्च- 2024	अप्रैल -2024 से सितम्बर -2024
1. कैटलिस्ट अपशेष	0	0	0	0	0	0
2.उपयोग के बाद का आयल (Used oil)	0	0	0	22.631	22.731	0.100
3. स्पेंट रेज़ीन	0	0	0	0	0	0
4. डी-कॉन्टैमिनेशन ऑफ बर्लस/कॉन्टेनर्स केमिकल कांटेनिंग रेसिड्युए	0	0	0	0	0	0
5.बैटरीज का अपशेष	0	0	0	0	4.830	4.830
6.ई- अपशेष की मात्रा	0	0	7.97	0	0.560	0.560
7.केमिकल स्लज (बेन्टोनाइट सल्फर संयंत्र)	0	0	0	0	0	0

नोट:- जनवरी 2013 से पहले, पुरानी LSHS तकनीक पर आधारित अमोनिया संयंत्र से निकलने वाली कार्बन रेज़िडू (कार्बन स्लरी) का पुराना अनुमानित 1,22,800 मीट्रिक टन स्टॉक कार्बन पॉन्ड्स में संघित था, जिसका ओपनिंग स्टॉक 01 अप्रैल -2024 122274.81MT था. जिसे 01 अप्रैल -2024 से 30 सितंबर -2024 की अवधि में 2801.71 MT डिस्पोजल मेसर्स शुभम सेल्स कंपनी रोहतक को 1st अप्रैल -2024 से 30th सितम्बर -2024 तक किया गया है। अर्धवार्षिक संचाय/स्टाक.(मी. टन.) 30.09.2024 को 119473.10 MT रहा।

8. फ्लाइंग ऐश प्रबंधन :-

क. नेशनल फ़र्टिलाइज़र लिमिटेड पानीपत इकाई ने अप्रैल -2024 से सितम्बर-2024 तक की अवधि में 24514.83 मीट्रिक टन फ़्लाइंग ऐश का उठान मैसूर अल्ट्रा-टेक सीमेंट इंडस्ट्री द्वारा किया गया। एन.एल.एल.के पास दो सक्रिय ऐश पॉड्स हैं जो की फ़्लाइंग ऐश को गोला रखने के उद्देश्य से अदल-बदल कर प्रयोग में लाये जाते हैं। ऐश पॉड्स के किनारों पर सघन पेड़-पौधे लगे हैं।

9. वातावरण/ पर्यावरण संरक्षण सम्बंधित मुख्य पहल:-

पानीपत इकाई ने गैस उत्सर्जन एवं लिक्विड एफ़ुलियन्ट अपशेष के जनन को कम करने हेतु अमोनिया फीड स्टॉक बैंक - ओवर प्रोजेक्ट को नई तकनीक के तहत प्राकृतिक गैस से तब्दील किया है। जिससे चिमनी उत्सर्जन एवं लिक्विड एफ़ुलियन्ट के जनन में भारी कमी आई है। कोयला आधारित भाप संयंत्र में भी स्पेंट आयल के स्थान पर प्राकृतिक गैस का उपयोग करने के साथ -2 उर्जा बचत के उठाये गए सकारात्मक कदमों के कारण चिमनी में पीएम, सल्फर डाई आक्साइड और नाइट्रोजन आक्साइड गैसों के उत्सर्जन में कमी दर्ज़ की गई है। चिमनी एवं लिक्विड एफ़ुलियन्ट की गुणवत्ता एवं पारदर्शित सुनिश्चित करने हेतु आन जाइन प्रदूषक मापक यंत्र लगाये गये हैं। तथा आंकड़े केन्द्रीय एवं राज्य प्रदूषण मंडल को OCEMS साइट पर भेजे जा रहे हैं।

कंपनी ने भू-जल स्तर को रिचार्ज करने हेतु पानीपत इकाई ने परिसर में छः स्थानों पर वर्षा -जल संग्रहण पिट स्थापित की हैं। कम्पनी ने कालोनी एवं संयंत्र परिसर में 100 और 70 वाट्स की ड्यूब लाइट्स की जगह 60 और 36 वाट्स की एलईडी (LED) लाइट्स से परिवर्तित किया है जिसके कारण उर्जा बचत के साथ -2 वातावरण में ऊष्मा का उत्सर्जन भी कम हुआ है। डी-पेशिंग में प्रयोग लाये जाने वाले पानी को पुनः प्रयोग में लाने योग्य बनाने हेतु 1.5 किलोमीटर की पाईपलाइन, ऐश पॉड्स से संयंत्र में स्थित गार्ड-पॉड्स तक बिछाई गई है। गैसों एवं ठोस अपशेष का जनन कम करने हेतु कम्पनी ने विधुत उत्पादन हेतु एक प्राकृतिक गैस आधारित नई गैस टरबाइन जनरेटर (GTG) एवं एचआरएसजी (HRSG) बायलर लगाई है। कंपनी ने भू-जल स्तर को रि-चार्ज करने हेतु 06 नं. वर्षा जल संग्रहण पिट स्थापित की हैं।

अतः इकाई द्वारा उठाये उपरोक्त सभी कदम कम्पनी की स्वच्छ पर्यावरण नीति की प्रतिबधता को सुनिश्चित करते हैं।

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सुरक्षा आंकड़ों के संग्रहन सम्बन्धित प्रपत्र

(अर्ध-वार्षिक आंकड़े)

1. इकाई का नाम : नेशनल फर्टिलाइज़र लिमिटेड ,पानीपत
 2. अर्ध -वार्षिक अवधि में सकल सामग्री / खाद का उत्पादन :-

उत्पाद	सकल उत्पादन (मीट्रिक टन)	
	01 अक्टूबर -2023 से 31 मार्च - 2024	01 अप्रैल -2024 से 30 सितंबर -2024
1. अमोनिया	1,54,325	1,47,676
2. यूरिया	2,59,952	2,45,744
3. बेंटोनाइट सल्फर (सल्फर 90%)	9599	8474

3. अर्ध-वार्षिक सुरक्षा के आंकड़े :

सुरक्षा आंकड़े	01 अक्टूबर -2023 से 31 मार्च - 2024	01 अप्रैल -2024 से 30 सितंबर -2024
i) कर्मचारियों द्वारा किये गए कार्यों का ब्यौरा लाख घंटों में (तटस्थ एवं टेके के कर्मचारियों सहित)	16.5425 लाख घंटे	17.2465 लाख घंटे
ii) रिपोर्ट की गई दुर्घटनाओं की संख्या (24 घंटों से अधिक कार्य से अनुपस्थिति अन-संरक्षित क्रिया के कारण अन-संरक्षित हालात के कारण	2 0	0 0
iii) घटक दुर्घटनाओं की संख्या	0	0
iv) रिपोर्ट की गई घटनाओं के कारण कार्य के घंटों का नुकसान	33 man days	0 man days

4. इस अवधि के दौरान घटी कोई दुर्घटना (घातक दुर्घटना सहित) /बाल -बाल बचाव सहित, कोई हो तो कृपया स्पष्ट करें:-

क. इस अवधि के दौरान घटी घातक दुर्घटनाओं की संख्या :- 0

ख. इस अवधि के दौरान बाल -बाल बचाव की घटी, दुर्घटनाओं की संख्या : 1

5. अन्य कोई हो (कृपया स्पष्ट करें) मरहम पट्टी के दुर्घटनाओं की संख्या : 0

नरेंद्र सिंह

मुख्य प्रबन्धक (प्रयोगशाला)

Dalwadi



Annex.-1

नाइट्रोजन उर्वरक उत्पादक संयंत्रों के वातावरण / पर्यावरण मानकों के आंकड़ों से सम्बंधित प्रपत्र:-

(अर्ध-वार्षिक आंकड़े)

(अक्टूबर -2023 से मार्च - 2024)

1. उत्पादन

उत्पाद	सकल उत्पादन (मीट्रिक टन)	
	01 अप्रैल -2023 से 30 सितंबर - 2023	01 अक्टूबर -2023 से 31 मार्च - 2024
1. अमोनिया	160,058	1,54,325
2. यूरिया	2,69,868	2,59,952
3. बँटोनाइट सल्फर (सल्फर 90%)	10638	9599

2. पानी की खपत -

क. यूरिया संयंत्र में पानी मात्रा मी.^3 / मीट्रिक टन यूरिया :-

ऊर्जा सहित :- 11.03 मी.^3 / मीट्रिक टन यूरिया

3. बैटरी लिमिट से लिक्विड एम्प्लियेन्ट का निष्पादन :- 1.75 मी.^3 / मीट्रिक टन यूरिया

क) कुल जैलडाल नाइट्रोजन (TKN) की औसत मात्रा -9.62 मिलीग्राम/लीटर

:- 0.0169 किलोग्राम/मीट्रिक टन यूरिया

ख) अमोनिकल नाइट्रोजन की लिक्विड एम्प्लियेन्ट में औसत मात्रा :- 6.90 मिलीग्राम /लीटर

:- 0.012 किलोग्राम/मीट्रिक टन यूरिया

4. अमोनिया संयंत्र :- प्राइमरी रिफोरमर

क). नाइट्रोजन ऑक्साइड (as NO_2)

मिलीग्राम/नार्मल मीटर³ :- 55.0

कि.ग्रा./मी.टन अमोनिया :- 0.192

ख). सल्फर डाईऑक्साइड (as SO_2)

मिलीग्राम /नार्मल मीटर³ " <2.0

कि. ग्रा /मी .टन. अमोनिया :- <0.006

5. यूरिया संयंत्र :- अमोनिया की खपत /मीट्रिक टन यूरिया :- 0.582 MT

6 यूरिया संयंत्र - फ्रिलिंग टायर:-

क) पीएम (यूरिया डस्ट) की औसत मात्रा मिली ग्राम./नार्मल मीटर³ :- 101.2

पीएम की मात्रा कि .ग्रा. /मीट्रिक टन यूरिया :- 0.9770

ख) अमोनिया की मात्रा (as NH_3) मिली ग्राम /नार्मल मीटर³:- 41.2

अमोनिया की औसत मात्रा (as NH_3) कि . ग्रा /मी . टन यूरिया : 0.3977

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7. हैजर्ड / अपशेष विवरण:-

अपशेष का नाम	जनन की मात्रा (मीट्रिक टन)		उपयोग में लाये गये / विक्रय किये गये/डिस्पोज किए गए -अपशेष की मात्रा (मी.टन.)		अर्धवार्षिक संचाय/स्टाक.(मी. टन.)	
	अप्रैल 2023 से सितंबर 2023	अक्टूबर -2023 से मार्च -2024	अप्रैल 2023 से सितंबर 2023	अक्टूबर -2023 से मार्च -2024	अप्रैल 2023 से सितंबर 2023	अक्टूबर -2023 से मार्च -2024
1. कैटलिस्ट अपशेष	0	0	0	0	0	0
2.उपयोग के बाद का आयल (Used oil)	14.28	0	0	0	22.731	22.731
3. स्पैट रेजीन	0	0	0	0	0	0
4. डी-कॉन्टेमिनेशन ऑफ थैल्स/कॉन्टेनर्स केमिकल कांटेनिंग रेसिड्युए	0	0	0	0	0	0
5.बैटरीज का अपशेष	2.61	0	0	0	4.83	4.83
6.ई- अपशेष की मात्रा	7.97	0	0	7.97	8.53	0.56
7.केमिकल स्लज (बेन्टोनाइट सल्फर संयंत्र)	0	0	0	0	0	0

नोट:- जनवरी 2013 से पहले ,पुरानी LSHS तकनीक पर आधारित अमोनिया संयंत्र से निकलने वाली स्पैट कार्बन/कार्बन स्लरी का पुराना अनुमानित 1,22,600 मीट्रिक टन स्टॉक कार्बन पौन्ड्स में संचित है, जिसका 325.19 MT डिस्पोजल नेसर्स थ्रुमन सेफस कंपनी रोहताक को 31 मार्च -2024 तक किया गया है।

8. फ्लाई ऐश प्रबंधन :-

क. नेशनल क्रॉटिलाइजर लिमिटेड पानीपत इकाई ने अक्टूबर -2023 से मार्च -2024 तक की अवधि में 28213.12 मीट्रिक टन फ्लाई फ्लाई ऐश का उठान मैसंज अल्ट्रा-टेक सीमेंट इंडस्ट्री द्वारा किया गया।

एन.एल.एल.के पास दो सक्रिय ऐश पौंड्स हैं जो की फ्लाई ऐश को गोला रखने के उद्देश्य से अदल -बदल कर प्रयोग में लाये जाते हैं। ऐश पौंड्स के किनारों पर सघन पेड-पोथे लगे हैं।

9. वातावरण/ पर्यावरण संरक्षण संबंधित मुख्य पतल:-

इकाई ने गैस उत्सर्जन एवं लिक्विड एफ्लुविएंट अपशेष के जनन को कम करने हेतु अमोनिया फीड स्टॉक चेंज - ओवर प्रोजेक्ट को नई तकनीक के तहत प्राकृतिक गैस से तब्दील किया है। जिससे चिमनी उत्सर्जन एवं लिक्विड एफ्लुविएंट के जनन में भारी कमी आई है। कोयला आधारित माप संयंत्र में भी स्पैट आयल के स्थान पर प्राकृतिक गैस का उपयोग करने के साथ -2 उर्जा बचत के उठाये गए सकारात्मक बदलों के कारण चिमनी में पीएम , सल्फर डाई आक्साइड और नाइट्रोजन आक्साइड गैसों के उत्सर्जन में कमी दर्ज की गई है। चिमनी एवं लिक्विड एफ्लुविएंट की गुणवत्ता एवं पारदर्शित सुनिश्चित करने हेतु आल लाइन प्रदूषक मापक यंत्र लगाये गये हैं। तथा आंफडे केन्द्रीय एवं राज्य प्रदूषण मंडल को ocems साइट पर भेजे जा रहे हैं।

इकाई ने परिसर में छः स्थलों पर वर्षा -जल संग्रहण पिट स्थापित की है। कम्पनी ने कालोनी एवं संयंत्र परिसर में 100 और 70 वाट्स की द्युप साइट्स की जगह 60 और 36 वाट्स की एलईडी (LED) लाइट्स से परिवर्तित किया है जिसके कारण उर्जा बचत के साथ -2 वातावरण में ऊष्मा का उत्सर्जन भी कम हुआ है। डी-रेडिंग में प्रयोग लाये जाने वाले पानी को पुनः प्रयोग में लाने योग्य बनाने हेतु 1.5 फिलोगीटर की पाईपलाइन , ऐश पौंड्स से संयंत्र में स्थित गाई-पौंड्स तक बिछाई गई है। गैसों एवं ठोस अपशेष का जनन कम करने हेतु कम्पनी ने विधुत उत्पादन हेतु एक प्राकृतिक गैस आधारित नई गैस टरबाइन जनरेटर (GTG) एवं एचआरएसजी (HRSG) मायलर लगाई है। कंपनी ने नू-जल स्तर को रि-वाज करने हेतु 06 नं. वर्षा जल संग्रहण पिट स्थापित की है।

अतः इकाई द्वारा उठाये उपरोक्त सभी कदम कम्पनी की स्वच्छ पर्यावरण नीति की प्रतिबधता को सुनिश्चित करते हैं।

P-2

ट. नवील सिंह

971



सुरक्षा आंकड़ों के संग्रहन सम्बन्धित प्रपत्र
(अर्ध-वार्षिक आंकड़े)

1. इकाई का नाम : नेशनल फ़र्टिलाइजर लिमिटेड ,पानीपत
2. अर्ध -वार्षिक अवधि में सकल सामग्री / खाद का उत्पादन :-..

उत्पाद	सकल उत्पादन (मीट्रिक टन)	
	01 अप्रैल -2023 से 30 सितंबर - 2023	01 अक्टूबर -2023 से 31 मार्च - 2024
1. अमोनिया	160,058	1,54,325 ✓
2. यूरिया	2,69,868	2,59,952 ✓
3. बेंटोनाइट सल्फर (सल्फर 90%)	10638	9599 ✓

3. अर्ध-वार्षिक सुरक्षा के आंकड़े :

सुरक्षा आंकड़े	01 अप्रैल -2023 से 30 सितंबर - 2023	01 अक्टूबर -2023 से 31 मार्च - 2024
i) कर्मचारियों द्वारा किये गए कार्यों का द्यौरा लाख घंटों में (तटस्थ एवं ठेके के कर्मचारियों सहित)	16.803 लाख घंटे	16.5425 लाख घंटे ✓
ii) रिपोर्ट की गई दुर्घटनाओं की संख्या (24 घंटों से अधिक कार्य से अनुपस्थिति अन-संरक्षित किया के कारण अन-संरक्षित हालात के कारण	1 0	2 0
iii) घटक दुर्घटनाओं की संख्या	1	0
iv) रिपोर्ट की गई घटनाओं के कारण कार्य के घंटों का नुकसान	6000 man days	33 man days ✓

4. इस अवधि के दौरान घटी कोई दुर्घटना (घातक दुर्घटना सहित) /बाल -बाल बचाव सहित, कोई हो तो कृपया स्पष्ट करें:-

क. इस अवधि के दौरान घटी घातक दुर्घटनायों की संख्या :- 01

ख. इस अवधि के दौरान बाल -बाल बचाव की घटी, दुर्घटनाओं की संख्या : 03

5. अन्य कोई हो (कृपया स्पष्ट करें) मरहम पट्टी के दुर्घटनाओं की संख्या : 0

[Handwritten Signature]

[Handwritten Signature]

[Handwritten Signature]
नरिन्द्र सिंह
मुख्य प्रबन्धक
(प्रयोगशाला)

972

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NATIONAL FERTILIZERS LIMITED, PANIPAT
CENTRAL LABORATORY

PL-EF-17



Ref. No. NFL/PT/LAB/ 56/2024/

Dated: 17.10.2024

क्षेत्रीय अधिकारी

हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,

एस.सी.ओ. 55, सैक्टर- 25, हुडा,

पानीपत-132103

एनएफएल पानीपत इकाई के नीम कोटेट यूरिया, सल्फर कोटेट यूरिया एवं बेंटोनाइट सल्फर फ़र्टिलाइज़र प्लांट के संयुक्त एफुलेन्ट ट्रीटमेंट प्लांट से लिये गये ट्रीटड एफुलेन्ट वाटर के नमूने माह सितंबर -2024 की विश्लेषण रिपोर्ट निम्नलिखित है

Sr. No	Parameters	Unit	Chemical Sump	Ammonia Fixing Tank	Township Sewage	Trickling Filter Outlet	Nitrification Tank	Denitrification Tank	Final Clarifier Sump
1.	pH @ 25° C	-	10.6	9.6	7.5	8.1	7.5	7.4	7.4
2.	Ammonical Nitrogen as N	mg/L	98.4	50.4	9.2	25.2	6.8	6.6	6.4
3.	Free Ammonia Nitrogen as N	mg/L	92.50	32.76	0.18	1.64	0.14	0.11	0.11
4.	Total Kjeldahl Nitrogen as N	mg/L	120.2	68.8	11.4	35.4	9.8	9.2	9.0
5.	Cyanide as CN :	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	BDL
6.	Nitrate as N :	mg/L	8.5	8.3	7.0	7.8	44.6	7.0	6.8
7.	C.O.D :	mg/L	98	94	106	-	-	-	45
8.	Vanadium as V :	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	BDL
9.	Hexavalent Chromium as Cr :	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	BDL
10.	Total Chromium as Cr :	mg/L	BDL	BDL	BDL	BDL	BDL	BDL	BDL
11.	Sulphide as S	mg/L	BDL	-	-	-	-	-	BDL
12.	Oil & Grease :	mg/L	8.4	8.0	6.2	-	-	-	7.0
13.	Suspended Solids :	mg/L	80	72	110	-	-	-	60
14.	M.L.S.S	mg/L	-	-	-	-	6214	6386	-
15.	M.L.V.S.S	mg/L	-	-	-	-	3664	3810	-
16.	S.V.I.	%	-	-	-	-	60.3	61.7	-
17.	BOD For 3 days at 27°C	mg/L	26	-	68	-	-	-	10

Thanking you.

Yours faithfully,
For National Fertilizers Limited

(Signature)
नरेश्वर सिंह

मुख्य प्रबन्धक (लेब)

Email: nshada@nfl.co.in

Annexure - II

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नेशनल फ़र्टिलाइज़र लिमिटेड
केन्द्रीय प्रयोगशाला



पी.एल.-एफ -03

पानीपत इकाई

दिनांक - 18.10.2024

संदर्भ सं.: एनएफएल /पीटी /लैब/एम्बिएन्ट/57 /2024

सेवा में

क्षेत्रीय अधिकारी,

हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,

एस. सी. ओ. -55, सेक्टर -25, हुडा

पानीपत -132103

एनएफएल पानीपत इकाई के नीम कोटेट यूरिया,सल्फर कोटेट यूरिया एवं बेंटोनाइट सल्फर फ़र्टिलाइज़र प्लांट के परिवेश में वायु की गुणवत्ता से सम्बंधित माह

सितम्बर 2024 की रिपोर्ट :-

	RSPM-PM ₁₀ (µgram / M ³)			RSPM-PM _{2.5} (µgram / M ³)			CO (µgram / M ³)			NO ₂ (µgram / M ³)			SO ₂ (µgram / M ³)			NH ₃ (µgram / M ³)		
	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3
न्यूनतम	36.8	40.3	38.2	15.0	14.8	14.4	336	347	372	19.6	20.5	18.0	15.1	15.1	14.1	53.2	51.8	51.1
अधिकतम	42.8	46.4	44.1	20.0	19.7	19.1	428	462	442	22.1	23.7	22.8	16.6	17.4	16.3	61.2	85.2	67.9
औसत	39.8	43.4	41.2	17.5	17.3	16.8	382	404.5	407.0	20.9	22.1	20.4	15.9	16.3	15.2	57.2	68.5	59.5

स्टेशन सं.-1(प्रशासनिक भवन),स्टेशन सं.-2 (कोयला हैंडलिंग क्षेत्र),स्टेशन -3 (अग्निशमन स्टेशन के पास) ।

भवदीय

(नरेन्द्र सिंह)

मुख्य प्रबंधक (प्रयोगशाला)

e-mail:-nshada@nfl.co.in



976



 NFL	NATIONAL FERTILIZERS LIMITED, PANIPAT CENTRAL LABORATORY	PL-EF-07
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Ref. No. NFL/PT/LAB/ 59/2024

Dated: 18.10.2024

क्षेत्रीय अधिकारी

हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,

एस.सी.ओ. 55, सैक्टर- 25, हुडा,

पानीपत-132103

Sir,

Please find given below sub soil water analysis quarterly report around factory collected on 24.09.2024

S.No	SAMPLE PARTICULARS	pH	TDS	Cl	SO ₄	PO ₄	Zn	Fe	NO ₃ as N	% Na
1.	Rishi Carbonic (T.W)	7.8	540	38	50	BDL	BDL	0.06	5.3	23.3
2.	Binjhol Rest House (T.W.)	7.6	548	33	42	BDL	BDL	0.07	5.2	17.6
3.	Gupta Spinning Mills (T.W)	7.7	502	34	52	BDL	BDL	0.07	4.8	19.9
4.	Opposite CISF Township (T.W)	7.8	510	30	40	BDL	BDL	0.06	5.5	20.0
5.	G.N. Cotton waste Mill (T.W)	7.8	576	34	56	BDL	BDL	0.07	5.4	21.9

Note: 1. (T.W.) Stands for Tube-Well.

2. All parameters are expressed in mg / l except pH and % Na

3 BDL- Below Detection Limit

4 Reference to protocols of tests: APHA- 24th Edition 2023

Thanking you

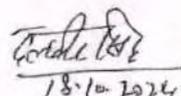
Yours faithfully
For National fertilizers Ltd.


नरेन्द्र सिंह

मुख्य प्रबन्धक (लेब)

Email: nshada@nfl.co.in

etc



18.10.2024



Annexure--III

Filename	Latitude	Longitude	Elevation	Altitude					
Kheri#team1@amit00001.jpg	262187.94	m187.9	m24.9	m	01-06-2023 09:55	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 76
Kheri#team1@amit00002.jpg	363246.78	m196.1	m3.8	m	01-06-2023 09:55	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 56
Kheri#team1@amit00003.jpg	359248.09	m197.41	m3.8	m	01-06-2023 09:55	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 54
Kheri#team1@amit00004.jpg	392247.01	m196.33	m3.8	m	01-06-2023 09:55	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"papri 86
Kheri#team1@amit00005.jpg	721230.07	m179.4	m4.8	m	01-06-2023 09:56	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 38
Kheri#team1@amit00006.jpg	733233.9	m183.23	m3.8	m	01-06-2023 09:56	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 35
Kheri#team1@amit00007.jpg	819236.56	m185.89	m3.8	m	01-06-2023 09:56	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 37
Kheri#team1@amit00008.jpg	86237.06	m186.39	m3.8	m	01-06-2023 09:56	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 32
Kheri#team1@amit00009.jpg	899237.72	m187.05	m3.8	m	01-06-2023 09:56	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 36
Kheri#team1@amit00010.jpg	998237.41	m186.74	m3.8	m	01-06-2023 09:56	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 30
Kheri#team1@amit00011.jpg	021237.0	m186.33	m3.8	m	01-06-2023 09:56	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 34
Kheri#team1@amit00012.jpg	094235.61	m184.94	m3.8	m	01-06-2023 09:57	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 45
Kheri#team1@amit00013.jpg	144237.02	m186.35	m3.8	m	01-06-2023 09:57	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 38
Kheri#team1@amit00014.jpg	22235.37	m184.7	m3.8	m	01-06-2023 09:57	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 40
Kheri#team1@amit00015.jpg	242234.34	m183.67	m3.8	m	01-06-2023 09:57	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 42
Kheri#team1@amit00016.jpg	264234.9	m184.23	m3.8	m	01-06-2023 09:57	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 37
Kheri#team1@amit00017.jpg	31236.26	m185.59	m3.8	m	01-06-2023 09:57	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 35
Kheri#team1@amit00018.jpg	32235.34	m184.67	m3.8	m	01-06-2023 09:57	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 42
Kheri#team1@amit00019.jpg	471233.94	m183.27	m3.8	m	01-06-2023 09:58	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"papri 150
Kheri#team1@amit00020.jpg	51232.34	m181.67	m3.8	m	01-06-2023 09:58	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 31
Kheri#team1@amit00021.jpg	524237.36	m186.69	m3.9	m	01-06-2023 09:58	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 36
Kheri#team1@amit00022.jpg	569240.03	m189.36	m3.9	m	01-06-2023 09:58				

India Standard Time""9X54+PJW Kheri#team1@amit00023.jpg29.36019476.957 626241.65±4 m190.98 m3.8 m"01-06-2023 09:58	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 46
India Standard Time""9X54+PJW Kheri#team1@amit00024.jpg29.3601976.9576 64241.54±4 m190.87 m3.8 m"01-06-2023 09:58	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 45
India Standard Time""9X54+PJW Kheri#team1@amit00025.jpg29.36020376.957 735241.8±3 m191.13 m3.8 m"01-06-2023 09:59	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 32
India Standard Time""9X54+PJW Kheri#team1@amit00026.jpg29.36020676.957 774241.21±3 m190.54 m3.8 m"01-06-2023 09:59	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 33
India Standard Time""9X54+PJW Kheri#team1@amit00027.jpg29.36020576.957 803238.17±3 m187.5 m3.8 m"01-06-2023 09:59	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 49
India Standard Time""9X54+PJW Kheri#team1@amit00028.jpg29.36022876.957 97239.73±3 m189.06 m3.8 m"01-06-2023 09:59	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 42
India Standard Time""9X54+PJW Kheri#team1@amit00029.jpg29.36029976.958 194243.16±8 m192.48 m5.4 m"01-06-2023 10:00	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"neem 155
India Standard Time""9X54+PJW Kheri#team1@amit00030.jpg29.36023476.958 274240.28±8 m189.6 m4.7 m"01-06-2023 10:00	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Jamun 90
India Standard Time""9X54+PJW Kheri#team1@amit00031.jpg29.3602176.9583 97240.24±3 m189.56 m3.8 m"01-06-2023 10:00	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"champa 45
India Standard Time""9X54+PJW Kheri#team1@amit00032.jpg29.36021376.958 456236.65±4 m185.97 m3.8 m"01-06-2023 10:00	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"neem 70
India Standard Time""9X54+PJW Kheri#team1@amit00033.jpg29.36021776.958 464236.74±3 m186.06 m3.8 m"01-06-2023 10:01	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"bakain 85
India Standard Time""9X54+PJW Kheri#team1@amit00034.jpg29.36022676.958 536233.83±3 m183.15 m3.8 m"01-06-2023 10:01	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"bad 100
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India Standard Time""9X54+PJW Kheri#team1@amit00036.jpg29.3602676.9581 17244.43±3 m193.75 m3.8 m"01-06-2023 10:02	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 76
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India Standard Time""9X54+PJW Kheri#team1@amit00038.jpg29.36025776.958 05243.84±3 m193.16 m3.8 m"01-06-2023 10:02	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 80
India Standard Time""9X54+PJW Kheri#team1@amit00039.jpg29.3602876.9580 1242.9±8 m192.22 m4.9 m"01-06-2023 10:04	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 76
India Standard Time""9X54+PJW pnp#Nangal India Standard Time""9X54+PJW Kheri#team1@amit00041.jpg29.36028176.957 952244.32±3 m193.64 m3.8 m"01-06-2023 10:05	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 65
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India Standard Time""9X54+PJW Kheri#team1@amit00043.jpg29.36029276.957 752239.74±3 m189.06 m3.8 m"01-06-2023 10:05	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"bad 205
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India Standard Time""9X54+PJW Kheri#team1@amit00045.jpg29.36024776.957 625244.75±3 m194.07 m3.8 m"01-06-2023 10:06	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"Ashoka 100

979



India Standard Time""9X54+PJW Kheri#team1@amit00147.jpg29.36052176.957 509228.32±3 m177.64 m3.8 m"01-06-2023 10:27	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"jamun 116
India Standard Time""9X54+PJW Kheri#team1@amit00148.jpg29.36050376.957 513228.34±3 m177.66 m3.8 m"01-06-2023 10:27	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"jamun 112
India Standard Time""9X54+PJW Kheri#team1@amit00149.jpg29.36048576.957 523230.44±3 m179.76 m3.8 m"01-06-2023 10:27	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"neem 92
India Standard Time""9X54+PJW Kheri#team1@amit00150.jpg29.36041776.957 535233.29±3 m182.61 m3.8 m"01-06-2023 10:27	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"amrood 40
India Standard Time""9X54+PJW Kheri#team1@amit00151.jpg29.36040476.957 541234.89±3 m184.21 m3.8 m"01-06-2023 10:27	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"jamun 39
India Standard Time""9X54+PJW Kheri#team1@amit00152.jpg29.36059176.957 663237.45±13 m186.77 m9.3 m"01-06-2023	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"neem 32
India Standard Time""9X54+PJW Kheri#team1@amit00153.jpg29.3606776.9576 4237.58±4 m186.9 m3.8 m"01-06-2023 10:29	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"jamun 125
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India Standard Time""9X54+PJW	National Fertilizer Limited (NFL)	Panipat	Haryana 132106	India"jamun 98

Kheri#team1@amit00146.jpg29.36052776.957
496226.7±5 m176.02 m5.9 m"01-06-2023 10:27

Township area



982











986



On way to factory and factory area





988









ईमेल: nflpanipat@nfl.co.in
वेबसाइट: www.nationalfertilizers.com

नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

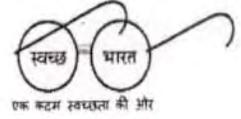
(A Govt. of India Undertaking)

गोहाना रोड़, पानीपत-132 106 (हरियाणा)

Gohana Road, Panipat-132 106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

GSTIN: 06AAACN0189N1Z8



फैक्स : (91)180-2652515

फोन : (91)180-2652481,83,85

BY HAND

Ref. No. NFL / PT / Civil / 488/

Dated : 04.01.2025

To,
The Divisional Forest Officer,
Asandh Road, Panipat.

Sub: Providing 3000 No of different type of plant saplings.

Sir,

This is with reference to subject cited above we are planning to plant 3000 No sapling in our vacate land near NFL Factory and Dahar Ash Pond area. You are requested to provide 3000 No, of different type of saplings to maintained Ecological balance as per past practice. Detail of tree's saplings is as under :-

Cassia Samiea	200 Nos.
Cassia Gulaka	200 Nos.
Amaltash	200 Nos.
Gulmohar	200 Nos.
Amala	200 Nos.

Therefore it is requested to please provide 3000 Nos. saplings of different species for the same along with services for planting of saplings please.

Thanking you.

Yours faithfully,
For and behalf of NFL

मनोज कुमार शर्मा
प्राधिकृत

मनोज कुमार शर्मा
MANOJ KUMAR SHARMA
वरिष्ठ प्रबंधक (सिविल)
Sr. Manager (Civil)

नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
National Fertilizers Ltd., PANIPAT

प्रति,

श्री. (क) उ. महा प्रबंधक (मै. एन. सि.)

— (ख) उ. महा प्रबंधक (तकनीकी सेवाएं)

993





994

नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

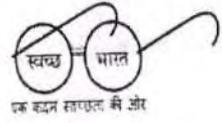
(A Govt. of India Undertaking)

गोहाना रोड, पानीपत-132 106 (हरियाणा)

Gohana Road, Panipat- 132 106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

GSTIN: 06AAAACN0189N1Z8



फैक्स : (91)180-2652515

फोन : (91)180-2652481,83,85

ईमेल: nflpanipat@nfl.co.in
वेबसाईट: www.nationalfertilizers.com

BY HAND

Dated : 18.07.2022

Ref. No: NFL /PT / CIVIL / 488

To,

The Divisional Forest Officer,
Asandh Road,
Panipat.

Sub: Plantation of trees sapling in land vacated in NFL Premises.

Sir,

We are thankful to you for the services extended at your end by plantation of tree saplings in NFL premises during the year 2021. As NFL being a Govt of India undertaking we committed to keep environment clean. In this regard we start campaign to plant different types of plants in NFL Colony, factory, Land available For enhancing the beautification of NFL premises, and need help from your deptt to supply and plant the trees sapling probably of following species :

1. Cassia (अमलतास)
2. Bougainvillea (बोगनविलिया)
3. Neem
4. Govava
5. Mango

Therefore you are requested to please arrange to supply and plant the saplings of above species of trees about 1500 nos or more in NFL premises as per detail given above. Please contact to undersign for location details .

Thanking you,

Yours faithfully,
for and behalf of NFL

मनोज कुमार शर्मा
18.07.2022

(मनोज कुमार शर्मा)

प्रबंधक (सिविल)

MANOJ KUMAR SHARMA

प्रबंधक (सिविल)

Manager (Civil)

नेशनल फर्टिलाइजर्स लिड, पानीपत
National Fertilizers Ltd., Panipat



995 o/c

29²³

BY HAND

Dated : 11.05.2020

Ref. No: NFL/PT/CIVIL/488/

To,

The Divisional Forest Officer.
Asandh Road,
Panipat.

Sub: Plantation of Neem plant saplings in NFL Premises.

Dear Sir/Madam

First of all we are thankful to you for plantation in NFL premises during the previous years. It is hereby informed that there is still space available for plantation of about 1000 saplings.

In order to maintain the greenery and ecological balance in the area, you are requested to kindly arrange the plantation of Neem Plant saplings in NFL premises.

Thanking you,

Yours faithfully,
for National Fertilizers Ltd

S
11/05/2020
(Sanjay Kumar)
Dy. Mgr (Civil)

1 Cop to GM (O&M): for kind information of GM (O&M).

DFO →

Jaikrishan → 4991995528

Ref. No.

Sumit



996 O/C
नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

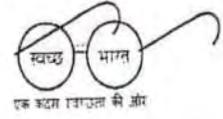
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गोहाना रोड़, पानीपत-132 106 (हरियाणा)

Gohana Road, Panipat-132 106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

GSTIN: 06AAACN0189N1Z8



ईमेल: nflpanipat@nfl.co.in
वेबसाईट: www.nationalfertilizers.com

फैक्स : (91)180-2652515

फोन : (91)180-2652481,83,85

Ref.: NFL / PT / Civil / 488 /

By Hand

Dated : 29.10.2019

To,

The Divisional Forest Officer,
Asandh Road,
Panipat.

Sub: Supply of Pilkhan / Neem plant saplings in NFL Premises.

Respected Mam,

In reference to our earlier letter dated 10.10.2019 and further discussion on phone, kindly supply 1000 saplings of Pilkhan / Neem tree as these plants are to be planted in the NFL premises. It is hereby informed that there is sufficient space available for plantation of about 1000 saplings.

Pollution Control Authorities have desired to plant these saplings in order to maintain the greenery and ecological balance in NFL premises. You are, therefore, requested to kindly arrange for supply of 1000 saplings of Pilkhan / Neem plant for NFL premises.

Thanking you,

Yours faithfully,
for National Fertilizers Ltd,

(Sanjay Kumar)
Dy. Manager (Civil)

Copy to :

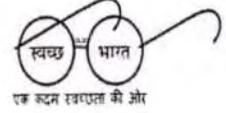
DGM (Mech & Civil) : for kind information please.

कार्पोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003. ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003. ☎: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417



ईमेल: nflpanipat@nfl.co.in
वेबसाइट: www.nationalfertilizers.com

997
नेशनल फर्टिलाइजर्स लिमिटेड
(भारत सरकार का उपक्रम)
National Fertilizers Limited
(A Govt. of India Undertaking)
गोहाना रोड, पानीपत-132 106 (हरियाणा)
Gohana Road, Panipat-132 106 (Haryana) India
An ISO-9001, 14001 & OHSAS-18001 Unit
GSTIN: 06AAACN0189N1Z8



3

फैक्स : (91)180-2652515
फोन : (91)180-2652481,83,85

BY HAND

Ref. No: NFL /PT / CIVIL / 488

Dated : 21.08.2018

To,

The Divisional Forest Officer,
Asandh Road,
Panipat.

Sub: Issue of 40 No. of Gulmohar/Cassia (अमलतास) Plant Saplings for NFL Premises.

Sir,

First of all we are thankful to you for plantation in NFL premises during the previous years. We are celebrating our official function on 23.08.2018 and there is also a programme of Plantation of Trees. It is, therefore, requested to please issue us 40 Nos. of **Gulmohar or Cassia (अमलतास) Plant Saplings** for plantation in NFL premises.

Thanking you,

Yours faithfully,
For and behalf of NFL

(Sanjay Kumar)
Dy. Manager (Civil)

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौथडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
संजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इन्स्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003. ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003. ☎: 011-24360066, FAX: 24361553. CIN: L74899DL1974GO1007417



998

नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

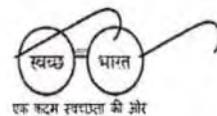
(A Govt. of India Undertaking)

गोहाना रोड, पानीपत-132 106 (हरियाणा)
Gohana Road, Panipat- 132 106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

GSTIN: 06AAACN0189N1Z8

o/c



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ईमेल: nflpanipat@nfl.co.in
वेबसाइट: www.nationalfertilizers.com

फैक्स : (91)180-2652515

फोन : (91)180-2652481,83,85

BY HAND

Ref. No: NFL /PT / CIVIL / 488

Dated : 03.08.2018

To,

The Divisional Forest Officer,
Asandh Road,
Panipat.

Sub: Issue of 100 No. of Flowers/Decorating plant Saplings for NFL Premises.

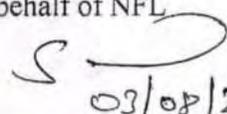
Sir,

First of all we are thankful to you for plantation in NFL premises during the previous years. For enhancing the beautification of NFL premises, we require following species of flowers / decorating plants :

1. Cassia (अमलतास) = 50 Nos.
2. Bougainvillea (बोगनविलिया) = 50 Nos.

It is, therefore, requested to please issue us 100 No. of flowers/decorating plant saplings for plantation in NFL premises as per detail given above.

Thanking you,

Yours faithfully,
for and behalf of NFL

03/08/2018
(Sanjay Kumar)
Dy. Manager (Civil)

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003. ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

(A Govt. of India Undertaking)

गोहाना रोड, पानीपत-132 106 (हरियाणा)

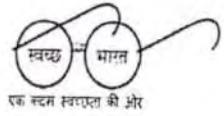
Gohana Road, Panipat- 132 106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

GSTIN: 06AAACN0189N1Z8

o/c

274



ईमेल: nflpanipat@nfl.co.in
वेबसाइट: www.nationalfertilizers.com

फैक्स : (91)180-2652515

फोन : (91)180-2652481,83,85

BY HAND

Ref. No: NFL /PT / CIVIL / 488

Dated : 04.06.2018

To,

The Divisional Forest Officer,
Asandh Road,
Panipat.

Sub: Issue of 40 No. of Neem Plant Saplings for NFL Premises.

Sir,

First of all we are thankful to you for plantation in NFL premises during the previous years. We are celebrating World Environment Day on 05.06.2018 and there is also a programme of Plantation of Neem Trees. It is, therefore, requested to please issue us 40 Nos. of Neem Plant Saplings for plantation in NFL premises.

Thanking you,

Yours faithfully,
for and behalf of NFL

(Sanjay Kumar)
Dy. Manager (Civil)

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
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REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417



ईमेल: nflpanipat@nfl.co.in
वेबसाइट: www.nationalfertilizers.com

1000
नेशनल फर्टिलाइजर्स लिमिटेड
(भारत सरकार का उपक्रम)
National Fertilizers Limited
(A Govt. of India Undertaking)
गोहाना रोड़, पानीपत-132 106 (हरियाणा)
Gohana Road, Panipat-132 106 (Haryana) India
An ISO-9001, 14001 & OHSAS-18001 Unit
GSTIN: 06AAACN0189N1Z8

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28
स्वाच्छ भारत
एक कदम स्वच्छता की ओर

फैक्स : (91)180-2652515
फोन : (91)180-2652481,83,85

Ref.: NFL/PT/Civil/488/
To,

By Hand

Dated : 20.04.2018

The Divisional Forest Officer,
Asandh Road,
Panipat.

Sub: Plantation of Neem plant saplings in NFL Premises.

Dear Sir,

First of all we are thankful to you for plantation in NFL premises during the previous years. It is hereby informed that there is still space available for plantation of about 1000 saplings.

In order to maintain the greenery and ecological balance in the area, you are requested to kindly arrange the plantation of Neem Plant species in NFL premises.

Thanking you,

Yours faithfully,
for National Fertilizers Ltd,

(Sanjay Kumar)
Dy. Manager (Civil)

Copy to :

DGM (M&C) : for kind information please.

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL ARFA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417



1001

नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

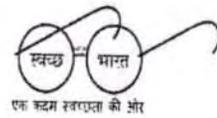
National Fertilizers Limited

(A Govt. of India Undertaking)

गोहाना रोड, पानीपत-132 106 (हरियाणा)

Gohana Road, Panipat- 132 106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit



ईमेल: nflpanipat@nfl.co.in
वेबसाइट: www.nationalfertilizers.com

फैक्स : (91)180-2652515
फोन : (91)180-2652481,83,85

BY HAND

Ref. No: NFL/PT/CIVIL/488/

Dated : 15.07.2017

To,

The Divisional Forest Officer,
Asandh Road,
Panipat.

Humble Reminder**Sub: Plantation of Neem plant saplings in NFL Premises.**

Dear Sir,

Please refer to our earlier letter of even number dated 23.05.2017 on the subject cited above vide which you were requested for planting of about 2000 saplings of neem trees in the space available in NFL premises. The same have not been planted yet.

You are, therefore, again requested to kindly arrange the plantation of Neem Plant species in NFL premises.

Thanking you,

Yours faithfully,
for National Fertilizers Ltd


(Sanjay Kumar)
Dy. Manager (Civil)

National Fertilizers Limited
Panipat Unit: Medical department
Medical Examination Proforma

Med. Exam. Date : 26-11-2024		Med.Exam. No. :4615	
1.	Name	OM PRAKASH PRABHAKAR	
2.	E Code	9195	
3.	Department		
4.	Age	58	Sex M
5.	Height	157 cm	Weight 61 kg
6.	Investigation		
	a)Hb.	14-6 gm/dl	
	b)Urine	Alb. nil	
		Sugar nil	
	c)Blood Group	B+	
	d)X-ray Chest	done last year	
	e)E.C.G. above 40 years	done	
	f)Any other investigation if required	FBI - 11 Aug 2024	
7.	Medical		
	a)Pulse	64/M	
	b)B.P.	130/80 mmHg	
	c)Heart		
	d)Lung		
	e)Abdomen		
	f)Any other Medical Problem	N/A	
8.	Surgical		
	a)Hernia		
	b)Hydrocele	N/A	
	c)Piles		
	d)Any other surgical problem		
9.	Vision	corrected by glasses	
	a)Near Vision		
	b)Distant Vision		
	c)Colour Vision	10/10	
10.	E. N. T. Check up	done last year	
11.	Gynae & Obst checkup for females	N/A	
12.	Remarks	Fit/Unfit/Need Treatment/Any other	

(Medical Officer)
NFL Hospital Panipat Unit

Note: After completion of Med. Exam., this is to be deposited at Hospital reception/office for record.

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N.F.L. HOSPITAL, PANIPAT Dist. Panipat, (Haryana)

PATHOLOGICAL TEST REQUISITION CUM REPORT FORM



Name : Pandey Age/Sex : 40/11 Emo. No. : 9195
 Provisional Diag. : Our Acute problem Ent. / Non Ent. : Ent.

OPD/Indoor

Please Note

Sample collection Time [Routine Exam.] 8.00 to 10.00 A.M.

Date : 26/11

MED. OFFICER

<p>URINE</p> <p>Sugar <u>Nil</u></p> <p>Alb <u>Nil</u></p> <p>Bile salt _____</p> <p>Bile Pig _____</p> <p>Acetone _____</p> <p>M.E. _____</p> <p>Pus Cell _____ /hpf</p> <p>R.B.C. _____ /hpf</p> <p>CAST _____ /hpf</p> <p>Epl. Cell _____ /hpf</p> <p>Crystal _____ /hpf</p> <p>Any Other _____ /hpf</p>	<p>BLOOD GROUP</p> <p>GROUP _____</p> <p>RH _____</p> <p>PREGNANCY TEST</p> <p>_____</p> <p>VDRL TEST</p> <p>_____</p>	<p>HAEMATOLOGY</p> <p>Hb _____ G.m. %(11.0-18.0)</p> <p>TLC _____ /cu.mm(4000-11000)</p> <p>DLC _____</p> <p>Poly _____ % (50-70)</p> <p>Lympho _____ % (20-46)</p> <p>Eosino _____ % (1-6)</p> <p>Mono _____ % (2-10)</p> <p>Baso _____ % (0-1)</p> <p>M.P. _____</p> <p>ESR _____ mm.1st hr</p> <p>B.T. _____ C.T. _____</p> <p>CBC _____</p>
<p>STOOL</p> <p>OVA _____ /hpf</p> <p>CYST _____ /hpf</p> <p>P.C. _____ /hpf</p> <p>R.B.C. _____ /hpf</p> <p>Trophozoites _____ /hpf</p>	<p>BIOCHEMISTRY</p> <p>FBS <u>115</u> mg/dL [60-100]</p> <p>PPBS <u>136</u> mg/dL [up to 140]</p> <p>S.Cholestrol <u>166</u> mg/dL [130-200]</p> <p>S.Tryglyceride <u>167</u> mg/dL [40-150]</p> <p>S.HDL <u>54</u> mg/dL [30-70]</p> <p>S.LDL _____ mg/dL [<100]</p> <p>Blood Urea <u>22</u> mg/dl [10-50]</p> <p>S.Creatinine <u>1.0</u> mg/dL [0.8-1.4]</p> <p>S.Uric Acid <u>6.8</u> mg/dL [2.4-7.2]</p> <p>S. Calcium _____ mg/dL [8.5-10.5]</p> <p>S.Bilirubin <u>0.4</u> mg/dL [0.2-1.0]</p> <p>SGOT <u>24</u> IU/L [5-45]</p> <p>SGPT <u>33</u> IU/L [5-45]</p> <p>TOTAL PROTEIN _____ g/dL [6.5-8.5]</p> <p>ALBUMIN _____ g/dL [3.5-5.0]</p> <p>GLOBULIN _____ g/dL [3-3.5]</p> <p>S. Alkaline phos _____ IU/L [Adult 60-170] [Child 151-471]</p>	
<p>DENGUE CARD</p> <p>Dengue NSI Antigen _____</p> <p>Dengue IgM/IgG _____</p>		
<p>MALARIA ANTIGEN</p> <p>_____</p>		
<p>AUST. ANTIGEN</p> <p>_____</p>	<p>WIDAL TEST</p> <p>1/20 1/40 1/80 1/160 1/320</p> <p>TO _____</p> <p>TH _____</p> <p>AH _____</p> <p>BH _____</p>	
<p>R.A. FACTOR</p> <p>_____</p>		

(In Path Lab.)



SHARMA HEARING & SPEECH CLINIC

Ravindra Hospital 638, model town Panipat 132103

PH. 9992201526

9518172703

Ash Sharma

ASLP (PGIMS), PGDCP

Speech & Hearing Specialist

E-mail: sharmahearingsspeechclinic@gmail.com

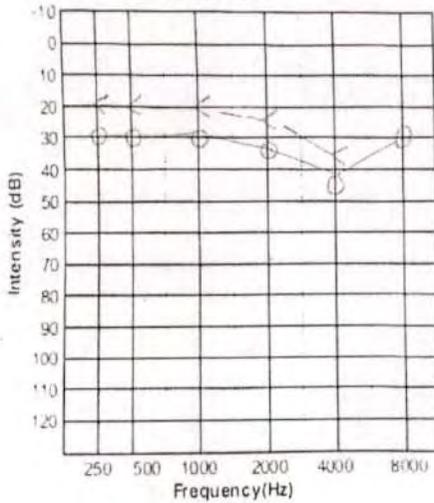
Reg no. RCI/ A- 69429

NAME : Mr. Omprakash DATE : 16/12/2024

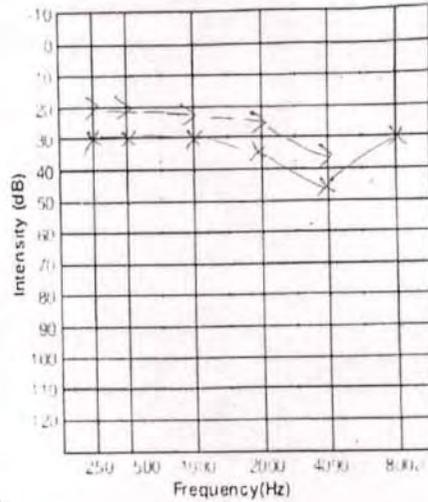
AGE / SEX : 52 yr / m ADDRESS : R-119 NFL Buidl

AUDIOGRAM

RIGHT EAR



LEFT EAR



EAR	AUDIOGRAMSYMBOLS				TUNING FORK TEST			SP TEST	SISI		TDT	
	RIGHT		LEFT		EAR TEST	RIGHT	LEFT	EAR FREQ	R	L	R	L
MODE	AC	BC	AC	BC	RINNE	RL	RL	500 Hz				
UNMASKED	O	<	X	>	WEBER	←		1000 Hz				
MASKED	△		□		PURETONE AVERAGE (dBHL)			2000 Hz				
UNMASKED NORESPONSE	○	◁	×	▷	RIGHT	LEFT		4000 Hz				
MASKED NORESPONSE	△	↓	□	↓	31	31						

RIGHT EAR - B/L Ear - mixed SNHL ± 4kHz notch At 80.
 LEFT EAR -
 REMARKS - followed up - ENT Review

ASHISH SHARMA
 BASLP F
 Audiologist & Speech Pathologist

1005



नेशनल फ़र्टिलाइज़र लिमिटेड
केन्द्रीय प्रयोगशाला



पी.एल.-एफ -03

पानीपत इकाई

दिनांक - 18.10.2024

संदर्भ सं.: एनएफएल /पीटी /लैब/एम्बिएन्ट/57 /2024

सेवा में

क्षेत्रीय अधिकारी,

हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,

एस. सी. ओ. -55, सेक्टर -25, हुडा

पानीपत -132103

एनएफएल पानीपत इकाई के नीम कोटेट यूरिया,सल्फर कोटेट यूरिया एवं बेंटोनाइट सल्फर फ़र्टिलाइज़र प्लांट के परिवेश में वायु की गुणवत्ता से सम्बंधित माह सितम्बर 2024 की रिपोर्ट :-

	RSPM-PM ₁₀ (µgram / M ³)			RSPM-PM _{2.5} (µgram / M ³)			CO (µgram / M ³)			NO ₂ (µgram / M ³)			SO ₂ (µgram / M ³)			NH ₃ (µgram / M ³)		
	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3	Station 1	Station 2	Station 3
न्यूनतम	36.8	40.3	38.2	15.0	14.8	14.4	336	347	372	19.6	20.5	18.0	15.1	15.1	14.1	53.2	51.8	51.1
अधिकतम	42.8	46.4	44.1	20.0	19.7	19.1	428	462	442	22.1	23.7	22.8	16.6	17.4	16.3	61.2	85.2	67.9
औसत	39.8	43.4	41.2	17.5	17.3	16.8	382	404.5	407.0	20.9	22.1	20.4	15.9	16.3	15.2	57.2	68.5	59.5

स्टेशन सं.-1(प्रशासनिक भवन),स्टेशन सं.-2 (कोयला हैंडलिंग क्षेत्र),स्टेशन -3 (अग्निशमन स्टेशन के पास)।

भवदीय

(नरेन्द्र सिंह)

मुख्य प्रबंधक (प्रयोगशाला)

e-mail:-nshada@nfl.co.in

Annexure -VII

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Date :25.10.2024

LLF Report of plant Reliability Group (Ammonia Plant)

S.No.	Section/Equipment	Job Description with reason	Action by	Compliance
1	Synthesis Section	Provision of sheeting on Cold Insulation	Mechanical	
2	Primary Reformer	One no. exhaust fan to be provide above Primary Reformer area roof.	Civil	
3	BFW section	Abandon Line to be Removed	Mechanical	
4	CO2 Section/IGGU section	Dust Deposition on Pumps and Refrigeration compressor of IGGU section	Production	
5	Reformer Area	Cable dressing required as some of cables are falling from cable tray.	Electrical	
6	Old DG Set Building	Removal of Wild vegetation surrounding the building and provision of Solid floor.	Civil.	
7	B-501 (PGR Section)	Leakage from LG of Steam drum	Instrument	

Anrudh Sharma

Sr. Manager (Mech.)

Vishnu Singh Tanwar

Manager (Elect.)

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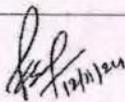


Date-12.11.2024

NATIONAL FERTILIZERS LIMITED- PANIPAT UNIT
LLF report of Plant Reliability Group

Urea & Bagging Plant

Sr. No	Description of job	Section/ Equipment	Effect on plant reliability & Safety	Action to be taken By	Job can be taken up at the earliest on
1.	Steam leakage near LCV-204 actuator	R&D	To avoid damage of control Valve actuator	Mech.	20.11.2024
2.	Insulation requirement on following areas: - 1) Steam line near EA-201 bottom elbow. 2) LCV-209 bypass line 3) PCV-503B valve & connecting lines	R&D	To avoid heat loss & there may be burn injury on touching of body part in exposed portion of line.	Mech.	18.11.2024
3.	Proper approach to be provided for HC-303 control valve	Crystallizer	For proper monitoring of control valve operation	Mech.	20.11.2024
4.	Canopy on PIC-401 is not proper	R&D	To avoid ingress of water in the controller	Instt.	18.11.2024
5.	Unwanted Empty drums to be removed from Centrifuge house area and general cleaning.	Centrifuge house	For clear approach and safety point of view	Prod.	16.11.2024


 (Pramod Kumar)
 (Production Deptt.)


 (Sanjay Jarha)
 (Instrumentation Deptt.)

→ DGM (Prod.)

1009

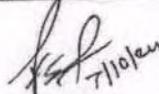
NATIONAL FERTILIZERS LIMITED- PANIPAT UNIT

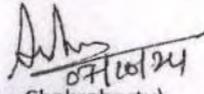
Date-07.10.2024

LLF report of Plant Reliability Group

Urea & Bagging Plant

Sr. No	Description of job	Section/Equipment	Effect on plant reliability & Safety	Action to be taken By
1.	Steam leakage near LCV-204 actuator	R&D	To avoid damage of control Valve actuator	Mech.
2.	Insulation requirement on following areas:- 1) LCV-407 and nearby area 2) LCV-209 3) PCV-503 and nearby areas 4) Carbamate header from pumphouse to reactor	R&D	To avoid heat loss & there may be burn injury on touching of body part in exposed portion of line.	Mech.
3.	LCV-401 steam jacket to be fixed properly.	Pump House	To avoid heat loss & there may be burn injury on touching of body part in exposed portion of line.	Mech.
4.	Damaged Floor repair work in front of CCR entrance gallery.	Compressor house	To avoid damage of underground piping at thar area	Civil
5.	Unwanted metallic scrap to be removed from field area.	All plant	For clear approach and safety point of view	Mech., Elect & Instt.
6.	Unwanted Empty/ filled drum to be removed from Pump house & Comp house area and general cleaning.	Pump house & compressor house	For clear approach and safety point of view	Prod.
7.	Urea plant condensate line leakage from two points over road in front of CT-1.	Infront of CT-1	To avoid increase of line leakage	Mech.


(Pramod Kumar)
(Production Deptt.)


(Arko Chakraborty)
(Instrumentation Deptt.)

→ Dam (Prod.)

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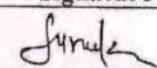
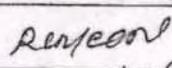
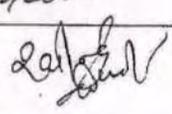


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 NFL	ENVIRONMENT MONITORING UREA PLANT Note : This is over & above the Multi point Continuous monitoring systems provided for NH ₃ in Urea Plant	TF-SF-14'b' Frequency: Monthly Date: ..16.12.2024

Sr. No.	Section	Location	Concentration of Ammonia in PPM	Noise Level db (A)	Remarks
Threshold Limit Value (TLV)			25	90	
1.	Compressor House	a) Ground Floor	NIL	90	
		b) Kobe Floor	NIL	87	
		c) Booster Comp. Floor	NIL	87	
2.	Pump House	a) North Side	2	84	
		b) South Side	2	84	
3.	R&D Section	a) Reactor Area	NIL	81	
		b) Condenser Area	NIL	81	
		c) Recovery Area	NIL	82	
4.	Centrifuge House	a) CFD	3	83	
		b) Centrifuge House	3	82	
5.	Prilling Tower	a) Distributor Floor	NIL	81	
		b) Melter Floor	NIL	84	
		c) PT Top	NIL	86	
		d) Lift	NIL	65	
6.	Urea Control Room	a) Control Room	NIL		
7.	Bagging Plant	a) Silo	NIL	63	
		b) PJD-106	NIL	81	
		c) PJD-103	2	80	

	Name	Signature
Checked by	SUMIL KUMAR	
Shift incharge	RLMEENA	
Safety officer	राजेश चव्हाण	

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ENVIRONMENT MONITORING

TF-SF-14'a'

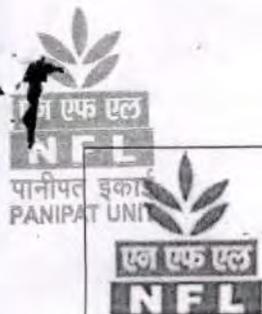
Frequency: Monthly

AMMONIA PLANT

Note : This is over & above the Multi point Continuous monitoring systems provided for CO & NH₃ in Ammonia Plant

Date: 18/12/2024

Sr. No	SECTION	LOCATION	Conc. Of Gases in ppm			Noise Level db (A)	Remarks
			NH ₃	CO	Comb.		
Threshold Limit Values (TLV)			25	50	NIL	90	
1.	Desulphurization	R - 202 A/B & R - 201	NIL	NIL	NIL	85	
2.	Reformer Area	a) Gr. Floor	NIL	NIL	NIL	88	
		b) I Floor	NIL	NIL	NIL	93	
		c) II Floor	NIL	NIL	NIL	87	
		d) III Floor	NIL	NIL	NIL	86	
3.	CO Shift conversion	a) Near LT Shift Converter R-205	NIL	NIL	NIL	85	
		b) Near HT Shift Converter R-204	NIL	NIL	NIL	84	
4.	Methanation	Methanator R-301	NIL	NIL	NIL	83	
5.	Fuel Distribution Section	Gr. Floor	NIL	NIL	NIL	89	
6.	Feed Station	Gr. Floor	NIL	NIL	NIL	88	
7.	DG Set Area	Gr. Floor	NIL	NIL	NIL	87	
8.	Flare Stack Area	Gr. Floor	NIL	NIL	NIL	88	
9.	CO ₂ Removal section	a) CO ₂ Absorber	NIL	NIL	NIL	81	
		b) CO ₂ Flash Column	NIL	NIL	NIL	81	
10.	Mol. Sieve Area	Gr. Floor	NIL	NIL	NIL	83	
11.	Compressor House NEW	a) Ground Floor	NIL	NIL	NIL	87	
		b) I Floor	NIL	NIL	NIL	89	
12.	Operator's Room	Near new Comp. House	NIL	NIL	NIL	87	
13.	Amm. C.R.	Control Room	NIL	NIL	NIL	60	
14.	Compressor House OLD	a) Ground Floor	NIL	NIL	NIL	88	
		b) I Floor	NIL	NIL	NIL	88	
		c) Opt. Cabin	NIL	NIL	NIL	74	
			Conc. Of Gases in ppm			Noise	



ENVIRONMENT MONITORING

TF-SF-14'a'

Frequency: Monthly

AMMONIA PLANT

Note : This is over & above the Multi point Continuous monitoring systems provided for CO & NH₃ in Ammonia Plant

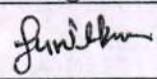
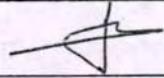
Date: 19/03/2024

Sr. No	SECTION	LOCATION	Conc. Of Gases in ppm			Noise Level db (A)	Remarks
			NH ₃	CO	Comb.		
Threshold Limit Values (TLV)			25	50	NIL	90	
1.	Desulphurization	R - 202 A/B & R - 201	MIL	MIL	MIL	77	
2.	Reformer Area	a) Gr. Floor	MIL	MIL	MIL	74	
		b) I Floor	MIL	MIL	MIL	73	
		c) II Floor	MIL	MIL	MIL	74	
		d) III Floor	MIL	MIL	MIL	76	
3.	CO Shift conversion	a) Near LT Shift Convertor R-205	MIL	MIL	MIL	74	
		b) Near HT Shift Convertor R-204	MIL	MIL	MIL	76	
4.	Methanation	Methanator R-301	MIL	MIL	MIL	69	
5.	Fuel Distribution Section	Gr. Floor	MIL	MIL	MIL	70	
6.	Feed Station	Gr. Floor	MIL	MIL	MIL	70	
7.	DG Set Area	Gr. Floor	MIL	MIL	MIL	71	
8.	Flare Stack Area	Gr. Floor	MIL	MIL	MIL	70	
9.	CO ₂ Removal section	a) CO ₂ Absorber	MIL	MIL	MIL	70	
		b) CO ₂ Flash Column	MIL	MIL	MIL	73	
10.	Mol. Sieve Area	Gr. Floor	MIL	MIL	MIL	65	
11.	Compressor House NEW	a) Ground Floor	MIL	MIL	MIL	80	
		b) I Floor	MIL	MIL	MIL	79	
12.	Operator's Room	Near new Comp. House	MIL	MIL	MIL	66	
13.	Amm. C.R.	Control Room	MIL	MIL	MIL	50	
14.	Compressor House OLD	a) Ground Floor	MIL	MIL	MIL	79	
		b) I Floor	MIL	MIL	MIL	81	
		c) Opt. Cabin	MIL	MIL	MIL	62	
			Conc. Of Gases in ppm			Noise	

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Sr. No	SECTION	LOCATION	NH ₃	CO	Comb.	Level db (A)
Threshold Limit Values (TLV)			25	50	NIL	90
15.	Purge Gas Recovery	a) Ground Floor	MIL	MIL	MIL	64
		b) I Floor	MIL	MIL	MIL	66
		c) II Floor	MIL	MIL	MIL	63
		d) III Floor	MIL	MIL	MIL	65
16.	Synthesis Section	a) EA-603	2	MIL	MIL	74
		b) FA-602	2	MIL	MIL	73
17.	CO ₂ Chiller Area	Gr. Floor	MIL	MIL	MIL	72
18.	H.S. Area	a) Old H.S. (G.F)	MIL	MIL	MIL	73
		b) Old H.S. Top	MIL	MIL	MIL	72
		c) New H.S (G.F)	MIL	MIL	MIL	72
		d) New H.S Top	MIL	MIL	MIL	71
		e) Near Refrig. Compressor	2	MIL	MIL	70

	Name	Signature
Checked by	SUMIL KUMAR	
Shift incharge	Chawinder Singh	
Safety officer	Kuldeep Singh	



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

पानीपत इकाई: गोहाना रोड, पानीपत-
132106(हरियाणा)

दूरभाष: 0180-2652481

फैक्स: 0180-2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat-132106

(Haryana)

Phone: 0180-2652481

Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

Sale Order

NFL/PT/TS/PE/154

30.03.2022

M/s Ultra tech Cement Ltd
Village Karad, Israna Pradhana Road,
Panipat, Haryana (India), 132107
GSTIN- 06AAACL6442L1ZE

Sub: Sale order for Collection & Sale of Dry Fly Ash

Ref: Our NIT No. NFL/PT/TS/PE/154 dated 17.01.2022
Your bid dated 18.01.2022
Your offer dated UTCL/PCW/Commercial/2021-22 dated 09.03.2022
LOI No. NFL/PT/TS/PE/154 dated 12.03.2022

Dear Sir,

With reference to above, NFL is pleased to issue sale order for "Collection & Sale of Dry Fly Ash from Panipat unit" as per following details:

1. Scope of M/s Ultra tech Cement Ltd

The scope of work for collection of dry fly ash & transportation through closed body trucks/Bulkers shall include the following:

- Dense phase dry fly ash collection / handling system has already been installed at NFL premises. M/s Ultra Tech Cement Ltd. shall operate and do preventive or breakdown maintenance of the said system.
- M/s Ultra Tech Cement Ltd. shall make effort to lift the entire contracted quantity of dry fly ash from the system. The initial maintenance, preventive & breakdown maintenance of the system and maintaining adequate spares for 24x7 operations shall be in the scope of the M/s Ultra Tech Cement Ltd. up to the validity of the Sale order / Agreement / Contract. The contracted quantity is detailed at Clause 4.0 (Quantity). M/s Ultra Tech Cement Ltd. shall do operation, maintenance & loading of / from the said system on 24-hour daily basis. The system shall be handed over back to NFL at the end of contract in healthy working condition.
- Collection of dry fly ash will be done in closed body trucks/Bulkers and transported by M/s Ultra Tech Cement Ltd.. It will be sole responsibility of M/s Ultra Tech Cement Ltd. to ensure that no leakage of ash takes place from the ash carrying vehicle causing pollution problem on the way from NFL to their Works. The supply of dry fly ash shall be made on Ex. NFL works basis.

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CORPORATE OFFICE : A-11, SECTOR 24, NOIDIA, GAUTAM BUDDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 308221 to 08, FAX : 2412297
उप. कार्यालय, लक्ष्मीकान्तपुर, पौरो-III, 7, इन्स्टीट्यूशनल एरिया, लक्ष्मीकान्त, नई दिल्ली-110 003. ☎: 011-24360066, फैक्स 24361553, सीआरएन L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LOKHMANPUR, NEW DELHI - 110 003. ☎: 011-24360066. FAX: 24361553. CIN: L74899DL1974GO1007417

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- (iv) Tare & gross weight of each truck shall be recorded at NFL weighbridge in presence of M/s Ultra Tech Cement Ltd representative before dispatch for billing & payment purposes. NFL may also go in for standardization of dry fly ash filling quantity in Bulklers / closed body trucks filled from the system as per requirement.
- (v) M/s Ultra Tech Cement Ltd. shall lift the contracted quantity of dry fly ash or more if permitted by NFL at their quoted / agreed price.
- (vi) Safety, security & medical facility of its employees shall be M/s Ultra Tech's responsibility.
- (vii) Employees of the M/s Ultra Tech Cement Ltd. or their sub-contractor's staff / employee shall have to follow Safety & security norms as per rules of NFL.
- (viii) Site preparation, if required, is M/s Ultra Tech's responsibility. Due care must be taken to avoid damage to NFL's property.
- (ix) Installation of suitable de-dusting system at loading station in place of / parallel to the existing will be done by M/s Ultra Tech Cement Ltd. at his own cost so as to avoid escape of fly ash to atmosphere during loading of trucks.
- (x) M/s Ultra Tech Cement Ltd. shall arrange to obtain all pollution / environmental clearances required, if any, from the appropriate authority for transportation of Dry fly ash. NFL will extend all feasible help in obtaining the clearances without any loss to NFL.
- (xi) M/s Ultra Tech Cement Ltd. should have capability to arrange (directly or indirectly) a fleet of dedicated road bulklers / closed trucks along with licensed / experienced drivers for lifting & transporting dry fly ash on round the clock basis. M/s Ultra Tech Cement Ltd. shall submit authenticated documents.
- (xii) Cleanliness / good housekeeping of the loading area as well as any spillage from lines from EPs to silo will have to be maintained by M/s Ultra Tech Cement Ltd.. Any spillage of fly ash will be collected and dumped in our ash ponds on regular basis.
- (xiii) M/s Ultra Tech Cement Ltd. shall be required to lift dry fly ash from NFL as per day to day available quantity of the dry fly ash generated as detailed in clause 4 (quantity).

2. Scope of NFL

- (i) Dry Fly Ash collection/handling system is already installed inside the factory premises with silo of 100 MT. M/s Ultra Tech Cement Ltd shall regulate arrival of Bulklers/closed body trucks.
- (ii) NFL has already provided power (415 V) at source. Power will be given on free of cost basis for operation & maintenance of the Dense Phase Ash Collection system.
- (iii) Drinking water is available free of cost inside the premises.

3. WEIGHMENT

- (i) Weighing of the ash to be supplied to the M/s Ultra Tech Cement Ltd shall be on the basis of difference of tare weight and gross weight recorded at the SELLER'S Weigh Bridge near urea Bagging Plant, in the presence of BUYER'S authorized representative or agent and no dispute claim in this regard will be accepted / entertained.
- (ii) Loading & dispatch will be done round the clock on all the days. NFL shall have sole and unfettered discretion to change the timings for loading. M/s Ultra Tech Cement Ltd shall be required to properly follow the reporting/obtaining of token (or any other system prescribed

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REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTE AREA, LOADING ROAD, NEW DELHI - 110 003. ☎: 011-24360066. FAX: 24361553. CPE: L74899@DL1974GO1007417



by NFL) for their closed body truck / Bulklers at NFL gate before starting filling of dry fly ash in their closed body truck / Bulklers. This is essential and mandatory on M/s Ultra Tech Cement Ltd for complete compliance. Any deviation to the above procedure (or any other procedure laid down by NFL) will amount to issue of warning / termination of sale order on repeated default.

- (iii) The sale of dry fly ash shall be on ex-works basis from the NFL plant and the responsibility for loading, handling and transportation of dry fly ash will be of M/s Ultra Tech Cement Ltd. The responsibility to obtain any permission / no objection certificate from the concerned authorities including Pollution Control Board and also compliance of all statutory provisions regarding transportation of dry fly ash from the NFL plant shall be of M/s Ultra Tech Cement Ltd. NFL shall in no manner be held responsible for any act / omission contravening the provisions of any of the laws of the land during transportation and handling of material.

4. QUANTITY

- i) The approximate maximum quantity of DRY FLY ASH available for sale from NFL Panipat is 75,600 MT per annum (approx. 6300 MT/month post GTG).
- ii) The above quantity allocated by the M/s NFL, may be reduced or increased depending upon the generation/availability of the material within the period stipulated in the contract. However, it may be clearly understood that after expiry of validity of the contract no sale of dry fly ash will be permitted to the M/s Ultra Tech Cement Ltd even if M/s Ultra Tech Cement Ltd for any reason could not lift the total allocated quantity. M/s Ultra Tech Cement Ltd will not have any claim whatsoever in this regard after expiry of the contract.
- iii) M/s NFL shall have sole and unfettered discretion to sell the un-lifted dry fly ash to any party other than the BUYER. In that case such party shall pay to the H-1 BUYER only the operation and maintenance cost for the quantity of dry fly ash sold off. The operation and maintenance cost at the present level is estimated at Rs 21/- per MT(Including GST) (including all spares, consumables etc).
- iv) M/s NFL shall have the sole and unfettered discretion to decrease / increase the supplies to M/s Ultra Tech Cement Ltd. depending upon generation of dry fly ash to any extent from zero to 200 MT/day & for any number of days consecutively. M/s Ultra Tech Cement Ltd shall be required to adjust their monthly dry fly ash lifting schedule to accommodate any such unforeseen interruptions on behalf of the SELLER. However, monthly/yearly guaranteed quantity shall be reworked to give effect of unforeseen interruption on behalf of M/s NFL taking 30 normal days for month and 350 days for the year.
- v) In case it happened that DFA was not available/generated for more than 3 days at a stretch in any MGOT month for the reason attributed to NFL, which resulted the Buyers to lift lesser quantity of DFA than the minimum guaranteed quantity in that month, the monthly MGOT will be revised proportionally based on the non-available days of DFA from the unit/outrage of SGP/CPP boilers with additional two days as mobilization period. Month of 30 days will be considered while calculating the revised MGOT
- vi) In case DFA is not available/generated for more than 10 days in a MGOT year for the reason attributed to NFL, which resulted the Buyers to lift lesser quantity of DFA than minimum

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राजि. कार्यालय: एलेपुर्दे, कोर-11, 7, इन्स्टीट्यूशनल एरिया, लोहा रोड, नई देहली-110 005. ☎: 011-24380068, फैक्स 24361553, सीआरएन: L74899DL1974GD1007417
REGD. OFFICE : SCOPE COMPLEX, COR-11, 7 INSTITUTIONAL AREA, LOOHA ROAD, NEW DELHI - 110 005. ☎: 011 24380068. FAX: 24361553. CIN: L74899DL1974GD1007417

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guaranteed quantity in the year, the yearly MGOT will be reduced proportionally based on the non-available days of DFA from the unit / outage of SGP/CPP boilers.

5. BASIC SALE PRICE:

M/s Ultra Tech Cement Ltd. shall pay to NFL 48/- (Rupees forty Eight only) per MT of dry fly ash on ex-works basis for the 1st year and increase of 5% per annum on cumulative basis will be paid for the subsequent year(s). GST as applicable at the time of dispatch shall be payable extra by M/s Ultra Tech Cement Ltd. First increase of rate will be effective from 12.03.2023 and second from 12.03.2024 making rate of Rs 50.40/MT and 52.92/MT respectively.

6. PAYMENT TERMS

(i) M/s Ultra Tech Cement Ltd. shall make payment in advance preferably through e-transfer for the quantity intended to be lifted at the sale price plus applicable GST on 1st working day of each month. Balance amount arising due to short lifting in any month shall be available for adjustment against supply in excess of monthly guaranteed quantity only during subsequent months or shall be adjusted against liquidated damages towards shortfall in annual guaranteed quantity, if any.

In case it happened that DFA was not available/generated for more than 3 days at a stretch in any MGOT month for the reason attributed to NFL, which resulted the Buyers to lift lesser quantity of DFA than the minimum guaranteed quantity in that month, the monthly MGOT will be revised proportionally based on the non-available days of DFA from the unit/outage of SGP/CPP boilers with additional two days as mobilization period. Month of 30 days will be considered while calculating the revised MGOT.

- (ii) M/s Ultra Tech Cement Ltd. shall be entitled for lifting DFA on advance payment for the quantity in that month.
- (iii) In case of authorized agency, the bidder has to submit a statement of consignment wise quantity of ash delivered to authorizing agency duly signed by authorizing agency on monthly basis within 7 days from the end of respective month.
- (iv) M/s NFL shall not pay any interest on the advance payment deposited for the intended quantity to be lifted by M/s Ultra Tech Cement Ltd. or the amount attributable to shortfall in lifting minimum quantity (clause 6.vi) in a month retained by the M/s NFL.
- (v) Damage, if any, to NFL'S property by any closed body truck / baulker of the BUYER shall be repaired / replaced by M/s Ultra Tech Cement Ltd. to the full satisfaction of the M/s NFL.
- (vi) In case M/s Ultra tech Cement Ltd happen to lift lesser than 4600 MT in a month, the amount attributable to shortfall in lifting shall be adjusted in the following month(s) only when average quantity computed based on cumulative quantity lifted up to previous month exceeds 4600 MT per month.

7. DURATION OF THE CONTRACT AND EFFECTIVE DATE:

This contract shall remain valid for a period of three years up to 11.03.2025 reckoned from the date of its award i.e. 12.03.2022.

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8. PERFORMANCE BANK GUARANTEE

The contractor shall deposit SD towards faithful performance of the contract. The Security Deposit together with EMD/ Security Deposit shall be 3%(Rs. 2,49,678.00) of the contract / Works order value which is required to be deposited within 15 days of the issue of the Letter of Intent (LOI) by the successful tenderer. EMD can be adjusted against SD. In case work is split between two or more parties, SD shall be submitted based on the value of split order.

No interest shall be paid on security deposit. Any amount recoverable from the contractor shall be deducted from RA bill/security deposit. Security deposit shall be returned to contractor after successful completion of the contract and obtaining "No objection certification" from executive department after expiry of Defect Liability Period.

The successful tenderer can furnish a Bank Guarantee from any of the scheduled bank excluding Gramin / Co-operative Bank in the form specified by NFL against Security Deposit / Performance Guarantee (as applicable) for the faithful and proper fulfilment of the contract. The Bank Guarantee should be valid for a period of 36 months (contract period plus defect liability period) plus 3 months claims period. The Bank guarantee should be submitted by Bankers directly to NFL in a sealed cover and not through contractor.

The Contractor shall also arrange a copy of swift message, for confirmation of BG (including all amendments) through SFMS mode, from the BG issuing bank generated on communication regarding issue of BG to our designated bank ICICI Bank Ltd, K1, Senior Mall, Sector-18, Noida, UP, 201301, IFSC Code ICIC0000031, as per following details:-

- (i) IFN 76 COV for issuance of bank guarantee
- (ii) IFN 767 COV for amendment of bank guarantee
- (iii) Issuing bank shall mention IFSC code as ICIC0000031 in field 7035 of IFN 76 COV/IFN 767 COV.
- (iv) Issuing bank shall mention NFL beneficiary code as NFLNATIONAL04022015 in field 7037 of IFN760COV/IFN767COV.

9. CONCILIATION AND ARBITRATION:

10.1 FOR INDIAN PARTIES

Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning, scope, operation or effect of this contract or the validity or breach thereof shall be resolved amicably through negotiations by the parties. A "Notice of Dispute" shall be given by the party seeking resolution of a dispute to the other party. If the dispute is not resolved within Thirty (30) days from the notice, the dispute shall be referred to arbitration as per the procedure mentioned herein below:

A written notice shall be given by the contractor invoking arbitration to National Fertilizers Limited through Designated Authority (CMD / Functional Directors/ Unit Head), which may be specified as per contract value (Ref : CO Legal circular no. NFL/CO/Law/979 dated 2-3-2020)

Where the claim including determination of interest, if any, being claimed upto the date of commencement of arbitration does not exceed Rs. Five crore, the reference shall be made to a sole arbitrator. The parties shall mutually agree on the name of sole arbitrator. In case of disagreement upon the name of the sole arbitrator, the appointment of Sole Arbitrator shall be done in accordance with the provisions of Arbitration & Conciliation Act, 1996.

Where the claim including determination of interest, if any, being claimed upto the date of commencement of arbitration exceed Rs. Five crore, the reference shall be made to arbitral tribunal consisting of three arbitrators. Each party shall nominate one arbitrator each within 30 days from the date of receipt of notice of invocation of arbitration and two nominated arbitrators shall appoint the presiding arbitrator within 30 days thereafter. If a party to the

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REGD. OFFICE : SCOPE COMPLEX, CORE-11, 7 INSTITUTIONAL AREA, 100HW ROAD, NEW DELHI - 110 008. ☎: 011-24386006, FAX: 24361553, CINE: 174899DL1974G01007417

dispute refuses or neglects to nominate an arbitrator on its behalf within the period specified, or the two arbitrators fails to nominate Presiding arbitrator, appointment of Arbitrator(s) shall be done in accordance with the provisions of Arbitration & Conciliation Act, 1996.

The Arbitration proceedings shall be governed by the Arbitration & Conciliation Act, 1996 and any further statutory modification or re-enactment thereof and the rules made thereunder.

It is agreed by and between the parties that in case a reference is made to the Arbitrator for the purpose of resolving the disputes/ differences arising out of the contract by and between the parties hereto, the Arbitrator shall not award interest on the awarded amount more than the rate of SBI PLR / Base Rate applicable to NFL on date of award of contract.

The Seat and venue of Arbitration shall be at Delhi/Place of respective Unit/Place of Zonal Office.

The cost of the proceedings shall be equally borne by the parties, unless otherwise directed by the arbitral tribunal. The decision of the arbitral tribunal shall be final and binding on all parties.

10.2 ARBITRATION FOR FOREIGN VENDORS /PARTIES:

Any dispute arising out of or in connection with this contract, including any question regarding its existence, validity or termination, shall be referred to and finally resolved by Arbitration administered by the Singapore International Arbitration Centre ("SIAC") in accordance with the Arbitration rules of Singapore International Arbitration Centre ("SIAC Rules") for the time being in force, which rules are deemed to be incorporated by reference in this clause.

The Seat and venue of Arbitration shall be at New Delhi, India. The language of the Arbitration shall be English.

This contract/LOI/NIT shall be governed by and construed in accordance with the Laws of India.

10.3 ARBITRATION FOR CPSES AND GOVERNMENT DEPARTMENT:

In the event of any dispute or difference relating to the interpretation and application of the provisions of commercial contract(s) between Central Public Sector Enterprises (CPSEs) / Port Trusts inter se and also between CPSEs and Government Departments / Organizations (other than those related to taxation), such disputes or differences shall be taken by either party for resolution through AMRCD as mentioned in DPE OM No. 4(1)/2013-DPE(GM)/FIS-1835 dated 22-05-2018.

10. SUBLETTING:

M/s Ultra Tech Cement Ltd. shall not sublet or assign the contract to any party of it / to the third party without obtaining the prior written consent / permission from the M/s NFL.

11. CONTRACTOR TO EXECUTE AGREEMENT

The contractor's responsibility under this contract will commence from date of issue of the Letter of Intent. The Tender Documents, other documents exchanged between the Tenderer and NFL, the letter of acceptance and work order shall constitute to the contract. The successful M/s Ultra Tech Cement Ltd. shall be required to execute an agreement on a non-judicial stamp paper of prescribed value with NFL within 15 days (Fifteen days) of receipt by him of the Letter of Intent. The agreement to be executed will be in Agreement Form specified by NFL. The cost of the Stamp Papers will be borne by M/s Ultra Tech Cement Ltd. Until a formal agreement is prepared and executed, acceptance of this tender shall constitute a binding contract between the parties

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संजि. कार्यालय-इंस्टीट्यूशनल एरिया, कोर-III, 7, इन्स्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110 003. ☎ : 011-24386006, फैक्स 24361553, सीआरएन 174899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003. ☎ : 011-24386006, FAX: 24361553, CIN: L74899DL1974GO1007417

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

पानीपत इकाई: गोहाना रोड, पानीपत, हरियाणा-132106

दूरभाष: 0180-2652481-483 एवं 485, 2655570

फैक्स: 0180-2652515

GSTN-06AAACN0189NZ8

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National Fertilizers Limited

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat, Haryana - 132 106

Phone: 0180-2652481- 483 & 485, 2655570

FAX: 0180-2652515

GSTN-06AAACN0189NZ8

स्पीड पोस्ट

Sale Release Order / बिक्री जारी करने का आदेश

NFL GST No. 06AAACN0189NZ8
Sale Order No.: NFP/ST/D-284/2024-25

Dated: 14/05/2024

M/s Mahalaxmi Flyash Products, 743/11, Dahar, Israna, Panipat-132145, (Haryana)	मैसर्स महालक्ष्मी फ्लाइश प्रोडक्ट्स, 743/11, डाहर गाँव, इसराना, पानीपत-132145 (हरियाणा)
GST No. 06BFGPJ5674H1Z9	

Dear sir,

In reference to e-auction No. MSTC/NRO/National Fertilizers Limited/7/Gohana Road/23-24/51768 conducted on 04.04.2024, we are pleased to inform you that your bid has been accepted vide Acceptance Letter Ref. No. MSTC/NRO/24-25/545 dated 02.05.2024 & Delivery Order Ref. No. MSTC/NRO/24-25/865 dated 10.05.2024. Now, we are releasing the Sale Release Order for the item listed below as per the terms & condition of MSTC e-auction as under:

Sr. No	Description	HSN Code	UNIT	Qty.	Rate Rs. (Ex. Works Panipat)	Amount in Rs.
1	Sale of Pond Ash in Lump-sum on 'As is where is & No Complaint/Grievance' basis from Pond No. 4 located North of NFL Panipat.	26219000	LOT	1.00	Rs. 1,60,000/- Per Lot	Rs. 1,60,000/- + 18% GST and TCS 1% extra.
	Total				Rs. 1,60,000/- (Rupees One Lakh Sixty Thousand Only) + GST@18% & TCS @1% Extra.	

- The Pond Ash in designated pond is for sale in lump-sum on 'As is where is & No Complaint/Grievance' Basis from Pond No. 4 at NFL Panipat.
- In no case you shall lift the ash from any other pond except Ash Pond No 4. You shall strictly oblige to the route as defined by NFL for entering/ leaving from Pond No. 4.

3. LIFTING PERIOD AND TIME:

- One year from the date of issue of Sale Order & further extendable for 3 months on sole discretion of NFL. The bidder is required to lift the entire quantity available in the lot in the stipulated lifting period. If the lifting of the material is not completed in the stipulated period, the Sale Order shall be closed and no further lifting will be allowed and the balance amount of un-lifted materials shall be forfeited without further reference.
- NFL Reserves the right to withdraw in part or full or to close the contract any time during the currency of contract without assigning any reason thereof. This

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CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, (UP) - 201 301, Tel: 0120-2412383, FAX: 2412384

रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, दूरभाष: 011-24361252, फैक्स 24361557

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, TEL: 011-24361252, FAX: 24361557

CIN: L74899DL1974GO1007417

Website: www.nationalfertilizers.com

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

पानीपत इकाई: गोहाना रोड, पानीपत, हरियाणा-132106

दूरभाष: 0180-2652481-483 एवं 485, 2655570

फैक्स: 0180-2652515

GSTN-06AAACN0189NZ8



National Fertilizers Limited

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat, Haryana - 132 106

Phone: 0180-2652481- 483 & 485, 2655570

FAX : 0180-2652515

GSTN-06AAACN0189NZ8

will not entitle the buyer to demand compensation or right for delivery of full qty. by way of extension of contract.

iii. It is advised not to lift the ash from 0700 hrs. to 2100 hrs. on any given day as per DRSC (District Road Safety Committee) recommendations, failing which the contract shall stand cancelled.

4. The material loading shall be on Mechanical Transport means viz. Tippers/Dumpers duly covered with the Tarpaulin & carrying the same to the destination to ensure that no leakage of Ash take place during the Journey. Loaded vehicles to be covered properly with tarpaulin in order to avoid any spillage and in no means the level of ash shall exceed dumper body mark and there shall not be any overloading, failing which may lead to termination of ash lifting work from NFL Ponds.
5. Buyer at its own cost shall also arrange route permit from the concerned authorities if required & preparation of route for movement of Mechanical Transport from Ash Ponds to dumping area. The permission of State Pollution control Board/ any State Authorities, if required, to dump the ash under this contract, shall be arranged by you at your own cost and responsibility. NFL shall stand absolved in case of any violation by the buyer.
6. The buyer shall also ensure adequate sprinkling of water at excavation site, on the ramps and roads used by ash loaded closed body trucks/ dumpers and at ash dumping site during execution of his ash disposal work in order to ensure that there is no blowing of ash due to wind.
7. The maintenance/ dressing/ leveling of ramps in Ash Ponds shall be arranged by the party for smooth flow of traffic at its own cost. The party will also ensure prompt removal of spilled over ash, if any, from closed body trucks/ dumpers on the roads, which should not be there in normal circumstances to ensure cleanliness.
8. Party shall make good / restore the premises as before and shall re-construct the Ash Pond embankment after completion of work before handing over the site to NFL. Party shall not claim any claim/cost for construction of Ramp/approach road during or after termination/expiry of contract.
9. The party shall abide by all the Instructions/Directions/ guidelines/ stipulations issued by the State/Central Government Authorities including Haryana State Pollution Control Board (HSPCB) and District Administration etc. in connection with the work of collection and transportation of ash, from time to time.
10. Transportation of Pond Ash should be done in environmentally sound manner and all precautions to prevent Air and Water Pollutions are to be taken.
11. All the guidelines mentioned in MoEF & CC Notification No. S.O.5481(E) dated 31.12.2021 and further amendments or any other guidelines issued by MoEF/CPCB/PPCB shall be followed and complied.
12. Please ensure that Ash shall be used in Eco Friendly manner as per MoEF & CC Notification No. S.O.5481(E) dated 31.12.2021.
13. The Bidders/customers workmen shall have to abide by the rules regulation including safety & security regulation of the relevant statutory Acts.
14. The Buyer will employ his own labor and means; at his own cost and risk for removal/collection/shifting of material as per schedules and payment of wages/compensation to the laborers will be the sole responsibility of the buyer. The purchaser shall ensure that his workmen do not loiter around within the factory areas.

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CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, (UP) - 201 301, Tel: 0120-2412383, FAX : 2412384

रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इन्स्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, दूरभाष: 011-24361252, फैक्स 24361553

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, TEL: 011-24361252, FAX: 24361553

CIN: L74899DL1974GO1007417

Website: www.nationalfertilizers.com



नेशनल फर्टिलाइज़र्स लिमिटेड

(भारत सरकार का उपक्रम)

पानीपत इकाई: गोहाना रोड, पानीपत, हरियाणा-132106

दूरभाष: 0180-2652481-483 एवं 485, 2655570

फैक्स: 0180-2652515

GSTN-06AAACN0189NZ8

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National Fertilizers Limited

(A Government of India Undertaking)

Panipat Unit: Gohana Road, Panipat, Haryana - 132 106

Phone: 0180-2652481- 483 & 485, 2655570

FAX : 0180-2652515

GSTN-06AAACN0189NZ8

They shall not touch any material except those materials shown to them. If any of his workmen is even found violating these restrictions, the purchaser shall be responsible for making good the loss to the owners on which their decision shall be final and binding.

15. **Insurance:** You will be solely responsible for any liability to your worker in respect of any accident or injury arising out of and in course of your employment.
16. **JURISDICTION:-** All causes of action in relation to this e-auction with respect to NFL will be deemed to have been arisen within the jurisdiction of Panipat Courts in Haryana State only, to the exclusion of all other Courts in India.
17. The other terms & conditions shall be as per MSTC auction No. MSTC/NRO/National Fertilizers Limited/7/Gohana Road/23-24/51768 and NFL Tender No. NFP/ST/D-284/23-24.

कृते
नेशनल फर्टिलाइज़र्स लिमिटेड
V. K. Meena
(वी. के. मीणा)
प्रबंधक (सामग्री)-स्टोर्स

1. फाइनेंस कॉपी
2. प्रबंधक (सतर्कता)
3. डीसी, सीआईएसएफ- उपरोक्त सामग्री को उठाने के लिए पार्टी के वाहन को अनुमति देने के अनुरोध के साथ।

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, उत्तर प्रदेश - 201301 दूरभाष: 0120-2412383, फैक्स 2412384
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, (UP) - 201 301, Tel: 0120-2412383, FAX : 2412384
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003. दूरभाष: 011-24361252, फैक्स 24361553,
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, TEL: 011-24361252, FAX: 24361553.
CIN: L74899DL1974GO1007417 Website: www.nationalfertilizers.com



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**No. 9/8/2024-St. Th.**Government of India
Ministry of PowerShram Shakti Bhawan, Rafi Marg,
New Delhi, 15th March, 2024**To,**

- i. CMDs/MDs of coal/lignite based Thermal Power Plants (Central/State/Private)
- ii. Principal Secretary/Additional Chief Secretary (Power/ Energy) of all States/UTs
- iii. Chairperson, Central Electricity Authority

Sub: Guidelines for coal or lignite based Thermal Power Plants (TPPs) to utilise ash by providing it to the 'user agencies' as stipulated in the MoEF&CC Notification dated 31.12.2021 and its subsequent amendments.

Sir/Madam,

Ministry of Environment, Forest & Climate Change (MoEF&CC) vide its Notification No. S.O. 5481(E) dated 31st December 2021 issued a Notification on utilization of ash by coal or lignite based Thermal Power Plants. The Notification was issued by MoEF&CC in supersession of all its previous Notifications issued in this regard. The MoEF&CC Notification dated 31.12.2021 is further amended on 30.12.2022 and 01.01.2024.

2. Ministry of Power had issued an Advisory to all Thermal Power Plants on 22.02.2022 which was in line with the MoEF&CC Notification dated 31.12.2021, the primary objective of which is to maintain transparency, prevent malpractices and ensure 100% utilisation of ash with least burden on the electricity consumers to provide affordable power to consumers.

3. The ash disposal is being done by coal or lignite Thermal Power Plants as per the Ministry of Power advisory dated 22.02.2022. Now, MoEF&CC vide Notification No. S.O. 05 (E) dated 01.01.2024 has further amended its Notification dated 31.12.2021, which makes it necessary to further streamline the procedure for TPPs and amend the advisory dated 22.02.2022 in such a manner that the primary objective of the Government to ensure 100% utilisation of ash with least burden on the electricity consumers, can be achieved.

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4. The MoEF&CC amendment dated 01.01.2024 has also stipulated that the coal or lignite based thermal power plants, while utilising ash under the notification shall reserve certain percentage of ash for supply to all micro and small enterprises engaged in ash-based product manufacturing namely, bricks, blocks, tiles, sintered or cold bonded ash aggregates, fibre cement sheets, pipes, boards, panels for sale at concessional price or through limited auction **in accordance with the 'Guidelines' issued by the Central Government in the Ministry of Power.**

5. In view of the above, all coal and lignite based thermal power plants (Central/State/Private) are hereby advised to provide ash to the user agencies for all their new commitments as per the following guidelines in accordance with MoEF&CC Notification dated 31.12.2021 and its amendments on 30.12.2022 and 01.01.2024.

Procedure for disposal of ash by TPPs:

A. General Procedure for disposal of ash:

- i. **Issuable ash per annum** means the quantity of ash available for issue by a TPP in a year, subject to technical restrictions, safety and current/future ash generation. This quantity shall be declared by TPPs prior to start of the annual ash disposal process.
- ii. The Power Plant shall provide ash to user agencies for eco-friendly purpose as stipulated in the MoEF&CC Notification dated 31.12.2021 as amended on 30.12.2022 and 01.01.2024 through a transparent bidding process.
- iii. TPPs are advised to invite bids on annual basis or for longer period but not more than three years specifying Issuable Quantity on per annum basis. The TPPs shall start the bidding process well in advance (at least 4 months before the end of current financial year) so that all tie-ups are available before the commencement of the next financial year.
- iv. TPPs shall conduct the 'Limited Auction' for Micro and Small Enterprises and the 'Open auction' for all users of ash separately.
- v. For Micro and Small Enterprises the bid threshold shall be 50 tonnes.
- vi. For Open Auction the bid threshold may be higher.


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B. Procedure for 'Limited Auction' for sale of Dry Fly Ash to Micro and Small Enterprises engaged in ash based product manufacturing:

- i. **Reserve Quantity:** The 'Reserved Quantity' shall be **1.10** (one point one zero) times of the highest quantity issued up to previous three years to these Micro and Small Enterprises by the TPP. If there is no previously issued quantity available, TPP shall reserve 20% (twenty per cent) of issuable quantity for first year of limited auction.
- ii. **Floor Price:** The 'Floor Price' (Reserved Price) for the limited auction for Micro and Small Enterprises shall be 50 % of the lowest price of the ash discovered by the TPP in the last 'Open Auction' of the dry fly ash among all users subject to a minimum floor price (Reserved Price) of Rs 1.00 (one) per Metric Tonne (MT).
- iii. Based on the Reserved Quantity as per para 5 B(i) and the Floor Price (Reserved Price) as per para 5 B(ii) TPPs shall conduct limited auction annually exclusively for Micro and Small Enterprises engaged in ash-based product manufacturing namely bricks, blocks, tiles, sintered or cold bonded ash aggregates, fibre cement sheets, pipes, boards, panels, as per para D(4) inserted to the MoEF&CC Notification dated 31.12.2021 amended on 01.01.2024.
- iv. Limited auction of Reserved Quantity shall be conducted among Micro and Small Enterprises having valid "Consent to Operate"(CTO) issued by CPCB/SPCBs if applicable or with a valid MSE registration.
- v. The Concerned Pollution Control Board shall verify that ash issued to Micro and Small Enterprises is being utilized to make ash-based products as per the MoEF&CC Notification.
- vi. The balance quantity, if any, left untied in the limited auction shall be included in the quantity for open auction for all users.

C. Procedure for 'Open Auction' for sale of Ash (Dry Fly Ash, Bottom Ash and Pond Ash) among all users of ash as per MoEF&CC Notification:

- i. The balance dry fly ash quantity arrived after excluding the reserved quantity at para B(i) above, and including the untied quantity at para B(vi) above, bottom ash and pond ash shall be put up for open auction process among all user agencies as per the MoEF&CC Notification.

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- ii. If after auction some quantities of ash still remains un-utilized, then it shall be offered through open Expression of Interest (EOI) for lifting ash on 'as is where is' basis, to be given free of cost on first come first serve basis, if the user agency is willing to bear transportation cost.
- iii. Even after the steps taken in Para 5(C)(i) to 5(C)(ii) above, if the ash remains unutilised, the TPPs shall serve notices (as per MoEF&CC Notification dated 31.12.2021 and its amendment on 30.12.2022 and 01.01.2024) to the nearest user agencies engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams and the mine owners located within 300 kms radius from TPPs to use ash mandatorily in their projects/back filling of mine voids and deliver ash free of cost and the cost of transportation shall be borne by TPPs. In case of refusal by the nearest user agencies upon which notice has been served and ash quantity still remains unutilised, the TPP shall serve notice to the next nearer user agency within 300 km radius as per the MoEF&CC Notification. A copy of this communication is also to be marked to the State Pollution Control Board concerned as per the MoEF&CC Notification.
- iv. Even after steps taken in Para 5(C)(i) to 5(C)(iii) above, if the ash remains un-utilized and the TPPs assess that it may not be able to comply with the MoEF&CC target timelines on ash utilisation and have to pay Environment compensation on the unutilised ash, the TPPs may apply their best business practices/financial prudence in assessing at their plant level to give the ash on mutually agreed terms to the user agencies in transparent manner to comply with the extant provisions of the MoEF&CC Notification to meet full utilisation of ash.
- v. In case, ash is provided free of cost and with free transportation; the user agency shall be obliged to source the ash from the nearest TPPs to reduce the cost of ash transportation. If the nearest TPP refuses to do so, the user agency shall approach Ministry of Power for appropriate directions.

D. Procedure to be followed for transportation cost to be borne by TPPs:

Thermal Power Plants shall prepare a panel of transportation agencies every year based on competitive bidding for transportation to Road Projects/Embankments/mines etc. in slabs of 50 Kms, which may be used for the period. The TPPs shall call for bids well in advance so, that the transportation panel is in place as soon as the previous panel

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15/3/24



expires. There should be no gap between the expiry of existing panel and the finalization of the fresh panel.

6. The Appropriate Commission shall scrutinize any expenses regarding ash utilization proposed to be passed through in tariff by the Generation Company (GENCO) in accordance with these guidelines to ensure that the least possible burden is passed on to electricity consumers while Generating Company fully complies with MoEF&CC notification dated 31.12.2021 and its amendments on 30.12.2022 and 01.01.2024 and full transparency is ensured by Generating Company as envisaged in these Guidelines.

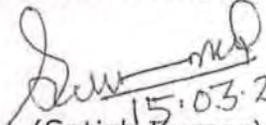
7. Applicability of Guidelines:

These guidelines are in super-session of guidelines issued on 22.02.2022 and shall be followed by every coal or lignite based thermal power plant (i.e. including captive or co-generating stations or both), mentioned at para A (1) of the MoEF&CC notification dated 31.12.2021 and its amendments on 30.12.2022 and 01.01.2024. These guidelines apply prospectively. TPPs are advised to honour their existing commitment of selling/transportation of fly ash on the basis of rates arrived through a transparent competitive bidding/ State Schedule of rates etc., till the expiry of their existing commitment. For remaining quantity and new commitments, dry fly ash, bottom ash and pond ash shall invariably be disposed through a transparent step-wise process as stated at para 5 of this Guidelines.

8. The Enforcement, Monitoring, Audit and Reporting of these Guidelines shall be as para-E of the MoEF&CC Notification dated 31.12.2021 and its amendments on 30.12.2022 and 01.01.2024.

9. All concerned are directed to take necessary action in this regard.

10. This issues with the approval of Hon'ble Minister of Power & NRE.


15.03.2024
(Satish Kumar)
Director (Thermal)
Tele: 011-23738817

Copy to:

- i. Secretary Ministry of Environment, Forest & Climate Change.
- ii. Secretary, Ministry of Coal.
- iii. Secretary, Ministry of Road Transport and Highways.

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- iv. Secretary, Ministry of Housing and Urban Affairs.
- v. Secretary, Ministry of Micro, Small and Medium Enterprises.
- vi. Secretary, Ministry of Mines.
- vii. Chairman, Central Pollution Control Board
- viii. Chairman, National Highways Authority of India.
- ix. All Chief Secretaries of States/ Union Territories.
- x. Secretary, CERC.
- xi. Secretaries of all SERCs/JERCs.



नेशनल फर्टिलाइजर्स लिमिटेड; पनीपत इकाई
प्रोसेस इंजीन्यरिंग (तकनीकी सेवारें)

दिनांक: 25.11.2024

रेफ. नं.: एनाएफएल/पीटी/टीएमपीई/154

Sub: Sale of Dry fly ash

Currently, NFL Panipat Unit has a sales agreement (Sales Order No. NFL/PT/TS/PE/154 dated 23.03.2022) with M/s UltraTech Cement Ltd. for the collection and sale of Dry fly ash (DFA). This contract is set to expire on 11.03.2025. Therefore, we need a new contract for the collection and sale of fly ash for the next three years.

Till now DFA is being disposed off from NFL on competitive bidding basis, but as per the latest MoP notification 9/8/2024-St.TH. dated 15.03.2024 (CP-1 to 6) which is in line with the latest MoEF Guidelines, it is proposed to allocate 20% of the total dry fly ash produced by NFL Panipat Unit for exclusive sale to Micro and Small Enterprises (MSEs) which are the user agencies as stipulated in MoEF&CC notification dated 31.12.2021 through a limited auction process.

Based on current DFA generation capacity, this allocation would amount to approximately 14,000 MT of dry fly ash per year (42000 MT for 3 years). The remaining 80% of fly ash will be sold through Open Auction to all parties including MSEs.

In view of above, it is proposed that sale of dry fly ash to be taken up through auction process by M/s MSTC in two parts to user agencies as stipulated in MoEF&CC notification.

1. Limited Auction of 20% Quantity for MSEs
2. Open Auction for 80% Quantity for all parties including MSEs

Competent Authority may kindly provide in principle approval for conducting both the auctions through M/s MSTC.

उप महा प्रबंधक कार्यालय
पनीपत, 25.11.2024

V. V. Phansalkar
25/11/2024
(वी वी फणोन्द्र)
उप प्रबंधक

प्रबंधक (पी ई) विमल
25.11.2024

→ उप महा प्रबंधक (तकनीकी सेवारें) श्रीमती
25/11/24

→ कार्यकारी निदेशक जीएल

मु. म. प्र. (ओ एएम) विमल
26/11

→ प्र. (पी ई) विमल
26.11.2024

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Back Office of Mgr(PE)



नेशनल फर्टिलाइजर्स लिमिटेड
(भारत सरकार का उपक्रम)
पानीपत इकाई: गोहाना रोड, पानीपत-
132106(हरियाणा)
दूरभाष: 0180-2652481
फैक्स: 0180-2652515



NATIONAL FERTILIZERS LIMITED
(A Government of India Undertaking)
Panipat Unit: Gohana Road, Panipat-132106
(Haryana)
Phone: 0180-2652481
Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

NFL/PT.TS/PE/157

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15.05.2023

SPEED- POST

Additional Director
Northern Regional Office
Ministry of Environment & Forests
Bays No. 24-25, Sector- 31A
Dakshin Marg, Chandigarh-160030

16 MAI 2023

Sub:Fly Ash Notification SO 763(E) dated 14.09.99 –Annual Implementation Report –
Paragraph 2(6) of the Notification –Submission of Statutory Compliance Report

Dear Sir

Kindly Refer above mentioned subject, Please find enclose the subject information for the
year 2022-23 as per the format supplied.

Thanking You.

Yours Faithfully

(Bimala Soren)
Manager(PE)

कार्पोरेट कार्यालय: ए-11, सेक्टर-24, गौतम बुद्ध नगर, उखलापदे, नई दिल्ली-201 301 ☎: 0120-2412294, 2412445 एंड 309221 से OR, फैक्स: 2412397
CORPORATE OFFICE: A-11, SECTOR 24, NOIDA, GAUTAM BUDDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to OR, FAX: 2412397
एच.डी. कार्यालय: एन.एफ.एल. कॉम्प्लेक्स, प्लॉट-नं. 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110 003. ☎: 011-24360066, फैक्स: 24361553, सीआईएन: L748990L1974601007417
REGD. OFFICE: SECH-1 COMPLEX, CONC-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003. ☎: 011-24360066, FAX: 24361553. CIN: L748990L1974601007417

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o/c

**Fly Ash Notification S.O. 763 (E) dated 14th September 1999 – Statutory Compliance
Report for the period 01.04.2022 to 31.03.2023**

S.No.	Item	Reply				
1	Name of the thermal Power station	National Fertilizers Limited				
2	Full address including PIN code	National Fertilizers Limited, Gohana Road, Panipat - 132 106 (Haryana)				
3.	E-mail address	nflpanipat@nfl.co.in				
4.	Name of the Nodal officer (Not below the rank of DGM/Dy.CE/or equivalent) dealing with ash management and contents of this report and his designation	Seema Chawla DGM (TS)				
5	Telephone No.	0180-2652481,482,485,2652545				
6.	Fax No.	0180 - 2652515				
7.	Capacity of the Thermal Power Station (MW)	Turbo Generator 2 x 15 MW GTG 1 x 32 MW				
8.	Details of Number of units and capacity of each unit	Steam Generation Plant 3 x 150 MT of steam HRSG 1 x 70 MT of steam				
9	Coal/Lignite Consumption in 2022-2023 (Million tonnes)	0.169859				
A. Ash Generation from 01.04.2022 to 31.03.2023 (in tonnes)						
10	Bottom Ash	18247				
11	Fly ash	72987				
12	Total (10 and 11)	91234				
B. Ash utilization from 01.04.2022 to 31.03.2023 (in tonnes)						
	Purpose for which ash is utilized	Target (as per action plan)	ACTUAL			
			From ESP Dry ash	From Pond Ash	From Bottom Ash	Total
13	Ash pond dyke rising	-	-	-	-	-
14	Cement Industry	-	50285.88	-	-	50285.88
15	Land fill	-	-	-	-	-
16	Own Brick Unit	-	-	-	-	-
17	Outside brick kilns	-	-	-	-	-
18	Own ash base products (other than bricks)	-	-	-	-	-
19	Ash based products (outside)	-	-	-	-	-
20	Road Embankments	-	-	1271008	-	1271008
21	Back filling of mines	-	-	-	-	-
22	Agriculture	-	-	-	-	-
23	Other (please specify)	-	-	-	-	-
24	Total B	-	50285.88	1271008	-	1321293.88
C. Reasons for variation from the target			N/A			

uph



D. Remedial Measures taken.		N/A			
D. Ash unutilized (in tones)					
25.	Ash pond disposal		-		
26.	others		-		
27.	Total D		-		
28.	Quantity of Pond Ash available in ash pond as on 31.03.2023 which can be put to use (million tons)		0.0432 in active ash pond & 0.0005 in Dahar pond(Non-retrievable)		
29	Total area ear marked for ash ponds(ha)		Forest area	Non Forest area	Total
			-	110	110
30	Area reclaimed and afforested (ha)		-		
30A	Area already under ash pond but yet to be reclaimed (ha)		84		
31	Area under active ash pond (ha)		26		
32	Area not yet utilized		-		
F Dry Ash Collection facilities					
33	Dry fly ash collection facility available		Yes		
	If yes, for how many units		3 unit of steam generation plant		
34	Dry fly ash storage	Capacity of storage as on 31.03.2023 (Tonnes)	Amt spent from 01.04.2022 to 31.3.2023 (Rs. Lakhs)	Additional Capacity proposed in 2023-24 (Te)	Budgetary provision made for dry fly ash storage for 2022-23 (Rs. Lakhs)
		100	-	-	-
G. Dispute Settlement Committee					
NIL					
35	Nos of meetings held from 01.04.2021 to 31.03.2022		If no meetings were held, reason for the same		
	--		NA		
L. Promotional measures					
36(a)	Whether the Thermal power station is maintaining month wise records of ash made available to each brick kiln		-		
(b)	If yes, how many brick kiln have been supplied with fly ash		-		
(c)	If no, the reason for not maintaining the records		-		
		No. of meetings/workshops exhibition held during 1.4.2022-31.3.2023	Amount spent from 1.4.2022-31.3.2023 (Rs. lakhs)	Outlay for 2022-23 (Rs. Lakhs)	
37	Public Awareness	-	-	-	
	Exhibitions	-	-	-	
	Meetings	-	-	-	
	Press Advertisement	-	-	-	
	TV/radio Advertisement	-	-	-	
38	Meeting with brick manufacturers	-			
	Workshops with brick manufacturers	-			
39	Meeting with cement manufacturers	-			

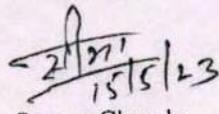
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40	Meeting with concerned agencies in State/Centre	-
41	Others please specify	Following up with the likely consumer parties on phone & personal meetings

For & on behalf of National Fertilizers Ltd. Panipat

W/panipat


 Name : Seema Chawla
 Designation : DGM (TS)
 Date : 15.05.2023

SL



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Annexure - XIV

NATIONAL FERTILIZERS LIMITED PANIPAT UNIT

CLEANING AND JOINT INSPECTION OF RAINWATER HARVESTING PITS

Overview

Cleaning and joint inspection activities carried out for the rainwater harvesting pits located at different areas of NFL Panipat is conducted on 18.09.2024 during ATA 2024. The inspection focused on ensuring the pits are clean, functional, and free from obstructions to maximize rainwater percolation.

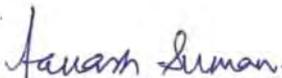
Inspection Summary

S. No.	Location	Observations	Action Required	Status
1	Admin Building	Minor debris in filter section	Clean filter; Check cover	Completed
2	AFCP Substation	Blockage in inlet	Remove blockage	Completed
3	AFCP Control Room	Accumulated silt	Desilt and dispose	Completed
4	GTG Control Room	Structural damage to grating	Repair grating	Completed
5	GTG Substation	Vegetation growth inside pit	Clear vegetation	Completed
6	Mechanical Workshop	Excess water stagnation	Improve drainage system	Completed
7	Mansarovar Hall	No major issues	None	Completed
8	SATKAR Guest House	Accumulated silt	Patch repair	Completed

Inspection Checklist

S. No.	Inspection Item	Yes/No	Remarks
1	Is the pit free from debris?	Yes	-
2	Are the inlets and outlets clear?	Yes	-
3	Is the filter media in good condition?	Yes	-
4	Is there any structural damage?	No	-
5	Is there any water stagnation?	No	-
6	Are covers/gratings intact?	Yes	-
7	Is vegetation growth removed?	Yes	-
8	Are all pits accessible for cleaning?	Yes	-
9	Is drainage from the pit functional?	Yes	-
10	Is signage for the pit location intact?	Yes	-


TS Representative


Production Representative


Civil Representative







Installation of solar lights





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Energy Conservation week 2022 Awareness through lecture





1043

Quiz in school





1044

T.re plantation.





1045

Display of posters



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VV Phaneendra
Assistant Manager
(Technical Services)
National Fertilizers Limited
Panipat Unit,
Haryana, India
vvphaneendra@nfl.co.in

Seema Chawla
Deputy General Manager
(Technical Services)
National Fertilizers Limited
Panipat Unit,
Haryana, India
seemachawla@nfl.co.in

Abstract— The fertilizer industry is one of the major water consuming industry. As demand for food continues to increase, the need for fertilizer production will only grow. However, the production of fertilizer requires significant amounts of water, which is a precious resource that is becoming increasingly scarce in many regions of the world. As a result, there is a growing need for the fertilizer industry to adopt water conservation measures to reduce its water footprints and improve its sustainability.

This article highlights the areas where water conservation efforts can be made to reduce water consumption. Further it also discusses the various available technologies and practices that have been implemented to reduce water consumption, including process modifications, water recycling, and the use of alternative water sources in NFL Panipat.

Overall, the article demonstrates the importance of water conservation in the fertilizer industry and the need of the industry to adopt sustainable water management practices. It provides insights and guidance for companies looking to reduce their water footprint and improve their environmental performance.

Keywords—Ammonia, Urea, Water Conservation, Rain Water Harvesting, Reduce, reuse and recycle, GTG-HRSO, Process Condensate, DM water

INTRODUCTION

NFL is a Schedule-A & Mini Ratna Category-I company operating under the administrative control of Department of Fertilizers in the Ministry of Chemicals & Fertilizers. It is the 2nd largest producer of Nitrogenous Fertilizers in India and has five operating units situated at Nangal and Bathinda in the state of Punjab, Panipat in the state of Haryana and two at Vijaipur in the state of Madhya Pradesh. In addition to it, NFL is engaged in producing and marketing of Neem Coated Urea, Bio-Fertilizers (solid & liquid), Bentonite Sulphur and other allied Industrial products like Ammonia, Nitric Acid, Ammonium Nitrate, Sodium Nitrite and Sodium Nitrate. NFL, has also commenced multiplication program for production of quality seeds for wheat, soybean, paddy etc. for sale under NFL's own brand- Kisan.

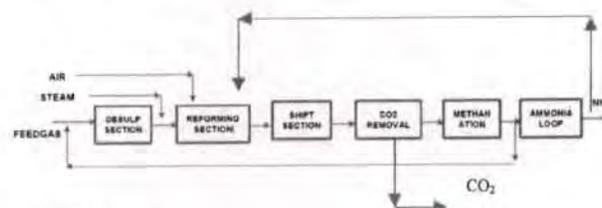
NFL Panipat Unit is situated on NH-1 and Delhi-Amritsar railway trunk route. Unit has an installed annual capacity of 5.115 lakh MT of Urea. Initially, commercial production at NFL Panipat was achieved in Sept. 1979. With Feedstock changeover project in 2012-13 (Feedstock change from oil to NG/RLNG), commercial production was achieved on 28.3.2013. Ammonia is being produced by steam methane reforming process, provided by M/S HTAS, Denmark and Urea is produced by total recycle process provided by M/S TEC, Japan. Bentonite Sulphur plant of 25,000 MT per annum

capacity has been commissioned on 20th December 2017 at Panipat unit.

PROCESS DESCRIPTION

A. Ammonia Plant

Ammonia plant with a capacity of 900 tons per day (TPD), produces ammonia by steam methane reforming process and carbon dioxide necessary for urea production. Haldor-Topsoe, Denmark supplied the technology for Ammonia Plant. Basic block diagram is as under:



B. Urea plant:

Urea plant is designed to produce 1550 TPD urea based on MITSUBISHI TOATSU TOTAL RECYCLE 'C' IMPROVED PROCESS. Ammonia and CO₂ are compressed to pressure of 250 Kg/Cm²g and allowed to react inside a titanium lined reactor at temperature of about 200°C. The Solution at reactor exits contains 30% urea along with carbamate & water. The 30% urea solution obtained is further concentrated in three stages with the last stage being operated at 660 mm HG vacuum in crystallizer. In the crystallizer about 70% crystals are formed. The crystals are centrifuged and conveyed to the Prilling Tower top at a height of about 68 meters. The urea prills get cooled by air. Further, these urea prills are cooled in a fluidizing bed. The urea prill outlet of fluidizer is passed through a trommel to separate the oversize materials.

Water is a vital resource for our industry. Fertilizer production requires significant amount of water for meeting process requirement such as steam for steam drives, cooling media and as raw materials in form of steam in reformer. However, the fertilizer industry faces increasing pressure to reduce water foot prints and improve water management practices to minimize its environmental impact.

Effective water management in the fertilizer industry involves optimizing water use, minimizing wastewater discharge, and implementing sustainable water reuse practices. Here are some strategies that have been taken up by NFL Panipat in chronological order from time to time to manage its water resources more effectively:

Water Conservation Schemes implemented at NFL Panipat

I. USE OF TREATED EFFLUENT FOR DE-ASHING PURPOSE:

NFL Panipat has adopted various water reuse practices including using treated wastewater for spray purpose, de-ashing and irrigation purposes. Originally fresh water was used for deashing purpose in coal-fired boilers. The make-up water for deashing purpose used to be filtered water drawn from Raw Water Plant. Presently the entire quantity of treated effluent generated, which meets MINAS norms, is used for deashing purpose in coal fired boilers thus drastically reducing use of fresh filtered water.

II. INCREASE IN ON STREAM DAYS

Earlier plant used to trip very frequently. The water consumption remains on higher side at the start up/ shut down on account of various reasons, e.g. cleaning, draining etc. With the installation of Captive Power Plant and optimizing the process parameters the number of unwanted trippings has reduced resulting in saving in raw material, energy and water consumption.

III. CHANGE OF COOLING WATER TREATMENT

Fertilizer Industry is a continuous process industry and cooling water treatment plays a vital role in protecting critical exchangers from corrosion/scaling.

The original treatment for cooling water at NFL Panipat was zinc polyphosphate based conventional type treatment. The cycle of concentration remained to the tune of 2.5 to 3.0 resulting in heavy blow down vis-à-vis higher consumption of filtered water as make up. After detailed analysis of the problem, the cooling water treatment was changed from poly phosphate to organo-phosphonate based treatment which resulted in rise in cycle of concentration to the tune of 6 to 7, thereby reducing the makeup water rate.

IV. CHANGING MOC OF TUBES OF SOME OF THE HEAT EXCHANGERS FROM CARBON STEEL TO STAINLESS STEEL

Heat exchangers have always been of great importance, but their significance increased with time because of the ever growing energy needs and water conservation importance. Further the leakages in exchangers with having tubes of carbon steel were a matter of concern which led to downtime of plant along with poor heat transfer.

To improve upon the reliability of Heat Exchangers, a time bound schedule was adopted to replace the original carbon steel tube heat exchangers, which got severely fouled resulting in more circulating water, with Stainless Steel tube heat exchangers which gives better performance.

V. AMMONIA FEEDSTOCK CHANGE OVER PROJECT

Over years NFL Panipat achieved on par with excellence in terms of quality, energy conservation and sustainability.

Heavy fuel oil was used as feedstock for production of Urea prior 2013. With specific energy consumptions as high as ~11 Gcal/MT Urea during early 80's NFL has kept continual improvement in terms of energy over decades with its constant and wide spread efforts in terms of technology development and research. In 2013 keeping into consideration of environmental sustainability stewardship and divergence to low carbon operations, NFL Panipat has gone for Ammonia feedstock changeover Project (AFCP) at a cost of approx. Rs. 1200 Crores where the feedstock was changed from Heavy fuel oil to cleaner Natural Gas. Prior to AFCP NFL Panipat used to run on 3 coal fired boilers of 150MTPH capacity. Post AFCP only two boilers were in line and coal consumption had reduced to 2/3rd of its original consumption there by reducing the pollution and specific energy consumption came down to ~7 Gcal/MT Urea ensuring low carbon and energy efficient operation. Post AFCP in 2013 Fresh water consumption of the plant came down by ~100 M3/hr.

VI. PROCESS CONDENSATE PURIFICATION IN AMMONIA PLANT WITH TECHNOLOGY UPGRADATION

NFL Panipat has abandoned the "once-through" condensate stripper system and installed new system, in which both the stripped process condensate and the top product from the stripper are recycled to the process.

To meet the requirements for pollution control, and to obtain savings in cost and energy, major efforts have been made to reuse the stripped process condensate as Make-up water to the demineralization unit with technology change, thus reducing the consumption of raw water and chemicals.

Process Condensate Strippers in Ammonia Plants

The process condensate in ammonia plants has a significant value as boiler feed water (BFW) makeup. It has a higher purity than raw water and can therefore be upgraded to BFW at less expense (to chemicals, labour, equipment, etc.) than purification of raw water. In such cases fresh water economy is important, and reuse of process condensate may be essential.

Conventional Systems

In the early seventies, a very simple process condensate stripper system was adopted. This system, referred to as the "once-through" system, is shown in Figure 1. The process condensate is routed directly to the top tray, stripping steam is injected at the bottom of the column, and overhead vapor is vented to the atmosphere. The stripped process condensate, containing small traces of contaminants, is used as BFW or cooling water make-up.

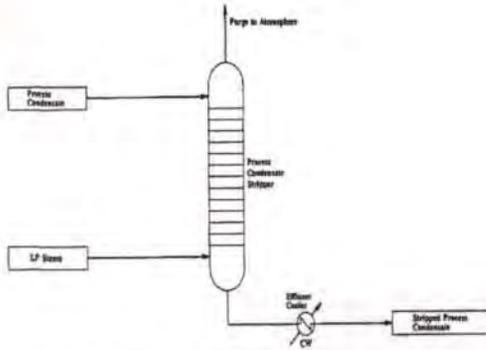


Figure-1: PC Stripper on Once-through basis

Recent Developments

In order to reduce the consumption of regeneration chemicals in the demineralization unit, the condensate is stripped using medium pressure steam.

The process condensate stripper operates at a pressure of 37.0 kg/cm²g. The overhead steam from the process condensate stripper is returned to the front-end and used as process steam for the reforming section. In the reforming section, methanol and ammonia undergo chemical reactions and end up as nitrogen, hydrogen and carbon oxide. The stripped condensate is cooled to approximately 90°C in the Process Condensate Feed/Effluent Exchanger (E 701), where it is used to preheat the process condensate going to the process condensate stripper. The stripped condensate is finally cooled to 45°C in the Fuel Gas Preheater (E 217) and Stripped Condensate Cooler (E 702) and exported to the BFW preparation unit.

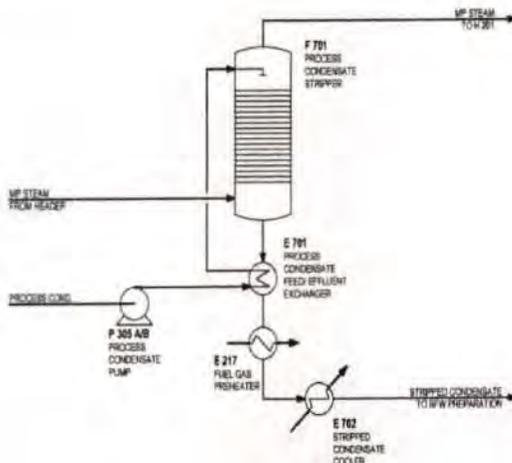


Figure-2: Existing PC Stripping section

Reuse of Process Condensate

The silica analysis is of particular interest, as they show what can be obtained on a sustained basis with timely regeneration of the demineralization resins. The effect on catalyst life in the reformer and shift is significant.

The stripped process condensate from the referred plant is being routed to a polishing unit, consisting of a cation exchanger, a de-gasifier and a mixed bed filter.

VII. INSTALLATION OF GTG-HRSG PROJECT

Global requirements are pushing businesses to accelerate transition to low-carbon economy and grow responsibly. One such operational improvement is installation of GTG HRSG system at NFL Panipat. Recently GTG-HRSG system was commissioned in Dec 2021 at a cost of approx. Rs. 220 Crore. This project aims at energy efficient power production in the complex there by conserving the natural resources and reducing pollution by using cleaner fuels. One coal fired boiler has been stopped after installation of GTG HRSG project in the plant there by reducing the dependency of coal by 50% and making operations energy efficient and environmentally friendly. After installation of GTG-HRSG system specific energy consumption came down from ~7 Gcal/MT Urea to 6.1 Gcal/MT Urea. Fresh water consumption in the plant has been reduced by another ~100M³/hr post implementation of this project.

VIII. INSTALLATION OF RAINWATER HARVESTING SYSTEM

Rainwater harvesting involves collecting and storing rainwater for later use. It helps to reduce the demand for freshwater resources and minimize the impact of fertilizer production on the environment. There are two main techniques of rainwater harvesting:

- Storage of rainwater on surface for direct use like in storage tanks, ponds etc.
- Recharge to ground water

Previously Rainwater from Rooftops of the buildings is being harvested at the below mentioned places in the plant premises

- Ammonia Plant control Room.
- Administrative building.
- GTG plant building

Few more places which are having potential for water saving were identified for installation of Rainwater Harvesting system are mentioned below

- Manasarovar Hall of Township
- Satkar Guest House
- Central Mechanical Workshop.

Rainwater Harvesting System was implemented at these places in NFL Panipat.

IX. ADOPTION OF OTHER PREVENTIVE AND PREDICTIVE MAINTAINENCE

Adopting proper preventive maintenance Schedule and replacement of various equipment with time, the efficiency of the plant especially big turbo drive machines have improved a lot resulting in lower steam consumption vis-a vis lower water consumption.

Some of the regular ongoing activities and new initiatives being taken up for Water conservation at NFL Panipat are mentioned below:

1. RESIN OPTIMISATION

Over time, the resin gets fouled with impurities and loses its ion exchange capacity, which leads to a decrease in the quality of the treated water. The regeneration cycle involves passing a regenerating solution through the resin to remove the accumulated ions from the resin. The frequency and duration of the regeneration cycle depends on the level of ion exchange taking place and the volume of water being treated.

By regular monitoring of various parameters like resin's bed depth, the temperature of the water, conductivity and the flow rate, operator determines the level of ion exchange taking place and adjusts the regeneration cycle as needed for optimum through output.

With timely regeneration and timely resin replacement, it is ensured that the resin is working at its most efficient level and provides the highest quality of DM water with minimum waste water or effluent generation.

2. CT BLOWDOWN OPTIMISATION

The blowdown from a cooling tower is the water that is discharged from the cooling tower to remove impurities and maintain the desired water quality. By keeping the amount of blowdown within limits, the amount of water that is lost from the cooling tower can be reduced, thereby conserving water resources.

NFL Panipat has implemented a procedure for effective monitoring and thereby controlling the water quality in the cooling tower. By monitoring the water quality operator adjusts the chemical treatment of the water to prevent the build-up of impurities that can lead to excessive blowdown. This helps in reducing the amount of water that is discharged from the tower, thereby conserving water resources.

3. TRAPS AND VENT MONITORING

In industries, traps are commonly used to remove condensate from steam systems. However, faulty traps can lead to water waste and higher energy costs. Vents are used to release excess pressure in a system, and they can also be used to remove gases or other substances.

At NFL Panipat, Traps and vent monitoring is being done regularly thereby identifying and addressing leaks and inefficiencies in the steam systems. By doing so, it is ensured that water is being used efficiently in the steam systems and thus reducing the amount of water that is wasted.

4. SENSOR BASED TAPS

Using sensor-based taps is an effective way to conserve water in various places in industry. Sensor-based taps use motion or proximity sensors to detect the presence of a user and automatically turn the water on and off, reducing the amount of water that is wasted due to forgetfulness or other human factors.

NFL Panipat has initiated the move for replacing the conventional taps with Sensor based taps. Effective implementation has been done at different office locations and implementation is underway at other remaining locations as well.

Overall, the use of sensor-based taps is an effective water conservation measure that can help reduce water waste, improve hygiene, and reduce maintenance costs in various settings.

In addition to conserving water, sensor-based taps has also reduced the maintenance costs, improved hygiene and generation of waste water.

5. FLUSH CISTERNS OF 1-LITER CAPACITY

Flush cisterns of 1-liter capacity are an innovative and effective water conservation measure that can significantly reduce water consumption in industries.

Flush cisterns have been installed at various locations in NFL Panipat and implementation is underway at remaining locations. By reducing the amount of water used per flush, flush cisterns has helped in conserving water and reducing the strain on water resources. Typically, a standard toilet cistern uses around 6 liters of water per flush, while a flush cistern of 1-liter capacity can reduce this amount to just 1 liter per flush.

Moreover, flush cisterns are easy to install and require minimal maintenance.

6. AWARENESS

NFL Panipat has taken various measures to raise awareness among its employees about water conservation. Some of the measures that NFL Panipat can take include:

Conducting training programs: NFL Panipat has conducted training programs to educate its employees about the importance of water conservation and tips to conserve water in their daily work activities.

Monitoring water consumption: Monitoring of water consumption is done in routine and discussed at various platforms in meetings. Open discussions are carried out for identifying opportunities for conservation of water.

Using signage and communication: NFL Panipat uses signage, banners & slogans and other forms of communication to remind employees to conserve water and provide tips for how to do so.

Summary

With all the steps as mentioned above, overall reduction in water consumption has been observed to be about 350 m³/hr.

To conclude, effective water management in the fertilizer industry involves optimizing water use, minimizing wastewater discharge, and implementing sustainable water reuse practices. Adopting water conservation, wastewater treatment, water reuse, rainwater harvesting, and water foot printing practices can help the fertilizer industry to manage its water resources more effectively and reduce its impact on the environment

NFL Panipat Celebrates

National Energy Conservation Week

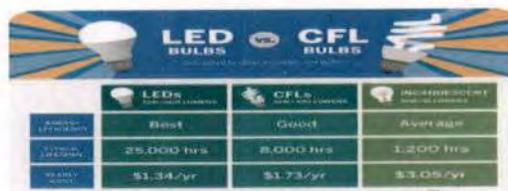
8.12.2021 - 14.12.2021

Energy conservation is the practice of using less energy in order to lower costs and reduce environmental impact.

It is time we realize the need to be energy wise as today's wastage is tomorrow's shortage.

Some tips for doing our bit:

- 1 Install CFL/LED Lights - Replacing incandescent bulbs in your home with CFL/LED bulbs. CFL bulbs cost more upfront but last 12 times longer than regular incandescent bulbs



	LEDs	CFLs	INCANDESCENT
Energy Efficiency	Best	Good	Average
Life Span (Average)	25,000 hrs	8,000 hrs	1,200 hrs
Energy Cost (per year)	\$1.34/yr	\$1.73/yr	\$3.05/yr

- 2



Lower the Room Temperature - At certain moments in life even when we do not need the air conditioner/heater, it is kept running due to being lazy enough to ignore that inner voice.

Even a degree of lower temperature results in big energy savings.

A smart way of doing this is to install a programmable thermostat.

- 3 Washing clothes - Wash down clothes in filled loads in washing machine and in cold water. Use settings on washing machines, dryers and dishwashers for saving energy.



- 4



Reduce, Reuse, Recycle - Recycle items used in household activities such as cans, plastic water bottles, and newspapers. It saves energy and raw material for making the same product

- 5 Planting Trees & Plant Shady Landscaping - Plant trees close to your window for natural air, so there will be less usage of air conditioners.



Technical Services



Shady landscaping outside your home will protect it from intense heat during hot and sunny days and chilly winds during the winter season.

This will keep your home cool during the summer season and will eventually turn to big savings.

6 **Use Energy Efficient Appliances -**

While buying electrical appliances, prefer to buy one with Energy Star rating. Energy-efficient appliances consume less energy. They might cost you more in the beginning, but it is much more of an investment for you



7



Fix Air Leaks - Proper insulation will fix air leaks that could be costing you more. During winter months, you could be letting out a lot of heat if you do not have proper insulation. You can fix those leaks yourself or call an energy expert to do it for you.

8 **Use Maximum Daylight -** Turn off lights during the day and use daylight as much as possible. This will reduce the burden on the local power grid and save you a good amount of money in the long run



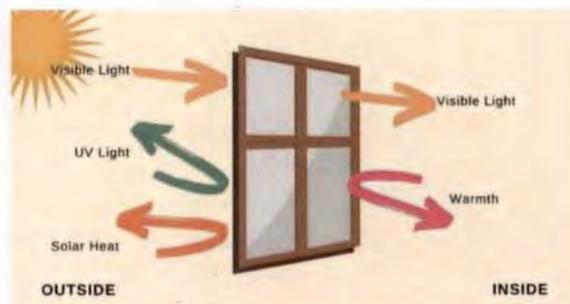
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Switch Off Appliances When Not in Use - Electrical appliances like coffee machines, idle printers, desktop computers keep on using electricity even when not in use. Just switch them off if you don't need them immediately

10 **Install Energy Efficient Windows**

Some of the older windows installed at our homes aren't energy efficient. Double panel windows and other vinyl frames are much better than single-pane windows. Choosing correct blinds can save on your power bills.



Technical Services



11



Save fuel - Walk or ride a bicycle instead of driving a car. This will not only reduce your **carbon footprint** but will also keep you healthy.

If you go to the office by car, try carpooling with them. This not only saves fuel but also emits to roughly 60% of air pollution.

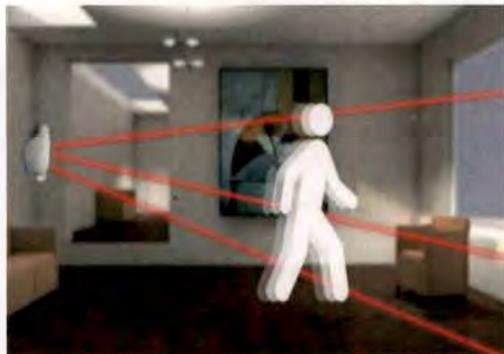
12 **Closing Doors is the Key to Conserving Energy** -

It cannot get any more literal than this. Shutting the doors immediately behind you is one of the best ways to conserve energy.

This includes the refrigerator doors as well as the doors of the rooms where an air conditioner is running. This saves not only the machines but also your electricity bills. Also, above all, it is your little step towards the conservation of energy.



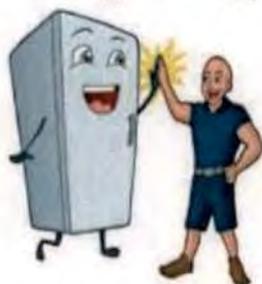
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Motion Detectors - Installing motion detectors can help a lot in serving the purpose of energy conservation.

This way, we do not have to worry about turning them off when you are leaving or even worry about turning them on when you get back, which means, you no longer have to turn the key in absolute darkness.

Thank You For
Saving Energy



Technical Services

NFL Panipat Celebrates

World Water Day (22nd March)

If Drops can make an Ocean, they can finish too!



It is time we realize the need to be water wise:

1. **Turn off the tap while brushing your teeth.** Turn off the faucet after you wet your brush, and leave it off until it's time to rinse.
2. **Turn off the tap while washing your hands.** Do you need the water to run while you're scrubbing your hands? Save a few litres of water and turn the faucet off after you wet your hands until you need to rinse.
3. **Take a shorter shower.** Cutting shower time can save litres of water.
Do you really need to shower multiple times a day? Skipping even one shower a week adds up to big water savings.
4. **Don't run the dishwasher or washing machine until it's full.** Those half-loads add up to litres and litres of wasted water.
5. **Fix a dripping tap.** A dripping tap can waste 15 litres of water a day, or 5,500 litres of water a year.
6. **Watering your garden.** water your with a watering can rather than a hosepipe. A hosepipe uses 1,000 litres of water an hour. Water your lawn or garden early in the morning or late in evening to reduce evaporation and also save water.
7. **Use less electricity.** Power plants use thousands of gallons of water to cool. Do your part to conserve power, and you're indirectly saving water, too!
8. **Cleaning outdoor.** Use a broom rather than a hose to clean sidewalks, driveways, loading docks and parking lots.
9. **Car wash.** If you feel compelled to wash your car, take it to a car wash that recycles the water, rather than washing at home with the hose. If required to be washed at home, Use a bucket instead of a hose to wash your car.
10. **Wash pets outdoors.** That way, you're watering your yard while you're cleaning your pup. Just make sure that the soap you're using isn't harmful to your plants!

Process Engineering (Technical Services)

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NFL Panipat Celebrates

NATIONAL ENERGY CONSERVATION DAY

14.12.2022

"The Energy is a tool, less you burn, the more you earn"

Energy conservation is the effort to reduce wasteful energy consumption by using fewer energy services. Energy can be conserved by reducing waste and losses, improving efficiency through technological upgrades, and improving operations and maintenance.

It is time to realize today's wastage is tomorrow's shortage.

Some tips for doing our bit:

1. Install CFL/LED Lights :

Replacing incandescent bulbs in your home with CFL/LED bulbs. CFL bulbs cost more upfront but last 13 times longer than regular incandescent bulbs .

60 watt Incandescent	14 watt CFL	12 watt LED
		
Yearly Operating Cost - \$12.92	\$58 Lifetime Savings over an incandescent with the same brightness	\$200 Lifetime Savings over an incandescent with the same brightness
Yearly Operating Cost - \$12.92	Yearly Operating Cost - \$3.01	Yearly Operating Cost - \$2.58
Energy Usage - 50w	Energy Usage - 14w	Energy Usage - 12w
Brightness(Lumens) - 800	Brightness(Lumens) - 800	Brightness(Lumens) - 800
Bulb Lifetime- 750 Hours	Bulb Lifetime - 10,000 Hours	Bulb Lifetime- 50,000 Hours+
		

2. Use the hibernation feature of computers and laptops :

Before leaving, Use hibernate feature in laptops and desktops allows you to save your existing work as it is, and you can continue from the same point.



3. Reduce Paper Wastage:

Print only when necessary. This will not only reduce paper wastage but also helps to cut the energy required to run the printer, which in turn reduces your energy cost and makes life of your printer longer.



ices

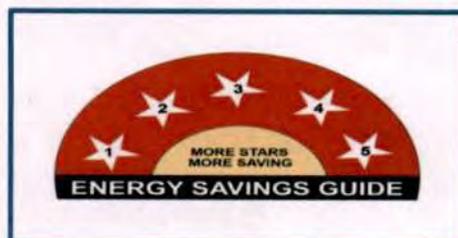
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4. Switch off equipment when not in use:

Make sure that you switch off all printers, scanners, microwaves, lights, air conditioners, coffee vending machines during weekends or holidays. They continue to draw power even if they are plugged in. Switching them off after working hours will conserve energy and reduce your energy bill.

**5. Buy energy-efficient devices:**

Energy-efficient devices cost more upfront, but over years of use, they're going to save your money.

**6. Lower the Room Temperature :**

At certain moments in life even when we do need the air conditioner /heater, it is running due to being lazy enough to ignore inner voice.

Even a degree of lower temperature results in energy savings.

A smart way of doing this is to install a programmable thermostat.

**7. Reduce, Reuse, Recycle :**

Recycle items used in household activities such as cans, plastic water bottles, and newspapers. It saves energy and raw material for making the same product.

**8. Save fuel :**

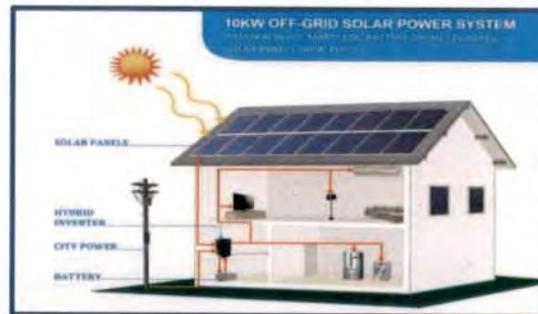
Walk or ride a bicycle instead of driving a car. This will not only reduce your carbon footprint but will also keep you healthy.

If you go to the office by car, try carpooling with them. This not only saves fuel but also emits to roughly 60% of air pollution.



9. Consider installing solar panels:

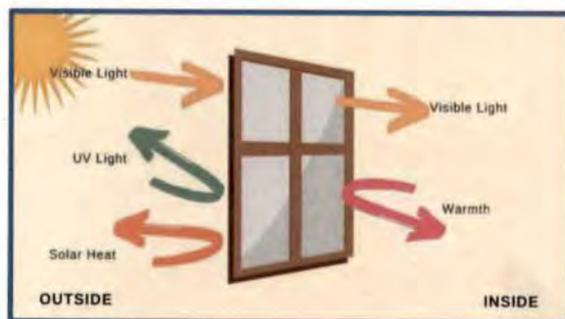
Solar energy is free, clean and renewable source of energy. Solar panels might cost expensive initially, but that cost can be recovered within a few years if solar energy is used up to full strength. Solar panels last longer and have few maintenance problems. This will help you to bring down your monthly electricity bill.



10. Install Energy Efficient Windows:

Some of the older windows installed at our homes aren't energy efficient. Double pane windows and other vinyl frames are much better than single-pane windows.

Choosing correct blinds can save on your power bills.



11. Use technology to hold virtual meetings:

New technologies like Webex and Skype allows you to hold virtual meetings, give presentations and make long-distance phone calls without even going to the client's office. You can surely save money on the amount of gasoline or flight tickets that would be used to buy it.



12. Utilize Smart Technology :

Smart Devices has rapidly taken over the world, and automated home appliances are becoming a necessity. While it may seem like more use of technology, thus resulting in more energy use, smart devices actually result in ample energy savings!



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WATER

Every morning, we wake up, use and flush a toilet, take a bath, brush our teeth - all with water running inside the house. We feel good and blessed that there is abundant supply of water at home. But have we ever thought of people from other parts of the world with no toilet, no access to safe drinking water. Some statistics we need to know:

- Water is one of the main natural resources that generate life on our planet.
- According to the United Nations (UN), the planet has about 1.4 billion km³ water which is finite and dwindling.
- 70% of this water is covered salt water.
- To live in a dignified way a person needs 110 liters a day.
- 1 billion people have insufficient access to water to meet their daily consumption and hygiene needs.
- One in eight people worldwide *does not have access to clean drinking water*.
- we lose a child every 20 seconds because of water-borne related illnesses

Great Challenge in hand is to guarantee the liquid for human supply, producing food, generating energy, navigation, etc. With increasing population, the situation will tend to become more complicated.

Everybody needs water, even plants and animals. If we are to save our water, everybody should do his or her share, however little it is. The water we use in our kitchens and bathrooms does not ensure us endless supply of safe, clean water.

So it is essential that we do everything we can to sustain it and protect its sources—not just because today is World Water Day, but because we care enough to know how important it is for life.

Saving water should not just be a public concern only in times of drought when water is undeniably scarce and threatened, but a matter of day-to-day concern. We must not wait for a possible world crisis to arise in order to change our consumption habits.

Just change NOW..and let our motto be

“Save water, save life, save the world”.

If Drops can make an Ocean, they can finish too!

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It is time we realize the need to be water wise:

1. **Turn off the tap while brushing your teeth.** Turn off the faucet after you wet your brush, and leave it off until it's time to rinse.
2. **Turn off the tap while washing your hands.** Do you need the water to run while you're scrubbing your hands? Save a few litres of water and turn the faucet off after you wet your hands until you need to rinse.
3. **Take a shorter shower.** Cutting shower time can save litres of water.
Do you really need to shower multiple times a day? Skipping even one shower a week adds up to big water savings.
4. **Don't run the dishwasher or washing machine until it's full.** Those half-loads add up to litres and litres of wasted water.
5. **Fix a dripping tap.** A dripping tap can waste 15 litres of water a day, or 5,500 litres of water a year.
6. **Watering your garden.** water your with a watering can rather than a hosepipe. A hosepipe uses 1,000 litres of water an hour. Water your lawn or garden early in the morning or late in evening to reduce evaporation and also save water.
7. **Use less electricity.** Power plants use thousands of gallons of water to cool. Do your part to conserve power, and you're indirectly saving water, too!
8. **Cleaning outdoor.** Use a broom rather than a hose to clean sidewalks, driveways, loading docks and parking lots.
9. **Car wash.** If you feel compelled to wash your car, take it to a car wash that recycles the water, rather than washing at home with the hose. If required to be washed at home, Use a bucket instead of a hose to wash your car.
10. **Wash pets outdoors.** That way, you're watering your yard while you're cleaning your pup. Just make sure that the soap you're using isn't harmful to your plants!
11. **Choose efficient fixtures.** Aerating your faucets, investing in a low-flow toilet, choosing efficient shower heads, and opting for a Water Sense rated dishwasher and washing machine can add up to big water savings.
12. **Invest in water-efficient goods when you need to replace household products.** You can now buy water-efficient showerheads, taps, toilets, washing machines, dishwashers and many other water-saving products.



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

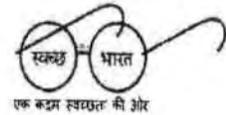
(A Govt. of India Undertaking)

गोहाना रोड़, पानीपत-132 106 (हरियाणा)

Gohana Road, Panipat-132106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

GSTIN: 06AAACN0189N1Z8



फैक्स : (91)180-2652515

फोन : (91)180-2652481,83,85

ईमेल: nflpanipat@nfl.co.in
वेबसाईट: www.nationalfertilizers.com

“WORK ORDER”

MSME

Dated : 15.11.2021

Ref. No. NFL / PT / Civil / 763 / 07

To

मै. दिनेश कुमार गुप्ता,

मकान न.5814/जी.एफ., डी-1 ब्लॉक,

अंसल सुशांत सिटी, पानीपत-132103

GST No. 06AABFD1548F1ZV

**Sub : “Installation of Roof Top Rain Water Harvesting System for Central Workshop in NFL Factory Area and Satkar & Mansarover Hall in NFL Township”.
(HSN/SAC Code : 995434)**

- Ref:**
1. Our NIT No. NFL/PT/Civil/763 dated 25.05.2021.
 2. Your Tender submitted and Tech. Bid opened on 01.07.2021.
 3. Your Price Bid opened on 20.09.2021.
 4. Your Letter dated 12.10.2021.
 5. Our LOI No. NFL/PT/Civil/763/07 dated 27.10.2021.

Dear Sir

With reference to above, we are pleased to award you the subject work amounting to **₹12,31,277.87 (Rupees Twelve Lacs Thirty-one Thousand Two Hundred Seventy-seven and Paise Eighty-seven only)** plus GST which is based on your quoted rates vide your tender dated 01.07.2021 and further reduction in rates, offered by you vide your letter dated 12.10.2021. The total contract value includes all taxes but excludes GST.

1. **RATES** : As per Annexure attached.
2. **QUANTITIES AND RATES** :
 - (i) Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
 - (ii) The rates quoted by the contractor will be firm for the currency of the contract period including extension (if any) and will not be subject to escalation irrespective of any increase whatsoever.

3. **SECURITY DEPOSIT**

As per NFL Corporate Office IOM No. NFL/MTLS/CO/Policy/01/21 dated 07.01.2021, the Performance Security Deposit required to be deposited by you @ 3 % of the total contract value, works out to **₹36,938/-**. You are required and requested to deposit a sum of **₹36,938/-** towards Performance Security by way of Demand Draft drawn in favour of National Fertilizers Ltd., payable at Panipat, within 10 (Ten) days from the date of issue of Letter of Intent (LOI).

My Documents / Detailed Work Order /763

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The Performance Security so deposited shall be refunded without any interest, to you after successful completion of **Defect Liability Period**.

4. **CONTRACT PERIOD**

A) **DATE OF START OF WORK**

Date of start of job / handing over of site shall be considered from **08.11.2021**.

B) **VALIDITY OF CONTRACT**

The contract shall remain valid for **12 (Twelve) Months** reckoned from the date of its award i.e. 27.10.2021. The Contract Period can be extended at the sole discretion of NFL for a further period of **03 (Three) Months** on the same Rates, Terms & Conditions of the Contract as per Clause No.1.23.0 (b) of GTC.

C) **COMPLETION PERIOD**

The entire job is to be completed within **08 (Eight) Months** from the date of handing over of the site which can be extended further on discretion of NFL as per Clause No. 1.48.0 of GTC. After completion of job contract shall deem to be closed.

5. **INCOME TAX :**

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

6. **GOODS & SERVICES TAX (GST) :**

a) NFL shall pay GST as per provisions of GST Act. The contractor is to provide documentary evidence for GST registration under the Act. Liability of NFL shall be restricted to the amount of GST only. Any interest/penalty etc. shall be to the contractor's account. The contractor must submit the documentary evidence for deposit of GST on demand by NFL if required. NFL can withhold the payment due to non-compliance of GST Act rules. Rates & Guidelines shall be applicable as notified by the Govt. from time to time.

b) **Raising/Uploading of Taxable Invoices:**

Party shall issue the invoice in the manner prescribed under the GST Act and Rules which are inter-alia necessary to enable NFL to claim input tax credit set off, rebate or refund in relations to payment of GST within 30 days from the date of successful completion of job/contract in case of full and final payment and within 30 days of billing period in case of annual rate contracts having provision for monthly R/A bills. In case of any difference between the taxable value/or tax charged in the tax invoice is found, the contractor shall issue credit/debit note as the case may be in the manner specified in the Act, failing which NFL may withhold the payment till rectification of such differences. Uploading of taxable invoice and credit/debit note shall be done by the contractor strictly within the period prescribed in GST Act. In the event that the input tax credit of the GST charged by contractor is denied by the tax authorities to NFL, then NFL shall be entitled to recover such amount from the contractor by way of adjustment from the next invoice/Security Deposit. In addition to the amount of GST, NFL shall also be entitled to recover interest and penalty, in case it is imposed by the tax authorities on NFL.

c) TDS @ 2 % (1% CGST and 1% SGST or 2% IGST) shall be deducted as per provisions under GST Act in case taxable contract value of services/goods or both is more than Rs.2.50 lac.

7. **Applicability of Building & Other Construction Workers Welfare Cess Act, 1996:**

NFL shall deduct Income Tax / Commercial Tax / Cess including BOCW Cess at source from all payment due and to be made to the contractor under this contract in accordance with provisions

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of relevant Act and Rules framed there under including any amendment and modifications thereof as applicable from time to time.

Note: Minimum rate for recovery of BOCW Cess is 1% (One Percent) of the Contract Value.

TERMS OF PAYMENT

- Payment of monthly running account bill complete in all respect shall be made after making necessary recoveries as per contract within 30 days of receipt of bill. Payment of final bill shall be released within 60 days after receipt of bill completed in all respect and in case of MSME parties payment of final bill shall be released within 45 days after receipt of bill complete in all respect. Release of first running bill and final bill will be subject of clearance from P&A Deptt. regarding compliance of statutory provisions of Labour Laws by the contractor. Payment of 3% security deposit/deducted shall be released after completion of defect liability period on demand within 30 days.
- You have the option to receive payment through Electronic Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- The contractor shall furnished along with each running bill a certificate that he has complied with statutory provisions relating to Minimum Wages, PF & ESI and Contract Labour (R&A) Act, 1970 and shall also submit copies of Wage Sheet, PF & ESI Challan.
- All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC and Clause No. 1.31.0 of GTC.

9. DEFECT LIABILITY PERIOD :

Defect liability period of works unless otherwise specified shall be **12 (Twelve)** months from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired **at the risk & cost** of the contractor PLUS 25 % (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

10. PENALTY :

If there is any delay in the final completion of the work at any job site or specific works in respect of which a separate progress Schedule has been established, beyond the final completion of the work or works aforesaid at the job site as stipulated in the Progress Schedule, the owner shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delay at **1% (one percent) of the total contract value for each week or part thereof** that the work remains incomplete beyond the scheduled date of final completion for the work or works, as the case may be at the job site, **subject to a maximum of 10% (ten percent)** of the total contract value of work on completion . These Liquidated Damages shall be recovered from the R.A. / Final Bill of the contractor of this work, or from any other dues of the contractor against any other contract, or from any other dues of contractor lying with NFL. The total contract value means the total value of work executed on completion.

11. ELECTRIC POWER CONNECTION 1063

- a) Three Phase / Single Phase Electric Power connection shall be provided FREE OF CHARGE, by NFL, subject to availability, for operation of Electric Equipments, Tools, Concrete mixer, Concrete Vibrator, Dewatering Pumps, Electric Drill machines, Cutters, Grinders, Hand Saws, Screw Drivers, Flood Lights, Hand Lamps, etc. or any other elect. Tool / Appliances required for executing the work. The contractor will provide at his cost, Extension Boards fitted with on / off switches, sockets etc. and wire required for taking connection from main receiving line upto place of working.
- b) All the apparatus brought by the contractor in the plant / working areas should be electrically operational and healthy with sufficient length of cable having proper size and insulation. All single-phase equipments like drill machines, grinders, floodlights, hand lamps, small pumps, etc. shall be fitted with 3-pin plug top. Industrial plug tops shall be provided by the contractor, for free tapping of power from the points wherever industrial plug sockets are provided in the field for flood lights / Hand Lamps, operating cutting tools / drill machines and the like . No loose wires are to be used in the sockets for topping the electrical connection.
- c) It will be the responsibility of the contractor to ensure that NFL Plug Points/installations are not tampered. All electrical connection from power outlets will be connected by NFL staff. Wherever portable hand lamps are used in the vessels, the voltage shall not exceed 24 volts.

12. LABOUR LICENCE :

You shall obtain labour license for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

13. IMPLIMENTATION OF ESI ACT :

In every case in which by virtue of provisions of The Employees State Insurance Act, 1948 or Employees Compensation Act, 1923 or any other Law for the time being enforce, NFL is obliged to pay compensation to a Workman employed by the Contractor for the execution of the work, NFL will recover the amount of the compensation so paid from the Contractor's bill.

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury etc. arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees' share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non-payment / delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.
- c) For the worker/employees who will not have coverage as per the provisions of Employees State Insurance Act, 1948, you will obtain Insurance Cover Note under Employees/Workmen Compensation Act, 1923 before the start of the work. The Insurance Policy should also cover medical treatment cost for any injury suffered by such worker/employee during the course of his employment with you. The premium payable for the aforesaid Insurance Policy shall be borne by you. You will shall ensure that the said Insurance Policy remain valid till the expiry of the Contract. Photocopy of the above Insurance Cover is required to be submitted by you to NFL immediately after the issue of LOI but before the start of work.

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IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be borne by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

15. OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

16. ARBITRATION & CONCILIATION

FOR INDIAN PARTIES:

1.0 **Request for Arbitration:**

The request for arbitration shall be preceded by good faith negotiations for resolving the dispute within 30 days. Upon failure of pre-arbitration negotiations, the request for Arbitration shall be made by either of the party by giving a written notice to the other party. The request for arbitration shall specify the issues which are subject matter of dispute.

2.0 **APPOINTMENT OF ARBITRATOR:**

2.1 **For Indian Parties**

2.1.1 **Appoint of Sole Arbitrator – Claim below Rs.5 Crore**

Where the claim including determination of interest, if any, being claimed upto the date commencement of arbitration does not exceed Rs. Five Crore, the reference shall be made to a sole arbitrator. The parties shall mutually agree on the name of Sole Arbitrator.

2.1.2 **Appointment of Three Arbitrators – Claim above Rs.5 Crore**

Where the claim including determination of interest, if any, being claimed upto the date commencement of arbitration exceeds Rs. Five Crore, the reference shall be made to arbitral tribunal consisting of three arbitrators. Each party shall nominate one arbitrator each within 30 days from the date of receipt of notice of invocation of arbitration and two nominated arbitrators shall appoint the presiding arbitrator within 30 days thereafter.

2.2 **For Foreign Parties**

The appointment of one or more arbitrators in an international commercial arbitration shall be governed under the Arbitration Rules of the Singapore International Arbitration Centre ("SIAC Rules").

3.0 **DESIGNATED AUTHORITY:**

The Designated Authority shall mean the competent authority that is empowered to entertain the request for arbitration, which shall be determined on the basis of contract value. The competent authority in arbitration matters is as follows:

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S.N.	Appointing Authority	Contract Value (Rs.)
01	CMD	Full Powers
02	Functional Director	Up to Rs.150.00 Lakhs
03	Designated Unit Head / E.D	Up to Rs. 50.00 Lakhs

The appropriate Designated Authority may be inserted in the Arbitration Clause as per the contract value for the purpose of serving notice invoking arbitration.

4.0 Seat & Venue of Arbitration:

The seat and venue of Arbitration shall be at Panipat (Haryana).

5.0 Model Clause for Arbitration

5.1 For Indian Parties:

"Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning, scope, operation or effect of this contract or the validity or breach thereof shall be resolved amicably through negotiations by the parties. A "Notice of Dispute" shall be given by the party seeking resolution of a dispute to the other party. If the dispute is not resolved within Thirty (30) days from the notice, the dispute shall be referred to arbitration as per the procedure mentioned herein below:

A written notice shall be given by the contractor invoking arbitration to National Fertilizers Limited through Designated Authority.

Where the claim including determination of interest, if any, being claimed upto the date of commencement of arbitration does not exceed Rs. Five crore, the reference shall be made to a sole arbitrator. The parties shall mutually agree on the name of sole arbitrator. In case of disagreement upon the name of the sole arbitrator, the appointment of Sole Arbitrator shall be done in accordance with the provisions of Arbitration & Conciliation Act, 1996.

Where the claim including determination of interest, if any, being claimed upto the date of commencement of arbitration exceed Rs. Five crore, the reference shall be made to arbitral tribunal consisting of three arbitrators. Each party shall nominate one arbitrator each within 30 days from the date of receipt of notice of invocation of arbitration and two nominated arbitrators shall appoint the presiding arbitrator within 30 days thereafter. If a party to the dispute refuses or neglects to nominate an arbitrator on its behalf within the period specified, or the two arbitrators fails to nominate Presiding arbitrator, appointment of Arbitrator(s) shall be done in accordance with the provisions of Arbitration & Conciliation Act, 1996.

The Arbitration proceedings shall be governed by the Arbitration & Conciliation Act, 1996 and any further statutory modification or re-enactment thereof and the rules made thereunder.

It is agreed by and between the parties that in case a reference is made to the Arbitrator for the purpose of resolving the disputes/ differences arising out of the contract by and between the parties hereto, the Arbitrator shall not award interest on the awarded amount more than the rate of SBI PLR / Base Rate applicable to NFL on date of award of contract.

The cost of the proceedings shall be equally borne by the parties, unless otherwise directed by the arbitral tribunal. The decision of the arbitral tribunal shall be final and binding on all parties."

6.0 FOR FOREIGN VENDORS / PARTIES:

"Any dispute arising out of or in connection with this contract, including any question regarding its existence, validity or termination shall be referred to and finally resolved by arbitration administered by the Singapore International Arbitration Centre ("SIAC") in accordance with the Arbitration Rules of the Singapore International Arbitration Centre

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("SIAC Rules") for the time being in force which rules are deemed to be incorporated by reference in this clause.

The seat and venue of the arbitration shall be at New Delhi, India. The language of the arbitration shall be English. This Contract/LOI/NIT shall be governed by and construed in accordance with the Laws of India."

17. JURISDICTION

This contract shall be deemed to be entered into at PANIPAT and all matters claims and disputes arising out of or in respect of this contract shall be settled at PANIPAT and all legal proceedings shall be instituted only in PANIPAT Courts which alone will have the jurisdiction.

18. CONTRACT DOCUMENTS: The following shall form the contract document for this work :

1.	Our NIT No. NFL/PT/Civil/763 dated 25.05.2021.
2.	Your Tender submitted and Tech. Bid opened on 01.07.2021.
3.	Your Price Bid opened on 20.09.2021.
4.	Your Letter dated 12.10.2021.
5.	Our LOI No. NFL/PT/Civil/763/07 dated 27.10.2021.
6.	This Detailed Work Order.
7.	Agreement (to be signed and submitted by you).
8.	GDCC, GTC and Special Terms & Conditions of this contract.
9.	Any further correspondence between you and NFL in regard to this work.

19. AGREEMENT

You shall execute an agreement on a non-judicial stamp paper of appropriate value which will be applicable at the time of its execution in State of Haryana within 10 (Ten) days from the date of issue of LOI. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

20. All other Terms & Conditions of NIT/GTC/STC/GDCC shall also be applicable. In case of conflict between Terms & Conditions of NIT/GTC/STC/GDCC and Work Order then Terms & Conditions of NIT/GTC/STC/GDCC shall prevail.

You are requested to contact Manager (Civil) for further instructions regarding execution of the subject work. Please acknowledge the receipt of this Work Order duly signing & stamping the enclosed copy of Work Order confirming the following:-

GST Regn. No. GST No. 06AABFD1548F1ZV, HSN / SAC Code: 995434.
Rate of GST: As Applicable.

Thanking you,

for National Fertilizers Limited

nc
16/11

(Amrit Lal)
DGM (M&C)

16.11.21

Copy to :

- | | | |
|----|---|------------------|
| 1. | Chief Manager (HR) | For information. |
| 2. | Chief Manager (F&A) | -do- |
| 3. | Sr. Manager (Internal Audit) | -do- |
| 4. | Dy. Manager (Vigilance) | -do- |
| 5. | Dy. Commandant (CISF) | -do- |
| 6. | Dy. Mgr (Civil)-T/Ship / AM (Civil)-Factory | |
| 7. | ISO File | |

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553, CİN: L74899DL1974GO1007417

My Documents / Detailed Work Order /763

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CM-CF-02



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

(A Govt. of India Undertaking)

गोहाना रोड़, पानीपत-132 106 (हरियाणा)

Gohana Road, Panipat-132106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

GSTIN: 06AAACN0189N1Z8



फैक्स : (91)180-2652515

फोन : (91)180-2652481,83,85

ईमेल: nflpanipat@nfl.co.in
वेबसाईट: www.nationalfertilizers.com**"WORK ORDER"**

Ref. No. NFL / PT / Civil / 692-R/ 09

Dated : 18.12.2017

To

मै. इनवा पॉवर सिस्टमस प्राइवेट लि.,

जी-582, रिको इंडस्ट्रियल एरिया,

सीतापुर, जयपुर-302 022

GSTIN : 08AABCI3545A1Z1

Sub : Installation of Bio Toilets in Govt. Primary (Nahad), Middle (Tai & Chhapera), Sr. Secondary (Tapkan) Schools in Distt. Mewat and Govt. Middle School (Basana) in Distt. Rohtak under CSR Scheme 2016-17" - Under Chandigarh Zonal Office of Marketing Deptt.

(HSN/SAC Code: 995443).

- Ref :
1. Our NIT No, NFL / PT / Civil / 692-R dated 26.08.2017.
 2. Your Tender submitted and Technical Bid opened on 27.09.2017.
 3. Your Price Bid opened on 09.11.2017.
 4. Our E-mail dated 18.11.2017.
 5. Your Letter No. INVA/NFL-P/2111/17 dated 21.11.2017.
 6. Our LOI No. NFL/PT/Civil/692-R/09 dated 29.11.2017

Dear Sir

With reference to above, we are pleased to award you the work mentioned above amounting to **₹14,47,500/- (Rupees Fourteen Lac Forty Seven Thousand Five Hundred only)**, which is based on your quoted rates vide your tender dated 27.09.2017 and further reduction in rates offered by you vide your letter dated 21.11.2017. The total contract value includes all taxes but excludes GST, as per Clause No. 10 of this Work Order.

1. **RATES** : As per Annexure attached.2. **QUANTITIES AND RATES** :

- (i) Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
- (ii) Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).
- (iii) Scope of Work shall be as per NIT.

3. **INITIAL SECURITY DEPOSIT**

In consideration of Clause No. 2.1.2.0 of GDCC, the Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to **₹ 36,200/-**. Since you have already deposited a sum of **₹ 25,000/-** as EMD along with your tender, you are required to deposit a further sum of **₹ 11200/- (₹ 36200.00-25000.00= ₹ 11200.00)** by way of Demand Draft drawn in favour of **National Fertilizers Ltd., payable at Panipat**, within 10 (Ten) days from the date of issue of LOI.

My Documents / Detailed Work Order /692-R

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4. SECURITY DEPOSIT

- a) Apart from Initial Security Deposit as per Clause No. 3 above, NFL shall recover from your bills, further SD @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security so deducted shall be refunded without any interest, to you after successful completion of defect liability period.

5. TERMS OF PAYMENT

- a) Payment of monthly running account bill complete in all respect shall be made after making necessary recoveries as per contract within 30 days of receipt of bill. Payment of final bill shall be released within 60 days after receipt of bill completed in all respect. Release of first running bill and final bill will be subject to clearance from P&A Deptt. regarding compliance of statutory provisions of Labour Laws by the contractor. Payment of 10% security deposit/deducted shall be released after completion of defect liability period on demand within 30 days.
- b) You have the option to receive payment through Electronic Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- c) The contractor shall furnished along with each running bill a certificate that he has complied with statutory provisions relating to Minimum Wages, PF & ESI and Contract Labour (R&A) Act, 1970 and shall also submit copies of Wage Sheet, PF & ESI Challan.
- e) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC and Clause No. 1.31.0 of GTC.

6. CONTRACT PERIOD

A) DATE OF START OF WORK

The scheduled date of start of work shall be considered from 01.12.2017.

B) VALIDITY OF CONTRACT

The contract shall remain valid for **12 (Twelve) Months** reckoned from the date of its award i.e. 01.12.2017. The Contract Period can be extended at the sole discretion of NFL for a further period of **03 (Three) Months** on the same rates, terms & conditions of the Contract.

C) COMPLETION PERIOD

The entire job is to be completed within **04 (Four) Months** which shall be reckoned from the scheduled date of start of work as defined in Para 6 (A) above. After completion of job contract shall deem to be closed.

7. PENALTY :

If there is any delay in the final completion of the work at any job site or specific works in respect of which a separate progress Schedule has been established, beyond the final completion of the work or works aforesaid at the job site as stipulated in the Progress Schedule, the owner shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delay at **1% (one percent) of the total contract value for each week or part thereof** that the work remains incomplete beyond the scheduled date of final completion for the work or works, as the case may be at the job site, subject to a maximum of 10% (ten percent) of the total contract value of work on completion. These Liquidated Damages shall be recovered from the R.A. / Final Bill of the contractor of this work, or from any other dues of the contractor against any other contract, or from any other dues of contractor lying with NFL. The total contract value means the total value of work executed on completion.

8. DEFECT LIABILITY PERIOD :

Defect liability period of works unless otherwise specified shall be **12 (Twelve) months** from the actual date of completion of work as per completion certificate issued.



The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired **at the risk & cost** of the contractor PLUS 25 % (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

9. **INCOME TAX :**

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

10. **GOODS & SERVICES TAX (GST) :**

- a) NFL shall pay GST as per provisions of GST Act. The contractor is to provide documentary evidence for GST registration under the Act. Liability of NFL shall be restricted to the amount of GST only. Any interest/penalty etc. shall be to the contractor's account. The contractor must submit the documentary evidence for deposit of GST on demand by NFL if required. NFL can withhold the payment due to non-compliance of GST Act rules. Rates & Guidelines shall be applicable as notified by the Govt. from time to time.

b) **Raising/Uploading of Taxable Invoices:**

Party shall issue the invoice in the manner prescribed under the GST Act and Rules which are inter-alia necessary to enable NFL to claim input tax credit set off, rebate or refund in relations to payment of GST within 30 days from the date of successful completion of job/contract in case of full and final payment and within 30 days of billing period in case of annual rate contracts having provision for monthly R/A bills. In case of any difference between the taxable value/or tax charged in the tax invoice is found, the contractor shall issue credit/debit note as the case may be in the manner specified in the Act, failing which NFL may withhold the payment till rectification of such differences. Uploading of taxable invoice and credit/debit note shall be done by the contractor strictly within the period prescribed in GST Act. In the event that the input tax credit of the GST charged by contractor is denied by the tax authorities to NFL, then NFL shall be entitled to recover such amount from the contractor by way of adjustment from the next invoice/Security Deposit. In addition to the amount of GST, NFL shall also be entitled to recover interest and penalty, in case it is imposed by the tax authorities on NFL.

11. **WATER & ELECTRICITY :**

NFL has no arrangement for Water and Electricity at site of work and contractor shall have to arrange the same for executing the work at his own cost.

12. **LABOUR LICENCE :**

You shall obtain labour license for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

13. **IMPLIMENTATION OF ESI ACT :**

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury etc. arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees' share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non-payment / delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.

- c) For the-worker/employees who will not have coverage as per the provisions of Employees State Insurance Act, 1948, you will obtain Insurance Cover Note under Employees/Workmen Compensation Act, 1923 before the start of the work. The Insurance Policy should also cover medical treatment cost for any injury suffered by such worker/employee during the course of his employment with you. The premium payable for the aforesaid Insurance Policy shall be borne by you. You shall ensure that the said Insurance Policy remain valid till the expiry of the Contract. Photocopy of the above Insurance Cover is required to be submitted by you to NFL immediately after the issue of LOI but before the start of work.

14. IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be borne by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

15. OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

16. ARBITRATION & CONCILIATION

"Except where otherwise provided in the contract all matters, question, disputes or differences whatsoever, which shall at any time arise between the parties hereto, touching the construction, meaning, operation or effect of the contract or out of matters relating to the contract or the breach thereof, or the respective rights or liabilities of the parties whether during or after completion of works or whether before or after termination shall after written notice by either party to the contract be referred to Designated Unit Head / E.D/ Functional Director / Chairman & Managing Director, National Fertilizers Ltd. for appointment of arbitrator. The Appropriate Competent Authority to appoint the arbitrator as per value of the contract is as follows:

S.N.	Appointing Authority	Contract Value (Rs.)
01	CMD	Full Powers
02	Functional Director	Up to Rs.150.00 Lakhs
03	Designated Unit Head / E.D	Up to Rs. 50.00 Lakhs

The Arbitration proceedings shall be governed by the Arbitration & Conciliation Act, 1996, The Arbitration & Conciliation (Amendment Act 2015) or any further statutory modification or re-enactment thereof and the rules made thereunder.

If the arbitrator to whom matter is referred, vacates his/her office by any reason whatsoever then the next arbitrator so appointed by the authority referred above may start the proceedings from where his predecessor left or at any such stage he may deem fit.

It is agreed by and between the parties that in case a reference is made to the Arbitrator or the Arbitral Tribunal for the purpose of resolving the disputes/differences arising out of contract by and between the parties hereto, the Arbitrator or the Arbitral Tribunal shall not award interest on the awarded amount more than the rate of SBI PLR/ Base rate as applicable to NFL on date of award of contract."

17. JURISDICTION

This contract shall be deemed to be entered into at PANIPAT and all matters claims and disputes arising out of or in respect of this contract shall be settled at PANIPAT and all legal proceedings shall be instituted only in PANIPAT Courts which alone will have the jurisdiction.

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18. **CONTRACT DOCUMENTS**

The following shall form the contract document for this work :

1.	Our NIT No. NFL/PT/Civil/692-R dated 26.08.2017.
2.	Your Tender submitted and Technical Bid opened on 27.09.2017.
3.	Your Price Bid opened on 09.11.2017.
4.	Our E-mail dated 18.11.2017.
5.	Your Letter No. INVA/NFL-P/2111/17 dated 21.11.2017.
6.	Our LOI No. NFL/PT/Civil/692-R/09 dated 29.11.2017.
7.	This Detailed Work Order.
8.	Agreement (to be signed and submitted by you).
9.	GDCC, GTC and Special Terms & Conditions of this contract.
10.	Any further correspondence between you and NFL in regard to this work.

19. **AGREEMENT**

You shall execute an agreement on a non-judicial stamp paper of ₹ 100/- within 10 (Ten) days from the date of receipt of this Work Order. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

20. All other terms and conditions of NIT/GTC/STC/GDCC shall also be applicable.

Please acknowledge the receipt of this Work Order duly signed the enclosed copy of work order confirming the following:-

GST Regn. No. 08AABC13545A1Z1, HSN / SAC Code : 995443.

Rate of GST: As applicable.

Thanking you,

Yours faithfully,
for National Fertilizers Limited,


(S.K. Sharma)
Dy. Manager (Civil)

Copy to :

- | | |
|---------------------------------|-------------------------|
| 1. DGM (F&A) | For information please. |
| 2. DGM (HR) | -do- |
| 3. Sr. Manager (Internal Audit) | -do- |
| 4. Dy. Manager (Vigilance) | -do- |
| 5. Asstt. Manager (Civil)-T | -do- |
| 6. Dy. Commandant (CISF) | -do- |
| 7. ISO File | ----- |

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फैक्स 24361553, सीआरईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417

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**NATIONAL FERTILIZERS LIMITED - PANIPAT
CIVIL ENGINEERING DEPARTMENT**

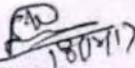
Name of work : "Installation of Bio Toilets in Govt. Primary (Nalhad), Middle (Tai & Chhapera), Sr. Secondary (Tapkan) Schools in Distt. Mewat and Govt. Middle School (Basana) in Distt. Rohtak under CSR Scheme 2016-17"

Contractor : M/s INVA Power Systems Pvt. Ltd.

WORK ORDER No. : NFL / PT / CIVIL /692-R/09 DATED 29.11.2017 / 18.12.2017

S.No.	Description of Item	Unit	Qty.	Rate (₹)	Amount (₹)
	<i>NOTE : Cement and Tor Steel, Structural steel, required to be consumed in the work shall be arranged by contractor at his own cost, Tenderers shall have to quote their rates including the cost of Cement, Tor Steel & Structural steel and trasportion charges of all type supplied material nothing shall be paid extra on this account.</i>				
1	Supplying of 100% Maintenance free DRDO Technology two pan (One IWC & One EWC) shelter 5'x5'x7 ft GI sheet 40 mm puf side wall of pannel and GI sheet 60 mm puf in floor and roof with FRP pan sheet or SS pan sheet, one mirror, one SS wash basin, Two Exhaust fans with flaper, 02 Soler light with 2watt pannel and 1.00 Meter pucca PCC 1:2:4 flooring around the shelter complete civil work with complete all material as per list in attached ANX.1	Each Set	5.00	40000	200000.00
2	Supplying of 100% Maintenance free DRDO Technology 10000 Ltr. Bio Digester approx. size 17'x7.5'x4 ft or any size with 10000 Ltr. capacity suitable upto 200 usage per day material FRP thickness 8 to 10 mm.	Each Set	5.00	141000.00	705000.00
3	Supplying of Inoculum/bio culture including packing charges etc.	Per LTR	15000.00	14.25	213750.00
4	Installation of 100 % maintenance free DRDO Technology set of two pan shelter of supplied material as above including fixing of under ground Bio Digester Tank with PCC base and water storage tank with supporting structure, solar panel with LED light & fitting, water supply pump with moter & starter along electrical wire, fixing of all fittings and making water connection from existing available source of water with GI pipes, filling of Inoculum/Bio Culture in Digester Tank and making one Meter wide 100 mm thick plinth protection of cement concrete of mix 1 : 2 : 4 (1 cement : 2 course sand : 4 stone aggregate of 20 mm nominal size) around the shelter complete of civil work in all respect inluding making the system in working condition in all respect.	Each Set	5.00	42750	213750.00
5	Making of sock pit size 2.5 mtr dia x3.00 mtr deep 45x45 cm dry brick honey comb shaft with bricks and S W/ PVC Pipe 100 mm diameter for disposal of over flow from Digester Tank to soak pit complete as per standard design with common burnt clay F.P.S (Non moduler) bricks of class designation 7.5 as per CPWD Specification	Each	5.00	23000	115000.00
	TOTAL				1447500.00 +GST

(Rupees Fourteen Lac Forty Seven Thousand Five Hundred only)


(S.K. Sharma)
Dy. Manager (Civil)



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नेशनल फर्टिलाइजर्स लिमिटेड
(भारत सरकार का उपक्रम)
National Fertilizers Limited
(A Govt. of India Undertaking)
गोहाना रोड, पानीपत-132 106 (हरियाणा)
Gohana Road, Panipat-132 106 (Haryana) India
An ISO-9001, 14001 & OHSAS-18001 Unit

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2017-18
CM-CF-02
स्वच्छ भारत
एक कदम स्वच्छता की ओर

ईमेल: nflpanipat@nfl.co.in
वेबसाइट: www.nationalfertilizers.com

फैक्स : (91)180-2652515
फोन : (91)180-2652481,83,85

"WORK ORDER"

Ref. No. NFL/PT/Civil/693/05

Dated : 31.08.2017

To

मै. आर्य कन्सट्रक्शन कम्पनी,
मकान न. 1274, सेक्टर 18,
हूडा, पानीपत।

GST No.: 06AJRPM9636Q1Z2

Sub: "Water Harvesting System in Govt. Girls Senior Secondary School, Sewah".
(HSN/SAC Code : 995434)

- Ref: 1. Our NIT No. NFL / PT /Civil / 693 dated 03.07.2017.
2. Your Tender submitted and Technical Bid opened on 27.07.2017.
3. Your Price Bid opened on 02.08.2017.
4. Our E-mail dated 12.08.2017
5. Your Letter dated 14.08.2017 (Regarding reduction in rates).
6. Our LOI NFL / PT /Civil / 693/05 dated 19.08.2017

Dear Sir

With reference to above, we are pleased to award you the work of "Water Harvesting System in Govt. Girls Senior Secondary School, Sewah" amounting ₹ 3,39,250/- (Rupees Three Lac Thirty Nine Thousand Two Hundred Fifty only) plus GST @ 18% which is based on your quoted rates vide your tender dated 27.07.2017 and further reduction in rates offered by you vide your letter dated 14.08.2017. The total contract value includes all taxes but excludes GST, as per Clause No. 10 of this Work Order

1. **RATES : As per Annexure attached.**
2. **QUANTITIES AND RATES :**
 - (i) Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
 - (ii) Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).
 - (iii) Scope of Work shall be as per NIT.

My Documents / Detailed Work Order /693

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INITIAL SECURITY DEPOSIT

In consideration of Clause No. 2.1.2.0 of GDCC, the Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to ₹ 8500/-. Since you have already deposited a sum of ₹ 5,000/- as EMD along with your tender, you are required and requested to deposit a further sum of ₹ 3500/- (₹ 8500.00-5,000.00= ₹ 3500.00) towards Initial Security Deposit by way of Demand draft drawn in favour of **National Fertilizers Ltd., payable at Panipat**, within 10 (Ten) days from the date of issue of Letter of Intent.

4. SECURITY DEPOSIT

- a) Apart from Initial Security Deposit as per Clause 3 above, NFL shall recover from your bills, further SD @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security so deducted shall be refunded without any interest, to you after successful completion of defect liability period.

5. TERMS OF PAYMENT

- a) Payment of monthly running account bill complete in all respect shall be made after making necessary recoveries as per contract within 30 days of receipt of bill. Payment of final bill shall be released within 60 days after receipt of bill completed in all respect. Release of first running bill and final bill will be subject to clearance from P&A Deptt. regarding compliance of statutory provisions of Labour Laws by the contractor. Payment of 10% security deposit/deducted shall be released after completion of defect liability period on demand within 30 days.
- b) You have the option to receive payment through Electronic Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- c) The contractor shall furnished along with each running bill a certificate that he has complied with statutory provisions relating to Minimum Wages, PF & ESI and Contract Labour (R&A) Act, 1970 and shall also submit copies of Wage Sheet, PF & ESI Challan.
- e) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC and Clause No. 1.31.0 of GTC.

6. CONTRACT PERIOD:

A) DATE OF START OF WORK

The scheduled date of start of work shall be considered from 7th day of issue of LOI or from the date of handing over of site to take up the work in hand, whichever is later.

B) VALIDITY OF CONTRACT

The contract shall remain valid for **12 (Twelve) Months** reckoned from the date of its award i.e. 19.08.2017. The Contract Period can be extended at the sole discretion of NFL for a further period of **03 (Three) Months** on the same rates, terms & conditions of the Contract.

C) COMPLETION PERIOD

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The entire job is to be completed within **03 (Three) Months** which shall be reckoned from the scheduled date of start of work as defined in Para 6 (A) above. After completion of job contract shall deem to be closed.

7. PENALTY :

If there is any delay in the final completion of the work at any job site or specific works in respect of which a separate progress Schedule has been established, beyond the final completion of the work or works aforesaid at the job site as stipulated in the Progress Schedule, the owner shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delay at **1% (one percent)** of the total contract value for each week or part thereof that the work remains incomplete beyond the scheduled date of final completion for the work or works, as the case may be at the job site, subject to a maximum of 10% (ten percent) of the total contract value of work on completion. These Liquidated Damages shall be recovered from the R.A. / Final Bill of the contractor of this work, or from any other dues of the contractor against any other contract, or from any other dues of contractor lying with NFL. The total contract value means the total value of work executed on completion.

8. DEFECT LIABILITY PERIOD:

Defect liability period of works unless otherwise specified shall be **06 (Six) months** from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired at the risk & cost of the contractor PLUS 25 % (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

9. INCOME TAX :

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

10. GOODS & SERVICES TAX (GST):

a) NFL shall pay GST as per provisions of GST Act. The contractor is to provide documentary evidence for GST registration under the Act. Liability of NFL shall be restricted to the amount of GST only. Any interest/penalty etc. shall be to the contractor's account. The contractor must submit the documentary evidence for deposit of GST on demand by NFL if required. NFL can withhold the payment due to non-compliance of GST Act rules. Rates & Guidelines shall be applicable as notified by the Govt. from time to time.



b) Raising/Uploading of Taxable Invoices:

Party shall issue the invoice in the manner prescribed under the GST Act and Rules which are inter-alia necessary to enable NFL to claim input tax credit set off, rebate or refund in relations to payment of GST within 30 days from the date of successful completion of job/contract in case of full and final payment and within 30 days of billing period in case of annual rate contracts having provision for monthly R/A bills. In case of any difference between the taxable value/or tax charged in the tax invoice is found, the contractor shall issue credit/debit note as the case may be in the manner specified in the Act, failing which NFL may withhold the payment till rectification of such differences. Uploading of taxable invoice and credit/debit note shall be done by the contractor strictly within the period prescribed in GST Act. In the event that the input tax credit of the GST charged by contractor is denied by the tax authorities to NFL, then NFL shall be entitled to recover such amount from the contractor by way of adjustment from the next invoice/Security Deposit. In addition to the amount of GST, NFL shall also be entitled to recover interest and penalty, in case it is imposed by the tax authorities on NFL.

11. SUPPLY OF WATER & ELECTRIC POWER:

NFL has no arrangement for Water and Electricity at site of work and contractor shall have to arrange the same for executing the work at his own cost.

12. LABOUR LICENCE :

You shall obtain labour license for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

13. IMPLIMENTATION OF ESI ACT :

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury etc. arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees' share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non-payment / delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.

14. IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account



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of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be born by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

15. OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

16. ARBITRATION & CONCILIATION

"Except where otherwise provided in the contract all matters, question, disputes or differences whatsoever, which shall at any time arise between the parties hereto, touching the construction, meaning, operation or effect of the contract or out of matters relating to the contract or the breach thereof, or the respective rights or liabilities of the parties whether during or after completion of works or whether before or after termination shall after written notice by either party to the contract be referred to Designated Unit Head, National Fertilizers Ltd. for appointment of arbitrator.

The Arbitration proceedings shall be governed by the Arbitration & Conciliation Act, 1996, The Arbitration & Conciliation (Amendment Act 2015) or any further statutory modification or re-enactment thereof and the rules made thereunder.

If the arbitrator to whom matter is referred, vacates his/her office by any reason whatsoever then the next arbitrator so appointed by the authority referred above may start the proceedings from where his predecessor left or at any such stage he may deem fit.

It is agreed by and between the parties that in case a reference is made to the Arbitrator or the Arbitral Tribunal for the purpose of resolving the disputes/differences arising out of contract by and between the parties hereto, the Arbitrator or the Arbitral Tribunal shall not award interest on the awarded amount more than the rate of SBI PLR/ Base rate as applicable to NFL on date of award of contract."

17. JURISDICTION

This contract shall be deemed to be entered into at PANIPAT and all matters claims and disputes arising out of or in respect of this contract shall be settled at PANIPAT and all legal proceedings shall be instituted only in PANIPAT Courts which alone will have the jurisdiction.

18. CONTRACT DOCUMENTS

The following shall form the contract document for this work :

1.	Our NIT No. NFL/PT/Civil/693 dated 03.07.2017.
2.	Your Tender submitted and Technical Bid opened on 27.07.2017.
3.	Your Price Bid opened on 02.08.2017.

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4.	Our E-mail dated 12.08.2017
5.	Your Letter dated 14.08.2017 regarding reduction in rates.
6.	Our LOI No. NFL/PT/Civil/693/05 dated 19.08.2017.
7.	This Detailed Work Order.
8.	Agreement (to be signed and submitted by you).
9.	GDCC, GTC and Special Terms & Conditions of this contract.
10.	Any further correspondence between you and NFL in regard to this work.

19. AGREEMENT

You shall execute an agreement on a non-judicial stamp paper of ₹ 100/- within **10 (Ten) days** from the date of receipt of this Work Order. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

20. All other terms and conditions of NIT/GTC/STC/GDCC shall also be applicable.

Please acknowledge the receipt of this Work Order duly signed the enclosed copy work order confirming the following :-

GST Regn. No. 06AJRPM9636Q1Z2, HSN/SAC Code : 995434.

Rate of GST: SGST : 9% CGST : 9 %.

Thanking you,

Yours faithfully,
for National Fertilizers Limited


(S.K. Sharma)
Dy. Manager (Civil)

Copy to :

1.	DGM (F&A)	For information please.
2.	DGM (HR)	-do-
3.	Sr. Manager (Internal Audit)	-do-
4.	Dy. Manager (Vigilance)	-do-
5.	Asstt. Manager (Civil)	-do-
6.	Dy. Commandant (CISF)	-do-
7.	ISO File	----

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गाँतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎ 0120-2412294, 2412445 एव 3092201 से 08, फॅक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎ 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय स्कोप काम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया लोधी रोड नई दिल्ली - 110 003. ☎ 011-24360066, फॅक्स 24361553, सीआईएन: L74899DL1974G01007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003. ☎ 011-24360066, FAX: 24361553, CIN: L74899DL1974G01007417



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NATIONAL FERTILIZERS LIMITED - PANIPAT
CIVIL ENGINEERING DEPARTMENT

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Name of work : "Water Harvesting System in Govt. Senior Secondary School, Sewah"

Contractor : M/s Arya Construction Co.

LOI / W.O. No. NFL / PT / CIVIL / 693 / 05 DATED 19.08.2017 / 31.08.2017

S.No.	Description of item	Unit	Qty.	Rate	Amount
	NOTE : Cement and Tor Steel required to be consumed in the different items of work shall be arrange by contractor at his own cost, Tenderers shall have to quote their rates for these items including the cost of cement and Tor Steel				
1	Earth work in excavation by Mechanical Means (Hydraulic Excavator) / Manual means in foundation trenches or drains not exceeding 1.5m in width or 10 sq.m on plan including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out the excavated soil and disposal of surplus excavated soil as directed within a lead of 50m: All kinds of soil	Cu.M	40.00	100.00	4000.00
2	Excavating trenches of required width for pipes, cables, etc including excavation for sockets, and dressing of sides, ramming of bottoms, depth upto 1.5 m including getting out the excavated soil, and then returning the soil as required, in layers not exc All kinds of soil Pipes, cables etc. exceeding 80 mm dia. but not exceeding 300 mm dia	Meter	200.00	85.00	17000.00
3	Filling available excavated earth(excluding rock) in trenches plinth sides of foundation etc. in layers not exceeding 20cm in depth: consolidating each deposited layer by ramming and watering lead upto 50m and lift upto 1.5 m.	Cu.M	20.00	50.00	1000.00
4	Carriage of material by Mechanical transport including loading, unloading & stacking and sprading upto 1km lead Earth.	Cu.M	20.00	150.00	3000.00
5	Providing and laying in position Cement Concrete of specified grade excluding the cost of Centering and Shuttering - All works upto Plinth Level				
a)	1:3:6 (1 Cement : 3 Coarse sand : 6 graded stone aggregate 20 mm nominal size)	Cu.M	5.50	4000.00	22000.00
b)	1:2:4(1 cement:2 coarse sand: 4 graded stone aggregate 20mm nominal size).	Cu.M	1.50	6000.00	9000.00
6	Providing, hoisting and fixing upto floor five level precast reinforced cementconcrete in lintels, beams and bressumers including setting in cement mortar 1:3 (1 cement : 3 coarse sand), cost of required centring and shuttering and finishing smooth with 6mm thick cement plaster1:3 (1 cement: 3 fine sand) on exposed surfaces but excluding the cost of reinforcement with 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size).	Cu.M.	2.50	6600.00	16500.00
7	Reinforcement (TMT) for RCC work including bending, binding, straightening and placing in position complete (Tor steel)	Kg.	300.00	10.00	3000.00
8	Brick work with common burnt clay FPS (Non modular) bricks of class designation 7.5 in foundation and plinth in : Cement Mortar 1:6 (1 cement : 6 Coarse sand)	Cu.M	17.50	3500.00	61250.00
9	15mm cement plaster on the rough side of single or half brick wall of mix 1:6 (1 cement : 6 fine sand).	Sqm	75.00	80.00	6000.00
10	12 mm cement plaster 1:4 (1 Cement : 4 Fine sand) finished with a floating coat of neat cement.	Sqm	75.00	70.00	5250.00

693 Water Harvesting System

Page 1 of 2

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LOI / W.O. No. NFL / PT / CIVIL / 693 / 05 DATED 19.08.2017 / 31.08.2017

S.No.	Description of item	Unit	Qty.	Rate	Amount
11	Boring/drilling bore well of required dia for casing/ strainer pipe, by suitable method prescribed in IS- 2800 (part I), including collecting samples from different strata, preparing and submitting strata chart/ bore log, including hire & running charges of all equipments, tools, plants & machineries required for the job, all complete as per direction of Engineer -in-charge, upto 90 metre depth below ground level. All types of soil 300 mm dia	Meter	90.00	415.00	37350.00
12	Supplying, assembling, lowering and fixing in vertical position in bore well, unplasticized PVC medium well casing (CM) pipe of required dia, conforming to IS: 12818, including required hire and labour charges, fittings & accessories etc. all complete, for all depths, as per direction of Engineer -in-charge. 200 mm nominal size dia	Meter	20.00	1000.00	20000.00
13	Supplying, assembling, lowering and fixing in vertical position in bore well unplasticized PVC medium well screen (RMS) pipes with ribs, conforming to IS: 12818, including hire & labour charges, fittings & accessories etc. all complete, for all depths, as per direction of Engineer-in-charge. 200 mm nominal size dia	Meter	70.00	1050.00	73500.00
14	Supplying, filling, spreading & leveling stone boulders of size range 5 cm to 20 cm, in recharge pit, in the required thickness, for all leads & lifts, all complete as per direction of Engineer-in-charge.	Cu.M	1.50	2000.00	3000.00
15	Supplying, filling, spreading & leveling gravels of size range 5 mm to 10 mm, in the recharge pit, over the existing layer of boulders, in required thickness, for all leads & lifts, all complete as per direction of Engineer-in-charge.	Cu.M	1.50	1600.00	2400.00
16	Supplying, filling, spreading & leveling coarse sand of size range 1.5 mm to 2 mm in recharge pit, in required thickness over gravel layer, for all leads & lifts, all complete as per direction of Engineer -in-charge.	Cu.M	1.50	2000.00	3000.00
17	Providing and fixing on wall face unplasticised PVC (Working pressure 4 Kg per sqcm) rain water pipes confirming to IS:4965 including jointing with sealing confirming to IS:5382 leaving 10 mm gap for thermal expansion. 160 mm diameter.	METRE	200.00	230.00	46000.00
18	Providing and fixing on wall face unplasticised PVC moulded fittings/accessories for unplasticised PVC rain water pipes confirming to IS: 4965 including jointing with seal ring confirming to IS:5382 leaving 10 mm gap for thermal expansion. Coupler 160mm : Coupler / Bend / Shoe	EACH	60.00	100.00	6000.00
TOTAL				₹	339250.00

(Rupees Three Lac Thirty Nine Thousand Two Hundred Fifty only)

(S. K. Sharma)
Dy. Manager (Civil)

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2016-17 102



Birthal R <birthal.podre@gmail.com>

Friday, March 10, 2017 4:08 PM

To: vivek.anand@nfl.co.in

Cc: Jagjit Singh Kohli

Subject: Installation of 2KW Solar Rooftop Panels in 16 Govt. Primary Schools, Block Panipat

Sir,

As per proposal you have to install A Hybrid power conditioning unit without battery bank, given as A2 (i) in the Rate Contract of HAREDA.

In this regard it is stated that the Hybrid system is with battery bank, in these rates, the cost of battery @ Rs. 8.925 per VAH is to be added. So the net cost of the system will increase. However if the system installed without battery bank then the cost is Rs. 75000 per kWp.

e.g. if battery bank of 24 V 300 Ah is to be provided, then the cost of battery bank Rs. 64260/- is to be added in the basic cost of Rs. 156000/- and the total cost of 2 kWp system will be Rs. 220260/- . However, for bigger battery bank, the cost will further increase.

It is further to inform that Grid Connected Solar Power Plant without battery bank will work in the presence of Grid Power, as soon as grid Power fails, the system will not give the power out put.

So kindly clarify which system is required by you. If any further clarification is required pl feel free to contact the undersigned.

--
R. Birthal,
Project Officer (HQ)
New & Renewable Energy Department, Haryana,
Akshay Urja Bhawan, Sector-17,
Panchkula
Contact No. 9416123050

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NATIONAL FERTILIZERS LIMITED
PANIPAT UNIT

No. NFL/PT/PR/CSR

Dated: 23.12.2016

Subject: Installation of 2KW Solar Rooftop Panels in Govt. Primary Schools

The project proposal for installation of 5KW Solar Rooftop Panels was sent to C.O. for approval of Committee on CSR and Sustainability in the month of May 2016. However, C.O. vide IOM dt. 09.11.2016, regarding minutes of meeting held between Committee of Directors on CSR and CSR Nodal officer of Panipat Unit (cp 103-106), has informed that Committee did not agree to the proposal for installation of 5KW Solar Rooftop Panels and desired that the project for installation of 2KW Solar Rooftop Panels may be taken up in Govt. Primary Schools.

Accordingly, a letter in this regard was written to District Elementary Education Officer (DEEO), Panipat for providing data and NOC regarding installation of 2KW Solar Rooftop Panels in Govt. Primary Schools in the vicinity of NFL. The DEEO, Panipat vide its letter dated 09.12.2016 has given the NOC and data for 16 Govt. Primary Schools in the vicinity of NFL. The consolidated survey report is placed at cp 150-152.

CSR committee of Panipat Unit in its meeting held on 17.12.2016, deliberated the project in detail and recommended carrying out the project of Installation of 2KW Solar Rooftop Panels in Govt. Primary Schools. The committee also agreed for forwarding the project to HAREDA through DEEO, Panipat for implementation as per their Rate Contract. The MoM of the meeting is placed opposite in the file at cp155-156.

A copy of rate contract of HAREDA was given to members from Electrical dept. for providing recommendations on the type of arrangement of 2KW Solar Rooftop Panels to be installed in respective schools. A copy of Rate Contract is placed at cp157-179. Electrical dept. vide its e-mail dated 22.12.2016 (cp 154) has recommended the following two Grid-Connected arrangements for installation of Solar Rooftop Panels:-

1. Hybrid power conditioning unit with battery bank (Battery bank is required as a backup power source ,in case of non-availability of Grid and Sunshine)
Estimated cost on the basis of Schedule of rates (Rs. 78/watt): Rs. 1.56 lacs/2KW
Plus Cost of battery: Considering that a backup of 5 hrs is required for emergent load of 1KW. Estimated Cost as per Schedule of Rates (Rs. 8.925/VAH), = Approx. Rs. 45,000/-
Total Cost per School: Rs 1.56 lacs + 0.45 lacs = Rs. 2.01 lacs/2KW/School.
2. Hybrid power conditioning unit without battery bank (No backup power source available).
Estimate cost on the basis of Schedule of rates (Rs. 78/watt): **Rs. 1.56 lacs/2KW/School.**

It is pertinent to mention that the Rate contract finalised by HAREDA includes the provision of "Net-Metering" also. As per Notification dated 14th March, 2016 of The Haryana Solar Power Policy, 2016, "The grid connected rooftop solar photovoltaic systems of capacity equivalent to the sanctioned load can be installed for the captive use, for which the net-metering facility shall be provided as per the Haryana Electricity Regulatory Commission regulations. The electricity generated from such systems shall be cumulatively adjusted at 90% of the electricity consumption during the financial year. In addition, during the FY 2015-16 an incentive @ 25 paise per unit shall also be provided in their bills on the solar power thus generated. The incentive payable under these Regulations shall be reviewed by the Commission every year along with ARR/Tariff petition for that year and the incentive payable accordingly for FY 2016-17 onwards. The amendments issued by HERC, in this context, from time to time shall be followed."

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In view of the details mentioned on pre-page , it is proposed to forward the project proposal for installation of 2KW Solar Rooftop Panels, as per option 1 given by Electrical Deptt., to C.O. for consideration and approval of C.A. Thereafter, the project shall be forwarded to HAREDA for implementation. In case, HAREDA is unable to consider the project for whatsoever reason the same shall be undertaken through Electrical dept./TS Dept. with normal tendering procedure. The total financial implication of project to be undertaken in 16 Govt. Primary Schools is approx. Rs. 32.16 lacs/-.

Submitted for kind perusal and approval.

Vivek Anand
Vivek Anand
AM (PR)

~~SM (PR)~~ *सोनी*
26/11/2016

~~DGM (HR)~~

PR of *श्रीवास्तव*
26.11.16

एस.के. श्रीवास्तव
उप महा प्रबन्धक (मा.सं.)

~~Appd.~~

श्रीवास्तव

28/12/16

→ DGM (HR)

PR of *श्रीवास्तव*
28.11.2016

→ Sr Mgr (PR) / AM (PR)

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S.NO	BUILDING NAME	TYPE	CAPACITY (Kwp)	POWER TO BE EVACUATED AT SUBSTATION/LOCAL LOCATION FOR NET METERING	DETAILS	Approx length from respective Roof to Substation/Local Panel(Mtrs)
1	Satkar Guest House	Roof Top	300	T/Ship Substation B	Extension panels with suitable rating of modules on each side of existing ACDB at substation along with power and control cables from solar plant to substation shall be in party scope for the hook up of solar power. Rating of Existing ACDB is 2500 Amp.	300
2	Township Substation B	Roof Top	20	T/Ship Substation B	Feeder for termination of solar power shall be in existing spare feeder available at panel, however all power and control cable for hook up of solar power shall be in party scope. Rating of spare feeder available is 125Amps/250 Amps.	50
3	Shopping Complex	Roof Top	40	Shopping Complex	Removal of existing ACDB and supply of new ACDB along with all its associated cables for termination of solar power shall be in party scope. Detail of ACDB to be supplied is detailed in annexure-A.	50
4	Fertilizer Club	Roof Top	30	Fertilizer Club	ACDB along with all its associated cables for termination of solar power shall be in party scope. Detail of ACDB to be supplied is detailed in annexure-A.	100
5	Badminton Hall Tin Shed	Tin Shed	70	Fertilizer Club	ACDB along with all its associated cables for termination of solar power shall be in party scope. Detail of ACDB to be supplied is detailed in annexure-A.	100
6	Canteen	Roof Top	35	Canteen	ACDB along with all its associated cables for termination of solar power shall be in party scope. Detail of ACDB to be supplied is detailed in annexure-A.	50
7	11 KV MRS	Roof Top	40	11 KV MRS	Solar power shall be terminated in existing lighting distribution board. Dummy module is available in existing lighting board. Party shall retrofit the required switchgear in dummy module as per the rating of solar plant.	50
8	Hospital (First Aid)	Roof Top	10	Hospital (First Aid)	ACDB along with all its associated cables for termination of solar power shall be in party scope. Detail of ACDB to be supplied is detailed in annexure-A.	50
9	Admin. Building	Roof Top	50	Admin. Building Substation	Removal of existing ACDB and supply of new ACDB along with all its associated cables for termination of solar power shall be in party scope. Detail of ACDB to be supplied is detailed in annexure-A.	100
10	Old Ammonia Substation	Roof Top	50	Old Ammonia Substation	Extension panels with suitable rating of modules on each side of existing ACDB at substation along with power and control cables from solar plant to substation shall be in party scope for the hook up of solar power. Rating of Existing ACDB is 500Amp.	50
11	Urea Substation	Roof Top	90	Urea Substation	Removal of existing ACDB and supply of new ACDB along with all its associated cables for termination of solar power shall be in party scope. Detail of ACDB to be supplied is detailed in annexure-A.	50
12	GTG Room/ Substation	Roof Top	50	GTG Substation	Extension panels with suitable rating of modules on each side of existing ACDB at substation along with power and control cables from solar plant to substation shall be in party scope for the hook up of solar power. Rating of Existing ACDB is 250 Amp.	50
13	Ammonia Substation	Roof Top	225	Ammonia Substation	Extension panels with suitable rating of modules on each side of existing ACDB at substation along with power and control cables from solar plant to substation shall be in party scope for the hook up of solar power. Rating of Existing ACDB is 800 Amp.	50
14	Ammonia Control Room	Roof Top	120		Extension panels with suitable rating of modules on each side of existing ACDB at substation along with power and control cables from solar plant to substation shall be in party scope for the hook up of solar power. Rating of Existing ACDB is 800 Amp.	200
15	SB Bagging Tin Shed	Tin Shed	110	SB Substation	Extension panels with suitable rating of modules on each side of existing ACDB at substation along with power and control cables from solar plant to substation shall be in party scope for the hook up of solar power. Rating of Existing ACDB is 125 Amp.	50
16	MCC SB	Roof Top	20	SB Substation	Feeder for termination of solar power shall be in existing spare feeder available at existing panel, however all power and control cable for hook up of solar power shall be in party scope. Rating of spare feeder available is 63 Amps	50
17	SB Control Room	Roof Top	10	SB Substation	Feeder for termination of solar power shall be in existing spare feeder available at existing panel, however all power and control cable for hook up of solar power shall be in party scope. Rating of spare feeder available is 63 Amps	100
18	Civil Office	Roof Top	20	SB Substation	Feeder for termination of solar power shall be in existing spare	150
19	Technical Building	Cemented Sheet Shed	210	Construction Substation A	Extension panels with suitable rating of modules on each side of existing ACDB at substation along with power and control cables from solar plant to substation shall be in party scope for the hook up of solar power. Rating of Existing ACDB/panel is 2000 Amp.	600
	Total Kwp		1500			

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नेशनल फर्टिलाइजर्स लिमिटेड
(भारत सरकार का उपक्रम)
गोहाना रोड, पानीपत, हरियाणा - 132 106
(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)
फोन: 0180-2652481, 483 एवं 485, 0180-2681304
फैक्स: 0180-2652515
ई-मेल: nflpanipat@nfl.co.in
website: www.nationalfertilizers.com

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CM-CF-02
National Fertilizers Limited

(A Government of India Undertaking)
Gohana Road, Panipat, Haryana - 132 106
(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)
Phone: 0180-2652481, 483 & 485, 0180-2681304
FAX : 0180-2652515
E-mail: nflpanipat@nfl.co.in

"WORK ORDER"

Ref. No. NFL / PT / Civil / 661-B / 15

Dated: 12.02.2016

M/s CBS Technologies Pvt.Ltd,
110-111, 1st Floor, Rishabh Ipx Mall,
Patparganj, Delhi-92

ASU (wing)

Sub: "Installation of Bio Toilets in Govt. Schools in Vill. Goela Khurd & Diwana, Panipat under CSR Scheme 2015-16 (Execution)"

- Ref:
- Our NIT No. NFL/PT/Civil/661 dated 07.12.2015.
 - Your tender submitted and technical bid opened on 08.01.2016
 - Your price bid opened on 28.01.2016.
 - Our letter No. NFL/PT/Civil/661 dated 30.01.2016.
 - Your letter dated 02.02.2016.
 - Our LOI No. NFL / PT / Civil / 661 / 15 dated 05.02.2016.

Dear Sir,

With reference to above, we are pleased to award you the work of "Installation of Bio Toilets in Govt. Schools in Vill. Goela Khurd & Diwana, Panipat under CSR Scheme 2015-16 (Execution)" subject to following terms & conditions: -

1. CONTRACT VALUE:

The total value of this contract, amounts to ₹ 1,08,300.00 (Rupees One Lac Eight Thousand Three Hundred only), which is based on your quoted rates vide your tender dated 08.01.2016. The total contract value includes all taxes but excludes Service Tax, as per Clause No.10 of this Work Order.

2. QUANTITIES AND RATES :

- Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
- Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).
- Scope of Work shall be as per NIT.

3. INITIAL SECURITY DEPOSIT

The Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to ₹ 27,160.00. You are requested to deposit a sum of ₹ 27,160.00 towards Initial Security Deposit by way of Demand Draft drawn in favour of National Fertilizers Ltd. , payable at Panipat, within 10 (Ten) days from the date of issue of the Letter of Intent.

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4. SECURITY DEPOSIT

- a) Apart from Initial Security Deposit as per clause 3 above, NFL shall recover from your bills, further SD @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security so deducted shall be refunded without any interest, to you after successful completion of defect liability period.

5. TERMS OF PAYMENT

- a) Payment of monthly running account bill complete in all respect shall be made after making necessary recoveries as per contract within 30 days of receipt of bill. Payment of final bill shall be released within 60 days after receipt of bill completed in all respect. Release of first running bill and final bill will be subject to clearance from P&A Deptt. regarding compliance of statutory provisions of Labour Laws by the contractor. Payment of 10% security deposit/deducted shall be released after completion of defect liability period on demand within 30 days.
- b) You have the option to receive payment through Electronic Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- c) The contractor shall furnished along with each running bill a certificate that he has complied with statutory provisions relating to Minimum Wages, PF & ESI and Contract Labour (R&A) Act, 1970 and shall also submit copies of Wage Sheet, PF & ESI Challan.
- e) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC and Clause No. 1.31.0 of GTC.

6. CONTRACT PERIOD

A) DATE OF START OF WORK

The Scheduled date of start of work shall be considered from the 10th day of issue of LOI.

B) VALIDITY OF CONTRACT

The contract shall remain valid for **06 (Six) Months** reckoned from 05.02.2016. The Contract Period can be extended at the sole discretion of NFL for a further period of **03 Months** on the same rates, terms & conditions of the Contract.

C) COMPLETION PERIOD

The completion period for the entire work incl. material supply, shall be **01 (One) Month** which shall be reckoned from the scheduled date of start of work as defined in para 6 (A) above.

You are required to complete the entire work under this contract within the above mentioned contract period.

7. PENALTY :

If there is any delay in the final completion of the work at any job site or specific works in respect of which a separate progress Schedule has been established, beyond the final completion of the work or works aforesaid at the job site as stipulated in the Progress Schedule, the owner shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delay at **1% (one percent) of the total contract value for each week or part thereof** that the work remains incomplete beyond the scheduled date of final completion for the work or works, as the case may be at the job site, **subject to a maximum of 10% (ten percent) of the total contract value of work on completion.** These Liquidated Damages shall be recovered from the R.A. / Final Bill of the contractor of this work, or from any

other dues of the contractor against any other contract, or from any other dues of contractor lying with NFL. The total contract value means the total value of work executed on completion.



8. **DEFECT LIABILITY PERIOD :**

Defect liability period of works unless otherwise specified shall be 12 (Twelve) months from the actual date of completion of work as per completion certificate issued.

The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired at the risk & cost of the contractor PLUS 25 % (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

9. **INCOME TAX :**

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

10. **SERVICE TAX :**

Service Tax, if applicable for the work under the awarded Contract, shall be paid by NFL based on the claim of Service Tax in the bill prepared as per the requirement under the Service Tax Rules, 1994. The contractor is to provide documentary evidence for registration under Service Tax rules, 1994 for the said contractual work / services. Liability of NFL shall be restricted to the amount of service tax only. Any interest / penalty etc. shall be to the contractor's account. The Contractor must submit the documentary evidence for deposit of service tax immediately after its deposit. NFL can withhold the payment due to non-compliance of service tax rules. Rates & Guidelines shall be applicable as notified by the Central Govt. from time to time.

11. **SUPPLY OF WATER & ELECTRIC POWER:**

NFL has no arrangement for Water and Electricity at site of work and contractor shall have to arrange the same for executing the work at his own cost.

12. **LABOUR LICENCE :**

You shall obtain labour license for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

13. **IMPLIMENTATION OF ESI ACT :**

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury etc. Arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non payment / delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI

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amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.

14. IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be born by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

15. OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

16. ARBITRATION & CONCILIATION

"Except where otherwise provided in the contract all matters, questions, disputes or differences whatsoever, which shall at any time arise between the parties hereto, touching the construction, meaning, operation or effect of the contract, or out of the matters relating to the contract or breach thereof, OR the respective rights or liabilities of the parties, whether during or after completion of works or whether before or after termination shall after written notice by either party to the contract be referred to the arbitration of Functional Director National Fertilizers Limited or his / her nominee.

The Arbitration & Conciliation Act, 1996 or any statutory modification or re-enactment thereof and the rules made there under shall govern the Arbitration proceedings.

The contractor hereby agrees that he shall have no objection if the arbitrator so appointed is an employee of NFL and he had to deal with the matter to which the contract relates and that in the course of his duties as such he has expressed his views on all or any of the matter in dispute of difference.

If the arbitrator to whom matter is referred, vacates his/her office by any reason whatsoever then the next arbitrator so appointed by the authority referred above may start the proceedings from where his predecessor left or at any such stage he may deem fit.

It is agreed by and between the parties that in case a reference is made to the Arbitrator or the Arbitral Tribunal for the purpose of resolving the disputes / differences arising out of the contract by and between the parties hereto, the Arbitrator or the Arbitral Tribunal shall not award interest on the awarded amount more than the rate of SBI PLR / Base Rate as applicable to NFL on the date of award of contract.

17. JURISDICTION

This contract shall be deemed to be entered into at PANIPAT and all matters claims and disputes arising out of or in respect of this contract shall be settled at PANIPAT and all legal proceedings shall be instituted only in PANIPAT Courts which alone will have the jurisdiction.



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18. CONTRACT DOCUMENT

The following shall form the contract document for this work :

1. Our NIT No. NFL / PT / Civil / 661 dated 07.12.2015
2. Your Tender submitted and Technical Bid opened on 08.01.2016.
3. Your Price Bid opened on 28.01.2016.
4. Our letter No. NFL / PT / Civil / 661 dated 30.01.2016.
5. Your letter dated 02.02.2016.
6. Our LOI No. NFL / PT / Civil / 661 / 15 dated 05.02.2016.
7. This Detailed Work Order
8. Agreement (to be signed and submitted by you).
9. GDCC, GTC and Special Terms & Conditions of this contract.
10. Any further correspondence between you and NFL in regard to this work.

19. AGREEMENT

You shall execute an agreement on a non-judicial stamp paper of ₹ 100/- within Ten days from the date of receipt of this Work Order. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

20. All other terms and conditions of NIT/GTC/STC/GDCC shall also be applicable.

Thanking you,

Yours faithfully,
for National Fertilizers Limited

(R. K. Dalal)
Sr. Manager (Civil)

Copy to :

1. DGM (F&A)
2. Chief Manager (HR)
3. Chief Manager (IA)
4. Dy. Manager (Civil)
5. Asstt. Manager (Vigilance)
6. Dy. Commandant, CISF
7. ISO File

For information please

Remind accepted
By
for
12/02/16
for
Obs Technologies
Delhi
Part. 2-10.

CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX: 2412397

वास्पोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553

रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003. ☎: 011-24360066, फैक्स 24361553

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नेशनल फर्टिलाइजर्स लिमिटेड
(भारत सरकार का उपक्रम)

गोहाना रोड, पानीपत, हरियाणा - 132 106
(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)
☎ : 0180-2652481 से 485, 0180-2681301 से 304
ई-मेल: nflpanipat@nfl.co.in फैक्स: 0180-2652515
यू.आर.एल.: www.nationalfertilizers.com

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CM-CF-02
National Fertilizers Limited

(A Government of India Undertaking)
Gohana Road, Panipat, Haryana - 132 106
(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)
☎ : 0180-2652481 to 485, 0180-2681301 to 304
E-mail: nflpanipat@nfl.co.in FAX : 0180-2652515
URL: www.nationalfertilizers.com

“WORK ORDER”

Ref. No. NFL / PT / Civil / 634 / 06

Dated : 29.07.2015

मै. नफे सिंह एण्ड कम्पनी,
गांव मैहराना, डाकघर-डाहर,
जिला पानीपत, हरियाणा।

Sub: “Construction of Rain Harvesting System North side of Administrative Building.”

Ref: 1. Our NIT No. NFL / PT / Civil / 634 dated 19.05.2015
2. Your Tender submitted and Technical Bid opened on 12.06.2015.
3. Your Price Bid opened on 07.07.2015.
4. Our LOI No. NFL / PT / Civil / 634 / 06 dated 17.07.2015.

Dear Sir,

With reference to above, we are pleased to award you the work of “Construction of Rain Harvesting System North side of Administrative Building.” is subject to following terms & conditions: -

1. **CONTRACT VALUE:**

The total value of this contract, amounts to ₹ 2,52,117.46 (Rupees Two Lac, Fifty Two Thousand One Hundred Seventeen and Paise Forty Six only), which is based on your quoted rates vide your tender dated 12.06.2015. The total contract value includes all taxes but excludes Service Tax as per Clause No. 11 of this Work Order.

2. **QUANTITIES AND RATES :**

- Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
- Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).
- Scope of Work shall be as per NIT.

3. **INITIAL SECURITY DEPOSIT**

In consideration of Clause No. 2.1.2.0 of GDCC, the Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to ₹ 6,300.00. Since you have already deposited a sum of ₹ 5000.00 as EMD along with your tender, you are required and requested to deposit a further sum of ₹ 1,300.00 (₹ 6,300.00 - 5,000.00 = ₹ 1,300.00) towards Initial Security Deposit by way of Demand draft drawn in favour of National Fertilizers Ltd., payable at Panipat, within 10 (Ten) days from the date of issue of Letter of Intent.

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4. SECURITY DEPOSIT

- a) Apart from Initial Security Deposit as per clause 3 above, NFL shall recover from your bills, further retention money @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security deducted from R. A. Bills / Final Bill, shall be refunded without any interest, to you after successful completion of defect liability period.

5. TERMS OF PAYMENT

- a) Monthly progressive bills in quadruplicate on the approved forms of NFL will have to be prepared and submitted by you after taking joint measurements with NFL's Engineer. In consideration of Clause No. 6.4.0.0 of GDCC, NFL shall make "Account" payments during progress of the work, against these monthly R. A. Bills. Release of 1st Running Bill and Final Bill will be subject to clearance of P&A Department regarding compliance of statutory provision of Labour Laws by the Contractor.
- b) 75% of the net payable against the R/A Bills shall be released to you after the verification of the bill by Engineer-in-charge within 10 days from the date of submission of the bill by you, and balance 25% payment shall be released after the checking of the bill by the Accounts Deptt. within another 25 days.
- c) NFL will not entertain any claim from you, if the payment gets delayed due to sorting out the discrepancies, if any, in the bill.
- d) You have the option to receive payment through Electronic Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- e) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC and Clause No. 1.31 (c) and (d) of GTC.

6. CONTRACT PERIOD

A) DATE OF START OF WORK

The Scheduled date of start of the work shall be considered from the 7th day of issue of LOI dated 17.07.2015 or from the date of handing over of the site.

B) VALIDITY OF CONTRACT

The contract shall remain valid for 12 Months reckoned from 17.07.2015. The Contract Period can be extended at the sole discretion of NFL for a further period of 03 Months on the same rates, terms & conditions of the Contract.

C) COMPLETION PERIOD

The completion period for the entire work, shall be **02 (Two) Months** which shall be reckoned from the scheduled date of start of work as defined in para 6 (A) above.

You are required to complete the entire work under this contract within the above mentioned contract period.



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7. **PENALTY :**

If there is any delay in the final completion of the work at any job site or specific works in respect of which a separate progress Schedule has been established, beyond the final completion of the work or works aforesaid at the job site as stipulated in the Progress Schedule, the owner shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delay at 1% (one percent) of the total contract value for each week or part thereof that the work remains incomplete beyond the scheduled date of final completion for the work or works, as the case may be at the job site, subject to a maximum of 10% (ten percent) of the total contract value of work on completion. These Liquidated Damages shall be recovered from the R.A. / Final Bill of the contractor of this work, or from any other dues of the contractor against any other contract, or from any other dues of contractor lying with NFL. The total contract value means the total value of work executed on completion.

8. **DEFECT LIABILITY PERIOD :**

Defect liability period of works unless otherwise specified shall be 06 (Six) months from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired at the risk & cost of the contractor PLUS 25 % (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

9. **INCOME TAX :**

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

10. **APPLICABILITY OF WORKS TAX ON CONTRACTS:**

NFL shall be entitled to deduct Vat on Works Contracts at source from all payments due and to be made to the contractor under this contract in accordance with the provisions of Haryana Vat Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

11. **SERVICE TAX :**

Service Tax, if applicable for the work under the awarded Contract, shall be paid by NFL based on the claim of Service Tax in the bill prepared as per the requirement under the Service Tax Rules, 1994. The contractor is to provide documentary evidence for registration under Service Tax rules, 1994 for the said contractual work / services. Liability of NFL shall be restricted to the amount of service tax only. Any interest / penalty etc. shall be to the contractor's account. The Contractor must submit the documentary evidence for deposit of service tax immediately after its deposit. NFL can withhold the payment due to non-compliance of service tax rules. Rates & Guidelines shall be applicable as notified by the Central Govt. from time to time.

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12. WATER CHARGES

NFL shall provide water connection at a single point for executing the work. Further distribution, if required, shall be arranged and provided by the contractor at his own cost. NFL shall recover the water charges at the rate of 1 % (One Percent) of the gross value of the executed work as per clause No. 3.5.2.0. of GDCC, from the bills of the contractor.

13. ELECTRICAL POWER CONNECTION:

- a) Three Phase / Single Phase Electric Power connection shall be provided FREE OF CHARGE, by NFL, subject to availability, for operation of Elect. Equipments, Tools, Concrete mixer, Concrete Vibrator, Dewatering Pumps, Elect. Drill machines, Cutters, Mixers, Grinders, Hand Saws, Screw Drivers, Flood Lights, Hand Lamps etc. or any other elect. Tool / Appliances required for executing the work. The contractor will provide at his cost, Extension Boards fitted with on / off switches, sockets etc and wire required for taking connection from main receiving line upto place of working.
- b) Three Phase / Single Phase Electric Power connection shall also be provided for the office and / or store of the contractor and also for welding machines for carrying out the welding works if required as per schedule of quantities, but it will be on CHARGEABLE BASES for which recoveries shall be made from the R.A. / Final bill of the contractor, at the rates fixed by NFL or fixed by UHBVN Ltd., from time to time, whichever is higher. The contractor will provide at his cost, Switch Board fitted with an Electric Meter if required, switch fuse unit, starter complete with on-off push buttons, HRC fuse and thermal overload relay of proper rating etc, and wire required for taking connection from main receiving line upto place of working.
- c) All the apparatus brought by the contractor in the plant / working areas should be electrically operational and healthy with sufficient length of cable having proper size and insulation. All single-phase equipments like drill machines, grinders, floodlights, hand lamps, small pumps, etc. shall be fitted with 3-pin plug top. Industrial plug tops shall be provided by the contractor, for free tapping of power from the points wherever industrial plug sockets are provided in the field for flood lights / Hand Lamps, operating cutting tools / drill machines and the like. No loose wires are to be used in the sockets for topping the electrical connection.
- d) It will be the responsibility of the contractor to ensure that NFL Plug Points/installations are not tampered. All electrical connection from power outlets will be connected by NFL staff. Wherever portable hand lamps are used in the vessels, the voltage shall not exceed 24 volts.

14. LABOUR LICENCE :

You shall obtain labour license for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

15. IMPLIMENTATION OF ESI ACT :

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury etc. Arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non payment / delayed payments towards ESI.

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- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.

16. **IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.**

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be born by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

17. **OTHER STATUTORY OBLIGATIONS**

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

18. **ARBITRATION & CONCILIATION**

"Except where otherwise provided in the contract all matters, questions, disputes or differences whatsoever, which shall at any time arise between the parties hereto, touching the construction, meaning, operation or effect of the contract, or out of the matters relating to the contract or breach thereof, OR the respective rights or liabilities of the parties, whether during or after completion of works or whether before or after termination shall after written notice by either party to the contract be referred to the arbitration of Designated Unit Head National Fertilizers Limited or his / her nominee.

The Arbitration & Conciliation Act, 1996 or any statutory modification or re-enactment thereof and the rules made there under shall govern the Arbitration proceedings.

The contractor hereby agrees that he shall have no objection if the arbitrator so appointed is an employee of NFL and he had to deal with the matter to which the contract relates and that in the course of his duties as such he has expressed his views on all or any of the matter in dispute of difference.

If the arbitrator to whom matter is referred, vacates his/her office by any reason whatsoever then the next arbitrator so appointed by the authority referred above may start the proceedings from where his predecessor left or at any such stage he may deem fit.

It is agreed by and between the parties that in case a reference is made to the Arbitrator or the Arbitral Tribunal for the purpose of resolving the disputes / differences arising out of the contract by and between the parties hereto, the Arbitrator or the Arbitral Tribunal shall not award interest on the awarded amount more than the rate of SBI PLR / Base Rate as applicable to NFL on the date of award of contract.

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19. JURISDICTION

This contract shall be deemed to be entered into at PANIPAT and all matters claims and disputes arising out of or in respect of this contract shall be settled at PANIPAT and all legal proceedings shall be instituted only in PANIPAT Courts which alone will have the jurisdiction.

20. CONTRACT DOCUMENT

The following shall form the contract document for this work :

1. Our NIT No. NFL / PT / Civil / 634 dated 19.05.2015
2. Your Tender submitted and Technical Bid opened on 12.06.2015.
3. Your Price Bid opened on 07.07.2015.
4. Our LOI No. NFL / PT / Civil / 634 / 06 dated 17.07.2015.
5. This Detailed Work Order
6. Agreement (to be signed and submitted by you).
7. GDCC, GTC and Special Terms & Conditions of this contract.
8. Any further correspondence between you and NFL in regard to this work.

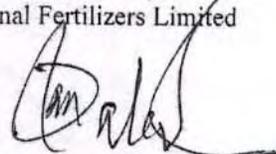
21. AGREEMENT

You shall execute an agreement on a non-judicial stamp paper of ₹ 100/- within Ten days from the date of receipt of this Work Order. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

22. All other terms and conditions of NIT/GTC/STC/GDCC shall also be applicable..

Thanking you,

Yours faithfully,
for National Fertilizers Limited



(R. K. Dalal)
Sr. Manager (Civil)

हस्ताक्षर
R. K. Dalal
29/7/2015

Cc to:

1. DGM (F&A)
2. Ch. Manager (P&A)
3. Ch. Manager (Internal Audit)
4. Asstt. Manager (Vigilance)
5. Sr. Asstt. Manager (Civil)
6. Dy. Commandant, CISF
7. ISO File

For Information Please

CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 03, FAX : 2412397
 कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फॅक्स 2412397
 REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553
 रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फॅक्स 24361553

My Documents / Detailed Work Order /634

Page 6 of 6

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3294
7-5-13

2012-13



From

The Director General,
Renewable Energy Department & HAREDA
Akshay Urja Bhawan, Institutional Plot No. 1
Sector-17, Panchkula

To

M/s Shiva Electricals.
3, Near Post Office,
VPO-Madanpur, Sec-26,
Panchkula (98158-96793)
shivaelectricalpkl@gmail.com

PSDE dep
5/5/13

Memo No. HAREDA/2013/ 634
Dated Panchkula, the 26-4-13

SUBJECT: WORK ORDER FOR SUPPLY, INSTALLATION & COMMISSIONING OF 484 NOS. OF LED BASED SPV STREET LIGHTING SYSTEMS

This is in reference to the HAREDA rate contract no. 7143-46 Dated: 28-02-2013 for supply, installation & commissioning of LED based Solar Street lighting system in the State of Haryana.

We are please to place the work order for supply, installation and commissioning of 484 No. of SPV Street Lighting Systems as per Specifications, terms and conditions of said rate contract, with total cost of Rs. 70,18,000/- (In words: Seventy Lac Eighteen Thousand Only) @14,500/- per system commissioned within three months of issue of work order at the following places:

Sr. No.	District	Name of village/ institution	No. of System
1	Panipat	NFL, Panipat in Four Villages	50
2	Fatehabad	GP Kalotha	15
3	Jind	BD & PO Office Safidon	18
5	Panipat	GP Goyala Kalan	07
6	Bhiwani	ADC, Office (list provided next 15 days)	394
		Total	484

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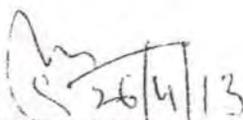
The firm shall inform the Director General, HAREDA well in advance for pre dispatch inspection that the material is ready for inspection. The inspection shall be carried out as per terms and conditions of said rate contract.

This work order is governed by the terms and conditions mentioned in the aforesaid rate contract. These systems are to be supplied, installed and commissioned in the districts as stated above in Point No.1. The exact place for the installation and commissioning of street lighting systems shall be finalized in consultation with the Additional Deputy Commissioner / Project Officer / Assistant Project Officer of the concerned districts.

After supply of material, a material receipt certificate (as per Annexure-I) shall be obtained from the PO / APO (Deptt. of Renewable Energy) of the respective district for release of payment. The payment shall be released as per terms and conditions of said rate contract. The material receipt should also contain the duly signed list containing the module no. and battery no. and their make from the PO/APO of the concerned district. Before starting the installation work, Additional Deputy Commissioner of the respective district be informed in writing about the schedule of installation so that the work be supervised during installation by him / or his representative. After commissioning of the project, the joint commissioning report duly signed by PO / APO of respective district and supplier (as per enclosed Annexure-II) shall be submitted for release of payment.

A copy of this work order duly signed with seal shall be returned to this office as a token of acceptance of this work order.

NOTE: - The said work order is subject to outcome of CWP No. 25917 of 2012 M/s RGVP Energy Sources Vs State of Haryana & Others as per direction of Hon'ble Punjab & Haryana High Court.


26/4/13
Project Officer

for Director General, Renewable
Energy Department/ HAREDA,
Haryana, Panchkula.

CC:

The Additional Deputy Commissioner-
Cum-Chief Project Officer (IREP)
District Rural Development Agency
.....Panipat..... District

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ANNEXURE-II

JOINT COMMISSIONING REPORT OF SPV STREET LIGHTING SYSTEMS

Name of the District	:	Panipat
Name of the Block	:	
Name of Village	:	Vill.-Khojkipur-10, Garhi Basic-10 Nangal Khedi-10, Rahimpur-7, Goela Khera-20
No. of systems installed	:	57
Date of Supply	:	14-08-2013
Date of Installation/Commissioning	:	27-08-2013

It is certified that 57 nos. of SPV street lighting systems has been successfully installed and commissioned on the date mentioned above. These systems are working successfully and all the systems have been supplied and installed as per the specifications of the - Rate Contract / work order no. 534 dated 26-04-2013



Signature of the Supplier

Amit
Signatures of PO/APO
Project Officer
Renewable Energy Deptt,
Distt. Panipat

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ANNEXURE-II

JOINT COMMISSIONING REPORT OF SPV STREET LIGHTING SYSTEMS

Name of the District Panipat

Name of the Block Bapoli

Name of Village Cracela Khurd, Cracela Kalam, Cracela Khore

No. of systems installed 28.8.2014;

Date of Supply 14.8.2014

Date of Installation/Commissioning 28.8.2014

It is certified that 26 nos. of SPV street lighting systems has been successfully installed and commissioned on the date mentioned above. These systems are working successfully and all the systems have been supplied and installed as per the specifications of the work order no. _____ dated _____.

MAREDA/2014/1025, 29.5.2014

Signature of the supplier

For ADOS RENEWABLE PVT. LTD.

[Signature]
Authorized Signatory

[Signature]
Signatures of PO/APO
Project Officer
Renewable Energy Deptt.
Distt. Panipat [Signature]

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NFL/PT/CSR/2012-13

Dated: - 19.09.2014

Sub: - Installation of Solar Street Lights under CSR (2012-13) - A Report

The Sarpanch of the village Goyalakhurd Sh. Palinder has telephonically informed that 20 No. Solar Street Lights have been installed in their village in the Month of August 2014. Accordingly, a team of Sh. Sanjeev Arya, Manager (PR), Sh. Sanjeev Purohit, Manager (Civil) & Sh. Vivek Anand, PRO visited village Goyalakhurd on 19.09.2014 to inspect the installation of Solar Street lights. The village sarpanch & panchs took us for a round of their village and showed the Solar Street lights installed in their village. The Painter was instructed to write "NFL ke Saujanya se" on all the 20 Solar Street Lights. Thereafter, the photographs of all the Solar Lights were taken alongwith the beneficiaries.

On taking public opinion about these lights from the beneficiaries/general public it was informed by them that these lights are working well and have brought transformation in their lives especially at night when the power supply to the village is cut and the street light is not available. The beneficiaries were thankful of NFL management for providing solar lights to their village. They requested to give some more solar lights as some points have still left to be illuminated.

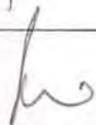
Submitted for information please.


(Sanjeev Arya)
Manager (PR)

Sr. Mgr. (P&A)


20/09/14

DGM (HR)


20/9/14

C g/m


25/8/14

DGM (HR)

o/l


26/09/14
Mgr (PR) 
26/9/14

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एन.एफ.एल की सी.एस.आर (CSR) योजना के अंतर्गत कराए गए कार्य

एन.एफ.एल पानीपत यूनिट द्वारा सी.एस.आर योजना के अंतर्गत गाँव गोयलाखुर्द में हरेडा (HAREDA) की स्कीम के तहत जिला प्रशासन के डी.आर.डी.ए (DRDA) विभाग के माध्यम से माह अगस्त-2014 में 20 न0 सोलर स्ट्रीट लाईटें लगवाई गईं । यह लाईटें लगवाने से यहां के निवासियों को काफी सुविधा हुई है। इस स्कीम के अंतर्गत लगाई गई यह लाईटें सुचारु रूप से काम कर रही हैं।

सहसंच/ग्राम पंचायत
बोलेबंदसिंह
हस्ताक्षर एवं मुहर
ग्राम पंचायत गोयला खुर्द
खुर्द बापौली (पानीपत)

एन.एफ.एल की ओर से

हस्ताक्षर एवं मुहर
19/9/14

संजीव आर्य

SANJEEV ARYA

प्रबन्धक (जन-सम्पर्क)

Manager (Public Relations)

नेशनल फर्टिलाइजर्स लि० पानीपत

National Fertilizers Ltd. Panipat

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एन.एफ.एल की सी.एस.आर (CSR) योजना के अंतर्गत कराए गए कार्य

एन.एफ.एल पानीपत यूनिट द्वारा सी.एस.आर योजना के अंतर्गत गाँव गोयलाखुर्द में हरेडा (HAREDA) की स्कीम के तहत जिला प्रशासन के डी.आर.डी.ए (DRDA) विभाग के माध्यम से माह अगस्त-2014 में 20 न0 सोलर स्ट्रीट लाइटें लगवाई गईं। यह लाइटें लगवाने से यहां के निवासियों को काफी सुविधा हुई है। इस स्कीम के अंतर्गत लगाई गई यह लाइटें सुचारु रूप से काम कर रही हैं।

सरसंच / ग्रामपंचायत
जालन्दा 1248
हस्ताक्षर एवं मुहर

ग्राम पंचायत गोयला खुर्द
खण्ड सभोनी (पानीपत)

एन.एफ.एल की ओर से

Sanjeev Arora

हस्ताक्षर एवं मुहर
11/9/14

संजीव अरोरा

SANJEEV ARORA

प्रबन्धक (जन-सम्पर्क)

Manager (Public Relations)

नेशनल फर्टिलाइजर्स लिमिटेड पानीपत

National Fertilizers Ltd. Panipat

CSR Activities 2012-13

S.No	ACTIVITY	Location/Address	Actual Expenditure	Present Status
1	Installation of 50 no. Solar Street lights through DRDA (HAREDA) Panipat	Village Nangal Kheri(10), Garhi Besik(10), Goyala Khurd(20) and Khojkipur(10) District Panipat (Haryana)	Rs. 4.35 lacs	The job has been completed
2	Construction of Drain	Vikas Nagar, Near NFL Township, Panipat	Rs. 6.20 lacs	The job has been completed

CSR activities 2015-16

S. No.	ACTIVITY	Sector of the Project	Locations	Amount Spent on the Project
1	Construction of 8 Bio-toilets in Govt. School- Village Diwana and Goela Khurd	Swacch Bharat Mission/ Promotion of education	Village Diwana and Goela Khurd	Rs. 10.86 lacs
2	Construction of Drinking water tank in Govt. School- Village Diwana		Village Diwana	Rs. 1.0 lac
3	Construction of Drinking water tank and water supply connection to existing toilets in Govt. School- Village Goela Khurd		Village Goela Khurd	Rs. 2.0 lacs
4	Govt. School- Village Dadhola water supply connection to existing toilets		Village Dadhola	Rs. 1.50 lacs
5	Construction of water tank and 8 normal toilets in Govt. School- Village Dadhola		Village Dadhola	Rs.4.5 lacs
6	Construction of 4 urinals for boys and 4 urinals for girls in Govt. School- Village Nangal Khedi		Village Nangal Khedi	Rs. 3.75lacs
7	Water supply connection to existing toilets in Govt. School village Nangal Khedi		Village Nangal Khedi	Rs. 1.5 lacs

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CSR Activities 2010-11 (Budget Utilized in 2011-12)

S.No	ACTIVITY	Location/Address	Actual Expenditure	Present Status
1	Construction of drinking water tank & installation of Submersible-tubewell	Government Primary School Village & P.O. Hartari District Panipat (Haryana)	Rs. 5.22 lacs	The jobs have been completed
2	Pucca approach pathway from school gate to class rooms and toilet of school	Government Primary School Village & P.O. Hartari District Panipat (Haryana)		
3	Construction of boundary wall in school	Government Primary School Village & P.O. Hartari District Panipat (Haryana)		
4	Repair of 2 class rooms	Government Primary School Village & P.O. Hartari District Panipat (Haryana)		
5	Construction of toilets (boys & girls) with overhead tanks in village school	Government Middle School Village & P.O. Hartari District Panipat (Haryana)		
6	Construction of toilet, bathroom, submersible- tubewell with overhead tank in village Chaupal	Harijan Chaupal Village & P.O. Hartari District Panipat (Haryana)		
7	Furniture (desks & benches - 100 nos.) in school	Government Primary School Village & P.O. Hartari District Panipat (Haryana)	Rs. 1.50 lacs	The job has been completed
8	38600 trees were planted by Forest department free of cost	In the vicinity of NFL Panipat	-	Forest deptt. completed the Tree plantation of 38600 on 31.03.2011
9	Rs.20000/- Donation to Zila Bal Kalyan Parishad, Panipat which is undertaking various activities for the welfare of children, after approval from Corporate Office.	Zila Bal Kalyan Parishad, Panipat	Rs. 20000/-	-
Total			Rs. 6.92 lacs	-

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CSR activities 2018-19						
S. No.	Unit/Office	Project Name	Expenditure (Rs. Lakhs)	Completion / likely date of	Name of Executing Party	Completed / Ongoing
1	Panipat	Provision of Drinking Water facility in 10 Govt. schools in Panipat	8.98	05.08.2019	M/s Shaurya Enterprises, Rajasthan M/s Aqua Refined, Delhi	Completed
2		Construction of 4 toilets in 2 Govt. schools in Panipat	3.96755		M/s Haryana Construction, Gharaunda	Completed
3		Provision of 1500 desks & benches in 13 Govt schools	28.08		M/s Best Furniture and Gift Palace, Gohana	Completed
CSR activities 2019-20						
S.No.	Unit/Office	Project Name	Expenditure (Rs. Lakhs)	Completion / likely date of	Name of Executing Party	Completed / Ongoing
1	Panipat	Awareness about health & menstrual hygiene among girls in Govt. schools of Panipat through NGO Utkarsh	Rs. 43,13,846/-	Mar-20	NGO Utkarsh	Completed
2		Cleaning of underpass in Panipat city and fixing of tiles under Swachh Bharat Mission	Rs. 12,96,750/-	May-20	Through District Administration	Completed
3		Setting up of E-Samarth (smart classes) in 25 Government schools	Rs. 13,70,863/-	14.10.2020	Through District Administration	Completed

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CSR Activities 2016-17

S.No.	Unit/Office	ACTIVITY	Location	Expenditure (Rs lah.)	Name of Executing Party	Completed / Ongoing
1	Panipat	Installation of 2KW Solar Rooftop Panels	nearby 21 Govt. Primary Schools, Panipat	30.7566	M/s Powerone Microsystems, Bangalore	Completed on 11.9.2018

CSR Activities 2017-18

S.No.	Unit/Office	Project Name	Expenditure (Rs. Lakhs)	Completion / likely date of	Name of Executing Party	Completed / Ongoing
1	Panipat	Installation of 5KW Solar Rooftop Panels in nearby 12 Govt. Schools, Panipat	44.646	31.12.2018	M/s Powerone Microsystems, Bangalore for 08 schools and M/s Mittal Machines Pvt. Ltd., Dehradun for 04 Schools	Completed
2		Water Harvesting System in Govt. School, Sewah	3.376	15.11.2017	M/s Arya Construction, Panipat	Completed
3		Following civil works in Govt. Primary School, Vikas Nagar, Panipat	8.40405	14.04.2018	M/s R K Garg Contractors, Panipat	Completed
		Toilets: 3 No.				
		Refurbishment of Urinals: 6 no.				
		Raising the level of the floor by 4 inches: 19 M ²				
		Submersible for Drinking Water				
		Urinals in Govt. Boys School, Manana				

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CSR PROJECTS 2020-21

S.No.	Unit/Office	Project Name	Budget (Rs. Lakh)	Actual Expenditure till date	Completed / Ongoing
1	Panipat	Water Coolers & Purifiers in three (3) Nos. Government Schools	5.31	5.31 (final)	completed
2		Training of Apprentices	38.20	25.00	completed
3		Provision of dual desks for students of Govt. schools in Distt. Panipat	16.50	16.48 (Final)	completed
4		Providing 80 Nos. ceiling fans in 3 Government Schools in Panipat (Haryana)	1.21	1.10 (Final)	completed

CSR PROJECTS 2022-23

S.No.	Unit/Office	Project Name	Budget (Rs. Lakh)	Actual Expenditure till date	Completed / Ongoing
1	Panipat	Proposal For Organising Medical Health Camps in Nearby Hatari Village, Panipat	4.25	4.34	6 Medical Health Camps organised.
2	Panipat	Proposal For Distribution Of Water Coolers With Inbuilt RO/Purifier For The Students Of Three Govt. Schools in Panipat	2.66	2.93	completed
3	Panipat	Provision of Dual Desk for Students of Three Govt. Schools in Distt. Panipat	11.80	11.60	completed

CSR PROJECTS 2023-24

S.No.	Unit/Office	Project Name	Budget (Rs. Lakh)	Actual Expenditure till date	Completed / Ongoing
1	Panipat	Supply of Dual Desk for students of three Govt. Schools in District Panipat	14.27	1.60	Ongoing. The supply order for the 370 various sizes dual desks was issued. The Order was split in 2 parties. One party has completed its part and 50 Large Dual Desk have been supplied to one School. But other party refused to supply and the same is being re-ordered.

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Contract | अनुबंध

Contract No | अनुबंध क्रमांक: GEMC-511687767547398

Generated Date | अनुबंध तिथि: 08-Aug-2023

Bid/RA/PBP No. | बोली/आरए/पीबीपी संख्या: GEM/2023/B/3426709

Organisation Details | संगठन विवरण

Type | प्ररूप : Central PSU
 Ministry | मंत्रालय : Ministry of Chemicals and Fertilizers
 Department | विभाग : Department of Fertilizers
 Organisation Name | संगठन का नाम : National Fertilizers Limited (NFL)
 Office Zone | कार्यालय क्षेत्र : NFL Panipat

Buyer Details | खरीदार विवरण

Designation | पद : OFFICER MATERIALS
 Contact No. | संपर्क नंबर : 0180-2680742-1216
 Email ID | ईमेल आईडी : buyer16.nfln.hr@gembuyer.in
 GSTIN | जीएसटीआईएन : -
 Address | पता : National Fertilizers Limited (A Government of India Undertaking) Gohana Road, Panipat Haryana - 132106, PANIPAT, HARYANA-132106, India

Financial Approval Detail | वित्तीय स्वीकृति विवरण

IFD Concurrence | आईएफडी सहमति : No
 Designation of Administrative Approval | प्रशासनिक अनुमोदन का पदनाम : SR MGR (MTLS)
 Designation of Financial Approval | वित्तीय अनुमोदन का पदनाम : SR MGR (MTLS)

Paying Authority Details | भुगतान प्राधिकरण विवरण

Role : PAO
 Payment Mode | भुगतान का तरीका : Offline
 Designation | पद : Assistant Manager F and A
 Email ID | ईमेल आईडी : pao3.1nfln.hr@gembuyer.in
 GSTIN | जीएसटीआईएन : 06AAACN0189N128
 Address | पता : National Fertilizers Limited (A Government of India Undertaking) Gohana Road, Panipat Haryana - 132106, ROHTAK, HARYANA-132106, India

Seller Details | विक्रेता विवरण

GeM Seller ID | जेम विक्रेता आईडी : N3B1220007362377
 Company Name | कंपनी का नाम : KGN WATER TECH INDIA
 Contact No. | संपर्क नंबर : 09136376361
 Email ID | ईमेल आईडी : kgnwatertech@gmail.com
 Address | पता : 4th Floor Flat No 19, Block E-7 Pocket-3, Sector- G-8, Narela, North West delhi, DELHI-110040, -
 MSME verified | एमएसएमई सत्यापित : Yes
 MSME Registration number | एमएसएमई पंजीकरण संख्या : UDYAM-DL-04-0023287
 MSE Social Category | एमएसएमई सामाजिक श्रेणी : General
 MSE Gender | एमएसएमई लिंग श्रेणी : Male
 GSTIN | जीएसटीआईएन : 07AAVFK3441J1ZX

*GST / Tax invoice to be raised in the name of | जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा - Consignee

Delivery Instructions | वितरण निर्देश : NA

Product Details | उत्पाद विवरण

#	Item Description आइटम विवरण	Ordered Quantity आइटम विवरण	Unit इकाई	Unit Price (INR) इकाई मूल्य (INR)	Tax Bifurcation (INR) कर विभाजन (INR)	Price (Inclusive of all Duties and Taxes in INR) मूल्य (INR में सभी शुल्क और कर सहित)
	Product Name उत्पाद का नाम : Storage Water Cooler Brand ब्रांड : USHA Brand Type ब्रांड प्रकार : Unbranded Catalogue Status कैटलॉग की स्थिति : Catalogue not verified by OEM Selling As कैसे बेचा जा रहा है : Reseller not verified by OEM Category Name & Quadrant श्रेणी का नाम और चतुर्थांश : BOQ (Q3) Model मॉडल : SS 6080 WATER COOLER HSN Code एचएसएन कोड : 8418	3	No	59,985	NA	179,955
Total Order Value कुल ऑर्डर मूल्य (in INR)						179,955

Consignee Detail | परेषिती विवरण

Item वस्तु	Lot No. लॉट नंबर	Quantity मात्रा	Delivery Start After दिनांक के बाद डिलीवरी शुरू	Delivery To Be Completed By वितरण पूरा कर
25				

1111

1	Email ID ईमेल आईडी : con2.nfl.panipat@gembuyer.in Contact संपर्क : - GSTIN जीएसटीआईएन : 06AAACN0189N1Z8 Address पता : National Fertilizers Limited (A Government of India Undertaking) Gohana Road, Panipat Haryana - 132106, PANIPAT, HARYANA-132106, India	Storage Water Cooler	-	3	08-Aug-2023	07-Oct-2023
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Specification | विनिर्देश 1

Specification Document | विशिष्टता दस्तावेज़

Buyer BOQ Document | क्रेता बीजोक्वू दस्तावेज़

Compliance of BOQ Specification And Supporting Document | बीजोक्वू विशिष्टता और सहायक दस्तावेज़ का अनुपालन

Note | टिप्पणी: Seller has given an undertaking that it has made arrangements for getting the stores from an authorized distributor / dealer / channel partner of the OEM of the offered product. At the time of delivery of goods, Seller will provide necessary chain documents (in the form of GST Invoice) to prove that the supplied goods are genuine and are being sourced from an authorized distributor / dealer / channel partner of the OEM. In case of any complaint about genuineness of the supplied products, Seller shall be responsible for providing genuine replacement supplies.

Note | टिप्पणी: Seller has given an undertaking that it has made arrangements for getting the stores from an authorized distributor / dealer / channel partner of the OEM of the offered product. At the time of delivery of goods, Seller will provide necessary chain documents (in the form of GST Invoice) to prove that the supplied goods are genuine and are being sourced from an authorized distributor / dealer / channel partner of the OEM. In case of any complaint about genuineness of the supplied products, Seller shall be responsible for providing genuine replacement supplies.

ePBG Detail | ईपीबीजी विवरण

Advisory Bank | सलाहकार बैंक :

NA

ePBG Percentage(%) | ईपीबीजी प्रतिशत (%) :

NA

Terms and Conditions | नियम और शर्तें

1. General Terms and Conditions-

1.1 This contract is governed by the General Terms and Conditions, conditions stipulated to this Product/Service as provided in the Marketplace.

1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable

2. Buyer Added Bid Specific Terms and Conditions-

2.1 Scope of Supply:

Scope of supply (Bid price to include all cost components) : Supply Installation Testing and Commissioning of Goods

2.2 Buyer Added Bid Specific ATC:

Buyer Added text based ATC clauses

- Only Blue Star/Usha / Voltas/Eureka Forbs/Kent makes are acceptable.
- Kindly confirm that you shall submit Warranty certificate against any manufacturing defects for a period of 12 months from the date of installation/18 months from the date of supply, whichever is earlier along with supply of material
- Kindly confirm that you shall supply the material as per attach specification and Annexure-I
- You shall supply the material directly to respective schools as mentioned in Annexure-II in the attach specification and the same shall be confirmed by you in your offer
- Kindly confirm that you shall quote your rate as per Annexure-II
- 100 % Payment shall be released after receipt and acceptance and after successful installation, testing and commissioning of goods at respective schools and within 10 days of final acceptance by NFL
- You will submit duly signed and stamped copy of acceptance of all additional terms and condition (ATC) on your letter head

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.

नोट: यह सिस्टम जनरेटेड फाइल है। कोई हस्ताक्षर की आवश्यकता नहीं है। इस दस्तावेज़ का प्रिंट आउट भुगतान/लेनदेन उद्देश्य के लिए मान्य नहीं है।

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Material Indent - Ordinary

MS-SF-12

Print Date: 11/02/2023

NFL Panipat

Dept: (1005) HR Corp Comm

Indent Ref No: SB/821005/220894 Dt: 11/02/2023 Control No: N/A

Dt:

Required For : Government Schools

Delivery Date: 31/03/2023

Mode of Transport: Road

Nature: DE

Consumption in: 001weeks

Budget Head:2223CSR

Vendor Group:399

Sec. Controlled Rev. Val: 476290.00

Sec. UnControlled Rev. Val: 1685998.00

Dept Controlled Rev. Val: 349040.00

Dept UnControlled Rev. Val: 1685998.00

Sr Item Cd	Item Desc.	UM	Qty Reqd	Estd.Valu
1 9797812	STORAGE WATER COOLER with In-built RO UV Purifier of Blue Star, Usha, Voltas, Eureka Forbs or Kent MAKE. Full Stainless Steel body, Min. 80 Ltr. Storage Capacity. Freight and Installation at different school sites shall be in the scope of Supplier.	NO	3.000	265998.0
			TOTAL :	265998.0

Note:- 1) Separate indent may be prepared for each category of item.
2) For capital items, Indentor may give capital budget item reference.

Justification :

* Required for distribution in Government School under CSR Scheme

Remarks :

- * Estimate based on the budgetary quotation collected from local market.
- * Certified that the Indented quantity is over and above the quantity of pending indents/POs
- * Certified that the Indented items have been personally checked from Central Stores and that no Substitute/Surplus Item is available

Indenting Officer
Sanjeev Arya
SR MANAGER(CC)
11/02/2023

ICC Review Officer
NA
13/2/2023

Approving Officer
NA

I Review Officer
NA

F & A Concern
NA

II Review Officer
NA

13/2/23
13/2/23
13/2/23

Gm(Dt) 13/2

http://10.3.111.104:8080/servlet/com.nfl.controllers.servlet.DispatcherServlet?process=s... 11-02-2023



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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

(A Govt. of India Undertaking)

गोहाना रोड़, पानीपत-132 106 (हरियाणा)

Gohana Road, Panipat-132106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

CSR

CM-CF-02

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ईमेल: nflpanipat@nfl.co.in

वेबसाइट: www.nationalfertilizers.com

फैक्स : (91)180-2652515

फोन : (91)180-2652481,83,85

"WORK ORDER"

Ref. No. NFL/PT/Civil/729/06

To

मै. हरियाणा कंस्ट्रक्शन

गाँव एवं डाकघर डिंगर माजरा,

जिला करनाल (हरियाणा)।

GST No.: 06AAFFH3351Q1Z3

Dated : 26.06.2019

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Sub: "Construction of Toilets in Govt. Primary School, Hartari and Govt. Sr. Sec. School Sutana under CSR Scheme 2018-19".
(HSN/SAC Code : 995411)

- Ref:
1. Our NIT No. NFL/PT/Civil/729 dated 01.03.2019.
 2. Your Tender submitted and Technical Bid opened on 03.04.2019.
 3. Your Price Bid opened on 30.04.2019.
 4. Our E-mail dated 22.05.2019.
 5. Your Letter dated 22.05.2019.
 6. Our LOI NFL/ PT/Civil/729/06 dated 17.06.2019.

Dear Sir

With reference to the above, we are pleased to award you the work of "Construction of Toilets in Govt. Primary School, Hartari and Govt. Sr. Sec. School Sutana under CSR Scheme 2018-19" amounting ₹3,84,107.50 (Rupees Three Lac Eighty Four Thousand One Hundred Seven and Paise Fifty only) plus GST which is based on your quoted rates vide your tender dated 03.04.2019 and further reduction in rates offered by you vide your letter dated 22.05.2019. The total contract value includes all taxes but excludes GST, as per Clause No. 10 of this Work Order

1. **RATES** : As per Annexure attached.
2. **QUANTITIES AND RATES** :
 - (i) Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
 - (ii) Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).
 - (iii) Scope of Work shall be as per NIT.
3. **INITIAL SECURITY DEPOSIT** :

In consideration of Clause No. 2.1.2.0 of GDCC, the Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to ₹ 9610/-. Since you have already

My Documents / Detailed Work Order /729

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deposited a sum of ₹ 5000/- as EMD along with your tender, you are required and requested to deposit a further sum of ₹ 4610/- (₹ 9610.00-5000.00= ₹4610.00) towards Initial Security Deposit by way of Demand draft drawn in favour of National Fertilizers Ltd., payable at Panipat, within 10 (Ten) days from the date of issue of Letter of Intent.

4. **SECURITY DEPOSIT :**

- a) Apart from Initial Security Deposit as per Clause 3 above, NFL shall recover from your bills, further SD @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security so deducted shall be refunded without any interest, to you after successful completion of defect liability period.

5. **TERMS OF PAYMENT :**

- a) Payment of monthly running account bill complete in all respect shall be made after making necessary recoveries as per contract within 30 days of receipt of bill. Payment of final bill shall be released within 60 days after receipt of bill completed in all respect. Release of first running bill and final bill will be subject to clearance from P&A Deptt. regarding compliance of statutory provisions of Labour Laws by the contractor. Payment of 10% security deposit/deducted shall be released after completion of defect liability period on demand within 30 days.
- b) You have the option to receive payment through Electronic Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- c) The contractor shall furnished along with each running bill a certificate that he has complied with statutory provisions relating to Minimum Wages, PF & ESI and Contract Labour (R&A) Act, 1970 and shall also submit copies of Wage Sheet, PF & ESI Challan.
- e) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC and Clause No. 1.31.0 of GTC.

6. **CONTRACT PERIOD :**

A) **DATE OF START OF WORK**

The scheduled date of start of work shall be considered from 7th day of issue of LOI or from the date of handing over of site to take up the work in hand, whichever is later.

B) **VALIDITY OF CONTRACT**

The contract shall remain valid for **12 (Twelve) Months** reckoned from the date of its award i.e. 17.06.2019. The Contract Period can be extended at the sole discretion of NFL for a further period of **03 (Three) Months** on the same rates, terms & conditions of the Contract.

C) **COMPLETION PERIOD**

The entire job is to be completed within **03 (Three) Months** which shall be reckoned from the scheduled date of start of work as defined in Para 6 (A) above. After completion of job contract shall deem to be closed.

7. **PENALTY :**

If there is any delay in the final completion of the work at any job site or specific works in respect of which a separate progress Schedule has been established, beyond the final completion of the work or works aforesaid at the job site as stipulated in the Progress Schedule, the owner shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate

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damages for the delay at 1% (one percent) of the total contract value for each week or part thereof that the work remains incomplete beyond the scheduled date of final completion for the work or works, as the case may be at the job site, subject to a maximum of 10% (ten percent) of the total contract value of work. These Liquidated Damages shall be recovered from the R.A. / Final Bill of the contractor of this work, or from any other dues of the contractor against any other contract, or from any other dues of contractor lying with NFL. The total contract value means the total value of work executed on completion.

8. **DEFECT LIABILITY PERIOD :**

Defect liability period of works unless otherwise specified shall be 06 (Six) months from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired at the risk & cost of the contractor PLUS 25 % (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

9. **INCOME TAX :**

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

10. **GOODS & SERVICES TAX (GST) :**

a) NFL shall pay GST as per provisions of GST Act. The contractor is to provide documentary evidence for GST registration under the Act. Liability of NFL shall be restricted to the amount of GST only. Any interest/penalty etc. shall be to the contractor's account. The contractor must submit the documentary evidence for deposit of GST on demand by NFL if required. NFL can withhold the payment due to non-compliance of GST Act rules. Rates & Guidelines shall be applicable as notified by the Govt. from time to time.

b) **Raising/Uploading of Taxable Invoices:**

Party shall issue the invoice in the manner prescribed under the GST Act and Rules which are inter-alia necessary to enable NFL to claim input tax credit set off, rebate or refund in relations to payment of GST within 30 days from the date of successful completion of job/contract in case of full and final payment and within 30 days of billing period in case of annual rate contracts having provision for monthly R/A bills. In case of any difference between the taxable value/or tax charged in the tax invoice is found, the contractor shall issue credit/debit note as the case may be in the manner specified in the Act, failing which NFL may withhold the payment till rectification of such differences. Uploading of taxable invoice and credit/debit note shall be done by the contractor strictly within the period prescribed in GST Act. In the event that the input tax credit of the GST charged by contractor is denied by the tax authorities to NFL, then NFL shall be entitled to recover such amount from the contractor by way of adjustment from the next invoice/Security Deposit. In addition to the amount of GST, NFL shall also be entitled to recover interest and penalty, in case it is imposed by the tax authorities on NFL.

c) TDS @ 2 % (1 % CGST and 1 % SGST or 2 % IGST) shall be deducted as per provisions under GST act in case taxable contract value of services/goods or both is more than ₹2.50 Lac.

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11. Applicability of Building & Other Construction Workers Welfare Cess Act, 1996:

NFL shall deduct Income Tax / Commercial Tax / Cess including BOCW Cess at source from all payment due and to be made to the contractor under this contract in accordance with provisions of relevant Act and Rules framed there under including any amendment and modifications thereof as applicable from time to time.

Note: Minimum rate for Recovery of BOCW Cess is 1% (one percent) of Contract Value.

12. SUPPLY OF WATER & ELECTRIC POWER :

NFL has no arrangement for Water and Electricity at site of work and contractor shall have to arrange the same for executing the work at his own cost.

13. LABOUR LICENCE :

You shall obtain labour license for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

14. IMPLIMENTATION OF ESI ACT :

In every case in which by virtue of provisions of The Employees State Insurance Act, 1948 or Employees Compensation Act, 1923 or any other Law for the time being enforce, NFL is obliged to pay compensation to a Workman employed by the Contractor for the execution of the work, NFL will recover the amount of the compensation so paid from the Contractor's bill.

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury etc. arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees' share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non-payment / delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.
- c) For the worker/employees who will not have coverage as per the provisions of Employees State Insurance Act, 1948, you will obtain Insurance Cover Note under Employees/Workmen Compensation Act, 1923 before the start of the work. The Insurance Policy should also cover medical treatment cost for any injury suffered by such worker/employee during the course of his employment with you. The premium payable for the aforesaid Insurance Policy shall be borne by you. You will shall ensure that the said Insurance Policy remain valid till the expiry of the Contract. Photocopy of the above Insurance Cover is required to be submitted by you to NFL immediately after the issue of LOI but before the start of work.

15. IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007 :

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution



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from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be born by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

16. OTHER STATUTORY OBLIGATIONS :

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

17. ARBITRATION & CONCILIATION :

"Except where otherwise provided in the contract all matters, question, disputes or differences whatsoever, which shall at any time arise between the parties hereto, touching the construction, meaning, operation or effect of the contract or out of matters relating to the contract or the breach thereof, or the respective rights or liabilities of the parties whether during or after completion of works or whether before or after termination shall after written notice by either party to the contract be referred to Designated Unit Head / E.D/ Functional Director / Chairman & Managing Director, National Fertilizers Ltd. for appointment of arbitrator. The Appropriate Competent Authority to appoint the arbitrator as per value of the contract is as follows:

S.N.	Appointing Authority	Contract Value (Rs.)
01	CMD	Full Powers
02	Functional Director	Up to Rs.150.00 Lakhs
03	Designated Unit Head / E.D	Up to Rs. 50.00 Lakhs

The Arbitration proceedings shall be governed by the Arbitration & Conciliation Act, 1996, The Arbitration & Conciliation (Amendment Act 2015) or any further statutory modification or re-enactment thereof and the rules made thereunder.

If the arbitrator to whom matter is referred, vacates his/her office by any reason whatsoever then the next arbitrator so appointed by the authority referred above may start the proceedings from where his predecessor left or at any such stage he may deem fit.

It is agreed by and between the parties that in case a reference is made to the Arbitrator or the Arbitral Tribunal for the purpose of resolving the disputes/differences arising out of contract by and between the parties hereto, the Arbitrator or the Arbitral Tribunal shall not award interest on the awarded amount more than the rate of SBI PLR/ Base rate as applicable to NFL on date of award of contract."

18. JURISDICTION :

This contract shall be deemed to be entered into at PANIPAT and all matters claims and disputes arising out of or in respect of this contract shall be settled at PANIPAT and all legal proceedings shall be instituted only in PANIPAT Courts which alone will have the jurisdiction.

19. CONTRACT DOCUMENTS :

The following shall form the contract document for this work :

1.	Our NIT No. NFL/PT/Civil/729 dated 01.03.2019.
2.	Your Tender submitted and Technical Bid opened on 03.04.2019.

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3.	Your Price Bid opened on 30.04.2019.
4.	Our E-mail dated 22.05.2019
5.	Your Letter dated 22.05.2019.
6.	Our LOI No. NFL/PT/Civil/729/06 dated 17.06.2019.
7.	This Detailed Work Order.
8.	Agreement (to be signed and submitted by you).
9.	GDCC, GTC and Special Terms & Conditions of this contract.
10.	Any further correspondence between you and NFL in regard to this work.

20. AGREEMENT :

You shall execute an agreement on a non-judicial stamp paper of appropriate value which will be applicable at the time of its execution in State of Haryana within 10 (Ten) days from the date of issue of LOI. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

21. All other terms and conditions of NIT/GTC/STC/GDCC shall also be applicable. In case of conflict between terms & conditions of NIT/GTC/STC/GDCC and Work Order then terms & conditions of NIT/GTC/STC/GDCC shall prevail.

You are requested to contact Sh. Sanjay Kumar, Dy. Manager (Civil) for further instructions regarding execution of the subject work. Please acknowledge the receipt of this Work Order duly signed the enclosed copy of Work Order confirming the following:-

GST Regn. No. 06A AFFH3351Q1Z3, HSN/SAC Code : 995411.
Rate of GST: SGST : 9% CGST : 9 %.

Thanking you,

Yours faithfully,
 for National Fertilizers Limited

(Handwritten Signature)
 27/6

(V.K. Goyal)
 DGM (Civil)

Copy to :

- | | |
|---------------------------------|-------------------------|
| 1. DGM (HR) | For information please. |
| 2. Chief Manager (F&A) | -do- |
| 3. Sr. Manager (Internal Audit) | -do- |
| 4. Manager (Vigilance) | -do- |
| 5. Asstt. Manager (Civil)-T | -do- |
| 6. Dy. Commandant (CISF) | -do- |
| 7. ISO File | ----- |

कार्पोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
 CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
 रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
 REGD. OFFICE : SCOPE COMPLEX, CORE-III, INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417

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2019-20
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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का अंगण)
पानीपत इकाई: गोहाना रोड, पानीपत-132106 (हरियाणा)
दूरभाष: 0180-2652481
फैक्स: 0180-2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)
Panipat Unit: Gohana Road, Panipat-132106 (Haryana)
Phone: 0180-2652481
Fax: 0180-2652515 GST No. 06AAAACN0189N1Z8

NFI/P1/CG/CSR/UP

Date: 14.10.2019

The Dy. Commissioner
Panipat

Subject: Cleaning of underpass and fixing of mosaic tiles under Swachh Bharat Mission under CSR 2019-20

Respected Ma'am,

Kindly refer to your letter no. 1907/LFA dated 18.09.2019, letter no. 1919 dated 25.09.2019 and letter no. 1981/LFA dated 11.10.2019 on captioned subject. In this regard, we are glad to inform that CSR project regarding mosaic tiling work of underpass leading to Anaj Mandi (under bye pass towards Rohtak on GT Road) and of Anaj Mandi underpass with total project cost of Rs.14.44 lakhs (including GST and 1% contingency charges) has been approved subject to following:-

1. The project shall be executed by your PWD (B&R), dept.
2. A Project Monitoring Committee (PMC) from NFL Panipat has been formed which shall:
 - a. Regularly monitor the project progress
 - b. Finalise the mosaic tiling design with PWD, especially with respect to NFL logo and NFL branding
 - c. Verify the work completed by PWD and recommend the release of funds as per payment terms

3. Payment terms

The total project cost shall not exceed Rs. 14.44 lakhs (including GST). The payment/funds shall be released as per "milestone based payment" pattern which is given as under:-

- a. 1st instalment against completion of 3500 SqFt. of work i.e. Rs. 5,25,000/- which is 36.70% of the project cost (excluding 1% contingency charges)
- b. 2nd instalment against completion of next 3500 SqFt. of work i.e. Rs. 5,25,000/- which is 36.70% of the project cost (excluding 1% contingency charges)
- c. 3rd and final instalment against completion of remaining 2534.50 SqFt. of work i.e. Rs. 3,80,175/- which is 26.60% of the project cost (excluding 1% contingency charges)

This is for your kind information and further needful action at your end, please.

For National Fertilizers Limited

31. Oct 2019
(Abhijit Ghosh)

Dy. General Manager (HR)

कंपनी/कां.सं. 11/11/2019-नॉ.सं.पानीपत नगर,उत्तरप्रदेश/201301
CORPORATE OFFICE: 11/11/2019-NO. PANIPAT NAGAR, UTTAR PRADESH/201301
REGIONAL OFFICE: 11/11/2019-NO. PANIPAT NAGAR (UP)-201301, ☎ 0120-2412294, 2412445 & 3292201 to 08, FAX: 2412397
REGIONAL OFFICE: 11/11/2019-NO. PANIPAT NAGAR (UP)-201301, ☎ 011-24360066, फैक्स: 24361553
HEAD OFFICE: 11/11/2019-INDUSTRIAL AREA, LODHI ROAD, NEW DELHI-110003, ☎ 011-24361257, FAX: 24361553
Website: www.nationalfertilizers.com @natiofertilizers

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HR-1458
14-11-19

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Vivek Anand <vivek.anand@nfl.co.in>
Friday, November 08, 2019 2:57 PM
'Abhiji Ghosh'; 'sanjeevarya@nfl.co.in'
RE: Request for detailed progress report of CSR Projects
Consolidated CSR Report.xlsx; Underpass status.pdf

Subject:
Attachments:

Kindly find attached the CSR status report for onward transmission to CO w.r.t. trailing email and for inclusion in QRM

From: Abhiji Ghosh [mailto:abhijit@nfl.co.in]
Sent: Tuesday, November 05, 2019 4:52 PM
To: sanjeevarya@nfl.co.in; vivek.anand@nfl.co.in
Subject: FW: Request for detailed progress report of CSR Projects

Demanda may please send the report with name of the Model farm.

~~SM (cc)~~ 18/11/19

Vivek
18/11/19

From: Mukta Agarwal [mailto:mukta@nfl.co.in]
Sent: Tuesday, November 05, 2019 4:27 PM
To: Abhijit Ghosh; Sanjeev Arya; VIVEK ANAND
Cc: Dinesh Sood; S. Randeve; R Gogia
Subject: Request for detailed progress report of CSR Projects

Dem (hr) Pl discuss (urgent) 31.11.19

SM (cc) - Mr. Anand

Dear Sir

Kindly give detailed progress report of the ongoing CSR projects (current and previous) of Panipat Unit immediately alongwith fund utilization. If there has been any instance of anomaly/deviation in any of the project viz-a-viz the Board approval, kindly intimate with reasons. The status has to be placed before the management CSR Committee chaired by C&MD.

It is also requested that name and contact number of CSR Nodal Officer/Panipat Unit may please be informed so as to enable us to contact the concerned official for matters related to CSR.

CSR report is to be forwarded to CO. The report has been prepared and is enclosed herewith. May please see before forwarding.

Mukta Agarwal
Manager (CC)
National Fertilizers Limited
Gurgaon

~~SM (cc)~~ Before sending the Report on progress CSR Activities, to CO, details given at pg-2 & the summary mentioned at pg-3-4 may kindly be perused. 14/11/19

पानीपत इकाई
14/11/19
15/11/19

Am (cc) 15/11/19

Dem (hr) 31.11.19

also be included.

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S. No.	Unit/Office	Project Name	Budget (Rs. Lakhs)	Expenditure (Rs. Lakhs)	Completion / likely date of completion	Name of Executing Party	Type of party (NFL/Contractor/NGO/S tate Govt/PSU/others	Whether Through Tendering / Nomination	Status Of Project		Completion Ongoing
									*For purchase item PO date & Last date of Supply	*For construction Level of work done	
	Panipat	Provision of Drinking Water facility in 10 Govt. schools in Panipat	15.25	8.98	05.08.2019	M/s Shaurya Enterprises, Rajasthan M/s Aqua Refinea, Delhi	Contractor	Tendering	Material supplied	-	Completed
2		Construction of 4 toilets in 2 Govt. schools in Panipat	4.00	-	-	M/s Haryana Construction, Gharouna	Contractor	Tendering	-	In progress	The work has been completed.
3		Provision of 1500 desks & benches in 13 Govt schools	28.09	-	-	-	Contractor	Tendering	In progress	-	Samples submitted by the party have been approved. Party to supply the benches within November 2019.

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S.No.	Unit/Office	Project Name	Budget (Rs. Lakhs)	Expenditure (Rs. Lakhs)	Completion / likely date of completion	Name of Executing Party	Type of party (NFL/Contractor/NGO/St ate Govt/PSU/others)	Whether Through Tendering / Nomination	Status Of Project		Completed
									*For purchase item PO date & Last date of Supply	*For construction Level of work done	
	Panipat	Awareness about health & menstrual hygiene among girls in Govt. schools of Panipat through NGO Utkarsh	43.35	-	-	NGO Utkarsh	NGO	Nomination	-	-	Project to complete on 14.11.2019.
2		Cleaning of underpass in Panipat city and fixing of tiles under Swachh Bharat Mission	18.00	-	-	Through District Administration	-	-	-	-	Status attached
3		Setting up of E- Samarth (smart classes) in 25 Government schools	13.71	-	-	Through District Administration	-	-	-	-	Project to start within November 2019.
4		Regular Health check-up camps in Nangal Kheri village, Panipat	9.60	-	-	Through NFL Hospital	-	-	-	-	1st health check up camp organised on 06.11.2019. Remaining 23 medical camps to be organised at a gap of every 15 days.

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Current Status of project regarding development of underpass

Vide letter dated 02.09.2019, NOC was sought from Dy. Commissioner, Panipat for the project. Dy. Commissioner, Panipat vide letter number 1907/LFA dated 18.09.2019 has requested to undertake development/renovation work of the underpass leading to road near Anaj Mandi, Panipat. Dy. Commissioner, Panipat has also suggested that work could be executed through PWD (B&R) as a deposit work. Subsequently, vide letter No. 1919 dated 25.09.2019, DC Panipat has provided the estimate of Rs. 14.44 lakhs. (including GST) and requested for development of underpass leading to Anaj Mandi (under bye pass towards Rohtak on GT Road) and for mosaic tiling work of Anaj Mandi underpass. The estimate has been prepared by PWD dept.

On the basis of the request received from DC office, proposal was put up for development of underpass leading to Anaj Mandi (under bye pass towards Rohtak on GT Road) and for mosaic tiling work of Anaj Mandi underpass. It is pertinent to mention that initially the proposal forwarded to CO and subsequently approved project was for Anaj Mandi underpass only.

After concurrence of proposal by F&A dept. and due approval, the mosaic tiling work started at underpass leading to Anaj Mandi (under bye pass towards Rohtak on GT Road) and at Anaj Mandi underpass. Milestone based payment pattern has been finalised with DC office, Panipat (copy enclosed). As intimated by DC Office, Panipat 1st milestone has been completed and the office has requested for release of 1st instalment of payment.



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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

National Fertilizers Limited

(A Govt. of India Undertaking)

गोहाना रोड, पानीपत-132 106 (हरियाणा)

Gohana Road, Panipat-132106 (Haryana) India

An ISO-9001, 14001 & OHSAS-18001 Unit

GSTIN: 06AAACN0189N1Z8

CM-CF-02

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ईमेल: nflpanipat@nfl.co.in
वेबसाइट: www.nationalfertilizers.com

फैक्स : (91)180-2652515
फोन : (91)180-2652481,83,85

"WORK ORDER"

Ref.No. NFL / PT / Civil / 705 /13

Dated : 13.01.2018

To

मै. आर.के. गर्ग कांटेक्टर,
बजरंग भवन, नजदीक यूको बैंक बिल्डिंग,
जी.टी. रोड, पानीपत-132 103.
GST No. 06AAIFR9433N1ZL

Sub : "Construction of Toilets & Repair of Flooring in Govt. Primary School Vikas Nagar and Constn. of Urinal in Govt. Sr. Sec. School, Manana (Samalkha) Panipat under CSR Scheme 2017-18". (HSN/SAC Code : 995429)

Ref: 1. Our NIT No. NFL/PT/Civil /705 dated 09.12.2017.
2. Your Tender submitted and Technical Bid opened on 20.12.2017.
3. Your Price Bid opened on 02.01.2018.
4. Our LOI No. NFL/PT/Civil /705/13 dated 09.01.2018.

Dear Sir

With reference to above, we are pleased to award you the work of "Construction of Toilets & Repair of Flooring in Govt. Primary School Vikas Nagar and Constn. of Urinal in Govt. Sr. Sec. School, Manana (Samalkha) Panipat under CSR Scheme 2017-18" amounting to ₹ 7,92,113/- (Rupees Seven Lac Ninety Two Thousand One Hundred Thirteen only) which is based on your quoted rates vide your tender dated 20.12.2017. The total contract value includes all taxes but excludes GST, as per Clause No. 7 of this Work Order.

1. **RATES** : As per Annexure attached.

2. **QUANTITIES AND RATES** :

- Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
- Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).
- Scope of Work shall be as per NIT.

3. **INITIAL SECURITY DEPOSIT**

In consideration of Clause No. 2.1.2.0 of GDCC, the Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to ₹ 19,803/-. Since you have already deposited a sum of ₹ 10,000/- as EMD along with your tender, you are required and

My Documents / Detailed Work Order /705

Page 1 of 6

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requested to deposit a further sum of ₹ 9803.00 (₹ 19803.00-10000.00= ₹ 9803.00) by way of Demand Draft drawn in favour of National Fertilizers Ltd., payable at Panipat, within 10 (Ten) days from the date of issue of LOI.

4. SECURITY DEPOSIT

- a) Apart from Initial Security Deposit as per Clause No. 3 above, NFL shall recover from your bills, further SD @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security so deducted shall be refunded without any interest, to you after successful completion of defect liability period.

5. CONTRACT PERIOD

A) DATE OF START OF WORK

The scheduled date of start of work shall be considered from 7th day of issue of the Letter of Intent i.e. w.e.f. 15.01.2018.

B) VALIDITY OF CONTRACT

The contract shall remain valid for **12 (Twelve) Months** reckoned from the date of its award i.e. 09.01.2018. The Contract Period can be extended at the sole discretion of NFL for a further period of **03 (Three) Months** on the same rates, terms & conditions of the Contract.

C) COMPLETION PERIOD

The entire job is to be completed within **03 (Three) Months** which shall be reckoned from the scheduled date of start of work as defined in Para 5 (A) above. After completion of job contract shall deem to be closed.

6. INCOME TAX :

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

7. GOODS & SERVICES TAX (GST) :

- a) NFL shall pay GST as per provisions of GST Act. The contractor is to provide documentary evidence for GST registration under the Act. Liability of NFL shall be restricted to the amount of GST only. Any interest/penalty etc. shall be to the contractor's account. The contractor must submit the documentary evidence for deposit of GST on demand by NFL if required. NFL can withhold the payment due to non-compliance of GST Act rules. Rates & Guidelines shall be applicable as notified by the Govt. from time to time.

b) Raising/Uploading of Taxable Invoices:

Party shall issue the invoice in the manner prescribed under the GST Act and Rules which are inter-alia necessary to enable NFL to claim input tax credit set off, rebate or refund in relations to payment of GST within 30 days from the date of successful completion of job/contract in case of full and final payment and within 30 days of billing period in case of annual rate contracts having provision for monthly R/A bills. In case of any difference between the taxable value/or tax charged in the tax invoice is found, the contractor shall issue credit/debit note as the case may be in the manner specified in the Act, failing which NFL may withhold the payment till rectification of such differences. Uploading of taxable invoice and credit/debit note shall be done by the contractor strictly within the period prescribed in GST Act. In the event that the input tax credit of the GST charged by contractor is denied by the tax authorities to NFL, then NFL shall be entitled to recover such amount from the contractor by way of





adjustment from the next invoice/Security Deposit. In addition to the amount of GST, NFL shall also be entitled to recover interest and penalty, in case it is imposed by the tax authorities on NFL.

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8. TERMS OF PAYMENT

- a) Payment of monthly running account bill complete in all respect shall be made after making necessary recoveries as per contract within 30 days of receipt of bill. Payment of final bill shall be released within 60 days after receipt of bill completed in all respect. Release of first running bill and final bill will be subject to clearance from P&A Deptt. regarding compliance of statutory provisions of Labour Laws by the contractor. Payment of 10% security deposit/deducted shall be released after completion of defect liability period on demand within 30 days.
- b) You have the option to receive payment through Electronic Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- c) The contractor shall furnished along with each running bill a certificate that he has complied with statutory provisions relating to Minimum Wages, PF & ESI and Contract Labour (R&A) Act, 1970 and shall also submit copies of Wage Sheet, PF & ESI Challan.
- d) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC and Clause No. 1.31.0 of GTC.

9. PENALTY :

If there is any delay in the final completion of the work at any job site or specific works in respect of which a separate progress Schedule has been established, beyond the final completion of the work or works aforesaid at the job site as stipulated in the Progress Schedule, the owner shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delay at **1% (one percent) of the total contract value for each week or part thereof** that the work remains incomplete beyond the scheduled date of final completion for the work or works, as the case may be at the job site, subject to a maximum of 10% (ten percent) of the total contract value of work on completion. These Liquidated Damages shall be recovered from the R.A. / Final Bill of the contractor of this work, or from any other dues of the contractor against any other contract, or from any other dues of contractor lying with NFL. The total contract value means the total value of work executed on completion.

10. DEFECT LIABILITY PERIOD :

Defect liability period of works unless otherwise specified shall be **06 (Six) months** from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired **at the risk & cost** of the contractor PLUS 25% (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

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11. **SUPPLY OF WATER & ELECTRIC POWER:**

NFL has no arrangement for Water and Electricity at site of work and contractor shall have to arrange the same for executing the work at his own cost.

12. **LABOUR LICENCE :**

You shall obtain labour license for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

13. **IMPLIMENTATION OF ESI ACT :**

In every case in which by virtue of provisions of The Employees State Insurance Act, 1948 or Employees Compensation Act, 1923 or any other Law for the time being enforce, NFL is obliged to pay compensation to a Workman employed by the Contractor for the execution of the work, NFL will recover the amount of the compensation so paid from the Contractor's bill.

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury etc. arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees' share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non-payment / delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.
- b) For the worker/employees who will not have coverage as per the provisions of Employees State Insurance Act, 1948, you will obtain Insurance Cover Note under Employees/Workmen Compensation Act, 1923 before the start of the work. The Insurance Policy should also cover medical treatment cost for any injury suffered by such worker/employee during the course of his employment with you. The premium payable for the aforesaid Insurance Policy shall be borne by you. You will shall ensure that the said Insurance Policy remain valid till the expiry of the Contract. Photocopy of the above Insurance Cover is required to be submitted by you to NFL immediately after the issue of LOI but before the start of work.

14. **IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.**

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be borne by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.



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15. OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

16. ARBITRATION & CONCILIATION

"Except where otherwise provided in the contract all matters, question, disputes or differences whatsoever, which shall at any time arise between the parties hereto, touching the construction, meaning, operation or effect of the contract or out of matters relating to the contract or the breach thereof, or the respective rights or liabilities of the parties whether during or after completion of works or whether before or after termination shall after written notice by either party to the contract be referred to Designated Unit Head / E.D./Functional Director / Chairman & Managing Director, National Fertilizers Ltd. for appointment of arbitrator. The Appropriate Competent Authority to appoint the arbitrator as per value of the contract is as follows:

S.N.	Appointing Authority	Contract Value (Rs.)
01	CMD	Full Powers
02	Functional Director	Up to Rs. 150.00 Lakhs
03	Designated Unit Head / E.D	Up to Rs. 50.00 Lakhs

The Arbitration proceedings shall be governed by the Arbitration & Conciliation Act, 1996, The Arbitration & Conciliation (Amendment Act 2015) or any further statutory modification or re-enactment thereof and the rules made thereunder.

If the arbitrator to whom matter is referred, vacates his/her office by any reason whatsoever then the next arbitrator so appointed by the authority referred above may start the proceedings from where his predecessor left or at any such stage he may deem fit.

It is agreed by and between the parties that in case a reference is made to the Arbitrator or the Arbitral Tribunal for the purpose of resolving the disputes/differences arising out of contract by and between the parties hereto, the Arbitrator or the Arbitral Tribunal shall not award interest on the awarded amount more than the rate of SBI PLR/ Base rate as applicable to NFL on date of award of contract."

17. JURISDICTION

This contract shall be deemed to be entered into at PANIPAT and all matters claims and disputes arising out of or in respect of this contract shall be settled at PANIPAT and all legal proceedings shall be instituted only in PANIPAT Courts which alone will have the jurisdiction.

18. CONTRACT DOCUMENTS

The following shall form the contract document for this work :

1.	Our NIT No. NFL/PT/Civil/705 dated 09.12.2017.
2.	Your Tender submitted and Technical Bid opened on 20.12.2017.
3.	Your Price Bid opened on 02.01.2018.
4.	Our LOI No. NFL/PT/Civil/705/13 dated 09.01.2018.
5.	This Detailed Work Order.
6.	Agreement (to be signed and submitted by you).
7.	GDCC, GTC and Special Terms & Conditions of this contract.
8.	Any further correspondence between you and NFL in regard to this work.

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19. AGREEMENT

You shall execute an agreement on a non-judicial stamp paper of ₹ 100/- within 10 (Ten) days from the date of receipt of this Work Order. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

20. All other terms and conditions of NIT/GTC/STC/GDCC shall also be applicable.

Please acknowledge the receipt of this Work Order duly signed the enclosed copy work order confirming the following:-

GST Regn. No. 06AAIFR9433N1ZL, HSN / SAC Code : 995429.

Rate of GST: As Applicable.

Thanking you,

Yours faithfully,
for National Fertilizers Limited


(S.K. Sharma)
Dy. Manager (Civil)

Copy to :

- | | |
|---------------------------------|-------------------------|
| 1. DGM (F&A) | For information please. |
| 2. DGM (HR) | -do- |
| 3. Sr. Manager (Internal Audit) | -do- |
| 4. Dy. Manager (Vigilance) | -do- |
| 5. Asstt. Manager (Civil)-T | -do- |
| 6. Dy. Commandant (CISF) | -do- |
| 7. ISO File | ----- |

कार्पोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इन्स्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417



नेशनल फर्टिलाइजर्स लिमिटेड 1130

(भारत सरकार का उपक्रम)

गोहाना रोड, पानीपत, हरियाणा - 132 106
(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)
फोन: 0180-2652481, 483 एवं 485, 0180-2681304

फैक्स: 0180-2652515

ई-मेल: nflpanipat@nfl.co.in

website: www.nationalfertilizers.com



नेशनल फर्टिलाइजर्स लिमिटेड
एन एफ एल
NATIONAL FERTILIZERS LIMITED

2015/16 National Fertilizers Limited

(A Government of India Undertaking) 148

Gohana Road, Panipat, Haryana - 132 106

(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)

Phone: 0180-2652481, 483 & 485, 0180-2681304

FAX : 0180-2652515

E-mail: nflpanipat@nfl.co.in

"WORK ORDER"

Ref. No. NFL / PT / Civil / 657 / 13

Dated: 27.01.2016

M/s R.K. Garg, Contractor
Near UCO Bank Building,
G.T. Road, Panipat.

Sub: Construction of Toilets and Water Tank in Government Schools of Village Dadola, Water Tank in Goela Khurd & Diwana and Urinals in Nangal Kheri, Panipat under CSR scheme 2015-16.

- Ref: 1. Our NIT No. NFL / PT / Civil / 657 dated 14.12.2015
2. Your Tender submitted and Technical Bid opened on 31.12.2015.
3. Your Price Bid opened on 09.01.2016.
4. Our letter No. NFL / PT / Civil / 657 dated 15.01.2016.
5. Your letter No. Nil dated 18.01.2016.
6. Our LOI No. NFL / PT / Civil / 657 / 13 dated 22.01.2016.

Dear Sir,

With reference to above, we are pleased to award you the work of "Construction of Toilets and Water Tank in Government Schools of Village Dadola, Water Tank in Goela Khurd & Diwana and Urinals in Nangal Kheri, Panipat under CSR scheme 2015-16" is subject to following terms & conditions: -

1. **CONTRACT VALUE:**

Actual Payment:- 11,13,711/-

The total value of this contract, amounts to ₹ 14,98,070.00 (Rupees Fourteen Lac Ninety Eight Thousand Seventy only), which is based on your quoted rates vide your tender dated 31.12.2015. The total contract value includes all taxes but excludes Service Tax, as per Clause No.11 of this Work Order.

2. **QUANTITIES AND RATES :**

- (i) Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
- (ii) Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).
- (iii) Scope of Work shall be as per NIT.

3. **INITIAL SECURITY DEPOSIT**

The Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to ₹ 37,460.00. You are requested to deposit a sum of ₹ 37,460.00 towards Initial Security Deposit by way of Demand Draft drawn in favour of National Fertilizers Ltd., payable at Panipat, within 10 (Ten) days from the date of issue of Letter of Intent.



4. SECURITY DEPOSIT 1131

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- a) Apart from Initial Security Deposit as per clause 3 above, NFL shall recover from your bills, further SD @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security so deducted shall be refunded without any interest, to you after successful completion of defect liability period.

5. TERMS OF PAYMENT

- a) Monthly progressive bills in quadruplicate on the approved forms of NFL will have to be prepared and submitted by you after taking joint measurements with NFL's Engineer. In consideration of Clause No. 6.4.0.0 of GDCC, NFL shall make "Account" payments during progress of the work, against these monthly R. A. Bills. Release of 1st Running Bill and Final Bill will be subject to clearance of P&A Department regarding compliance of statutory provision of Labour Laws by the Contractor.
- b) NFL will not entertain any claim from you, if the payment gets delayed due to sorting out the discrepancies, if any, in the bill.
- d) You have the option to receive payment through Electronic Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- e) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC and Clause No. 1.31 of GTC.

6. CONTRACT PERIOD

A) DATE OF START OF WORK

The Scheduled date of start of work shall be considered from the 10th day of issue of LOI.

B) VALIDITY OF CONTRACT

The contract shall remain valid for 06 (Six) Months reckoned from 22.01.2016. The Contract Period can be extended at the sole discretion of NFL for a further period of 03 Months on the same rates, terms & conditions of the Contract.

C) COMPLETION PERIOD

The completion period for the entire work, shall be 03 (Three) Months which shall be reckoned from the scheduled date of start of work as defined in para 6 (A) above.

You are required to complete the entire work under this contract within the above mentioned contract period.

7. PENALTY :

If there is any delay in the final completion of the work at any job site or specific works in respect of which a separate progress Schedule has been established, beyond the final completion of the work or works aforesaid at the job site as stipulated in the Progress Schedule, the owner shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delay at 1% (one percent) of the total contract value for each week or part thereof that the work remains incomplete beyond the scheduled date of final completion for the work or works, as the case may be at the job site, subject to a maximum of 10% (ten percent) of the total contract value of work on completion. These Liquidated Damages shall be recovered from the R.A. / Final Bill of the contractor of this work, or from any other dues of the contractor against any other contract, or from any other dues of contractor lying with NFL. The total contract value means the total value of work executed on completion.



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8. DEFECT LIABILITY PERIOD :

Defect liability period of works unless otherwise specified shall be **06 (Six) months** from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired **at the risk & cost** of the contractor PLUS 25 % (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

9. INCOME TAX :

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

10. VAT ON WORKS CONTRACTS:

NFL shall be entitled to deduct Vat on Works Contracts at source from all payments due and to be made to the contractor under this contract in accordance with the provisions of Haryana Vat Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

11. SERVICE TAX :

Service Tax, if applicable for the work under the awarded Contract, shall be paid by NFL based on the claim of Service Tax in the bill prepared as per the requirement under the Service Tax Rules, 1994. The contractor is to provide documentary evidence for registration under Service Tax rules, 1994 for the said contractual work / services. Liability of NFL shall be restricted to the amount of service tax only. Any interest / penalty etc. shall be to the contractor's account. The Contractor must submit the documentary evidence for deposit of service tax immediately after its deposit. NFL can withhold the payment due to non-compliance of service tax rules. Rates & Guidelines shall be applicable as notified by the Central Govt. from time to time.

12. SUPPLY OF WATER & ELECTRIC POWER:

NFL has no arrangement for Water and Electricity at site of work and contractor shall have to arrange the same for executing the work at his own cost.

13. LABOUR LICENCE :

You shall obtain labour license for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

14. IMPLIMENTATION OF ESI ACT :

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury etc. Arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions⁴⁷ of the Act. You shall be responsible for recovery of



employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non payment / delayed payments towards ESI.

- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.

15. IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be born by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

16. OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

17. ARBITRATION & CONCILIATION

"Except where otherwise provided in the contract all matters, questions, disputes or differences whatsoever, which shall at any time arise between the parties hereto, touching the construction, meaning, operation or effect of the contract, or out of the matters relating to the contract or breach thereof, OR the respective rights or liabilities of the parties, whether during or after completion of works or whether before or after termination shall after written notice by either party to the contract be referred to the arbitration of Functional Director National Fertilizers Limited or his / her nominee.

The Arbitration & Conciliation Act, 1996 or any statutory modification or re-enactment thereof and the rules made there under shall govern the Arbitration proceedings.

The contractor hereby agrees that he shall have no objection if the arbitrator so appointed is an employee of NFL and he had to deal with the matter to which the contract relates and that in the course of his duties as such he has expressed his views on all or any of the matter in dispute of difference.

If the arbitrator to whom matter is referred, vacates his/her office by any reason whatsoever then the next arbitrator so appointed by the authority referred above may start the proceedings from where his predecessor left or at any such stage he may deem fit.

It is agreed by and between the parties that in case a reference is made to the Arbitrator or the Arbitral Tribunal for the purpose of resolving the disputes / differences arising out of the contract by and between the parties hereto, the Arbitrator or the Arbitral Tribunal shall not award interest on the awarded amount more than the rate of SBI PLR / Base Rate as applicable to NFL on the date of award of contract. 48

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This contract shall be deemed to be entered into at PANIPAT and all matters claims and disputes arising out of or in respect of this contract shall be settled at PANIPAT and all legal proceedings shall be instituted only in PANIPAT Courts which alone will have the jurisdiction.

CONTRACT DOCUMENT

The following shall form the contract document for this work :

1. Our NIT No. NFL / PT / Civil / 657 dated 14.12.2015
2. Your Tender submitted and Technical Bid opened on 31.12.2015.
3. Your Price Bid opened on 09.01.2016.
4. Our letter No. NFL / PT / Civil / 657 dated 15.01.2016.
5. Your letter No. Nil dated 18.01.2016.
6. Our LOI No. NFL / PT / Civil / 657 / 13 dated 22.01.2016.
7. This Detailed Work Order
8. Agreement (to be signed and submitted by you).
9. GDCC, GTC and Special Terms & Conditions of this contract.
10. Any further correspondence between you and NFL in regard to this work.

20. AGREEMENT

You shall execute an agreement on a non-judicial stamp paper of ₹ 100/- within Ten days from the date of receipt of this Work Order. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

21. All other terms and conditions of NIT/GTC/STC/GDCC shall also be applicable.

Thanking you,

Yours faithfully,
for National Fertilizers Limited

(R. K. Dalal)
Sr. Manager (Civil)

Cc to:

1. DGM (F&A)
2. Chief Manager (HR)
3. Chief Manager (IA)
4. Dy. Manager (Civil)
5. Asstt. Manager (Vigilance)
6. Dy. Commandant, CISF
7. ISO File

For Information Please

CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फॅक्स 2412397

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553

रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फॅक्स 24361553

My Documents / Detailed Work Order /657

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Kuldip Chand

From: Sunita <sunitavivek@nfl.co.in>
 Date: Wednesday, April 30, 2014 4:16 PM
 To: shashipal@nfl.co.in; kkchauhan@nfl.co.in; dsood@nfl.co.in; kuldipchand@nfl.co.in;
 triptisachan@gmail.com; rsparihar@nfl.co.in
 Subject: CSR BUDGET for 2014-15

At the Performance review meeting held on 21.4.2014 it was decided that Rs. 10.00 lakhs is allotted to all the units for CSR activities. The CSR activities are to be taken as per company Law. Therefore a csr project in the developmental areas specified in company law may be submitted by 15th May 2014. A preliminary base line survey may be carried out regarding the project and submitted along with the project. It was also decided that a unit wise CSR committee under chairmanship of HR may be constituted with representatives from F&A deptt, PR deptt and technical deptt etc. Who will forward the project on CSR to CO for further consideration.

Regards,

(Dr. Sunita Vivek)
 Chief Manager (Mktg)
 National Fertilisers Limited,
 CMO, NOIDA

Is there any committee for this purpose?

If not please propose.

H. S. Prakash

01/05/14

SM (PPA) Mgr. (PR)

1.5.14

9. Which of the following terms is used in the field of finance and banking ?

- (1) Elasticity
- (2) Inflation
- (3) Pulse Rate
- (4) Hot waves
- (5) Plasma

10. With which one of the following sports, Saina Nehwal is associated ?

- (1) Chess
- (2) Badminton
- (3) Long Jump
- (4) Lawn Tennis
- (5) Table Tennis

11. Which one of the following States has passed a bill to regulate the interest rates on micro-finance ?

- (1) Orissa
- (2) Haryana
- (3) Karnataka
- (4) Kerala
- (5) Andhra Pradesh

12. Which of the following rates are reviewed by the RBI at the time of periodical review of the policy ?

- (A) Bank Rate
 - (B) Repo Rate
 - (C) Savings Bank Rate
- (1) Only (A)
 - (2) Only (B)
 - (3) Both (A) and (B)
 - (4) All (A), (B) & (C)
 - (5) Only (C)

13. Which one of the following is not included in TAPI gas project ?

- (1) Turkmenistan
- (2) Pakistan
- (3) Afghanistan
- (4) India
- (5) Iran

14. Which one of the following States has passed a legislation to confiscate the property of corrupt officials and to open schools in these properties ?

- (1) West Bengal

- (2) Jharkhand
- (3) Bihar
- (4) Rajasthan
- (5) Haryana

15. Brihadeswara Temple recently celebrated its millennium birthday. In which of the following States is it located ?

- (1) Karnataka
- (2) A.P.
- (3) Kerala
- (4) Orissa
- (5) Tamil Nadu

16. In which one of the following States, Jaitapur Nuclear Power plant is proposed to be set up ?

- (1) Gujarat
- (2) Haryana
- (3) Orissa
- (4) Karnataka
- (5) Maharashtra

17. According to the Planning Commission, in how many years shall the per capita income in India become double ?

- (1) Nine
- (2) Five
- (3) Seven
- (4) Three
- (5) None of these

18. Expand the term IFRS.

- (1) Indian Financial Reporting Standards
- (2) Indian Financial Reporting Systems
- (3) International Financial Reporting Standards
- (4) International Financial Reporting System
- (5) None of these

19. Who is Liu Xiaobo ?

- (1) North Korean dissident, who has been awarded Nobel Peace Prize
- (2) Chinese citizen, who has been awarded Nobel Peace Prize
- (3) North Korean dissident, who has been awarded Nobel Literature Prize
- (4) Sportsman who was awarded maximum 8 Gold medals in Commonwealth
- (5) None of these

20. Who is Hardeep Puri ?

- (1) India's permanent representative at UN
 - (2) Vice President, IMF
 - (3) Vice President, World Bank
 - (4) India's ambassador in USA
 - (5) India's ambassador in UK
21. With which one of the following games is Ishant Sharma associated ?
- (1) Chess
 - (2) Badminton
 - (3) Table Tennis
 - (4) Volleyball
 - (5) Cricket

22. With which one of the following games, France's Zinedine Zidane is associated ?

- (1) Hockey
- (2) Football
- (3) Snooker
- (4) Volleyball
- (5) Baseball

23. As per recent newspaper reports, which one of the following countries was second largest importer of goods and services in the world during year 2009-2010 ?

- (1) China
- (2) USA
- (3) Japan
- (4) Russia
- (5) India

24. According to RBI Governor, which one of the following is the challenge in its monetary policy ?

- (1) Inflation
- (2) Inflation and Supportive recovery
- (3) Inflation and fiscal deficit
- (4) Inflation and high cost of imports
- (5) None of these

25. Which one of the following Public Sector Organisations has offered largest ever equity offer ?

- (1) SAIL
- (2) Coal India
- (3) Power Grid
- (4) Shipping Corporation of India
- (5) None of these

26. Through which one of the following sources domestic funds are raised by companies ?

- (A) IPO only
 - (B) FPO only
 - (C) Commercial papers
- (1) Only (A) & (B)
 - (2) All (A), (B) & (C)
 - (3) Only (A) & (C)
 - (4) Only (A)
 - (5) Only (C)

27. Which one of the following was the reason owing to which Government want Reserve Bank of India prudential norms for NBFCs ?

- (1) To reduce liquidity in the market
- (2) It is as per Basel II requirements
- (3) It is as per Bank for International Settlement (BIS) directives
- (4) It is to protect NBFCs from any impact of possible economic slowdown
- (5) None of these

28. In the financial year 2009-2010, which one of the following Banks has made highest Total Dividend Payout ?

- (1) SBI
- (2) PNB
- (3) Bank of India
- (4) Canara Bank
- (5) None of these

29. In respect of which one of the following countries, India has proposed non payments for import of crude oil ?

- (1) Iran
- (2) Iraq
- (3) Kuwait
- (4) Sudan
- (5) UAE

30. Through which one of the following methods, RBI has allowed Indian companies to hedge exchange rate risks associated with trade transactions ?

- (1) Forwards
- (2) FRA
- (3) Swaps
- (4) Currency options
- (5) Cross currency options



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नेशनल फर्टिलाइजर्स लिमिटेड
भारत सरकार का उपक्रम
गोहाना रोड, पानीपत, हरियाणा - 132 106
(ISO-9001, ISO-14001, OHSAS-18001 bdkbz)
☎ : 0180-2652481 to 483,85, 0180-2681301 to 304
ई-मेल : tkdjalal@nfl.co.in Mob. 094162-22609
www.nationalfertilizers.com QSDI : 0180-2652515



National Fertilizers Limited
(A Government of India Undertaking)
Gohana Road, Panipat, Haryana - 132 106
(An ISO-9001, ISO-14001 & OHSAS-18001)
☎ : 0180-2652481 to 483,85, 0180-2681301 to
E-mail : tkdjalal@nfl.co.in Mob. 094162-
URL : www.nationalfertilizers.com FAX : 0180-265-

BY HAND

Ref. No. NFL / PT / Civil / 540 / 03

Dated : 05.07.2011

M/s Singha Builders
H.No. 950-P, Sector - 24,
HUDA (HBC)
Panipat - 132 103.

Sub : "Construction of Library Room in Nangal Kheri and Boundary Wall on front side of Ambedkar Bhawan in Vikas Nagar"

- Ref: 1. Our NIT No. NFL / PT / Civil / 540 dated 29.03.2011
2. Your Tender submitted and Technical Bid opened on 22.04.2011
3. Our letter No. NFL / PT / Civil / 540 dated 29.04.2011
4. Your Price Bid opened on 02.05.2011
5. Our letter No. NFL / PT / Civil / 540 dated 19.05.2011
6. Your letter No. nil dated 20.05.2011
7. Our Letter of Acceptance No. NFL / PT / Civil / 540/03 dated 13.06.2011

Dear Sir

With reference to our LOA as above, the award of the work of "Construction of Library Room in Nangal Kheri and Boundary Wall on front side of Ambedkar Bhawan in Vikas Nagar" is subject to following terms & conditions :-

1. **CONTRACT VALUE :**

The total value of this contract, amounts to ₹ 1,42,207.12 (Rupees One Lac, Forty Two Thousand Two Hundred, Seven and Paise Twelve only) which is based on your quoted rates vide your tender dated 22.04.2011 and total rebate of 12% (Twelve Percent) offered by you vide your letter dated 20.05.2011 (including rebate of 10 % offered in the price bid). The total contract value includes all taxes but excludes Service Tax.

2. **QUANTITIES AND RATES :**

- (i) Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
- (ii) Rates for any Extra / substitute items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).

My Documents / Detailed Work Order / 540 CSR Library Room

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3. INITIAL SECURITY DEPOSIT

In consideration of Clause No. 2.1.2.0 of GDCC, the Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to ₹ 3,555.00. Since you have already deposited a sum of ₹ 2,000.00 as EMD along with your tender, you are required and requested to deposit a further sum of ₹ 1,555.00 (₹ 3,555.00 - 2,000.00 = ₹ 1,555.00) towards Initial Security Deposit by way of Demand draft drawn in favour of National Fertilizers Ltd. , payable at Panipat, within 10 (Ten) days from the date of issue of this Letter of Intent.

4. SECURITY DEPOSIT

- a) Apart from Initial Security Deposit as per clause 3 above, NFL shall recover from your bills further retention money @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security deducted from R. A. Bills / Final Bill, shall be refunded without any interest, to you after successful completion of defect liability period.

5. TERMS OF PAYMENT

- a) Monthly progressive bills in quadruplicate on the approved forms of NFL will have to be prepared and submitted by you after taking joint measurements with NFL's Engineer. In consideration of Clause No. 6.4.0.0 of GDCC, NFL shall make "Account" payments during progress of the work, against these monthly R.A.Bills.
- b) 75% of the net payable against the R/A Bills shall be released to you after the verification of the bill by Engineer-in-charge within 10 days from the date of submission of the bill by you, and balance 25% payment shall be released after the checking of the bill by the Accounts Deptt within another 25 days.
- c) NFL will not entertain any claim from you, if the payment gets delayed due to sorting out the discrepancies, if any, in the bill.
- d) You have the option to receive payment through Electronics Funds Transfer (EFT) / RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- e) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC

6. CONTRACT PERIOD

A) DATE OF START OF WORK

The Scheduled date of start of the work shall be considered from 10th day of the issue of LOA dated 13.06.2011 or from the date of handing over of site to take up the work in hand, whichever is later.

B) COMPLETION PERIOD

The contract completion period for the entire work, shall be 03 (THREE) Months which shall be reckoned from the scheduled date of start of work as defined in para 6 (A) above.

You are required to complete the entire work under this contract within the above mentioned contract period.



7. **LIQUIDATED DAMAGES :**

If there is any delay in the final completion of the work, NFL shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delayed completion of work at the rate of **1% (one percent) of the total contract value for each week or part thereof**, that the work remains incomplete beyond the scheduled date of completion of the work, **subject to a maximum of 10% (ten percent)** of contract value of work. The Contract value shall be considered as mentioned in para 1 above or the actual completed value of work whichever is greater.

8. **DEFECT LIABILITY PERIOD :**

Defect liability period of works, as per Clause 5.4.0.0 of GDCC, shall be **06 (SIX) months** from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

9. **INCOME TAX :**

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

10. **VAT ON WORKS CONTRACTS:**

NFL shall be entitled to deduct Works Tax plus surcharge if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of VAT Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

11. **SERVICE TAX :**

Service Tax, if applicable for the work under the present Contract, shall be reimbursed by NFL to you on production of documentary evidence, i.e., copy of notification of Govt. regarding inclusion of contract as a part of taxable services, service tax registration no., Service tax deposit challan etc. for the same by you. Liability of NFL shall be restricted to the amount of service tax only and any interest/penalty etc. shall be to your account. You must submit the documentary evidence for claiming the deposit of service tax, immediately after its deposit. NFL can withhold the payment due to non-compliance of service tax rules.

12. **WATER CHARGES**

Since NFL doesn't have the facility to provide water connection at the site of execution of work, neither NFL shall provide any water connection nor any recovery on account of this shall be made for this work. The contractor has to make his own arrangements of water, if required, for executing the work, from his own source. However, if suitable construction water is available in NFL Complex, that may be collected by the contractor at his own cost by pumping / filling in the tankers or in any other mode of containers / for transporting the same to site of work, free of cost.

13. **ELECTRICAL POWER CONNECTION:**

Since NFL does't have the facility to provide Elect, Power Connection at the site for execution of work, neither NFL shall provide any Elect. connection nor any recovery on account of this shall be made for this work. You have to make your own arrangements of elect power, for executing the work, from your own source.

14. **LABOUR LICENCE :**

You shall obtain labour licence for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

15. **IMPLIMENTATION OF ESI ACT :**

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury ect. Arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non payment / delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter / periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.

16. **IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.**

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be born by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

17 OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932 Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

18. SCOPE OF SUPPLY OF MATERIALS BY NFL

- i) NFL shall supply, if required, the following materials for incorporation in this work, on the rates mentioned against each :-

Sl. No.	Description of Materials	Unit	Rate
1.	Cement in bags considered as 50 Kg Each	Metric Tonne	FREE ISSUE
2.	Mild Steel Round Bars (for Reinforcement)	Metric Tonne	FREE ISSUE
3.	Twisted Steel Deformed bars (Tor Steel for Reinforcement)	Metric Tonne	FREE ISSUE
4.	Structural Steel such as Tee, Angles, Channels & joists etc.	Metric Tonne	FREE ISSUE
5.	Any other materials (Subject to availability)		Book value + 25% Departmental Charges.

The above materials shall be supplied from NFL Main Stores situated in Factory area. The contractor has to transport the material from Main Stores to the site of work including loading and unloading of the same within their quoted rates. The supply of above materials shall be governed by contract clause No. 3.1.0.0 of GDCC.

19. CONTRACT DOCUMENT

The following shall form the contract document for this work :

1. Our NIT No. NFL / PT / Civil / 540 dated 29.03.2011
2. Your Tender submitted and Technical Bid opened on 22.04.2011
3. Our letter No. NFL / PT / Civil / 540 dated 29.04.2011
4. Your Price Bid opened on 02.05.2011
5. Our letter No. NFL / PT / Civil / 540 dated 19.05.2011
6. Your letter No. NIL dated 20.05.2011
7. Our Letter of Acceptance No. NFL / PT / Civil / 540/03 dated 13.06.2011
8. This Detailed Work Order
9. Agreement (to be signed and submitted by you).
10. GDCC and Special Conditions of this contract.
11. Any further correspondence between you and NFL in regard to this work.

20. AGREEMENT

1142

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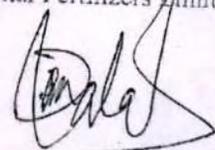
You shall execute an agreement on a non-judicial stamp paper of ₹ 100/- within ten days from the date of receipt of this Letter of Intent. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

General Directions & Conditions of the Contract (GDCC) shall also apply to this work along with the Additional Special Conditions.

You are requested to contact Sh. S. K. Purohit Dy. Manager (Civil)-II for further instructions regarding execution of work.

Thanking you,

Yours faithfully,
for National Fertilizers Limited



(R. K. Dalal)
Dy. Manager (Civil)

Cc to:

1. DGM (M&C)
2. Ch. Manager (F&A)
3. Ch. Manager (P&A)
4. Ch. Manager (Vigilance)
5. Dy. Manager (Civil) - 2 Copies.
6. Assst. Manager (Internal Audit)
7. Dy. Commandant, CISF
8. ISO File

For Information Please

Received & Accepted.
Rajwan Singh
6/7/2011

CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412204, 2412445 & 369221 to 08, FAX : 2412339
 कार्पोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412204, 2412445 एवं 3692201 से 08, फैक्स 2412339
 REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 603, ☎: 011-24360066, FAX: 24361553
 रजि. कार्यालय : स्कॉप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 603, ☎: 011-24360066, फैक्स 24361553

My Documents / Detailed Work Order / 540 CSR Library Room

Page 6 of 6



नेशनल फर्टिलाइजर्स लिमिटेड
भारत सरकार का उपक्रम
गोहाना रोड, पानीपत, हरियाणा - 132 106
(ISO-9001, ISO-14001, OHSAS-18001 bdkbZ)
☎ : 0180-2652481 to 483,85, 0180-2681301 to 304
ई.मेल: rkdalal@nfl.co.in Mob. 094162-22609
यू.आर.एल-: www.nationalfertilizers.com QSDI : 0180-2652515



National Fertilizers Limited
(A Government of India Undertaking)
Gohana Road, Panipat, Haryana - 132 106
(An ISO-9001, ISO-14001 & OHSAS-18001 Ur
☎ : 0180-2652481 to 483,85, 0180-2681301 to 304
E-mail : rkdalal@nfl.co.in Mob. 094162-22609
URL: www.nationalfertilizers.com FAX : 0180-2652515

BY HAND

WORK ORDER

Ref. No. NFL / PT / Civil / 533 / 27

Dated : 15.03.2011

M/s Nafe Singh & Company,
Village Mehrana
PO Dahar
Panipat

CSR-2190
NMF

Sub : Construction of Toilets, Water Tank & Paths in School & Harijan Choupal of Village Hirtari under Implementation of CSR

- Ref :
1. Our NIT No. NFL / PT / CIVIL / 533 dated 27.12.2010.
 2. Your Tender submitted and Technical Bid opened on 17.01.2011.
 3. Your Price Bid opened on 01.02.2011.
 4. Your Letter No. Nil dated 16.02.2011.
 5. Our LOA No. NFL / PT / CIVIL / 533 / 27 Dated 08.03.2011.

Dear Sir

With reference to our LOA as above, the award of the work of "Construction of Toilets, Water Tank & Paths in School & Harijan Choupal of Village Hirtari under Implementation of CSR" subject to following terms & conditions :-

1. CONTRACT VALUE :

The total value of this contract, amounts to ₹ 5,42,142. 18 (₹ Five Lakh, Forty Two Thousand One Hundred Forty Two and Paise Eighteen Only) which is based on your quoted rates vide your tender dated 17.01.2011 and after considering the revision in rates by you vide your letter dated 16.02.2011. The total contract value includes all taxes but excludes Service Tax.

2. QUANTITIES AND RATES :

- (i) Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or of the item may be deleted or any extra item may have to be executed depending upon requirements. Due to such variations in the quantities any extra claim from you due to increase decrease or deletion of any item of the schedule of the quantities shall not be entertained by NF
- (ii) Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions Contract (GDCC).
- (iii) In case the quantity of any Item of work exceeds the tendered quantity of that Item of work, you will be paid the common Lowest Rates of that Item, for such quantities of work which exceed the tendered quantity. The Common Lowest rates are shown in the enclosed Schedule

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You are required to complete the entire work under this contract within the above mentioned contract period.

7. **LIQUIDATED DAMAGES :**

If there is any delay in the final completion of the work, NFL shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delayed completion of work at the rate of **1% (one percent) of the total contract value for each week or part thereof**, that the work remains incomplete beyond the scheduled date of completion of the work, **subject to a maximum of 10% (ten percent)** of contract value of work. The Contract value shall be considered as mentioned in para 1 above or the actual completed value of work whichever is greater.

8. **DEFECT LIABILITY PERIOD :**

Defect liability period of works, as per Clause 5.4.0.0 of GDCC, shall be **06 (SIX)** month from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

9. **INCOME TAX :**

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including an amendment or modifications thereof.

10. **VAT ON WORKS CONTRACTS:**

NFL shall be entitled to deduct Works Tax plus surcharge if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of VAT Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

11. **SERVICE TAX :**

Service Tax, if applicable for the work under the present Contract, shall be reimbursed by NFL to you on production of documentary evidence, i.e., copy of notification of Govt. regarding inclusion of contract as a part of taxable services, service tax registration no., Service tax deposit challan etc. for the same by you. Liability of NFL shall be restricted to the amount of service tax only and any interest/penalty etc. shall be to your account. You must submit the documentary evidence for claiming the deposit of service tax, immediately after its deposit. NFL can withhold the payment due to non-compliance of service tax rules.

12. **WATER CHARGES**

Since NFL doesn't have the facility to provide water connection at the site of execution of work neither NFL shall provide any water connection nor any recovery on account of this shall be made for this work. The contractor has to make his own arrangements of water, if required, for executing the work, from his own source. However, if suitable construction water is available in

NFL Complex, that may be collected by the contractor at his own cost by pumping / filling in the tankers or in any other mode of containers / for transporting the same to site of work, free of cost.

13. **ELECTRICAL POWER CONNECTION:**

Since NFL does't have the facility to provide Elect, Power Connection at the site for execution of work, neither NFL shall provide any Elect. connection nor any recovery on account of this shall be made for this work. You have to make your own arrangements of elect power , for executing the work, from your own source.

14. **LABOUR LICENCE :**

You shall obtain labour licence for the labour to be deployed by you for executing this work, required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

15. **IMPLIMENTATION OF ESI ACT :**

- a) You will be solely responsible for any liability for your workers in respect of any accident injury etc. Arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer as well as employees share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not be any liability whatsoever on this account. Further, you will also indemnify NFL against all damages / interest that may be imposed by ESI Authorities on account of non payment delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month as you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarterly periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.

16. **IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.**

You shall be solely responsible for depositing the Welfare Fund Contribution (employees' as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act 1965 in respect of employees engaged by you. You shall recover the employee's share contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be born by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

17. OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932 Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

18. SCOPE OF SUPPLY OF MATERIALS BY NFL

- i) NFL shall supply, if required, the following materials for incorporation in this work, on the rates mentioned against each :-

Sl. No.	Description of Materials	Unit	Rate
1.	Cement in bags considered as 50 Kg Each	Metric Tonne	FREE ISSUE
2.	Mild Steel Round Bars (for Reinforcement)	Metric Tonne	FREE ISSUE
3.	Twisted Steel Deformed bars (Tor Steel for Reinforcement)	Metric Tonne	FREE ISSUE
4.	Structural Steel such as Tee, Angles, Channels & joists etc.	Metric Tonne	FREE ISSUE
5.	Any other materials (Subject to availability)		Book value + 25% Departmental Charges.

The above materials shall be supplied from NFL Main Stores situated in Factory area. The contractor has to transport the material from Main Stores to the site of work including loading and unloading of the same within their quoted rates. The supply of above materials shall be governed by contract clause No. 3.1.0.0 of GDCC.

19. CONTRACT DOCUMENT

The following shall form the contract document for this work :

1. Our NIT No. NFL / PT / CIVIL / 533 dated 27.12.2010.
2. Your Tender submitted and Technical Bid opened on 17.01.2011.
3. Your Price Bid opened on 01.02.2011.
4. Your Letter No. Nil dated 16.02.2011.
5. Our LOA No. NFL / PT / CIVIL / 533 / 27 Dated 08.03.2011.
6. This Detailed Work Order
7. Agreement (to be signed and submitted by you).
8. GDCC and Special Conditions of this contract.
9. Any further correspondence between you and NFL in regard to this work.

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20. AGREEMENT

You shall execute an agreement on a non-judicial stamp paper of Rs. 100/- within ten days from the date of receipt of this Letter of Intent. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

General Directions & Conditions of the Contract (GDCC) shall also apply to this work along with the Additional Special Conditions.

You are requested to contact Sh. S. K. Purohit Dy. Manager (Civil)-II for further instructions regarding execution of work.

Thanking you,

Yours faithfully,
for National Fertilizers Limited

श्री. एस.के. पुरोहित
16-3-11


(R. K. Dalal)
Dy. Manager (Civil)

Cc to:

1. DGM(M &C)
2. Ch. Manager (Internal Audit)
3. Ch. Manager (F&A)
4. Ch. Manager(P&A)
5. Ch. Manager(Materials)
6. Sr. Manager(Vigilance)
7. Dy. Manager (Civil)-II - 2 Copies
8. Dy. Commandant, CISF
9. ISO File

For Information Please

CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412
 कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फॅक्स. 2412397
 REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 2436153
 रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फॅक्स 24361553



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CM-CE-04

नेशनल फर्टिलाइजर्स लिमिटेड
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 पानीपत इकाई
 पानीपत - 132 106
 (ISO-9001, ISO-14001 & OHSAS-18001 इकाई)
 ☎ : 0180-2652481 to 483,85, 0180-2681301 to 304
 E-mail : nfk@nfl.co.in Mob, 093153-06009
 Website : www.nationalfertilizers.com ☎ : 0180-2652515

नेशनल फर्टिलाइजर्स लिमिटेड
 NATIONAL FERTILIZERS LIMITED

National Fertilizers Limited
 (A Government of India Undertaking)
 Gohana Road, Panipat, Haryana - 132 106
 (An ISO-9001, ISO-14001 & OHSAS-18001 Unit)
 ☎ : 0180-2652481 to 483,85, 0180-2681301 to 304
 E-mail : nfk@nfl.co.in Mob, 093153-06009
 URI : www.nationalfertilizers.com ☎ : 0180-2652515

**BY HAND
WORK ORDER**

Ref. No. NFL/PT/CIVIL/517/07

Dated: 22.06.2010

M/s Rattan Singh & Co.
 1002, Sector - 12,HUDA, Phase - 2
 Panipat - 132 103

Sub: **“Construction of Water Tank in village Nangal Kheri, Pathways to Ambedkar Bhawan, and Instalation of Tubewell in Village Mehrana”.**

- Ref: i) Our NIT No. NFL / PT / CIVIL / 517 dated 07.04.2010.
 ii) Your tender submitted and technical bid opened on 28.04.2010
 iii) Our letter No. NFL / PT / Civil / 517 - dated 05.05.2010.
 iv) Your price bid opened on 05.05.2010
 v) Our letter No. NFL / PT / Civil / 517 / dated 29.05.2010
 vi) Your letters dated 31.05.2010
 vii) Our LOI No. NFL / PT / CIVIL / 517 / 07 Dated 17.06.2010

Dear Sir,

With reference to our LOI as above, the award of the work of **“Construction of Water Tank in village Nangal Kheri, Pathways to Ambedkar Bhawan, and Instalation of Tubewell in Village Mehrana”** is subject to following terms & conditions :-

1. CONTRACT VALUE :

The total value of this contract, amounts to **Rs. 1,37,992.50** (Rupees One Lakh, Thirty Seven Thousand, Nine Hundred Ninety Two and Paise Fifty Only) which is based on your quoted rates vide your tender dated 28.04.2010 and further revision in rates vide your letter dated 31.05.2010. The total contract value includes all taxes but excludes Service Tax.

2. QUANTITIES AND RATES :

- (i) Quantities mentioned in the Schedule of Quantities may increase or decrease to any limit or any of the item may be deleted or any extra item may have to be executed depending upon site requirements. Due to such variations in the quantities any extra claim from you due to increase or decrease or deletion of any item of the schedule of the quantities shall not be entertained by NFL.
- (ii) Rates for any Extra / substitute Items executed by you as per site requirements, shall be paid in accordance with the provisions of Clause No. 2.4.1.2 of General Directions and Conditions of Contract (GDCC).

My Documents : Detailed Work Order :517 Wellfare.doc

Page 1 of 6

stare copy

Signature

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3. INITIAL SECURITY DEPOSIT

In consideration of Clause No. 2.1.2.0 of GDCC, the Initial Security Deposit required to be deposited by you @ 2.5% of the contract value, works out to Rs. 3,450.00. Since you have already deposited a sum of Rs. 2,500.00.00 as EMD along with your tender, you are required and requested to deposit a further sum of **Rs. 950.00** (Rs. 3,450.00 – 2,500.00 = Rs 950.00) towards Initial Security Deposit by way of Demand draft drawn in favour of **National Fertilizers Ltd. , payable at Panipat.** within 10 (Ten) days from the date of issue of LOI.

4. SECURITY DEPOSIT

- a) Apart from Initial Security Deposit as per clause 3 above, NFL shall recover from your bills, further retention money @ 7.5 % of bill value to make a total security of 10 % of the total value of work.
- b) The security deducted from R. A. Bills / Final Bill, shall be refunded without any interest, to you after successful completion of defect liability period.

5. TERMS OF PAYMENT

- a) Monthly progressive bills in quadruplicate on the approved forms of NFL, will have to be prepared and submitted by you after taking joint measurements with NFL's Engineer. In consideration of Clause No. 6.4.0.0 of GDCC, NFL shall make "Account" payments during progress of the work, against these monthly R.A.Bills.
- b) 75% of the net payable against the R.A Bills shall be released to you after the verification of the bill by Engineer-in-charge within 10 days from the date of submission of the bill by you, and balance 25% payment shall be released after the checking of the bill by the Accounts Deptt, within another 25 days.
- c) NFL will not entertain any claim from you, if the payment gets delayed due to sorting out the discrepancies, if any, in the bill.
- d) You have the option to receive payment through Electronics Funds Transfer (EFT) - RTGS Process. For this option, you may submit your bank particulars i.e. Customers Name, Name of the Bank, Bank Account No. (All digits in case of CBS branches), Place of Branch, Branch Code (IFSC CODE-II Digits) to enable us to release payment accordingly. All bank charges will be to your account.
- e) All other terms of payments shall be governed by Clause No.6.0.0.0 (Section 6) of GDCC

6. CONTRACT PERIOD

A) DATE OF START OF WORK

The Scheduled date of start of the work shall be considered from 10th day of the issue of LOI dated 17.06.2010 or from the date of handing over of site to take up the work in hand, whichever is later.

My Documents - Detailed Work Order /517 Welfare.doc

Page 2 of 6

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B) COMPLETION PERIOD

The contract completion period for the entire work, shall be **02 (TWO) Month** which shall be reckoned from the scheduled date of start of work as defined in para 6 (A) above.

You are required to complete the entire work under this contract within the above mentioned contract period.

7. LIQUIDATED DAMAGES :

If there is any delay in the final completion of the work, NFL shall (without prejudice to any other right of owner in this behalf) be entitled to recover liquidate damages for the delayed completion of work at the rate of **1% (one percent) of the total contract value for each week or part thereof**, that the work remains incomplete beyond the scheduled date of completion of the work, **subject to a maximum of 10% (ten percent)** of contract value of work. The Contract value shall be considered as mentioned in para 1 above or the actual completed value of work whichever is greater.

8. DEFECT LIABILITY PERIOD :

Defect liability period of works, as per Clause 5.4.0.0 of GDCC, shall be **06 (SIX) months** from the actual date of completion of work as per completion certificate issued, or the expiry of the full next following monsoon season (i.e. 15 July to 15 October following the actual date of completion) whichever shall be later.

9. INCOME TAX :

NFL shall be entitled to deduct Income Tax plus surcharge, if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of Income Tax Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

10. VAT ON WORKS CONTRACTS:

NFL shall be entitled to deduct Works Tax plus surcharge if any, at source from all payments due and to be made to you under this contract in accordance with the provisions of VAT Act and rules framed there under, as applicable from time to time, including any amendment or modifications thereof.

11. SERVICE TAX :

Service Tax, if applicable for the work under the present Contract, shall be reimbursed by NFL, to you on production of documentary evidence, i.e., copy of notification of Govt. regarding inclusion of contract as a part of taxable services, service tax registration no., Service tax deposit challan etc. for the same by you. Liability of NFL shall be restricted to the amount of service tax only and any interest/penalty etc. shall be to your account. You must submit the documentary evidence for claiming the deposit of service tax, immediately after its deposit. NFL can withhold the payment due to non-compliance of service tax rules.



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12. WATER CHARGES

Since NFL does't have the facility to provide water connection at the site of execution of work, neither NFL shall provide any water connection nor any recovery on account of this shall be made from this work. You have to make your own arrangements of water, if required, for executing the work, from your own source. However, if suitable construction water is available in NFL Complex, that may be collected by you at your own cost by pumping / filling in the tankers or in any other mode of containers for transporting the same to site of work, free of cost.

13. ELECTRICAL POWER CONNECTION:

Since NFL does't have the facility to provide Elect. Power Connection at the site for execution of work, neither NFL shall provide any Elect. connection nor any recovery on account of this shall be made for this work. You have to make your own arrangements of elect power, for executing the work, from your own source

14. LABOUR LICENCE :

You shall obtain labour licence for the labour to be deployed by you for executing this work, if required, as per statutory requirement, & you shall submit the documentary evidence for the same to NFL.

15. IMPLIMENTATION OF ESI ACT :

- a) You will be solely responsible for any liability for your workers in respect of any accident, injury ect. Arising out of and in the course of your employment. For this purpose you shall obtain ESI Registration Number from Appropriate Authorities and deposit both Employer's as well as employees share of ESI contribution each month with ESI Authorities and also make necessary compliance of the provisions of the Act. You shall be responsible for recovery of employees share of ESI contribution from your Labour and NFL will not bear any liability whatsoever on this account. Further, you will also indemnify NFL against any damages / interest that may be imposed by ESI Authorities on account of non payment, delayed payments towards ESI.
- b) You shall ensure that contribution of account of ESI is deposited by due date of month and you will be required to furnish photocopy of ESI challan every month by 21st of the month following the month to which it relates. For this purpose, every month you shall submit to NFL a copy of wages sheet as a proof of wages paid to the staff, treasury challan regarding depositing of ESI amount etc. for perusal of officer in charge and will also submit quarter periodically statements of ESI etc. as required under various labour laws in respect of staff engaged in execution of jobs. You will also submit half yearly return of ESI.

16. IMPLEMENTAION OF THE PUNJAB LABOUR WELFARE FUND (HARYANA AMENDMENT) ACT, 2007.

You shall be solely responsible for depositing the Welfare Fund Contribution (employees's as well as employer's share) at the prescribed rates under The Punjab Labour Welfare Fund Act, 1965 in respect of employees engaged by you. You shall recover the employee's share of contribution from the concerned employee and NFL shall not bear any liability whatsoever on this account. You shall ensure that the contribution on account of Welfare Fund Contribution is deposited before 31st December every year by way of a Crossed Cheque/Demand Draft in favour of Welfare Commissioner, Haryana and you shall submit the documentary proof to NFL, of having deposited the same. Any interest/penalty on account of delayed/non-payment shall be

born by you. Further, the compliance of all the necessary formalities required to be completed under the Act from time to time shall be your responsibilities.

17. OTHER STATUTORY OBLIGATIONS

You shall comply with the provisions of the payment of wages act, 1936, Minimum Wages Act, 1936, Minimum Wages Act, 1948, Employees Provident Fund & Misc. Provisions Act, 1952, Employers' Liability Act 1938, ESI Act 1948, Workmen's Compensation Act, 1923, Maternity Benefit Act, 1961, the contract labour (Regulation & Abolition Act, 1970 and Mines Act, 1932, Punjab Labour Welfare Fund (Haryana amendment Act) 2007, etc. or any modification thereof. You shall also comply with the provisions of all other Acts, Rules & Regulations connected with the employment of labour for the purpose of execution of this contract.

18. SCOPE OF SUPPLY OF MATERIALS BY NFL

- i) NFL shall supply, if required, the following materials for incorporation in this work, on the rates mentioned against each :-

Sl. No.	Description of Materials	Unit	Rate
1.	Cement in bags considered as 50 Kg Each	Metric Tonne	FREE ISSUE
2.	Mild Steel Round Bars (for Reinforcement)	Metric Tonne	FREE ISSUE
3.	Twisted Steel Deformed bars (Tor Steel for Reinforcement)	Metric Tonne	FREE ISSUE
4.	Structural Steel such as Tee, Angles, Channels & joists etc.	Metric Tonne	FREE ISSUE
5.	Any other materials (Subject to availability)		Book value + 25% Departmental Charges.

The above materials shall be supplied from NFL Main Stores situated in Factory area. The contractor has to transport the material from Main Stores to the site of work including loading and unloading of the same within their quoted rates. The supply of above materials shall be governed by contract clause No. 3.1.0.0 of GDCC.

19. CONTRACT DOCUMENT

The following shall form the contract document for this work :

- Our NIT No. NFL / PT / CIVIL / 517 dated 07.04.2010.
- Your tender submitted and technical bid opened on 28.04.2010
- Our letter No. NFL / PT / Civil / 517 / dated 05.05.2010.
- Your price bid opened on 05.05.2010
- Our letter No. NFL / PT / Civil / 517 / dated 29.05.2010
- Your letters dated 31.05.2010
- Our LOI No. NFL / PT / CIVIL / 517 / 07 Dated 17.06.2010
- This Work Order.
- Agreement (to be signed and submitted by you).
- GDCC and Special Conditions of this contract.
- Any further correspondence between you and NFL in regard to this work



1153

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20 **AGREEMENT**

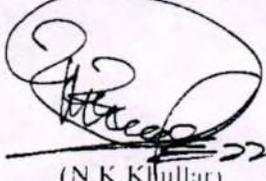
You shall execute an agreement on a non-judicial stamp paper of Rs. 100/- within ten days from the date of receipt of this Letter of Intent. This contract shall be deemed to have been entered into at Panipat (Haryana) and causes of action in relation to the contract shall, therefore, be deemed to have arisen within the jurisdiction of Panipat Court.

General Directions & Conditions of the Contract (GDCC) shall also apply to this work along with the Additional Special Conditions.

You are requested to contact Dy.Manager(Civil) for further instructions regarding execution of work.

Thanking you,

Yours faithfully,
for National Fertilizers Limited



(N.K. Kullar)
Chief Manager(Civil)

Cc to:

1. DGM(Mech.)
2. Ch.Manager (Internal Audit)
3. Ch..Manager (F&A)
4. Ch. Manager (P&A)
5. Sr. Manager(Vigilance)
6. Dy.Manager (Civil) – 1: 2 Copies
7. Dy. Commandant, CISF
8. ISO File

For Information Please

CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDDH NAGAR (UP) - 201 301. ☎ 0120-2412294, 2412443 & 400 75 6088. FAX: 2412397

REGD. OFFICE : SCOPE COMPLEX, CORE-III, INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110003. ☎ 011-2430006, FAX: 2436155

Construction of Toilet



Provision of clean drinking water facilities in Govt. Schools



Menstrual Hygiene Awareness project in nearby 20 Govt. Schools covering 6000 adolescent girl students



Construction of Toilets



Construction of Drain in Vikas Nagar



Construction of concrete pathways in Government Primary and Middle school, Hartari



Free Medical Camp





← Post

 **National Fertilizers** ✓
@NFL_Kisan

NFL Panipat donates 1500 dual desks to 13 Govt. Schools under #CSR. Also completed construction of toilets in 2 Schools.

Both the projects inaugurated today by Sh Ratnakar Mishra, GM, I/c at Govt. School, Sutana (Panipat).

To show gratitude, students made desk-graffiti of NFL.



Manoj Mishra and 3 others

2:57 PM · Feb 10, 2020

← Post

 **National Fertilizers** ✓
@NFL_Kisan

Ensuring clean drinking #water to school children

NFL Panipat installs Water Coolers and Purifiers in 10 Govt. schools under #CSR initiatives.

Sh Sunil Arora, CGM, Panipat dedicated the items to the school children in a program.

@manojmishra_100 @FertMinIndia @DVSadanandGowda



Dr. Mansukh Mandaviya

3:23 PM · Nov 6, 2019

🗨️ + ❤️ 76 📌 📎



< National Fertilizers Limited > 🔍

Posts About Photos More ▾



National Fertilizers Limited

11 Oct 2023 · 🌐

NFL Panipat Unit provides 320 no. dual desks and 3 no. water coolers with RO system to 3 Govt. Schools of Panipat under #CSR efforts of NFL.

Sh B B Grover, CGM, Panipat today handed over the items to the school authorities in a function organized in Govt Sen Sec School, Jaatal.





National Accreditation Board for
Testing and Calibration Laboratories

CERTIFICATE OF ACCREDITATION

**NATIONAL FERTILIZERS LTD. CENTRAL LABORATORY,
PANIPAT**

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2017

**"General Requirements for the Competence of Testing &
Calibration Laboratories"**

for its facilities at

GOHANA ROAD, PANIPAT, HARYANA, INDIA

in the field of

TESTING

Certificate Number: TC-9026

Issue Date: 08/10/2024

Valid Until: 07/10/2026

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.
(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Name of Legal Entity: NATIONAL FERTILIZERS LIMITED

Signed for and on behalf of NABL



N. Venkateswaran
Chief Executive Officer

1161







1164

182



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

गोहाना रोड, पानीपत, हरियाणा - 132 106

(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)

फोन: 0180-2652481, 483 एवं 485, 0180-2681304

फैक्स: 0180-2652515

ई-मेल: mpatil@nfl.co.in

GST No: 06AAACN0189N1Z8

website: www.nationalfertilizers.com

National Fertilizers Limited

(A Government of India Undertaking)

Gohana Road, Panipat, Haryana - 132 106

(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)

Phone: 0180-2652481, 483 & 485, 0180-2681304

FAX : 0180-2652515

E-mail: mpatil@nfl.co.in

CIN: L74899DL1974GOI007417

website: www.nationalfertilizers.com

Ref. No.: NFP/ST/D-209/19-20/32756

Speed Post

Dated: 15.12.2023

→ M/s Shubham Sales Co.,
5.30 K.M Mile Stone,
Bhiwani Road,
Rohtak-124001, Haryana

GST: 06AEBFS9696F1ZJ

Sub: Sale of Carbon Slurry Lying in Ponds at NFL, Panipat.

Dear Sir,

In reference to your bid against MSTC e-Auction No. MSTC/NRO/NATIONAL FERTILIZERS LIMITED/9/GOHANA ROAD/19-20/32756 Dated 02.03.2020, we are pleased to permit you to lift the "Carbon Slurry on 'As is Where is and No Complaint basis", under HWM Rules 2016-Cat. 18.2 Schd.-I, from designated two numbers of Ponds at NFL's Panipat Unit, at the tender rate of Rs. 1500/- per MT, plus applicable taxes on the following conditions:

1. You will be required to lift the entire quantity of carbon slurry lying in the ponds at NFL, Panipat Unit, at the tender rate of Rs. 1500/- per MT, plus applicable taxes.
2. Initially, NFL will permit you to lift the quantity of carbon slurry against the advance amount of Rs. 6,48,52,289/- already deposited with NFL.
3. Daily Delivery Instructions shall be issued by NFL to you in this regard.
4. Thereafter, you will be required to deposit security amount for lifting the quantity of carbon slurry equivalent to that amount.
5. NFL will retain Security Deposit of Rs. 91,95,000/- already deposited with NFL as performance security till successful contract completion.

Kindly acknowledge the receipt of the same.

For & on behalf of
National Fertilizers Ltd.,

(Mahesh Patil)

Chief Manager (Mtls.)

महेश पाटिल

मुख्य प्रबंधक (सामग्री)

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎ 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDDH NAGAR (UP) - 201 301, ☎ 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इन्स्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎ 011-24360066, फैक्स 24361553, रीजिस्ट्रार: L74899DL1974GOI007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎ 011-24360066, FAX: 24361553, CIN: L74899DL1974GOI007417
Website: www.nationalfertilizers.com

1165



seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:09
To: 'csrc.sales@continentalcarbonasia.com'
Cc: 'BIMLA SOREN'
Subject: RE: use of Carbon

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 20 May 2023 12:50
To: csrc.sales@continentalcarbonasia.com
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: use of Carbon

Dear Sir,

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether as on date , M/s CCIL is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1167



seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 12:09
To: 'Sharma, Puneet'; 'Mittal, Lokesh'; 'Dua, Vikram'; 'Dewan, Sanjay'; 'Dubey, V. K.'
Cc: BIMLA SOREN; bbgrover
Subject: use of Carbon

Dear Sir,

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether as on date , M/s CCIL is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1169

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 13 February 2023 12:33
To: sdewan@continentalcarbonindia.com; vkmaheshwari@continentalcarbonindia.com
Cc: BIMLA SOREN
Subject: utilisation of carbon

Dear Sir,

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s CCIL is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon .

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

1170

186

seemachawla@nfl.co.in

From: Aashish Kulshreshtha <Kulshreshthaa@shreecement.com>
Sent: 20 May 2023 12:20
To: Seema Chawla
Cc: 'BIMLA SOREN'; bbgrover
Subject: Re: use of carbon
Attachments: image001.jpg

Dear Mam

Our executive Mr Ramsuraj will visit at your plant on Monday before lunch timing 12 -12:30 PM.

Thanks for the above.

Regards

- Aashish

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: Saturday, 20 May 2023, 12:04 pm
To: Aashish Kulshreshtha <Kulshreshthaa@shreecement.com>
Cc: 'BIMLA SOREN' <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: RE: use of carbon

You don't often get email from seemachawla@nfl.co.in. [Learn why this is important](#)

This email originated from outside of the organization. Do not click links or open attachments unless you recognize the sender and know the content is safe.

Dear Sir,

We are awaiting your response.

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

From: Seema Chawla [mailto:seemachawla@nfl.co.in]
Sent: 16 March 2023 11:59
To: 'Aashish Kulshreshtha'
Cc: 'BIMLA SOREN'; bbgrover
Subject: RE: use of carbon

Dear Sir,

1

85

1171



seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 20 May 2023 12:04
To: 'Aashish Kulshreshtha'
Cc: 'BIMLA SOREN'; bbgrover
Subject: RE: use of carbon
Attachments: image001.jpg

Dear Sir,

We are awaiting your response.

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

From: Seema Chawla [mailto:seemachawla@nfl.co.in]

Sent: 16 March 2023 11:59

To: 'Aashish Kulshreshtha'

Cc: 'BIMLA SOREN'; bbgrover

Subject: RE: use of carbon

Dear Sir,

You may come anytime tomorrow after 1400 hrs or day after tomorrow any time.

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

From: Aashish Kulshreshtha [mailto:Kulshreshthaa@shreecement.com]

Sent: 16 March 2023 11:48

To: Seema Chawla

Cc: BIMLA SOREN

Subject: Re: use of carbon

Dear Ma'am

1

87



1173

seemachawla@nfl.co.in

From: Aashish Kulshreshtha <Kulshreshthaa@shreecement.com>
Sent: 16 March 2023 11:48
To: Seema Chawla
Cc: BIMLA SOREN
Subject: Re: use of carbon

Dear Ma'am

Thanks for the offer.

Can you provide us sample of 10 kg for necessary Lab or test analysis .

Apart from this we also want to lift dry fly ash from your plant, kindly spare meeting timings accordingly.

Regards,
Aashish

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: Thursday, March 16, 2023 11:44:13 AM
To: Aashish Kulshreshtha <KulshreshthaA@shreecement.com>
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>
Subject: use of carbon

You don't often get email from seemachawla@nfl.co.in. [Learn why this is important](#)

This email originated from outside of the organization. Do not click links or open attachments unless you recognize the sender and know the content is safe.

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns.

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. You may kindly indicate whether Carbon is being utilised in your industry?

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743



seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:08
To: 'info@sagarcements.in'
Cc: 'BIMLA SOREN'
Subject: RE: use of carbon

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:04
To: info@sagarcements.in
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Sagar Cements Ltd is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1175

190

seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:07
To: 'customercare@dalmiacement.com'
Cc: 'BIMLA SOREN'
Subject: RE: use of carbon

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 14:36
To: customercare@dalmiacement.com
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Dalmia Ceement is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1

90

seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:08
To: 'zclho@zcltd.com'
Cc: 'BIMLA SOREN'
Subject: RE: use of carbon

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:02
To: zclho@zcltd.com
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Zuari Cement Ltd is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1

91



1177

seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:07
To: 'marketing@anjanicement.com'
Cc: 'BIMLA SOREN'
Subject: RE: use of carbon

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 12:38
To: marketing@anjanicement.com
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s NCL Industries (Cement Division) is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1

92

seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:09
To: 'corporate@indiacements.co.in'
Cc: 'BIMLA SOREN'
Subject: RE: use of carbon

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 08:59
To: corporate@indiacements.co.in
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s India Cements is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1179

seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:08
To: 'ncl@nclind.com'
Cc: 'BIMLA SOREN'; 'bbgrover'
Subject: RE: use of carbon

Tracking:	Recipient	Recall
	'ncl@nclind.com'	
	'BIMLA SOREN'	
	'bbgrover'	
	Bimla Soren	Failed: 20-09-2024 16:12

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:09
To: ncl@nclind.com
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s NCL Industries (Cement Division) is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla

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seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:09
To: 'acchelp@acclimited.com'
Cc: 'BIMLA SOREN'
Subject: RE: use of carbon

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 08:41
To: acchelp@acclimited.com
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s ACC is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

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seemachawla@nfl.co.in

From: seemachawla@nfl.co.in
Sent: 20 September 2024 16:08
To: 'info@anjanicement.com'
Cc: 'BIMLA SOREN'; 'bbgrover'
Subject: RE: use of carbon

Tracking:	Recipient	Recall
	'info@anjanicement.com'	
	'BIMLA SOREN'	
	'bbgrover'	
	Bimla Soren	Failed: 20-09-2024 16:12

Dear Sir,

We are waiting for your response

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:07
To: info@anjanicement.com
Cc: BIMLA SOREN <bimlasoren@nfl.co.in>; bbgrover <bbgrover@nfl.co.in>
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Anjani Portland Cement Ltd is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla

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seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 08:41
To: acchelp@acclimited.com
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s ACC is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1183

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:04
To: info@sagarcements.in
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns.

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Sagar Cements Ltd is authorized by PCB's under schedule 1, category 18.. for utilization of carbon ?

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743



1184

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seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 08:59
To: corporate@indiacements.co.in
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns.

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s India Cements is authorized by PCB's under schedule -1, category 18.2 for utilization of carbon ?

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

1185

200
seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:07
To: info@anjanacement.com
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns.

NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Anjani Portland Cement Ltd is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

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seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 12:38
To: marketing@anjanicement.com
Cc: BIMLA SOREN
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s NCL Industries (Cement Division) is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

1187

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:02
To: zclho@zcltd.com
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s Zuari Cement Ltd is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743



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seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 09:09
To: ncl@nclind.com
Cc: BIMLA SOREN; bbgrover
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s NCL Industries (Cement Division) is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :

सीमा चावला

Seema Chawla

उप महा प्रबंधक(तकनीकी सेवाएँ)

DGM (Technical Services)

नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत

National fertilizers limited, Panipat

Mobile : +91 9996547743

1189

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 22 May 2023 14:35
To: customercare@dalmiacement.com
Cc: BIMLA SOREN
Subject: use of carbon

Dear Sir,

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016 and as per the CPCB guidelines in July 2017, for Pre-processing & Co-processing of Hazardous and other wastes in Cement Plant as per H&OW(M&TBM) Rules 2016, cement industries can use carbon in kilns. NFL Panipat Unit is having stock of carbon lying in Carbon ponds generated from old FO based plant before 2013. Kindly confirm whether, M/s NCL Industries (Cement Division) is authorized by PCB's under schedule 1, category 18.2 for utilization of carbon ?

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

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seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 12:05
To: gpcbchairman@gmail.com
Cc: ips@nfl.co.in; BIMLA SOREN; mngoyal@nfl.co.in
Subject: RE: Disposal of Carbon Slurry

Dear Sir,

We are waiting for your response.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla [mailto:seemachawla@nfl.co.in]
Sent: 30 January 2023 12:27
To: 'gpcbchairman@gmail.com'
Cc: ips@nfl.co.in; BIMLA SOREN; 'mngoyal@nfl.co.in'
Subject: Disposal of Carbon Slurry

Dear Sir,

This has reference to the subject matter regarding the disposal of carbon slurry. It is to be mentioned here that the carbon slurry lying at N.F.L. Panipat Unit premises was generated from oil based Ammonia Plant, as by-product, before commissioning of NG based Ammonia Plant in year 2013. After the commissioning and lining up NG based Ammonia Plant, there is no generation of Carbon Slurry.

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016. In this regard we would like to know the parties who have been issued the authorisation for collection, transportation and Utilization of carbon slurry under category 18.2 of Schedule-1 by your goodself.

We shall be highly obliged.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

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seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 12:04
To: hqtech-pcb@mp.gov.in
Cc: ips@nfl.co.in; mngoyal@nfl.co.in; BIMLA SOREN; bbgrover
Subject: RE: Disposal of Carbon Slurry

Dear Sir,

We are awaiting for your response.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla [mailto:seemachawla@nfl.co.in]
Sent: 31 January 2023 09:10
To: 'hqtech-pcb@mp.gov.in'
Cc: ips@nfl.co.in; 'mngoyal@nfl.co.in'; BIMLA SOREN
Subject: Disposal of Carbon Slurry

Dear Sir,

This has reference to the subject matter regarding the disposal of carbon slurry. It is to be mentioned here that the carbon slurry lying at N.F.L. Panipat Unit premises was generated from oil based Ammonia Plant, as by-product, before commissioning of NG based Ammonia Plant in year 2013. After the commissioning and lining up NG based Ammonia Plant, there is no generation of Carbon Slurry.

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016. In this regard we would like to know the parties who have been issued the authorisation for collection, transportation and Utilization of carbon slurry under category 18.2 of Schedule-1 by your goodself.

We shall be highly obliged.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

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207

seemachawla@nfl.co.in

From: Seema Chawla <seemachawla@nfl.co.in>
Sent: 16 March 2023 12:05
To: feedback@uppcb.com
Cc: ips@nfl.co.in; BIMLA SOREN; mngoyal@nfl.co.in
Subject: RE: Disposal of Carbon Slurry

Dear Sir,

We are waiting for your response.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

From: Seema Chawla [mailto:seemachawla@nfl.co.in]
Sent: 30 January 2023 11:30
To: 'feedback@uppcb.com'
Cc: ips@nfl.co.in; BIMLA SOREN; 'mngoyal@nfl.co.in'
Subject: Disposal of Carbon Slurry

Dear Sir,

This has reference to the subject matter regarding the disposal of carbon slurry. It is to be mentioned here that the carbon slurry lying at N.F.L. Panipat Unit premises was generated from oil based Ammonia Plant, as by-product, before commissioning of NG based Ammonia Plant in year 2013. After the commissioning and lining up NG based Ammonia Plant, there is no generation of Carbon Slurry.

As per notification from MOEF, disposal of Carbon is to be as per HoWM rules, 2016. In this regard we would like to know the parties who have been issued the authorisation for collection, transportation and Utilization of carbon slurry under category 18.2 of Schedule-1 by your goodself.

We shall be highly obliged.

आदर सहित :
सीमा चावला
Seema Chawla
उप महा प्रबंधक(तकनीकी सेवाएँ)
DGM (Technical Services)
नेशनल फ़र्टिलाइज़रस लिमिटेड, पानीपत
National fertilizers limited, Panipat
Mobile : +91 9996547743

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seemachawla@nfl.co.in

From: V.K Meena <vkmeena@nfl.co.in>
Sent: 30 December 2024 09:12
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; skjha@nfl.co.in
Subject: RE: Lifting of Carbon Slurry from Carbon Ponds at NFL, Panipat unit.
Attachments: Letter dated 30.12.2024 to Shubham Sales Co.pdf

M/s Shubham Sales Co,
 Rohtak

Dear sir,

In reference to lifting of carbon slurry from carbon ponds at NFL Panipat, please find attached our letter ref. No. NFP/DISPOSAL/CARBON SLURRY/D-209 Dated 30.12.2024. Hard copy of the same is being sent through speed post.

Regards

विनोद कुमार मीणा,
 प्रबंधक (सामग्री)-स्टोर्स,
 नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
 ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 14 December 2024 16:13
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; skjha@nfl.co.in
Subject: RE: Lifting of Carbon Slurry from Carbon Ponds at NFL, Panipat unit.

Dear sir,

Despite our repeated reminders through emails/letters, phone calls; no significant improvement in lifting of carbon slurry at NFL Panipat has been observed. Please note that after 18.10.2024, you have deployed only three vehicles i.e. one each on 20.11.2024, 23.11.2024 & 26.11.2024 for lifting of carbon slurry and no vehicle has been deployed after 26.11.2024. It has been informed a number of times that deployment of only one or two vehicles or non-deployment of vehicles on regular basis is not sufficient for speedier lifting of carbon slurry. **Hence, it is again requested to depute the vehicles on regular basis for lifting of carbon slurry from ponds at NFL Panipat.**

Regards

विनोद कुमार मीणा,
 प्रबंधक (सामग्री)-स्टोर्स,
 नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

गोहाना रोड, पानीपत, हरियाणा - 132 106
(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)
फोन: 0180-2652481, 483 एवं 485, 0180-2681304

फैक्स: 0180-2652515

ई-मेल: nflpanipat@nfl.co.in

website: www.nationalfertilizers.com



National Fertilizers Limited

(A Government of India Undertaking)

Gohana Road, Panipat, Haryana - 132 106
(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)
Phone: 0180-2652481, 483 & 485, 0180-2681304

FAX : 0180-2652515

E-mail: nflpanipat@nfl.co.in

website: www.nationalfertilizers.com

NFP/DISPOSAL/CARBON SLURRY/D-209

Speed Post

Date: 30.12.2024

To,

M/s Shubham Sales Co.,
5.30 K.M Mile Stone,
Bhiwani Road,
Rohtak-124001, Haryana

Sub: Lifting of Carbon Slurry Lying in Ponds at NFL, Panipat.

Ref: (i) Our letter Ref. No. NFP/ST/D-209/19-20/32756 dated 15.12.2023.

(ii) Our e-mails dated 16.12.2023, 02.01.2024, 10.01.2024, 19.01.2024, 25.01.2024, 03.02.2024, 06.03.2024, 01.04.2024, 08.05.2024, 13.05.2024, 21.05.2024, 28.06.2024, 08.07.2024, 02.08.2024, 17.08.2024, 27.08.2024, 28.09.2024, 25.10.2024, 05.11.2024 & 14.12.2024.

(iii) Our letters dated 02.02.2024, 30.04.2024, 16.09.2024, 06.11.2024 & 30.11.2024.

Dear Sir,

Since issuance of our letter Ref. No. NFP/ST/D-209/19-20/32756 dated 15.12.2023; you have lifted only 3258.90 MT of carbon slurry so far from the carbon ponds at NFL Panipat.

In order to ensure compliance of Hon'ble NGT and speedier lifting of carbon slurry, NFL has extended all the support to M/s Shubham Sales Co. in this regard.

Kindly refer our above e-mails/letters vide which we have been requesting you to deploy the vehicles to start the lifting of the carbon slurry from the carbon ponds as no lifting of carbon slurry has been done by you after 26.11.2024 i.e. more than a month has been passed. Earlier also, the lifting of carbon slurry was not done by you on regular basis. In this regard you had been requested a number of times to speed up the lifting of carbon slurry by deploying more vehicles & resources on regular basis to lift the carbon slurry from carbon ponds at NFL Panipat, but no significant improvement in deployment of vehicles & lifting of carbon slurry has been observed so far. Please note that during the period July, 2024 to till date, you have lifted only 424.29 MT of carbon slurry from the ponds at NFL Panipat & only three vehicles have been deployed after 18.10.2024 i.e. on 20.11.2024, 23.11.2024 & 26.11.2024 for lifting of carbon slurry. No vehicle has been deployed after 26.11.2024.

In view of above, it is requested to start the lifting of carbon slurry & deploy vehicles on regular basis to speed up the lifting of carbon slurry from ponds at NFL Panipat.

Thanking you

For & On behalf Of
National Fertilizers Limited, Panipat

(V.K Meena)
Manager (Materials)

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003, ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417
Website: www.nationalfertilizers.com

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seemachawla@nfl.co.in

From: VINOD KUMAR MEENA <vkmeena@nfl.co.in>
Sent: 06 November 2024 16:35
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; skjha@nfl.co.in
Subject: Lifting of Carbon Slurry from Carbon Ponds at NFL, Panipat unit.
Attachments: Letter dated 06.11.2024 to Shubham Sales Co.pdf

M/s Shubham Sales Co,
Rohtak

Dear sir,

In reference to lifting of carbon slurry from carbon ponds at NFL Panipat, please find attached our letter ref. No. NFP/DISPOSAL/CARBON SLURRY/D-209 Dated 06.11.2024. Hard copy of the same is being sent through speed post.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइज़र्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 05 November 2024 11:09
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; skjha@nfl.co.in
Subject: RE: Lifting of Carbon Slurry from Carbon Ponds at NFL, Panipat unit.

Dear sir,

Despite our repeated reminders through emails, phone calls; no vehicle has been deployed by you at NFL Panipat after 18.10.2024 for lifting of carbon slurry. It has been informed a number of times that deployment of only one or two vehicles or non-deployment of vehicles on regular basis is not sufficient for speedier lifting of carbon slurry. **Hence, it is again requested to depute the vehicles on regular basis for lifting of carbon slurry from ponds at NFL Panipat.**

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइज़र्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

गोहाना रोड, पानीपत, हरियाणा - 132 106

(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)

फोन: 0180-2652481, 483 एवं 485, 0180-2681304

फैक्स: 0180-2652515

ई-मेल: nflpanipat@nfl.co.inwebsite: www.nationalfertilizers.com

National Fertilizers Limited

(A Government of India Undertaking)

Gohana Road, Panipat, Haryana - 132 106

(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)

Phone: 0180-2652481, 483 & 485, 0180-2681304

FAX: 0180-2652515

E-mail: nflpanipat@nfl.co.inwebsite: www.nationalfertilizers.com

211

Ref: NFP/DISPOSAL/CARBON SLURRY/D-209

Speed Post

Date: 06-11-2024

To,

M/s Shubham Sales Co.,
5.30 K.M Mile Stone,
Bhiwani Road,
Rohtak-124001, Haryana

Sub: Lifting of Carbon Slurry Lying in Ponds at NFL, Panipat.

Dear Sir,

Since issuance of our letter Ref. No. NFP/ST/D-209/19-20/32756 dated 15.12.2023; you have lifted only 3224.65 MT of carbon slurry so far from the carbon ponds at NFL Panipat.

In order to ensure compliance of Hon'ble NGT and speedier lifting of carbon slurry, NFL has extended all the support to M/s Shubham Sales Co. in this regard.

Further, it has been observed that after 29.06.2024 the lifting of carbon slurry was not done on regular basis. The vehicles were either not deployed on many instances or deployed on irregular intervals resulting in slow lifting of carbon slurry from the ponds at NFL Panipat. Accordingly, by way of our emails dated 08.07.2024, 02.08.2024, 17.08.2024, 27.08.2024 letter dated 16.09.2024, email dated 28.09.2024, 25.10.2024 & 05.11.2024 as well as through various phone calls you were requested to speed up the lifting of carbon slurry by deploying the vehicles on regular basis to lift the carbon slurry from carbon ponds at NFL Panipat. This fact was also appraised to you during your recent visit & discussions with our Executive Director on 07.09.2024 at NFL Panipat. You had assured to speed up the lifting of carbon slurry, but no significant improvement in deployment of vehicles & lifting of carbon slurry has been observed so far. During the period July, 2024 to Oct, 2024, you have lifted only 390.04 MT of carbon slurry from the ponds at NFL Panipat & no vehicles have been deployed after 18.10.2024 for lifting of carbon slurry.

Keeping in view of above, it is again requested to deploy the vehicles and start lifting of carbon slurry on regular basis without any further delay.

Thanking you

For & On behalf Of
National Fertilizers Limited, Panipat

(Mahesh Patil)
Chief Manager (Materials)

कारपोरेट कार्यालय - ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎: 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE: A-11, SECTOR 24, NOIDA, GAUTAM BUDDH NAGAR (UP)- 201 301. ☎: 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
राज्य कार्यालय - स्कोप कॉम्प्लेक्स, कोर-III, 7, इन्स्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003. ☎: 011-24360066, फैक्स 24361553, सीआईएन: L74809DL1974GO1007417
REGD. OFFICE: SCOPE COMPLEX, CORE-III, 7 INSTITUTE/ATIONAL AREA, LODHI ROAD, NEW DELHI - 110 003. ☎: 011-24360066, FAX: 24361553. CIN: L74809DL1974GO1007417
Website: www.nationalfertilizers.com

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seemachawla@nfl.co.in



VINOD KUMAR MEENA <vkmeena@nfl.co.in>
25 October 2024 12:02
'Shubham Sales Co. Rohtak'
'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in;
vkgupta@nfl.co.in; skjha@nfl.co.in
Subject: FW: Lifting of Carbon Slurry from Carbon Ponds at NFL, Panipat unit.

M/s Shubham Sales Co,
Rohtak

Dear sir,

In reference to lifting of carbon slurry from carbon ponds at NFL Panipat, please note that no vehicles were deployed by you during the period 27.07.2024 to 16.09.2024 even after our repeated reminders, follow up. Thereafter, you have intermittently deployed only six (06) trucks during the month of Sept, 2024 and lifted only 55.71 MT of Carbon slurry from the ponds in the month of Sept, 2024 and in the month of Oct, 2024 you have deployed only nine trucks (09) so far and lifted only 97.75 MT of carbon slurry so far during the month of Oct, 2024. No vehicles have been deployed by you for lifting of carbon slurry after 18.10.2024. In this connection, please note that deployment of only one or two vehicles or non-deployment of vehicles on regular basis is not sufficient for speedier lifting of carbon slurry. **Hence, it is requested to increase the number of vehicles deployed and lift the carbon slurry on regular basis.**

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइज़र्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 28 September 2024 12:44
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; skjha@nfl.co.in
Subject: FW: Lifting of Carbon Slurry from Carbon Ponds at NFL, Panipat unit.

M/s Shubham Sales Co,
Rohtak

Dear sir,

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In reference to lifting of carbon slurry from carbon ponds at NFL Panipat, please note that no vehicles were deployed by you during the period 27.07.2024 to 16.09.2024 even after our repeated reminders. Thereafter, you have deployed only one vehicle on 17.09.2024, 23.09.2024, 24.09.2024, 25.09.2024 & 28.09.2024 respectively for lifting of carbon slurry. In this connection, it may be noted that deployment of only one or two vehicles is not sufficient for speedier lifting of carbon slurry. **Hence, it is requested to increase the number of vehicles deployed and lift the carbon slurry on regular basis.**

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 16 September 2024 18:20
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; 'skjha@nfl.co.in'
Subject: Lifting of Carbon Slurry from Carbon Ponds at NFL, Panipat unit.

M/s Shubham Sales Co,
Rohtak

Dear sir,

In reference to lifting of carbon slurry from carbon ponds at NFL Panipat, please find attached our letter ref. No. NFP/DISPOSAL/CARBON SLURRY/D-209 Dated 16.09.2024. Hard copy of the same is being sent through speed post.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 27 August 2024 08:37
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; 'skjha@nfl.co.in'
Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

No vehicle has been deployed by you since last one month i.e. from 27.07.2024 for lifting of carbon slurry. You are requested to deploy the vehicles on regular basis for lifting of carbon slurry from the ponds at NFL Panipat.

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

गोहाना रोड, पानीपत, हरियाणा - 132 106

(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)

पानीपत इकाई PANIPAT UNIT फोन: 0180-2652481, 483 एवं 485, 0180-2681304

फैक्स: 0180-2652515

ई-मेल: nflpanipat@nfl.co.in

website: www.nationalfertilizers.com



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Phone: 0180-2652481, 483 & 485, 0180-2681304

FAX : 0180-2652515

E-mail: nflpanipat@nfl.co.in

website: www.nationalfertilizers.com

Ref: NFP/DISPOSAL/CARBON SLURRY/D-209

Speed Post

Date: 16-09-2024

To,

M/s Shubham Sales Co.,
5.30 K.M Mile Stone,
Bhiwani Road,
Rohtak-124001, Haryana

Sub: Lifting of Carbon Slurry Lying in Ponds at NFL, Panipat.

Dear Sir,

Since issuance of our letter Ref. No. NFP/ST/D-209/19-20/32756 dated 15.12.2023; you have lifted only 3071.19 MT of carbon slurry from the carbon ponds at NFL Panipat.

In order to ensure compliance of Hon'ble NGT and speedier lifting of carbon slurry, NFL has extended all the support to M/s Shubham Sales Co. in this regard.

Further, no vehicle has been deployed by you after 26.07.2024 for lifting of carbon slurry. Accordingly, by way of our emails dated 02.08.2024, 17.08.2024 & 27.08.2024 as well as through various phone calls you were requested to deploy the vehicles on regular basis to lift the carbon slurry from carbon ponds at NFL Panipat, but no response has been received from your end so far. During your recent visit & discussions with our Executive Director on 07.09.2024 at NFL Panipat, you had assured to start lifting of carbon slurry from last Saturday i.e. 14.09.2024, but no lifting of carbon slurry has been started yet.

Keeping in view of above, it is again requested to deploy the vehicles and start lifting of carbon slurry on regular basis without any further delay.

Thanking you

For & On behalf Of
National Fertilizers Limited, Panipat

(Mahesh Patil)
Chief Manager (Materials)

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नौयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎ 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎ 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003. ☎ 011-24360066, फैक्स 24361553, सीआईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003. ☎ 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417
Website: www.nationalfertilizers.com

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seemachawla@nfl.co.in

NFL
पानिपत इकाई
SENT UNIT

From: VINOD KUMAR MEENA <vkmeena@nfl.co.in>
Sent: 16 September 2024 18:20
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; skjha@nfl.co.in
Subject: Lifting of Carbon Slurry from Carbon Ponds at NFL, Panipat unit.
Attachments: Letter dtd 16.09.2024 to Shubham Sales Co..pdf

M/s Shubham Sales Co,
Rohtak

Dear sir,

In reference to lifting of carbon slurry from carbon ponds at NFL Panipat, please find attached our letter ref. No. NFP/DISPOSAL/CARBON SLURRY/D-209 Dated 16.09.2024. Hard copy of the same is being sent through speed post.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 27 August 2024 08:37
To: 'Shubham Sales Co. Rohtak'
Cc: 'Gulshan Material'; SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; 'skjha@nfl.co.in'
Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

No vehicle has been deployed by you since last one month i.e. from 27.07.2024 for lifting of carbon slurry. You are requested to deploy the vehicles on regular basis for lifting of carbon slurry from the ponds at NFL Panipat.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]
Sent: 17 August 2024 15:17

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To: 'Shubham Sales Co. Rohtak'

Cc: SK Sheoran; Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; 'skjha@nfl.co.in'

Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Importance: High

Dear sir,

No vehicle has been deployed by you since 27.07.2024 for lifting of carbon slurry. Kindly deploy the vehicles on regular basis for lifting of carbon slurry from the ponds at NFL Panipat.

Regards

विनोद कुमार मीणा,

प्रबंधक (सामग्री)-स्टोर्स,

नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत

ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]

Sent: 02 August 2024 09:01

To: 'Shubham Sales Co. Rohtak'

Cc: Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; bbgrover@nfl.co.in

Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

You had deployed only 1 to 2 vehicles on daily basis during 16.07.2024 to 26.07.2024 and no vehicles have been deployed since 27.07.2024. You are requested to increase the number of vehicles and deploy the same on regular basis for lifting of carbon slurry from the ponds.

Regards

विनोद कुमार मीणा,

प्रबंधक (सामग्री)-स्टोर्स,

नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत

ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]

Sent: 08 July 2024 11:07

To: 'Shubham Sales Co. Rohtak'

Cc: Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; bbgrover@nfl.co.in

Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

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No vehicle has been deployed by you since 30.06.2024 for lifting of carbon slurry. Kindly deploy the vehicles on regular basis for lifting of carbon slurry from the ponds.



विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइज़र्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]

Sent: 28 June 2024 15:02

To: 'Shubham Sales Co. Rohtak'

Cc: Mahesh Patil; seemachawla@nfl.co.in; vkgupta@nfl.co.in; bbgrover@nfl.co.in

Subject: FW: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

In reference to lifting of carbon slurry from carbon ponds, please note that you are deploying only 2, 3 or maximum 4 trucks on daily basis which are not sufficient for speedier lifting of carbon slurry. Kindly increase the number of trucks deployed on daily basis for speedier lifting, as requested earlier also vide our letter dated 30.04.2024, e-mail dated 13.05.2024. Further, it is also observed that a huge quantity of leftover material which may contain hazardous carbon slurry has been dumped outside the carbon ponds which may cause contamination/harm to vegetation or public at large. Hence, it is requested not to dump such material outside the carbon ponds.

Regards

विनोद कुमार मीणा,
प्रबंधक (सामग्री)-स्टोर्स,
नेशनल फर्टिलाइज़र्स लिमिटेड, पानीपत
ईमेल: vkmeena@nfl.co.in

From: VINOD KUMAR MEENA [mailto:vkmeena@nfl.co.in]

Sent: 21 May 2024 09:51

To: 'Shubham Sales Co. Rohtak'

Cc: Mahesh Patil; rbjgautam@nfl.co.in; vkgupta@nfl.co.in

Subject: RE: Request for assistance in execution of speedier lifting of Carbon Material from Pond No. 1 and 2 from Panipat unit.

Dear sir,

In reference to availability of 3-phase electricity supply on chargeable basis, the necessary arrangements to provide 3-phase electricity supply at single point have been made at our end and same has already been communicated to your supervisors last week. You are requested to make your own arrangement for extension of electric line from the specified point under the supervision of our electrical team.

Regards

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

गोहाना रोड, पानीपत, हरियाणा - 132 106

(ISO-9001, ISO-14001 एवं OHSAS-18001 इकाई)

फोन: 0180-2652481, 483 एवं 485, 0180-2681304

फैक्स: 0180-2652515

ई-मेल: nflpanipat@nfl.co.in

website: www.nationalfertilizers.com



National Fertilizers Limited

(A Government of India Undertaking)

Gohana Road, Panipat, Haryana - 132 106

(An ISO-9001, ISO-14001 & OHSAS-18001 Unit)

Phone: 0180-2652481, 483 & 485, 0180-2681304

FAX: 0180-2652515

E-mail: nflpanipat@nfl.co.in

website: www.nationalfertilizers.com

Ref: NFP/DISPOSAL/CARBON SLURRY/D-209

SPEED POST

DATE: 02-02-2024

02 FEB 2024

To,

M/s Shubham Sales Co.,
5.30 K.M Mile Stone,
Bhiwani Road,
Rohtak-124001, Haryana

Sub: Sale of Carbon Slurry Lying in Ponds at NFL, Panipat.

Dear Sir,

In reference to your bid against MSTC e-Auction No. MSTC/NRO/NATIONAL FERTILIZERS LIMITED/9/GOHANA ROAD/19-20/32756 Dated 02.03.2020, by way of issuance of letter No. NFP/ST/D-209/19-20/32756 dated 15.12.2023, you have been permitted to start lifting of the carbon slurry lying in ponds at NFL Panipat.

Subsequent to issuance of this letter, the work of clearance of approach road, preparation of entry/exit gate, fencing around loading point has already been done from our end and stands completed.

By way of emails dated 04.01.2024, 10.01.2024, 19.01.2024 & 25.01.2024 you were requested to provide the list of vehicles with registration number which shall be used by you for lifting of carbon slurry and further was also requested to provide the schedule for start of lifting of the carbon slurry.

However, the above details have not been provided to us till date. As such, the work of lifting of carbon slurry has not been started yet and is getting delayed.

Keeping in view of above, you are once again requested to provide the above information viz. list of vehicles and schedule for start of lifting of the carbon slurry at the earliest.

NFL is committed to extend all the support for smooth execution of the contract. Any assistance required may please be communicated to us.

Thanking you

For & On behalf Of
National Fertilizers Limited, Panipat

(Mahesh Patil)

Chief Manager (Materials)

महेश पाटिल
मुख्य प्रबंधक (सामग्री)

कारपोरेट कार्यालय : ए-11, सेक्टर 24, नोयडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन 201 301 ☎ 0120-2412294, 2412445 एवं 3092201 से 08, फैक्स 2412397
CORPORATE OFFICE : A-11, SECTOR 24, NOIDA, GAUTAM BUDH NAGAR (UP) - 201 301, ☎ 0120-2412294, 2412445 & 309221 to 08, FAX : 2412397
रजि. कार्यालय : स्कोप कॉम्प्लेक्स, कोर-III, 7 इन्स्टीटयूशनल एरिया, लोधी रोड, नई दिल्ली - 110 003. ☎ 011-24360066, फैक्स 24361553, सीआरईएन: L74899DL1974GO1007417
REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, ☎ 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417
Website: www.nationalfertilizers.com

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)
पानीपत इकाई गोहाना रोड, पानीपत-132106 (हरियाणा)
दूरभाष: 0180.2652481
फैक्स: 0180.2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)
Panipat Unit: Gohana Road, Panipat-132106 (Haryana)
Phone: 0180-2652481
Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

Ref. No.: NFL/PT/TS/PE/1534

Date: 08.11.2024

क्षेत्रीय अधिकारी,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
एस.सी.ओ. 55, सेक्टर- 25, हुडा,
पानीपत -132103

Dear Sir,

Subject: Request for Information of Authorized Contractors for Lifting Carbon Slurry from NFL Panipat.

In reference to the Order dated 15.10.2024 passed by the Hon'ble National Green Tribunal (NGT) in OA 620/2022 titled *Kaushal Kishore Vishwakarma Vs. State of Punjab and Ors.*. The order directs National Fertilizers Limited (NFL) to expedite the disposal of carbon slurry stored at Panipat Unit with in time-bound period of 180 days.

Further as directed by NGT, M/s National Fertilizers Ltd. Panipat seeks your assistance in providing requisite information under schedule I category 18.2 who can undertake the disposal and lifting of the carbon slurry from the carbon ponds at NFL Panipat unit.

We humbly request you to provide requisite information and extend requisite assistance to NFL Panipat for exploring the possibility of giving additional work orders to some more authorized contractors for Lifting Carbon Slurry at earliest possible. This will help us expedite the contractor selection process.

This information is crucial for us to ensure timely disposal, ensure compliance with the Hon'ble NGT's orders and thereby avoid any non-compliance. We look forward to your prompt response so that the required actions can be taken in a timely manner.

Thank you for your cooperation.

Yours sincerely,



For & on behalf of
National Fertilizers Limited,

Narendra Singh
Chief Manager (Lab)

OIC

कारपोरेट कार्यालय : ए-11ए सेक्टर-24ए नोएडा-201301 (उ.प्र.)ए दूरभाष:0120-2412383ए फैक्स: 0120-2412384
स्वतंत्रताम चौक, ए-11ए नोएडा, 24ए सेक्टर-201301, नोएडा एमएलए0120.2412383ए फोन 0120.2412384

पंजीकृत कार्यालय एकोप कॉम्प्लेक्स, कोर-III, 7 इन्स्टीट्यूशनल एरिया, लोधी रोड नई दिल्ली -110003] दूरभाष: 011-24361252] फैक्स: 011-24361553

Regd. Office: Scope complex, Core-III, 7, Institutional Area, Lodhi Road, New Delhi: 110003, Tel.: 011-24361252, Fax: 011-24361553

CIN: L74899DLI974GOI007417 Website: <http://www.nationalfertilizers.com> @nationalfertilizers

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एन एफ एल

NFL

पानीपत इकाई
PANIPAT UNIT

1215

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)
पानीपत इकाई गोहाना रोड, पानीपत-132106 (हरियाणा)
दूरभाष: 0180.2652481
फैक्स: 0180.2652515



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)
Panipat Unit: Gohana Road, Panipat-132106 (Haryana)
Phone: 0180-2652481
Fax: 0180-2652515 GST No. 06AAACN0189N1Z8

Ref. No.: NFL/PT/TS/PE/1509

Date: 10.09.2024

क्षेत्रीय अधिकारी,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
एस.सी.ओ. 55, सेक्टर-25, हुडा,
पानीपत -132103

Dear Sir,

Subject: Request for Information on Authorized Contractors for Lifting Carbon Slurry from NFL Panipat.

In reference to the Order dated 28.08.2024 passed by the Hon'ble National Green Tribunal (NGT) in OA 620/2022 titled *Kaushal Kishore Vishwakarma Vs. State of Punjab and Ors.*. The order directs National Fertilizers Limited (NFL) to expedite the disposal of carbon slurry stored at our Bathinda and Panipat units within a time-bound period of 180 days.

Further as directed by NGT, NFL seeks your assistance in providing us with list of licensed and authorized contractors registered with HSPCB under schedule I category 18.2 who can undertake the disposal and lifting of the carbon slurry from the carbon ponds at NFL Panipat unit. This information is crucial for NFL to ensure timely disposal and avoid any non-compliance or penalties.

You are kindly requested to share the relevant details of the contractors. This will help NFL expedite the contractor selection process and ensure compliance with the Hon'ble NGT's orders.

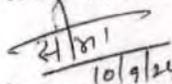
We look forward to your prompt response so that the required actions can be taken in a timely manner.

Thank you for your cooperation.

Yours sincerely,

Thanking You,

For National Fertilizers Limited,


सीमा चावला

उप महा प्रबन्धक (तकनीकी सेवाएँ)

O/L



कारपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा-201301 (उ.प्र.), दूरभाष: 0120-2412383, फैक्स: 0120-2412384

Corporate Office : A-11, Sector -24, Noida-201301 (UP), Tel.:0120-2412383, Fax: 0120-2412384

पंजीकृत कार्यालय रकोप कॉम्प्लेक्स, कोर-III, 7 इन्स्टीट्यूशनल एरिया, लोधी रोड नई दिल्ली -110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office: Scope complex, Core-III, 7, Institutional Area, Lodhi Road, New Delhi: 110003, Tel.: 011-24361252, Fax: 011-24361553

CIN: L74899DL1974GOI007417 Website: <http://www.nationalfertilizers.com>

@nationalfertilizers



1217

223

seemachawla@nfl.co.in

From: VINOD KUMAR MEENA <vkmeena@nfl.co.in>
Sent: 18 September 2024 12:42
To: nroopn8@mstcindia.in
Cc: mpatil@nfl.co.in; seemachawla@nfl.co.in; rmnmromstc@mstcindia.in; 'SETU DUTT SHARMA'
Subject: RE: Request for providing list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

Dear sir,

In reference to your trailing mail, kindly refer the clause no./section no. 51 & 52 of the Hon'ble NGT OA 620/2022 and provide the list of registered parties dealing in lifting of Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

Regards

विनोद कुमार मीणा,
 प्रबंधक (सामग्री)-स्टोर्स,
 नेशनल फर्टिलाइज़र्स लिमिटेड, पानीपत
 ईमेल: vkmeena@nfl.co.in

From: nroopn8@mstcindia.in [mailto:nroopn8@mstcindia.in]
Sent: 17 September 2024 20:00
To: vkmeena@nfl.co.in
Cc: mpatil@nfl.co.in; seemachawla@nfl.co.in; rmnmromstc@mstcindia.in; SETU DUTT SHARMA
Subject: RE: Request for providing list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

महोदय / महोदया,
 Dear Sir/Mam,

कृपया सामग्री की डिलीवरी के संबंध में खरीदार के साथ लिखित या मौखिक संचार को सूचित करें। इसके अलावा, एमएसटीसी एचडब्ल्यूएम नियम, 2016 की अनुसूची IV और उसके बाद के संशोधनों में सूचीबद्ध उत्पादों में सौदा करने वाले बोलीदाताओं का एक अलग रिकॉर्ड रखता है। चूंकि कार्बन अवशेष/स्लरी एचडब्ल्यूएम नियमों की अनुसूची IV के अंतर्गत नहीं आता है, इसलिए एमएसटीसी इसके लिए खरीदारों के अलग रिकॉर्ड नहीं रख रहा है। इसके अलावा, आपसे एनजीटी ओए के खंड संख्या/खंड संख्या का उल्लेख करने का अनुरोध किया जाता है, जिसमें एमएसटीसी को कार्बन स्लरी/अवशेषों के खरीदारों की सूची प्रदान करने की आवश्यकता होती है ताकि हम एमएसटीसी के बैकएंड डेटाबेस का उपयोग करने का प्रयास कर सकें और आपको इसे प्रदान करने के लिए अपेक्षित जानकारी प्राप्त करने का प्रयास कर सकें।

Please inform the written or verbal communications with the buyer with respect to the delivery of the material. Further, MSTC maintains a separate record of the bidders who deal into the products listed out in the Schedule IV of the HWM Rules, 2016 and the amendments thereafter. As carbon residue/slurry does not come under Schedule IV of the HWM rules, MSTC is not maintaining the separate records of the buyers for the same. Further, you are requested to mention the clause no./section no. of the NGT OA which required MSTC to provide the list of the buyers of Carbon slurry/residue so that we may try to use the backend database of MSTC and try to get the requisite information to provide the same to you, if possible.

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एन एफ एल

NFL

पानीपत इकाई
PANIPAT UNIT

1219

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seemachawla@nfl.co.in

NFL

From: कार्ड
Sent: UNIT

To:

Cc:

Subject:

nroopn8@mstcindia.in

17 September 2024 20:00

vkmeena@nfl.co.in

mpatil@nfl.co.in; seemachawla@nfl.co.in; rmnromstc@mstcindia.in; SETU DUTT SHARMA

RE: Request for providing list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

महोदय / महोदया,

Dear Sir/Mam,

कृपया सामग्री की डिलीवरी के संबंध में खरीदार के साथ लिखित या मौखिक संचार को सूचित करें। इसके अलावा, एमएसटीसी एचडब्ल्यूएम नियम, 2016 की अनुसूची IV और उसके बाद के संशोधनों में सूचीबद्ध उत्पादों में सौदा करने वाले बोलीदाताओं का एक अलग रिकॉर्ड रखता है। चूंकि कार्बन अवशेष/स्लरी एचडब्ल्यूएम नियमों की अनुसूची IV के अंतर्गत नहीं आता है, इसलिए एमएसटीसी इसके लिए खरीदारों के अलग रिकॉर्ड नहीं रख रहा है। इसके अलावा, आपसे एनजीटी ओए के खंड संख्या/खंड संख्या का उल्लेख करने का अनुरोध किया जाता है, जिसमें एमएसटीसी को कार्बन स्लरी/अवशेषों के खरीदारों की सूची प्रदान करने की आवश्यकता होती है ताकि हम एमएसटीसी के बैकएंड डेटाबेस का उपयोग करने का प्रयास कर सकें और आपको इसे प्रदान करने के लिए अपेक्षित जानकारी प्राप्त करने का प्रयास कर सकें।

Please inform the written or verbal communications with the buyer with respect to the delivery of the material. Further, MSTC maintains a separate record of the bidders who deal into the products listed out in the Schedule IV of the HWM Rules, 2016 and the amendments thereafter. As carbon residue/slurry does not come under Schedule IV of the HWM rules, MSTC is not maintaining the separate records of the buyers for the same. Further, you are requested to mention the clause no./section no. of the NGT OA which required MSTC to provide the list of the buyers of Carbon slurry/residue so that we may try to use the backend database of MSTC and try to get the requisite information to provide the same to you, if possible.

धन्यवाद / Thanks

भवदीय / With Regards,

मनोज पाण्डे / Manoj Pandey

उप प्रबंधक / Deputy Manager

एमएसटीसी लिमिटेड (भारत सरकार का उपक्रम) के लिए / For MSTC Ltd (A Govt. of India Enterprise)

जीवन विकास भवन, 30/31ए, पहला तल / Jeevan Vikas Building, 30/31A, 1st Floor

आसफ अली रोड (हमदर्द के सामने), नई दिल्ली / Asaf Ali Road (opp. Hamdard), New Delhi – 110002

Ph.: 011-23214201, 011-23213945, 011-23212358

<https://www.mstcecommerce.com>, <https://www.mstcindia.co.in>

अस्वीकरण (डिस्क्लेमर) नोट:

इस ई-मेल के विषयवस्तु एवं अनुलग्नक गोपनीय हैं तथा केवल प्राप्तकर्ता के नाम के आशय से है। इसका कोई दायित्व भेजनेवाले या एमएसटीसी या इसकी संबद्ध कंपनियों पर नहीं है। इस ई-मेल में प्रस्तुत कोई सोच और विचार संपूर्ण रूप से लेखक का हैं तथा एमएसटीसी लिमिटेड या इसके संबंधित कंपनियों की राय को प्रकट नहीं करता है। इस ई-मेल के लेखक की लिखित पूर्व

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सहमति के बिना किसी तरह का पुनःप्रस्तुतीकरण, प्रसार, नकल, प्रकटीकरण, संशोधन, वितरण, और/या इस संदेश का प्रकाशन निषेध है। अगर गलती से आपको यह ई-मेल मिले तो कृपया इसे हटाएं और तत्काल प्रेषक को सूचित करें।

Disclaimer

The contents of this email and any attachment(s) are confidential and intended for the named recipient(s) only. It shall not attach any liability on the originator or MSTC Limited or its affiliates. Any views or opinions presented in this email are solely those of the author and may not necessarily reflect the opinion of MSTC Limited or its affiliates. Any form of reproduction, dissemination, copying, disclosure, modification, distribution and/ or publication of this message without the prior written consent of the author of this email is strictly prohibited. If you have received this email in error, please delete it and notify the sender immediately.

From: vkmeena@nfl.co.in <vkmeena@nfl.co.in>

Sent: 17 September 2024 18:28

To: admin@mstcecommerce.com

Cc: MANOJPANDEY <nroopn8@mstcindia.in>; mpandey@mstcindia.co.in; mpatil@nfl.co.in; seemachawla@nfl.co.in

Subject: Request for providing list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC.

M/s MSTC Limited,

Reference: e-Auction No. MSTC/NRO/NATIONAL FERTILIZERS LIMITED/9/GOHANA ROAD/19-20/32756 Dated 02.03.2020 for Disposal of Carbon Slurry.

Dear sir,

Against above referred E-auction, H-1 bid of M/s Shubham Sales Co, Rohtak was accepted and Acceptance letter dated 30.11.2020 & Delivery Order dated 30.03.2021 by MSTC was issued to them. Subsequently, letter dated 15.12.2023 was issued by NFL Panipat to M/s Shubham Sales Co., Rohtak to start the lifting of the carbon slurry lying in the carbon ponds at NFL, Panipat. Party has not completed the lifting of the auctioned material till date.

Further, with reference to the order dated 28.08.2024 passed by Hon'ble NGT in the OA 620/2022, you are requested to provide the list of registered parties dealing in lifting of Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd.-I) available with MSTC at the earliest latest by 19.09.2024.

Regards

विनोद कुमार मीणा,

प्रबंधक (सामग्री)-स्टोर्स,

नेशनल फर्टिलाइजर्स लिमिटेड, पानीपत

ईमेल: vkmeena@nfl.co.in

1221

Cost Accounting Records (Fertilizer Industry) Rules, 2011
PROFORMA- A (3)

Statement showing cost of ETP Water

Name of the Company	National Fertilizers Limited
Name and address of the Factory or Unit	National Fertilizers Limited, Panipat, Haryana-132106
Name of the Utility	ETP
For the Period/Year	01.04.2023 to 31.03.2024 (2023-24)

A Quantitative information

Sno.	Particulars	Unit	2023-24	2022-23
1	Installed Capacity	M ³	1584000.000	1584000.000
2	Quantity Produced	M ³	1065466.000	1170388.000
3	Capacity Utilisation (%)	M ³	67.26%	73.89%
4	Quantity Re-circulated	M ³	-	-
5	Quantity Purchased, if any	M ³	-	-
6	Self Consumption including Losses (to be specified)	M ³	-	-
7	Net Units Available	M ³	1065466.000	1170388.000

B Cost information :

Sno.	Particulars	Quantity	Rate Rs. Per Unit	Amount (₹)	Cost per Unit (₹)	
					2023-24	2022-23
1	Raw Material					
	Inertious					
2	Chemicals & Catalysts	-	-	1,26,880.94	0.12	0.09
	~ Molasses	9.15	13,866.77	1,26,880.94	0.12	0.09
3	Utilities					
	Power Purchased-MWH	91.77	11,370.45	10,43,459.00	0.98	0.46
	Power-Generated-MWH	-	-	-	-	3.42
	GTG Power-MWH	1,382.91	11,057.56	1,53,40,455.26	14.40	14.15
	Sub Total (A)			1,65,10,795.19	15.50	18.12
4	Direct Employee Cost					
	Salary & Wages			38,56,150.67	3.62	4.26
	Staff Welfare			-	-	-
5	Direct Expenses					
6	Consumable Stores and Spares			-	-	-
7	Repair & Maintenance			20,23,533.93	1.90	1.03
8	Depreciation			2,24,642.39	0.21	0.02
9	Lease Rent			-	-	-
10	Total Overheads			-	-	-
10.1	Insurance Exp			-	-	-
10.2	Works Overhead			-	-	-
10.3	Admn. Overhead			-	-	-
11	Sub Total (4 to 10)			61,04,335.99	5.73	5.31
	Variable Conversion Cost			1,65,10,795.19	15.50	18.12
	Fixed Conversion Cost			61,04,335.99	5.73	5.31
	Total (A+B)			2,26,15,131.18	21.23	23.43
	Less : Credit, if any			-	-	-
	Total Cost			2,26,15,131.18	21.23	23.43

Apportionment : (cost centre-wise)	Amount (₹)
a) Intermediate Plant(s) Ammonia	1,39,26,491.60
b) End Product Plant(s) Urea	86,88,639.58
Total	2,26,15,131.18

For National Fertilizers Limited
(Unit -Panipat)

For National Fertilizers Limited
Co.,Noida

For R K Patel & Co
Cost Accountants

(A K Kapoor)
DGM(F&A)

(Hira Nand)
Director Finance

(CMA R K Patel)
FCMA, M/14115

1222
 Cost Accounting Rules (Fertilizer Industry) Rules, 2011
PROFORMA- A (3)



Name of the Company		Statement showing cost of ETP Water	
Name and address of the Factory or Unit		National Fertilizers Limited	
Name of the Utility		National Fertilizers Limited, Panipat, Haryana-132106	
For the Period/Year		ETP	
A Quantitative information		01.04.2022 to 31.03.2023 (2022-23)	

Sno.	Particulars	Unit	2022-23	2021-22
1	Installed Capacity			
2	Quantity Produced	M ³	1584000.000	1584000.000
3	Capacity Utilisation (%)	M ³	1170388.000	1393088.000
4	Quantity Re-circulated	M ³	73.8956	87.9576
5	Quantity Purchased, if any	M ³	-	-
6	Self Consumption including Leases (to be specified)	M ³	-	-
7	Net Units Available	M ³	1170388.000	1393088.000

Sno.	Particulars	Quantity	Rate Rs. Per Unit	Amount (₹)	Cost per Unit (₹)	
					2022-23	2021-22
1	Raw Material					
	Indigenous					
2	Chemicals & Catalysts					
	- Molasses					
3	Utilities	9.14	11,920.10	1,08,890.10	0.09	0.06
	Power Purchased-MWH			1,08,890.10	0.09	0.06
	Power-Generated-MWH	36.03	14,878.01	5,36,086.05		
	GTG Power-MWH	200.31	19,959.14	39,98,043.93	3.42	0.94
	Sub Total (A)	1,146.06	14,448.54	1,65,50,002.30	14.15	2.48
4	Direct Employees Cost					
	Salary & Wages			2,12,02,022.37	18.12	14.84
	Staff Welfare					
5	Direct Expenses			49,80,521.83	4.26	3.33
6	Consumable Stores and Spares					
7	Repair & Maintenance					
8	Depreciation					
9	Lease Rent			12,01,943.14	1.03	1.22
10	Total Overheads			29,111.17	0.02	0.02
10.1	Insurance Exp					
10.2	Works Overhead					
10.3	Admn. Overhead					
11	Sub Total (4 to 10)					
	Variable Conversion Cost			62,20,576.14	5.31	4.57
	Fixed Conversion Cost			2,12,02,022.37	18.12	14.54
	Total (A+B)			62,20,576.14	5.31	4.57
	Less: Credit, if any					
	Total Cost			2,74,22,598.52	23.43	19.11
				2,74,22,598.52	23.43	19.11

Apportionment: (cost centre-wise)		Amount (₹)
a) Intermediate Plant(s) Ammonia		1,64,69,355.92
b) End Product Plant(s) Urea		1,09,53,242.60
Total		2,74,22,598.52

For National Fertilizers Limited
 (Unit -Panipat)

 (A K Kapoor)
 DGM(F&A)

For National Fertilizers Limited
 Co.,Noida

 (Hira Nand)
 Director (Finance)
 निदेशक (वित्त)
 Director (Finance)
 नेशनल फर्टिलाइजर्स लिमिटेड, नोएडा
 National Fertilizers Limited, Noida

For Ravi Sahni & Co.
 Cost Accountants

 (CMA Ravi Kr. Sahni)
 FCMA, M/16339

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

नंगल इकाई (पंजाब) 140126 -नया नंगल ,

दूरभाष 220543-01887:

फैक्स 2205-01887:65



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Nangal Unit, Naya Nangal-140126 (Punjab)

220543-01887 :.Ph

2205-Fax: 0188765

Ref.No.NFL/NGL/TS/Proj/2024/060

Dated: 10.01.2025

The Ministry of Environment, Forest and Climate Change (I.A Division)
Government of India, Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003

Sub: Compliance w.r.t. project "Changeover of feedstock and fuel from oil and LSHS to R-LNG for existing Ammonia Plant of M/s. National Fertilizers Limited, Nangal Unit, Naya Nangal.

Sir,

This has reference to the Ministry of Environment, Forest and Climate Change F. No. IA-L-11011/61/2024-IA-I dated 12th December, 2024 regarding compliance of various conditions and environmental safeguards as per observations made by RO, Chandigarh in their inspection report.

In this regard, it is stated that our Company has been very sincerely working to ensure that all of our Factory operations are aligned with the best environmental practices and meet various conditions. We are sincerely committed towards full compliance with the environmental regulations as set out by the Ministry of Environment, Forest, and Climate Change.

Compliance report of the observations made and point-wise clarification is as under:-

S.No	CONDITION	COMPLIANCE STATUS	REMARKS
i.	Verification report regarding the percentage of area green belt developed at the site has not been obtained from Local Forest Department yet.	Verification from Forest Department got carried out showing Green Belt area more than 37%.	Copy of verification letter attached as per Annexure-1 along with Certified copy in English version. Page(35-36)
ii.	The medical check-up submitted does not have details of test conducted, disease screened and the treatment etc.	Medical check-up details w.r.t employees including test condition, disease and treatment recommended is attached.	Annexure-2 attached copy of medical cards showing the required details of some of the employees is attached. Complete record is available with OHC. Page(14-34)

कारपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा-201301 (उ.प्र.), दूरभाष:0120-2412383, फैक्स: 0120-2412384

Corporate Office : A-11, Sector -24, Noida-201301 (UP), Tel.:0120-2412383, Fax: 0120-2412384

पंजीकृत कार्यालय स्कोप कॉम्प्लेक्स, कोर-III, 7 इन्स्टीट्यूशनल एरिया, लोधी रोड नई दिल्ली -110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office: Scope complex, Core-III,7, Institutional Area, Lodhi Road, New Delhi: 110003, Tel.: 011-24361252, Fax: 011-24361553

CIN: L74899DLI974GOI007417 Website: <http://www.nationalfertilizers.com>

@nationalfertilizers

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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

नंगल इकाई (पंजाब) 140126 -नया नंगल ,

दूरभाष 220543-01887:

फैक्स 2205-01887:65



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Nangal Unit, Naya Nangal-140126 (Punjab)

220543-01887 :.Ph

2205-Fax: 0188765

iii.	The details of Eco-developmental measures including community welfare measures undertaken in the project area for the overall improvement of the environment has not been submitted.	Details of Eco developmental measure including community work undertaken by NFL is attached for the last 05 years.	Annexure-3 attached. Page(8-13)
iv.	The details of environmental protection measures and safeguards proposed in the EIA/EMP report has not been submitted.	Details of CSR/ EMP are attached.	Annexure-4 attached. Page-7
v.	The full-fledged Laboratory facilities in environment management cell was not observed at the site.	Environment Cell was a part of Main Lab., However as advised separate EMC Lab has been Developed (Photo attached).	Photographs Attached as per Annexure-5. Page-6
vi.	The details of funds earmarked for implementing the conditions has not been submitted yet.	The Funds to implement the conditions were allocated from time to time(Detail attached)	Annexure-6 attached. Page-5
			Six Monthly Compliance Report. Annexure-7. Page(1-4)

It is reiterated that NFL is committed to adhere to the stipulated environmental safeguards and ensuring full compliance with the necessary regulations. It is our endeavor to remain committed to maintain our status as an environment friendly manufacturing unit while serving the farming community.

Thanking you,

Yours faithfully,
For National Fertilizers Limited

(Sanjeev Kumar Negi)
Dy.GM (TS & Project)

Encl: As above.

कारपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा-201301 (उ.प्र.), दूरभाष:0120-2412383, फैक्स: 0120-2412384

Corporate Office : A-11, Sector -24, Noida-201301 (UP), Tel.:0120-2412383, Fax: 0120-2412384

पंजीकृत कार्यालय स्कोप कॉम्प्लेक्स, कोर-III, 7 इन्स्टीच्युशनल एरिया, लोधी रोड नई दिल्ली -110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office: Scope complex, Core-III,7, Institutional Area, Lodhi Road, New Delhi: 110003, Tel.: 011-24361252, Fax: 011-24361553

CIN: L74899DLI974GOI007417 Website: <http://www2.nationalfertilizers.com>

@nationalfertilizers

Mohan Lal Desktop /2024

ਪੰਜਾਬ ਸਰਕਾਰ
ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ
ਦਫਤਰ: ਵਣ ਮੰਡਲ ਅਫਸਰ, ਰੂਪਨਗਰ।
E-Mail id : dforupar@gmail.com
Phone No : 01881-222231

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ਸੇਵਾ ਵਿਖੇ,

Sh. Sanjay Kumar Sharma(Aurthorized)
Chief Manager (HR)/Factory Manager
National Fertilizer Limited,
Nangal Unit, Naya Nangal.

ਨੰਬਰ...11898...../

ਮਿਤੀ...2-1-25...../

ਵਿਸ਼ਾ

Request for verification of report as Green belt developed in
NFL, Naya Nangal.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਨੇ ਆਪਣੇ ਪੱਤਰ ਨੰਬਰ 695 ਮਿਤੀ 02.01.2025 ਰਾਹੀਂ ਇਸ ਦਫਤਰ ਨੂੰ ਰਿਪੋਰਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਸ਼ੂਜਰ ਏਜੰਸੀ ਦੀ ਫੈਕਟਰੀ ਦਾ ਰਕਬਾ ਆਪਣਾ ਮਲਕੀਤੀ ਰਕਬਾ ਹੈ ਅਤੇ ਇਸ ਥਾਂ ਤੇ ਮੌਕੇ ਤੇ ਪੁਰਾਣੀਆਂ ਪਲਾਟੇਸ਼ਨਾਂ ਦੇ ਵੱਡੇ ਦਰੱਖਤ ਮੌਜੂਦ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਨਵੀਆਂ ਪਲਾਟੇਸ਼ਨਾਂ ਵੀ ਕੀਤੀਆਂ ਗਈਆਂ ਹੋਈਆਂ ਹਨ ਅਤੇ ਫੈਕਟਰੀ ਦਾ ਇਲਾਕਾ ਹਰਿਆ ਭਰਿਆ ਹੈ, ਮੌਕੇ ਦੀ ਸਥਿਤੀ ਅਨੁਸਾਰ ਫੈਕਟਰੀ ਦਾ 37% ਤੇ ਜਿਆਦਾ ਰਕਬਾ ਗ੍ਰੀਨ ਬੈਲਟ ਅਧੀਨ ਆਉਂਦਾ ਹੈ ਅਤੇ ਗ੍ਰੀਨ ਬੈਲਟ ਅਧੀਨ ਆਉਂਦੇ ਰਕਬੇ ਵਿੱਚ ਸਫੈਦਾ, ਅੰਬ, ਜਾਮਣ, ਅਮਲਤਾਸ਼, ਅਤੇ ਪੇਪਰ ਮਲਬਰੀ ਆਦਿ ਦੇ ਦਰੱਖਤ ਜੰਗਲ ਦੇ ਰੂਪ ਵਿੱਚ ਖੜੇ ਹਨ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,
ਰੂਪਨਗਰ।

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ...../

ਮਿਤੀ...../

ਇਸ ਪੱਤਰ ਦੀ ਇੱਕ ਨਕਲ ਵਣ ਰੋਜ਼ ਅਫਸਰ ਸ੍ਰੀ ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰਬਰ 695 ਮਿਤੀ 02.01.2025 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,
ਰੂਪਨਗਰ।

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ANNEXURE - I

35 35

TRUE TRANSLATION FROM PUNJABI TO ENGLISH LANGUAGE

GOVERNMENT OF PUNJAB
Forest and Wild Animal Safety Department, Punjab
Office: District Forest Officer, Rupnagar
E-mail id: dforupar@gmail.com
Phone No. : 01881-222231

To,

Sh. Sanjay Kumar Sharma (Authorized)
Chief Manager (HR)/Factory Manager
National Fertilizer Limited,
Nangal Unit, Naya Nangal.

No. **11898**Dated : **7-1-25**

Subject **Request for verification of report as Green belt developed in NFL,
Naya Nangal.**

In relation to the above subject, Forest Range Officer Sri Anandpur Sahib through his letter No. 695 dated 02.01.2025 has reported to this office that the area of the factory of the user agency is its own area and there are large trees of old plantation are present at this place. Apart from this, new plantations have also been done and the area of the factory is green, as per the situation more than 37% of the area of the factory comes under the green belt and the area under the green belt includes Safeda, mango, Jamun, Amaltash, and Trees of paper mulberry etc. stand in forest form.

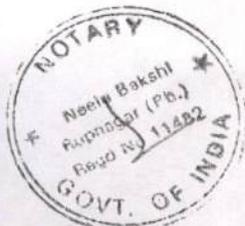
Sd/-

District Forest Officer,
Rupnagar.

Serial No. /

Date: /

A copy of this letter is sent to Forest Range Officer Sri Anandpur Sahib vide his letter No. 695 dated 02.01.2025 for information.



District Forest Officer,
Rupnagar.

ACCEPTED TRANSLATION
From Punjabi to English
I am Competent to Translate
Neel Bakhshi
NOTARY
Rupnagar (Pb.) INDIA

7/1/2025

संकेत

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ANNEXURE-2

16.10.2024



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

No.....

NAME	SUBHASH CHAND	Age	45Y	Sex	MALE FEMALE
Designation	Sr. Tech (Sr)	Plant Deptt.	Mech Workshop	Emp. No	381/8454
Identification Marks		Blood Group	B ⁺		
Marital Status	No. of Children	Age	1 2 3 4 5 6	Family Planning Method adopted	Condom
				Vasectomy / Tubectomy / Pills / IUCD / None	

HABIT		PAST HISTORY			
Food	VEG. <input checked="" type="checkbox"/> Non Veg. <input type="checkbox"/>	Jaundice	NO <input checked="" type="checkbox"/>	YES	
Smoking	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Allergy/Asthma	NO <input checked="" type="checkbox"/>	YES	
Tobacco Chewing	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Diabetes	NO <input checked="" type="checkbox"/>	YES	
Alcohol	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Epilepsy	NO <input checked="" type="checkbox"/>	YES	
Drug Addiction	YES (Name of Drug) <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Tuberculosis	NO <input checked="" type="checkbox"/>	YES	
Exercise	YES <input checked="" type="checkbox"/> NO <input type="checkbox"/>	Hypertension	NO <input checked="" type="checkbox"/>	YES	

IMMUNISATION RECORD					
S. No	Vaccine	1st Dose	2nd Dose	3rd Dose	
1.	T. Toxiod				
2.	Hepatitis B				
3.	Cholera				

SPECIFIC COMPLAINTS (if any)

1.	
2.	
3.	

Employee's Signature

ANNEXURE-2

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GENERAL EXAMINATION

SYSTEMIC EXAMINATION

Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S.	R.S.	G.I.T.	C.N.S./Other
							Conjunctiva	C.V.	Acuity				
26/8/11	67kg	84	120/80	NAD	NAD	NAD	B/L	6/6	mm	mm	mm	mm	
5/7/12 Age 46yrs	68kg	80	116/80	NAD	NAD	NAD	B/L	6/6	mm	mm	mm	mm	
11/1/24	74kg	84	120/80	NAD	NAD	NAD	B/L	6/6	mm	mm	mm	mm	
3 26/1/24	74kg	80	120/70	NAD	NAD	NAD	B/L	6/6	mm	mm	mm	mm	
4													
5													

INVESTIGATIONS

ADVICE

FOLLOW-UP

Blood Hb%	Urine		Stool		Special Invest		
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER
144	nil	nil					
142g	nil	nil				mm	
134g	nil	nil				WNL	
134	nil	nil	Acidic	WNL	WNL	WNL	
			Spind - WNL	WNL			

[Signature]

S.M.O
Signature
I/C OHC

[Signature]

S.M.O
Signature
I/C OHC

[Signature]

S.M.O
Signature
I/C OHC

S.M.O
Signature
I/C OHC

S.M.O
Signature
I/C OHC

[Handwritten note]

10/6/25

Cont... ANNEXURE-2
No. 2



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

NAME	Rajnish Kr.	Age	35	Sex	MALE FEMALE
Designation	Dy. Mgr	Plant	S.G.P.	Deptt.	mech
				Emp. No	307/1670
Identification Marks				Blood Group	O+ve
Marital Status	No. of Children	Age	1	2	3
married or	or				
				Family Planning Method adopted	
				Vasectomy / Tubectomy / Pills / IUCD/None	
				Condom	

HABIT			PAST HISTORY		
Food	VEG.	Non Veg. ✓	Jaundice	NO ✓	YES
Smoking	YES	NO ✓	Allergy/Asthma	NO ✓	YES
Tobacco Chewing	YES	NO ✓	Diabetes	NO ✓	YES
Alcohol	YES	NO ✓	Epilepsy	NO ✓	YES
Drug Addiction	YES (Name of Drug)	NO ✓	Tuberculosis	NO ✓	YES
Exercise	YES ✓	NO	Hypertension	NO ✓	YES

IMMUNISATION RECORD					
S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose	
1.	T. Toxioid				
2.	Hepatitis B				
3.	Cholera				

SPECIFIC COMPLAINTS (If any)	
1.	
2.	
3.	

Employee's Signature

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GENERAL EXAMINATION										SYSTEMIC EXAMINATION				INVESTIGATIONS				ADVICE	FOLLOW-UP				
Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S	R.S.	G.I.T.	C.N.S./Others	Blood Hb%	Urine		Stool		Special Invest				
							Conjunctiva	C.V.	Acuity						ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER		
04/6/18 35yos.	64 Kg.	84/min	122/80	NAD	NAD	NAD	B/L	5/6	WNL	WNL	WNL	WNL	13.8 gm.	nil	nil								
14/9/18 35yos.	65 Kg.	84/min	120/90	NAD	NAD	NAD	B/L	5/6	WNL	WNL	WNL	WNL	14.0 gm.	nil	nil								S.M.O. Signature I/C OHC
4/4/19 37yos.	64 Kg.	84/min	120/90	NAD	NAD	NAD	B/L	5/6	WNL	WNL	WNL	WNL	14.0 gm.	nil	nil								
18/11/19 37yos.	64 Kg.	80/min	130/90	NAD	NAD	NAD	B/L	5/6	WNL	WNL	WNL	WNL	13.9 gm.	nil	nil								S.M.O. Signature I/C OHC
16/3/2000	64 Kg.	84/min	130/90	NAD	NAD	NAD	B/L	5/6	WNL	WNL	WNL	WNL	14.1 gm.	nil	nil								S.M.O. Signature I/C OHC
4/5/24	64 Kg.	84/min	130/90	NAD	NAD	NAD	B/L	5/6	WNL	WNL	WNL	WNL	13.6 gm.	nil	nil	Audio	WNL	WNL					
26/12/24	64 Kg.	80/min	130/90	NAD	NAD	NAD	B/L	5/6	WNL	WNL	WNL	WNL	11.4 gm.	nil	nil	spiro	WNL	WNL					S.M.O. Signature I/C OHC
4																							S.M.O. Signature I/C OHC
5																							S.M.O. Signature I/C OHC

10/9/24

No.....



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

Dr. S. S. S.

NAME <u>TARA CHAND</u>		Age <u>59</u>	Sex <u>MALE</u> <input checked="" type="checkbox"/> FEMALE <input type="checkbox"/>														
Designation		Plant	Emp. No <u>204/9587</u>														
		Deptt.															
Identification Marks		Blood Group															
Marital Status	No. of Children	Age	<table border="1"> <tr><td>1</td><td>2</td><td>3</td><td>4</td><td>5</td><td>6</td></tr> <tr><td></td><td></td><td></td><td></td><td></td><td></td></tr> </table>	1	2	3	4	5	6							Family Planning Method adopted Vasectomy / Tubectomy / Pills / IUCD/None	Condom
				1	2	3	4	5	6								

HABIT		PAST HISTORY			
Food	VEG. <input checked="" type="checkbox"/> Non Veg.	Jaundice	NO <input checked="" type="checkbox"/>	YES	
Smoking	YES NO <input checked="" type="checkbox"/>	Allergy/Asthma	NO <input checked="" type="checkbox"/>	YES	
Tobacco Chewing	YES NO <input checked="" type="checkbox"/>	Diabetes	NO	YES <input checked="" type="checkbox"/>	
Alcohol	YES NO <input checked="" type="checkbox"/>	Epilepsy	NO <input checked="" type="checkbox"/>	YES	
Drug Addiction	YES (Name of Drug) NO <input checked="" type="checkbox"/>	Tuberculosis	NO <input checked="" type="checkbox"/>	YES	
Exercise	YES <input checked="" type="checkbox"/> NO	Hypertension	NO <input checked="" type="checkbox"/>	YES	

IMMUNISATION RECORD				
S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose
1.	T. Toxioid	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>
2.	Hepatitis B	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>
3.	Cholera			

SPECIFIC COMPLAINTS (If any)	
1.	<u>BM</u>
2.	
3.	

Employee's Signature

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GENERAL EXAMINATION

SYSTEMIC EXAMINATION

Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S	R.S.	G.I.T.	C.N.S./Others
							Conjunctiva	C.V.	Acuity				
1 24/12/24	73kg	84	130/80	NAD	NAD	NAD	B/L	6/6		NM	NM	NM	NM
2													
3													
4													
5													

INVESTIGATIONS

ADVICE

FOLLOW-UP

Blood Hb%	Urine		Stool		Special Invest			ADVICE	FOLLOW-UP
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER		
13.8g/dl	nil	nil	Audio-WNL				NM		Spin - (A) Audio - (A)
			Spin-WNL						

1233

ANNEXURE-2 286



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

No.....
NEW CODE
805

1106.9.19A

NAME	SURINDER SINGH		Age		Sex	MALE <input checked="" type="checkbox"/> FEMALE						
Designation	Driver	Plant Deptt.	T.P.		Emp. No	301/9640						
Identification Marks					Blood Group	B+ve						
Marital Status	No. of Children	Age	1	2	3	4	5	6	Family Planning Method adopted		Condom	
									Vasectomy	Tubectomy		Pills

HABIT			PAST HISTORY		
Food	VEG.	Non Veg.	Jaundice	NO <input checked="" type="checkbox"/>	YES
Smoking	YES	NO <input checked="" type="checkbox"/>	Allergy/Asthma	NO <input checked="" type="checkbox"/>	YES
Tobacco Chewing	YES	NO <input checked="" type="checkbox"/>	Diabetes	NO <input checked="" type="checkbox"/>	YES
Alcohol	YES	NO <input checked="" type="checkbox"/>	Epilepsy	NO <input checked="" type="checkbox"/>	YES
Drug Addiction	YES (Name of Drug)	NO <input checked="" type="checkbox"/>	Tuberculosis	NO <input checked="" type="checkbox"/>	YES
Exercise	YES <input checked="" type="checkbox"/>	NO	Hypertension	NO	YES <input checked="" type="checkbox"/>

IMMUNISATION RECORD					
S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose	
1.	T. Toxioid				
2.	Hepatitis B				
3.	Cholera				

SPECIFIC COMPLAINTS (If any)	
1.	HT
2.	
3.	

Employee's Signature

28

1234

GENERAL EXAMINATION

SYSTEMIC EXAMINATION

INVESTIGATIONS

ADVICE

FOLLOW-UP

Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S	R.S.	G.I.T.	C.N.S./Others
							Conjunctiva	C.V.	Acuity				
1 31-1-17	95kg	80/min	130/90	NAD	NAD	NAD	B/L 6/6	6/6	6/6	WNL	WNL	WNL	WNL
31-10-17 5/7/19	95kg	80/min	130/90	NAD	NAD	NAD	B/L 6/6	6/6	6/6	WNL	WNL	WNL	WNL
7/4/18 5/7/19	98kg	80/min	110/70	NAD	NAD	NAD	B/L 6/6	6/6	6/6	WNL	WNL	WNL	WNL
18/10/18	98kg	80/min	110/70	NAD	NAD	NAD	B/L 6/6	6/6	6/6	WNL	WNL	WNL	WNL
20/3/19	98kg	80/min	120/80	NAD	NAD	NAD	B/L 6/6	6/6	6/6	WNL	WNL	WNL	WNL
5/11/21 5/7/21	98kg	80/min	130/90	NAD	NAD	NAD	B/L 6/6	6/6	6/6	WNL	WNL	WNL	WNL
26/12/24	98kg	80/min	130/90	NAD	NAD	NAD	B/L 6/6	6/6	6/6	WNL	WNL	WNL	WNL
4													
5													

Blood Hb%	Urine		Stool		Special Invest			ADVICE	FOLLOW-UP
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER		
14.0gm	NL	NL					WNL	WNL	
14.2	NL	NL					WNL	S.M.O. Signature I/C OHC	
14.4gm	NL	NL					WNL	WNL	
14.0	nil	nil					WNL	S.M.O. Signature I/C OHC	
14.8g%							WNL	S.M.O. Signature I/C OHC	
14.2gm	nil	nil					WNL	WNL	
13.0g%	nil	nil	Audio-WNL	spiro-WNL			WNL	S.M.O. Signature I/C OHC	13.0g% Hb
								S.M.O. Signature I/C OHC	
								S.M.O. Signature I/C OHC	

1235

(New - 2)

ANNEXURE-2 ²⁸⁸

No.....



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

NAME <u>VIJAY KUMAR</u>		Age <u>56</u>	Sex <input checked="" type="checkbox"/> MALE <input type="checkbox"/> FEMALE
Designation		Plant	Emp. No <u>352/8885</u>
Dept. <u>Mech.</u>			
Identification Marks		Blood Group	
Marital Status	No. of Children	Age	Family Planning Method adopted <input type="checkbox"/> Vasectomy / <input type="checkbox"/> Tubectomy / <input type="checkbox"/> Pills / <input type="checkbox"/> IUCD/None Condom <input type="checkbox"/>
		1 2 3 4 5 6	

HABIT		PAST HISTORY			
Food	VEG. <input checked="" type="checkbox"/> Non Veg.	Jaundice	NO	YES <input checked="" type="checkbox"/>	
Smoking	YES NO <input checked="" type="checkbox"/>	Allergy/Asthma	NO <input checked="" type="checkbox"/>	YES	
Tobacco Chewing	YES NO <input checked="" type="checkbox"/>	Diabetes	NO <input checked="" type="checkbox"/>	YES	
Alcohol	YES NO <input checked="" type="checkbox"/>	Epilepsy	NO <input checked="" type="checkbox"/>	YES	
Drug Addiction	YES (Name of Drug) NO <input checked="" type="checkbox"/>	Tuberculosis	NO <input checked="" type="checkbox"/>	YES	
Exercise	YES NO <input checked="" type="checkbox"/>	Hypertension	NO <input checked="" type="checkbox"/>	YES	

IMMUNISATION RECORD					
S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose	
1.	T. Toxioid	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	
2.	Hepatitis B	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	
3.	Cholera				

SPECIFIC COMPLAINTS (If any)	
1.	
2.	
3.	

Employee's Signature

26

वि.स.प.

1236

25

GENERAL EXAMINATION										SYSTEMIC EXAMINATION			
Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S	R.S.	G.I.T.	C.N.S./Others
							Conjunctiva	C.V.	Acuity				
1 17/12/24	59kg	84/4	115/70	WAD	WAD	WAD	B/L	6/8		WNL	WNL	WNL	WNL
2													
3													
4													
5													

INVESTIGATIONS								ADVICE	FOLLOW-UP
Blood Hb%	Urine		Stool		Special Invest				
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER		
12 gm	Nil	Nil	Andi - WNL	spiro - WNL	WNL				Adv - (A) Spw - (A)
									S.M.O. Signature I/C OHC
									S.M.O. Signature I/C OHC
									S.M.O. Signature I/C OHC
									S.M.O. Signature I/C OHC
									S.M.O. Signature I/C OHC

25.12.24

1237

807 Old Code

new card

ANNEXURE-2 290

No.....



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

NAME	Sumit Arora	Age	Sex	MALE FEMALE
Designation	Plant Deptt.	Emp. No	301/10329	

Identification Marks	Cut Mark on forehead	Blood Group	O+ve
Marital Status	No. of Children	Age	1 2 3 4 5 6
married	2		
Family Planning Method adopted			Condom
Vasectomy / Tubectomy / Pills / IUCD/None			

HABIT

PAST HISTORY

Food	VEG. ✓	Non Veg.	Jaundice	NO ✓	YES
Smoking	YES	NO ✓	Allergy/Asthma	NO	YES ✓
Tobacco Chewing	YES	NO ✓	Diabetes	NO ✓	YES
Alcohol	YES	NO ✓	Epilepsy	NO ✓	YES
Drug Addiction	YES (Name of Drug)	NO ✓	Tuberculosis	NO ✓	YES
Exercise	YES	NO ✓	Hypertension	NO ✓	YES

IMMUNISATION RECORD

S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose
1.	T. Toxiod	✓	✓	✓
2.	Hepatitis B	X	X	X
3.	Cholera			

SPECIFIC COMPLAINTS (If any)

1.	
2.	
3.	

Employee's Signature

11.5.24

24

1238

GENERAL EXAMINATION

SYSTEMIC EXAMINATION

INVESTIGATIONS

ADVICE

FOLLOW-UP

Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S.	R.S.	G.I.T.	C.N.S./Others
							Conjunctiva	C.V.	Acuity				
1													
16-6-16	80 kg	80/min	118/72	NAD	NAD	NAD	B/L 6/6		WM	WM	WNL	WM	
Age-42 yrs.													
23/12/16	79 kg	80/min	118/80	NAD	NAD	NAD	B/L 6/6		WM	WM	WM	WM	
42/2													
24/6/17													
22/11/17	80 kg	80/min	120/90	NAD	NAD	NAD	B/L 6/6		WM	WM	WM	WM	
3													
29/10/18	80 kg	80/min	120/70	NAD	NAD	NAD	B/L 6/6		WM	WM	WM	WM	
15/5/19	80 kg	80/min	120/70	NAD	NAD	NAD	B/L 6/6		WM	WM	WM	WM	
28/10/20	80	80	120/80	NAD	NAD	NAD	B/L 6/6		WM	WM	WNL	WM	
4													
12/11/21	81 kg	84	130/70	NAD	NAD	NAD	B/L 6/6		WM	WM	WM	WM	
46 yrs													
19/12/22	82 kg	80	130/80	NAD	NAD	NAD	B/L 6/6		WNL	WNL	WNL	WNL	
10/6/24	82 kg	80	130/80	NAD	NAD	NAD	B/L 6/6		WM	WM	WM	WNL	
5													
25/12/24	85 kg	84	120/80	NAD	NAD	NAD	B/L 6/6		WM	WM	WM	WM	

Blood Hb%	Urine		Stool		Special Invest			ADVICE	FOLLOW-UP
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER		
13.0 gm.	nil	nil					WM		
13.2	nil	nil					WM	S.M.O. Signature V/C OHC	
12.6 gm.	nil	nil					WM		
13.2 gm.	nil	nil					WM	S.M.O. Signature V/C OHC	
13.6 gm.	nil	nil					WM		
13.2	nil	nil					WM		
12.4 gm.	nil	nil					WNL	S.M.O. Signature V/C OHC	
12.4 gm.	nil	nil					WM		
14.1 gm.	nil	nil					WNL	S.M.O. Signature V/C OHC	
11.6 gm.	nil	nil					WM	S.M.O. Signature V/C OHC	
11.6 gm.	nil	nil	Audio spiro	-WNL			WM	S.M.O. Signature V/C OHC	

15/10/24

S.M.O. Signature V/C OHC

1239

ANNEXURE-292

No.



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

NAME Des RAJ		Age 33	Sex	<u>MALE</u> FEMALE
Designation		Plant Deptt. Chemical Unit	Emp. No 703/9609	
Identification Marks			Blood Group	
Marital Status	No. of Children	Age	Family Planning Method adopted	
		1 2 3 4 5 6	Vasectomy	Tubectomy
			Pills	IUCD/None
			Condom	

HABIT		PAST HISTORY			
Food	VEG. <input checked="" type="checkbox"/> Non Veg. <input type="checkbox"/>	Jaundice	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Smoking	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Allergy/Asthma	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Tobacco Chewing	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Diabetes	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Alcohol	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Epilepsy	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Drug Addiction	YES (Name of Drug) <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Tuberculosis	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Exercise	YES <input checked="" type="checkbox"/> NO <input type="checkbox"/>	Hypertension	NO <input type="checkbox"/>	YES <input checked="" type="checkbox"/>	

IMMUNISATION RECORD				
S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose
1.	T. Toxiod	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>
2.	Hepatitis B	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>
3.	Cholera			

SPECIFIC COMPLAINTS (If any)

1.	
2.	
3.	

Employee's Signature

RAJ DES

1240

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GENERAL EXAMINATION										SYSTEMIC EXAMINATION			
Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S.	R.S.	G.I.T.	C.N.S./Others
							Conjunctiva	C.V.	Acuity				
1 27/12/24	92kg	84	110/80	NA	NAD	NAD	B/L E/G			MM	MM	MM	MM
2													
3													
4													
5													

INVESTIGATIONS								ADVICE	FOLLOW-UP
Blood Hb%	Urine		Stool		Special Invest				
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER		
110g/L	nil	nil	Audio - WNL	Audio - WNL	MM			S.M.O. Signature I/C OHC	Spin - (A) Audio - (A)
								S.M.O. Signature I/C OHC	
								S.M.O. Signature I/C OHC	11/12/24
								S.M.O. Signature I/C OHC	
								S.M.O. Signature I/C OHC	

1241

new card (2) ANNEXTURE-2 294

No.....



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

15.4.25

NAME	VIBHAS VAID	Age	49	Sex	MALE <input checked="" type="checkbox"/> FEMALE <input type="checkbox"/>							
Designation	Plant	Deptt.	Emp. No 502/3247									
Identification Marks			Blood Group	O +								
Marital Status	No. of Children	Age	1	2	3	4	5	6	Family Planning Method adopted		Condom	
Married	2								Vasectomy	Tubectomy		Pills

HABIT			PAST HISTORY		
Food	VEG. <input checked="" type="checkbox"/>	Non Veg.	Jaundice	NO <input checked="" type="checkbox"/>	YES
Smoking	YES	NO <input checked="" type="checkbox"/>	Allergy/Asthma	NO <input checked="" type="checkbox"/>	YES
Tobacco Chewing	YES	NO <input checked="" type="checkbox"/>	Diabetes	NO <input checked="" type="checkbox"/>	YES
Alcohol	YES	NO <input checked="" type="checkbox"/>	Epilepsy	NO <input checked="" type="checkbox"/>	YES
Drug Addiction	YES (Name of Drug)	NO <input checked="" type="checkbox"/>	Tuberculosis	NO <input checked="" type="checkbox"/>	YES
Exercise	YES	NO <input checked="" type="checkbox"/>	Hypertension	NO <input checked="" type="checkbox"/>	YES

IMMUNISATION RECORD					
S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose	
1.	T. Toxioid	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	
2.	Hepatitis B				
3.	Cholera				

SPECIFIC COMPLAINTS (If any)	
1.	
2.	
3.	

Employee's Signature

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1242

GENERAL EXAMINATION

SYSTEMIC EXAMINATION

INVESTIGATIONS

ADVICE

FOLLOW-UP

Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S	R.S.	G.I.T.	C.N.S./Others
							Conjunctiva	C.V.	Acuity				
13-6-16 Age-49 yrs.	110 kg	86/min	100/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
18/10/16 49 yrs.	108 kg	80/min	120/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
19/5/17	98 kg	76/min	130/90	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
9/12/17 51 yrs.	102 kg	74/min	114/90	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
3 11/6/18 51 yrs.	106 kg	89/min	129/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
25/10/18 52 yrs.	98 kg	70/min	130/90	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
24/5/19	90 kg	80/min	120/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
13/12/19 53 yrs.	98 kg	84/min	130/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
9/7/20 54 yrs.	94 kg	80/min	130/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
26/11/21 54 yrs.	93 kg	80/min	130/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
05/05/22 55 yrs.	96 kg	80/min	130/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
13/6/23	95 kg	80/min	130/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM
24/12/24	95 kg	84/min	130/90	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM

Blood Hb%	Urine		Stool		Special Invest		
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER
14.2 gm	nil	nil			vent. & chest		
14.5 gm	nil	nil			On P/CS		S.M.O. Signature I/C OHC
14.3 gm	nil	nil			On P/CS		S.M.O. Signature I/C OHC
12.8 gm	nil	nil			WM		S.M.O. Signature I/C OHC
13.9 gm	nil	nil			WM		S.M.O. Signature I/C OHC
14.8 gm	nil	nil			WM		S.M.O. Signature I/C OHC
14.6 gm	nil	nil			WM		S.M.O. Signature I/C OHC
13.5 gm	nil	nil			WM		S.M.O. Signature I/C OHC
14.0 gm	nil	nil			WM		S.M.O. Signature I/C OHC
13.0 gm	nil	nil			WM		S.M.O. Signature I/C OHC
12.2 gm	nil	nil			WM		S.M.O. Signature I/C OHC
12.6 gm	nil	nil			WM		S.M.O. Signature I/C OHC
12.2 gm	nil	+++			Andlin white		S.M.O. Signature I/C OHC

14/10/24

Andlin - 2
Spm - 2

No.....



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

NAME	Ajay Bhatia		Age	53yr	Sex	M	MALE FEMALE					
Designation	Plant CC		Emp. No	703/8671								
Deptt.												
Identification Marks				Blood Group								
Marital Status	No. of Children	Age	1	2	3	4	5	6	Family Planning Method adopted		Condom	
									Vasectomy	Tubectomy		Pills

11/05/2025

HABIT

PAST HISTORY

Food	VEG. <input checked="" type="checkbox"/>	Non Veg.	Jaundice	NO <input checked="" type="checkbox"/>	YES
Smoking	YES	NO <input checked="" type="checkbox"/>	Allergy/Asthma	NO <input checked="" type="checkbox"/>	YES
Tobacco Chewing	YES	NO <input checked="" type="checkbox"/>	Diabetes	NO <input checked="" type="checkbox"/>	YES
Alcohol	YES	NO <input checked="" type="checkbox"/>	Epilepsy	NO <input checked="" type="checkbox"/>	YES
Drug Addiction	YES (Name of Drug)	NO <input checked="" type="checkbox"/>	Tuberculosis	NO <input checked="" type="checkbox"/>	YES
Exercise	YES <input checked="" type="checkbox"/>	NO	Hypertension	NO	YES <input checked="" type="checkbox"/>

IMMUNISATION RECORD

S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose
1.	T. Toxioid	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>
2.	Hepatitis B	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>
3.	Cholera			

SPECIFIC COMPLAINTS (If any)

1.	
2.	
3.	

Employee's Signature

1244

GENERAL EXAMINATION										SYSTEMIC EXAMINATION				INVESTIGATIONS				ADVICE	FOLLOW-UP				
Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S	R.S.	G.I.T.	C.N.S./Others	Blood Hb%	Urine		Stool		Special Invest				
							Conjunctiva	C.V.	Acuity						ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER		
1 06/12/22 25/5/2023	63kg 63	84 80	110/80 110/80	NAD NAD	NAD NAD	NAD NAD	B/L 6/6 B/L 6/6			WM WM	WM WM	WM WM		13.2g 11.2g	Nil Nil	Nil Nil			S.B. → WM S.B. → WM				
2 25/1/24	70kg	84	110/80	NAD	NAD	NAD	B/L 6/6			WM	WM	WM	WM		Nil	Nil			WM			S.M.O. Signature I/C OHC	
3																						S.M.O. Signature I/C OHC	
4																						S.M.O. Signature I/C OHC	
5																						S.M.O. Signature I/C OHC	

1244

1245

ANNEXURE-2 ²⁹⁸

No.....



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

फे. १०. १०. २०२५

NAME	Surinder Paul		Age	48	Sex	MALE <input checked="" type="checkbox"/> FEMALE <input type="checkbox"/>						
Designation	Plant Deptt. mech w/shop		Emp. No	381/8535								
Identification Marks			Blood Group	O+ve								
Marital Status	No. of Children	Age	1	2	3	4	5	6	Family Planning Method adopted		Condom	
									Vasectomy	Tubectomy		Pills

HABIT		PAST HISTORY			
Food	VEG. <input checked="" type="checkbox"/> Non Veg. <input type="checkbox"/>	Jaundice	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Smoking	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Allergy/Asthma	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Tobacco Chewing	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Diabetes	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Alcohol	YES <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Epilepsy	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Drug Addiction	YES (Name of Drug) <input type="checkbox"/> NO <input checked="" type="checkbox"/>	Tuberculosis	NO <input checked="" type="checkbox"/>	YES <input type="checkbox"/>	
Exercise	YES <input checked="" type="checkbox"/> NO <input type="checkbox"/>	Hypertension	NO <input type="checkbox"/>	YES <input checked="" type="checkbox"/>	

IMMUNISATION RECORD					
S. No.	Vaccine	1st Dose	2nd Dose	3rd Dose	
1.	T. Toxioid				
2.	Hepatitis B				
3.	Cholera				

SPECIFIC COMPLAINTS (If any)	
1.	HT
2.	
3.	

Employee's Signature

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GENERAL EXAMINATION

SYSTEMIC EXAMINATION

INVESTIGATIONS

ADVICE

FOLLOW-UP

Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			C.V.S	R.S.	G.I.T.	C.N.S./Others
							Conjunctiva	C.V.	Acuity				
1 31/5/17	74kg	87/m	130/80	NAD	NAD	NAD	B/L	G/C	WM	WM	WM	WM	
04/11/17	72kg	2/m	110/80	NAD	NAD	NAD	B/L	G/C	WM	WM	WM	WM	
19/3/18													
18/10/18	75kg	20/m	130/80	NAD	NAD	NAD	B/L	G/C	WM	WM	WM	WM	
49/m													
9/3/20	75kg	80/m	120/90	NAD	NAD	NAD	B/L	G/C	WM	WM	WM	WM	
24/12/19	75kg	80/m	110/80	NAD	NAD	NAD	B/L	G/C	WM	WM	WM	WM	
27/6/20	73kg	80/m	110/80	NAD	NAD	NAD	B/L	G/C	WNL	WNL	WNL	WNL	
57/m													
28/5/23	78kg	80	110/70	NAD	NAD	NAD	B/L	G/C	WM	WM	WM	WM	
25/12/24	75kg	80	110/80	NAD	NAD	NAD	B/L	G/C	WM	WM	WM	WM	
5													

Blood Hb%	Urine		Stool		Special Invest			ADVICE	FOLLOW-UP
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER		
12.8g/l	nil	nil				WM			
12.4g/l	ovoid	ovoid				Sibred Red WBC		S.M.O. Signature I/C OHC	
12.75g/l	nil	nil				WM			
								S.M.O. Signature I/C OHC	
14.0g/l	nil	nil				WM			
12.75g/l	nil	nil				WM			
12.25g/l	ovoid	ovoid				WM		S.M.O. Signature I/C OHC	
11.6g/l	nil	nil				WM			
12.0g/l	nil	nil	Andria - WNL	Spina - WNL		WM		S.M.O. Signature I/C OHC	
								S.M.O. Signature I/C OHC	

12.5g/l

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ANNEXURE-2

No.



NATIONAL FERTILIZERS LIMITED
NANGAL UNIT
PERIODICAL MEDICAL EXAMINATION RECORD

NAME <i>Ashwani Kumar</i>		Age <i>44 yrs</i>	Sex <u>MALE</u> <u>FEMALE</u>
Designation		Plant <i>Mechanical</i> Deptt.	Emp. No. <i>38/9132</i>
Identification Marks		Blood Group <i>A+</i>	
Marital Status	No. of Children	Age	Family Planning Method adopted Vasectomy / Tubectomy / Pills / IUCD/None
		1 2 3 4 5 6	
			Condom

HABIT		PAST HISTORY			
Food	VEG. Non Veg.	Jaundice	NO	YES	
Smoking	YES NO	Allergy/Asthma	NO	YES	
Tobacco Chewing	YES NO	Diabetes	NO	YES	
Alcohol	YES NO	Epilepsy	NO	YES	
Drug Addiction	YES (Name of Drug) NO	Tuberculosis	NO	YES	
Exercise	YES NO	Hypertension	NO	YES	

IMMUNISATION RECORD				
S. No	Vaccine	1st Dose	2nd Dose	3rd Dose
1.	T. Toxioid			
2.	Hepatitis B			
3.	Cholera			

SPECIFIC COMPLAINTS (if any)

1.	
2.	
3.	

[Signature]
Employee's Signature

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GENERAL EXAMINATION

SYSTEMIC EXAMINATION

INVESTIGATIONS

ADVICE

FOLLOW-UP

Medical Checkup (Date)	Weight	Pulse	B.P.	Skin	Teeth & Oral Hygiene	Ears & Hearing	EYES			H.S.	R.S.	G.T.T.	C.N.S/Other
							Conjunctiva	C.V.	Acuity				
29-8-12	75kg	84	110/80	NAD	NAD	NAD	B/L 6/6						
22/2/14	75kg	80	110/80	NAD	NAD	NAD	B/L 6/6						
25-10-15	75kg	84	130/80	NAD	NAD	NAD	B/L 6/6						
30/6/16	72kg	80	130/80	NAD	NAD	NAD	B/L 6/6						
29/12/16	78kg	84	120/80	NAD	NAD	NAD	B/L 6/6						
26/5/17	75kg	84	116/72	NAD	NAD	NAD	B/L 6/6						
7/12/17	72kg	74	118/80	NAD	NAD	NAD	B/L 6/6						
27/10/18	80kg	80	120/80	NAD	NAD	NAD	B/L 5/6						
30/7/20	80kg	80	130/80	NAD	NAD	NAD	B/L 6/6						
14/12/21	80kg	84	130/80	NAD	NAD	NAD	B/L 6/6						
2/5/24	78kg	80	115/80	NAD	NAD	NAD	B/L 6/6						
2/5/24	78kg	84	110/80	NAD	NAD	NAD	B/L 6/6						

Blood Hb%	Urine		Stool		Special Invest		
	ALB	SUG	OVA	CYST	X-Ray	EKG	OTHER
13.8	nil	nil				WNL	
14.0	nil	nil				WNL	
14.4	nil	nil				WNL	
14.5	nil	nil				WNL	
14.0	nil	nil				WNL	
13.9	nil	nil				WNL	
14.4	nil	nil				WNL	
13.5	nil	nil				WNL	
13.6	nil	nil				WNL	
13.4	nil	nil				WNL	

S.M.O Signature I/C OHC

14/04/24

26

ECO-FRIENDLY DEVELOPMENT & COMMUNITY WELFARE MEASURES

Eco-friendly development & community welfare measures as per following:

YEAR 2024-25

- About 2000 Nos. tree of different species were planted in factory area & around township for ecological conservation (Photographs attached). Since inception of industry, a total of more than 3, 31,500 plants of different species have been planted so far.
- 200 nos. solar lights were installed at nearby villages of Naya Nangal to promote the use of renewable energy (Photographs attached).
- Rain water harvesting system for NFL Guesthouse building is installed to enhance water conservation and recharge groundwater levels.
- Energy saving fans & LED lights installed in nearby villages like Ropar Jail, Gurudwara Sahida, Jindvadi(Ropar) to promote energy efficiency and reduce electricity consumption.
- Two Community awareness programs were conducted on environmental protection in nearby villages i.e. Bass and Chhotewal village. (Photographs attached).

YEAR 2023-24

- Gas Detectors were installed to take corrective action in case of any emission of Ammonia gas.
- Distribution of furniture and electronic items in SBSS Memorial Govt. Girls College, Nurpur Bedi, Punjab.

YEAR 2022-23

- Medical equipments donated to Civil Hospital, Nangal.
- Digital interactive smart class rooms were donated to GSSS boys Nangal, GPS Nangra(HP) & Govt High School, Raipur Sahoran(HP).

YEAR 2020-21

- Adoption of government primary school Kamachon, Punjab.
- Artificial limbs and assistive devices were distributed to differently disabled persons through ALIMCO.

YEAR 2019-20

- Solar lights were installed in fifteen nearby villages.
- Gas Detectors were installed to take corrective action in case of any emission of Ammonia gas.

In addition to above, continuous emission/effluent monitoring systems (CEMS) for stacks & liquid effluents are installed and connected to CPCB/PPCB server.

Impact of NFL's Efforts

- Enhanced quality of life for local communities.
- Encouragement of sustainable practices in the surrounding areas.
- Contribution towards national development goals and socio-economic growth.

NFL's (National Fertilizers Limited) commitment to eco-friendly practices and community welfare underscores its dedication to sustainability and corporate social responsibility (CSR).

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15.09.25

TREE PLANTATION IN FACTORY AND TOWNSHIP AREA OF NFL, NANGAL UNIT

1251

नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड



15.05.25



TREE PLANTATION IN FACTORY AND TOWNSHIP
AREA OF NFL, NANGAL UNIT

1253



नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड

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INSTALLATION OF SOLAR LIGHTS IN NEARBY VILLAGES

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नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड



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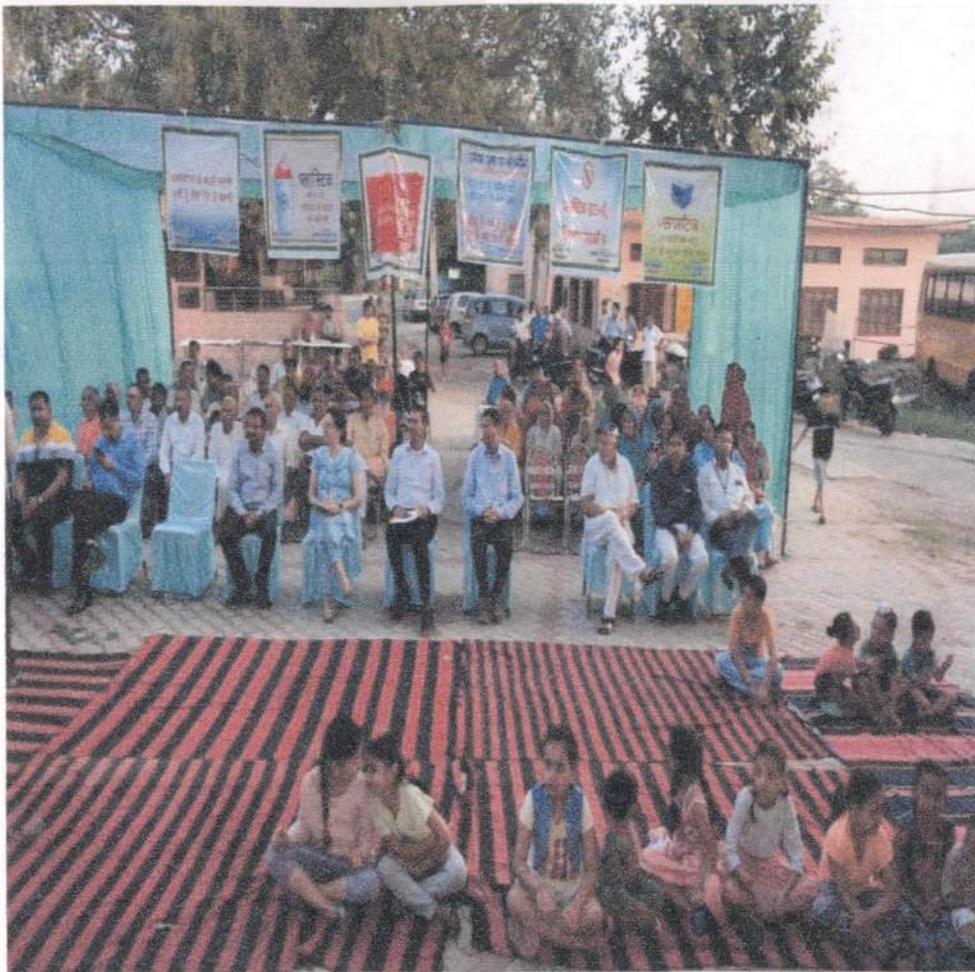
ENERGY SAVING LED LIGHTS & FAN DONATION
TO ROPAR JAIL

1257



नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड

11.04.25



COMMUNITY AWARENESS PROGRAMME
AT VILLAGE BASS

COMMUNITY AWARENESS PROGRAMME
AT VILLAGE CHHOTEWAL

1259

नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड



Annexure-4

Environmental Protection Measures and Safeguards as per EIA/EMP

NFL is committed to implementing robust environmental protection measures and safeguards to ensure the preservation of natural resources and the mitigation of environmental impact. Some of the key initiatives taken by NFL are given below:

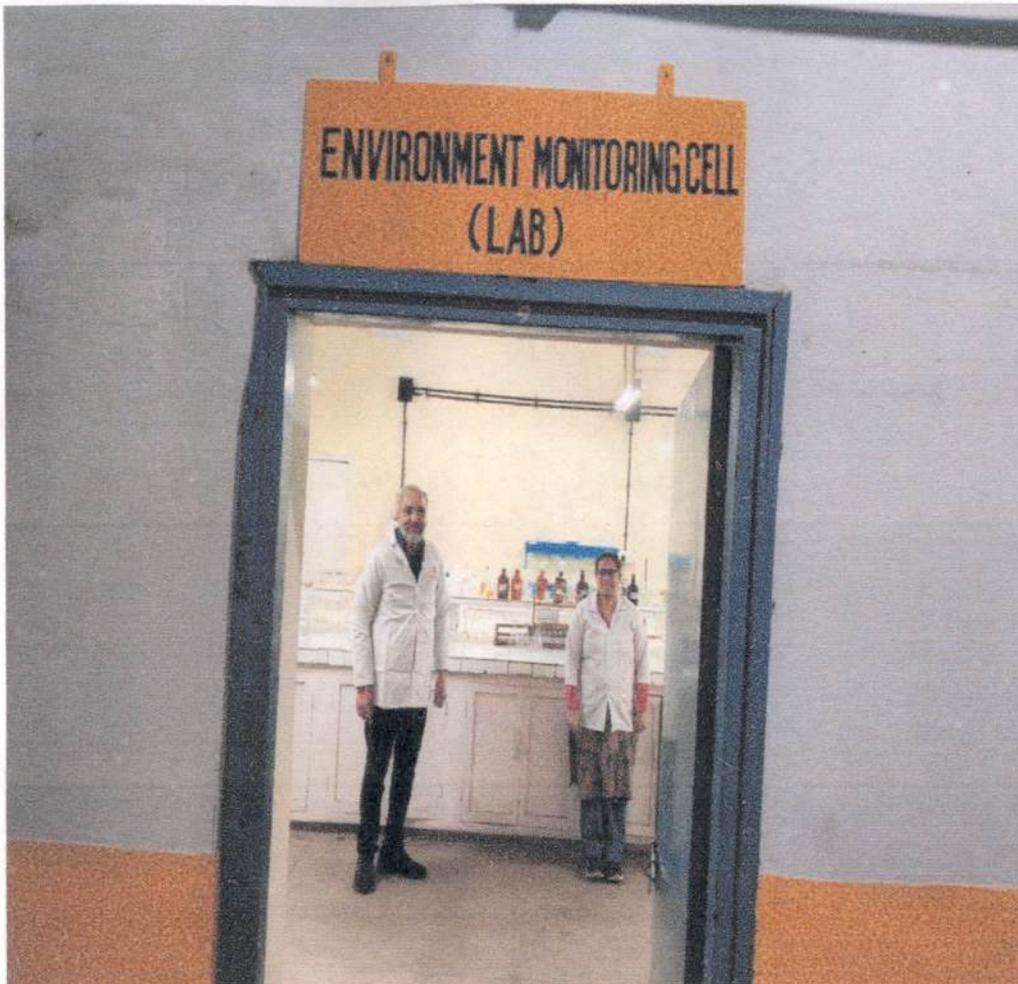
1. **Green Belt Development**: NFL has developed green belt area more than 37% to support biodiversity. Extensive tree plantations around facilities act as natural barriers and enhance soil conservation.
2. **Solar Energy Systems**: Solar lights has been installed to reduce dependency on conventional energy sources.
3. **Rainwater Harvesting**: Rain water harvesting systems have been installed on all major buildings of NFL factory and township to collect and recharge groundwater, promoting sustainable water use.
4. **Energy-Efficient Equipment**: Gas Turbine Generator Unit (GTG) has been installed in the year 2020-21 to reduce energy by 0.40 Gcal/Te of Urea. All CFL/conventional lights were replaced with LED lights in NFL factory and Township.
5. **Environmental Awareness Programs**: Regular campaigns are being conducted to educate employees and surrounding local communities about environmental conservation.
6. **Environmental Protection and Pollution control systems**: To protect environment some of the following equipments has been installed.
 - I. Latest version of Electrostatic Precipitators (ESPs) has been installed to bring down the Suspended Particulate Matter (SPM) level from the chimney of Steam Generation Plant.
 - II. Installation of Dense Phase Dry Fly Ash collection cum transportation system in Steam Generation Plant to reduce emission and ash discharge to ash pond. The dry fly ash so collected is being sold to cement industries.
 - III. NFL has installed advanced monitoring systems i.e. Continuous Emission/Effluent Monitoring Systems (CEMS) connected to CPCB/PPCB server to track and reduce air & liquid pollutants.
 - IV. As NFL Nangal Unit is Zero Liquid Discharge (ZLD) unit so NFL ensures that all effluent water is treated and recycled, eliminating any liquid waste discharge into the environment.

Through these measures, NFL reaffirming its commitment to environmental protection and sustainability, especially in alignment with the Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) guidelines.

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SEPARATE FULL-FLEDGED LAB FOR ENVIRONMENT MONITORING CELL

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नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
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 नेशनल फर्टिलाइजर्स लिमिटेड



A Navratha Company
नंगल इकाई
Nangal Unit

			Funds allocated for CER/CSR.		ANNEXURE-6
Sr. No.	Financial Year	Fund Allocated (In Lakh)	Activities/Schemes		Remarks
1	2024-25	5.00	Tree Plantation		Eco-Development activity.
		5.00	Community Awareness Programme		
		22.00	Installation of Solar Lights		
		3.00	Replacement of old fans & Lights in NFL and surrounding villages		
		15.00	Rain Harvesting System		
		2.12	Ammonia Detectors.		
2	2023-24	35.00	Installation of 200 Nos. Solar Street Lights		nearby villages
		31.5	01 No. Apheresis Machine		Civil Hospital Rupnagar
		5.53	Distribution of furnitue and electronic items.		SBSS Memorial Govt Girls College, Nurpur Bedi.
		19.07	Gas Detectors.		Pollution control Devices
3	2022-23	6.74	Medical equipments donated		Civil Hospital Nangal
		10.27	Digital Interactive Smart Class rooms of Pb& HP.		Schools of Pb & HP
4	2020-21	83.96	Making smart classes, adoption of Govt primary School Kamachon (PB), provision of school items to Govt schools, renovation of floor of class room at GPS, Khamachon,		
		13.20	distribution of artificial limbs and assistive devices to differently disabled persons though ALIMCO.		To Civil Hospital Nangal
5	2019-20	62.50	Installation of 325 Solar Lights in 15 Villages		Nearby villages
		3.74	Gas Detectors.		Pollution control Devices

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Annexure - 7



नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

नंगल इकाई, नया नंगल- 140126 (पंजाब)

दूरभाष-01887-220543

फैक्स 01887-220565



NATIONAL FERTILIZERS LIMITED

(A Government of India Undertaking)

Nangal Unit, Naya Nangal-140126 (Punjab)

Ph.: 01887-220543

Fax: 01887-220565

संदर्भ सं. केगीकल/लैब/66 E/24/1084

दिनांक : 03.06.2024

सेवा में

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

भारत सरकार

उत्तरी क्षेत्र कार्यालय

खण्ड सं: 24 - 25, सेक्टर - 31 ए

दक्षिण मार्ग चंडीगढ़ 160047.

विषय : छः माही समेलित रिपोर्ट एवम पर्यावरण मंजूरी की शर्तों की अनुपालना ।

दिसम्बर-2023 से मई -2024 तक की समेलित रिपोर्ट और रीग्रेसिफाइड तरल प्राकृतिक गैस परियोजना की पर्यावरण मंजूरी की शर्तों की अनुपालना की रिपोर्ट सलगित है । इन छः महीनों के दौरान संयंत्र स्वस्थ हालत में थे और 303566 मीट्रिक टन यूरिया का उत्पादन हुआ । इस दौरान स्टैंक उत्सर्जन, उपचारित वहि: स्राव और परिवेशी वायु गुणवत्ता के परिणाम निर्धारित सीमा के भीतर थे

धन्यवाद ।

भवदीय

कृते- नेशनल फर्टिलाइजर्स लिमिटेड

गुरिंदर जीत

गुरिंदरजीत कौर

महाप्रबंधक (टी.एस एवं परियोजना)

संलग्न : उपरोक्तानुसार

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NATIONAL FERTILIZERS LIMITED
NANGAL UNIT, NAYA NANGAL
Six Monthly Consolidated Reports
STACK EMISSIONS (Dec..2023 – May. 2024)



Sr. No.	Plant	Parameter	Std. Prescribed by MINAS/PPCB	Analysis Results
1.	S.G.P.	S.P.M.	150mg/Nm ³	35-135
	-do-	SO ₂	1027 mg/Nm ³	298-320
2.	NAP	NO _x (A)	400 mg/Nm ³	345-370
		NO _x (B)	-do-	354-384
3.	Urea	S.P.M.	50 mg/Nm ³	45-48
4.	Nox Abatement	S.P.M.	150 mg/Nm ³	58-82
	NaNO ₂			48-70
	NaNO ₃			
5.	GTG-HRSG	NO _x	-	64-96
		SO _x	-	ND-ND
6	Primary Reformer Stack (AFCP)	NO _x	400 mg/Nm ³	52-78
		SO _x	-	ND-ND

AMBIENT AIR QUALITY
Six Monthly Consolidated Reports
(Dec. 2023- May. 2024)

Sr. No.	Station	Standards prescribed by CPCB/PPCB µg/M3	Analysis Results µg/M3
1.	I	PM ₁₀ = 100 PM _{2.5} = 60 SO ₂ = 80 NO _x = 80 CO = 4000	32-80 18-46 2.0-5.0 16.0-34.0 Non Detectable
2.	II	PM ₁₀ = 100 PM _{2.5} = 60 SO ₂ = 80 NO _x = 80 CO = 4000	35-82 20-50 2.0-5.0 14.0-36.0 Non Detectable
3.	III	PM ₁₀ = 100 PM _{2.5} = 60 SO ₂ = 80 NO _x = 80 CO = 4000	38-86 26-54 2.0-6.0 22.0-38.0 Non Detectable

(Varinder Kumar)

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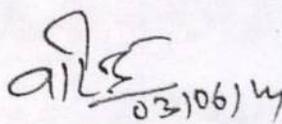
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NATIONAL FERTILIZERS LIMITED
NANGAL UNIT, NAYA NANGAL
Six Monthly Consolidated Report
ETP Outlet (Dec. 2023 - May.2024)

Sr. No.	Parameter	Std. Prescribed by MINAS/PPCB	Analysis Results
1.	pH	6.5 - 8.5	7.2 - 7.8
2.	Ammonical Nitrogen as 'N'	50.0	19.8 - 28.0
3.	TKN as 'N'	75.0	24.5- 29.7
4.	Free Ammonical Nitrogen as 'N'	2.0	0.20 - 1.05
5.	Nitrate Nitrogen as 'N'	20.0	0.12- 0.27
6.	Cyanide as 'CN'	0.2	Non Detectable
7.	Vanadium as 'V'	0.2	Non Detectable
8.	Arsenic as 'As'	0.2	Non Detectable
9.	T.S.S.	100.0	15.0 - 24.0
10.	Oil & Grease	10.0	1.8 - 3.2
11.	Hexavalent Chromium as Cr+6	0.10	Non Detectable
12.	Total Chromium as 'Cr'	2.0	Non Detectable

All parameters except pH are in mg/l.


(Varinder Kumar)
Manager (Lab)

एस.के.कोली

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एन एफ एल
नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

बठिंडा इकाई : सिबियाँ रोड, बठिंडा -151003 पंजाब
दूरभाष : 0164 - 2270220, 2760200
फैक्स : 0164-2270463



NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463



Ref : NFB/LAB/MoEF&CC/2025

Dated: 11.01.2025

To

Sh. Pankaj Verma,
Scientist E,
Indira Paryavaran Bhavan
JorBagh Road, Aliganj
New Delhi 110003

Subject: Non- Compliances observed wrt project "Changeover of Feedstock from Fuel oil/LSHS to R-LNG for existing Ammonia Plant at NFL, Bathinda, Punjab by M/s National Fertilizers Limited."

Respected Sir/ Madam,

This has reference to your letter F.No. IA-L-11011/61/2024-IA-1 dated 12.12.2024. Point wise reply is as under:

- 1. The details of Corporate Responsibility for Environmental Protection (CREP) for fertilizer industries and its implementation status have not been submitted. Also, the water utilization details have not been submitted yet (Specific Condition: ii)**

The details of Corporate Responsibility for Environmental Protection for fertilizer industry action points regarding waste water, air pollution and solid waste management are being complied with. Six-monthly compliance reports for CREP are regularly submitted to MoEF&CC. Copy of half yearly compliance report (June-2024 to November-2024) is attached for kind reference as **Annexure-Ia**. Water utilization details attached as **Annexure- Ib**.

- 2. Verification report regarding the %area green belt developed at the site has not been from the local forest department yet (Specific Condition: vii).**

NFL Bathinda has a very good canopy of tall trees in its green belt within and outside factory premises. More than 170 acres of land is covered with trees which is about 25% of total NFL land area. Also, new plantation is carried out every year. Till now, about 1,36,540 saplings of various species have been planted which include Neem, Banyan, Peepal, Ashoka, Gulmohar, Eucalyptus, Amaltas, Guava, Kathal, Mosambi etc. Sample Photographs of green belt are enclosed as **Annexure-IIa**.

Local forest department was approached to validate the 'Green Belt' area of the site. The reply from Forest deptt. is awaited. Copy of the letter submitted is attached as **Annexure-IIb**.

कॉरपोरेट कार्यालय : ए-11, सैक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel: 0120-2412383, Fax: 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स, कोर - III, 7, इंस्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi -110003, Tel: 011-24361252, Fax: 011-24361553

File No. HSM-11/45/2023-HSM (Corporate) No. 120650/1007417 Website : <http://www.nationalfertilizers.com> @nationalfertilizers

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3. The Occupational Health surveillance of the workers has not been submitted yet (Specific Condition: vii).

NFL Bathinda has its own hospital wherein health surveillance activities of all the employees are carried out by conducting various medical tests/examinations like General health checkup, Lipid profile, RFT, ECG, Urine, Stool tests etc. After screening of general health checkup at NFL hospital, patients with critical, acute and chronic diseases are referred to the specialized physician / surgeon / specialist for further treatment.

Relevant records of the health surveillance activities are maintained in the NFL Hospital. Sample records are enclosed as **Annexure-III**.

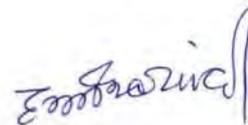
4. The details of fugitive emissions and its control measures has not been submitted yet (General condition: viii)

- NFL Bathinda has a proactive Leak Detection and Repair Programme (LDRP) in place to identify and repair leakages from process equipments, pumps, compressor seals, flanges, drains etc. The LDRP monitoring includes audio (sound), visual (e.g. liquid drip, mist, cloud, ice) and odor (smell) inspections during plant rounds conducted by process operators in every shift using the Look, Listen and Feel (LLF) method. Any identified leaks are immediately attended through the Work permit system.
- Vulnerable points are periodically monitored using the soap bubble test and gas detectors to detect fugitive emissions. Corrective actions are promptly taken to eliminate any identified sources of emissions.
- Monitoring of equipments and rotating machines is done periodically through non-destructive testing techniques and predictive/ preventing maintenance is carried out to avoid their breakdown and hence the emission.
- The additional tier of the safe guard in place is to monitor the emissions by field gas detectors which are installed at the strategic locations around the potential sources of the leakage inside plant viz Ammonia sensors, Chlorine sensors, Hydrogen gas sensors, Hydrocarbon sensors and Carbon monoxide sensors. These detectors are designed to sense the even minor LOPC (loss of the process containment) scenario and display the reading of the atmospheric emission value on DCS panel.
- Further to strengthen the system wireless digital monitoring system has been installed on critical valves in synthesis gas loop and steam lines for early detection of their passing flare with an expenditure of Rs. 35 Lakh in October 2024.

Regular monitoring of fugitive emissions at sensitive areas is being done and is attached as **Annexure- IV** for reference.

5. Ash management has not been complied with to manage the ash stored at the site (General condition: ix)

Management of Ash generated from coal fired boiler is done in an environmentally sustainable manner. The primary avenues for utilization include supplying dry fly ash to nearby cement industries.



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Most of the dry fly ash is lifted by M/s Ambuja Cement. Some quantity of Ash mainly bottom ash is dumped to Ash Ponds. Present Work order issued to M/s Ambuja Cement is attached as **Annexure- Va**. All the documents pertaining to Ash dispatch are maintained as per the set procedure.

Pond Ash is systematically stored in the designated Ash ponds and is utilized for land filling of nearby areas and highway construction project. Presently pond ash is being lifted by M/s Surjan Singh & Sons for PB-NHAI-MB Highways under construction project from Dhillonagar-Moga-Bajakhana (Punjab). Work order issued to M/s Surjan Singh & Sons is attached as **Annexure- Vb**.

Half Yearly compliance report, including updates on dry fly ash and pond ash management are being submitted to MoEF & CC on regular basis.

6. The details of eco- developmental measures including community welfare measures undertaken in the project area for the overall improvement of the environment has not been submitted (General Condition: xii).

NFL Bathinda has undertaken various eco-developmental activities as a part of its commitment to environmental sustainability and community welfare. Few of these initiatives include:

- Installation of 90 KWp roof top Solar Power plant at Ammonia Plant Electrical sub-station
- Installation of 101 nos. Solar street lights in Sibian, Manuana, Jandewala and Joganand villages in Bathinda distt.
- Installation of 2 KWp roof top Solar Power plant in Govt. Primary School in Jandewala village, Bathinda.
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- Construction of 06 nos. Bio toilets in Govt. Schools of Bathinda.
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- Installation of RO water coolers in 41 nos. of Govt schools in Bathinda
- Tree plantation within NFL premises and nearby villages
- Distribution of Jute Bags to promote 'NO PLASTIC'
- Provided Automatic Analyzer for Tumor Markers to Advanced Cancer Institute Bathinda.
- Provided Apheresis Blood Cell Separator Machine to Civil Hospital Bathinda.
- Installation of Bronchoscope at Homi Bhabha Cancer Hospital Sangrur.
- Awareness program on Water conservation and Environment protection
- Procurement of E-Rikshaws in place of Diesel operated Rikshaws
- Installation of energy efficient ACs.
- Completer replacement of conventional lights with LED lights.

These initiatives underline NFL Bathinda proactive role in environmental protection, renewable energy promotion and community welfare. Year-wise details of CSR activities, including budget utilization and allocation are attached as **Annexure-VIa**.

Sample photographs enclosed as **Annexure-VIb**,

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7. The details of environmental protection measures and safeguards implemented as proposed in the CSR/EMP report has not been submitted. (General Condition: xiii).

NFL Bathinda has consistently implemented various environmental protection measures and safeguards as outlined in its CSR/EMP (Corporate Social Responsibility/Environmental Management Plan) report. Major activities are briefed below:

a) Energy Efficiency: To improve energy efficiency the following energy saving measures and energy saving schemes have been implemented.

Energy Saving schemes Implemented:

- Steam Turbine Generators have been replaced with Gas Turbine Generators with the investment of approx. Rs. 218 Crores. Gas Turbine Generator (GTG) / Heat Recovery Steam Generation (HRSG) project has been commissioned (20 MWH GTG with 70 MT/hr steam generation capacity HRSG) in the year 2021-22. Saving of approx. 0.653 GCal /MT Urea achieved. GTG is operated in cogeneration mode with HRSG. Steam is Produced in HRSG from the exhaust gases of GTG along with Natural Gas as support fuel for its use in process. Earlier Captive Power was generated from Steam Turbo Generators and steam was generated from Coal Fired Boiler for their operation. Therefore, after commissioning of GTG/HRSG, one Coal Fired Boiler has been stopped and Coal consumption of the complex has reduced from around 1000-1100 MT/day 400-450 MT/day in normal plant operation.
- One high-capacity Polish water pump has been installed in the year 2022-23 with an investment of ~ Rs. 20 Lakh in place of two Polish water pumps to meet Polish water requirement of the complex. Saving of approx. 1 MWH has been achieved per day.

Energy Saving measure:

- Procurement of Resins and Sand for effective and efficient performance of Cation exchanger, Anion Exchangers and Mixed bed exchangers to reduce regeneration Cycles and decrease the water effluent generation.
- Procurement of efficient motor for pumps to reduce power consumption.
- Dosing of coal additive in boiler which act as catalyst for enhanced combustion & reduced unburnt losses of coal to improve Boiler efficiency.
- Installation of efficient and star rated appliances AC's and LEDs in the complex.

b) Emission Control System:

NFL Bathinda Unit has implemented various environment protection measures and safeguard Regular monitoring of emissions and ambient air is carried out.

Various points of gaseous emission from the plant are as follows:

- Exhaust air from the Urea Prilling tower.
- Flue gas from the stack of HRSG.
- Flue gas from the stack of Boiler.
- Flue gas from the stack of Primary Reformer.
- Flue gas from the DG Stack.

The emission of air pollutants into atmosphere for the generation of Steam and Power in GTG/HRSG and Primary Reformer remains far below the limits set down by MoEF & CC / Punjab Pollution Control Board due to the use of Natural Gas (NG)/ Regasified Liquefield Natural Gas (RLNG) as



fuel. In coal fired boiler NG/RLNG is used as support fuel and hence air pollutants remain within limits.

Real-time Monitoring: Online Continuous emission monitoring systems (OCEMS) have been installed at Boiler Stack and GTG-HRSG stack to track and monitor emission. The data is being loaded on CPCB/ PPCB servers.

c) Waste Water Management:

- Rainwater harvesting systems have been installed at Administrative building, Ammonia Plant building and GTG Control room building contributing to groundwater recharge. Cleaning schedules for rainwater pits are maintained as per plan.
- NFL Bathinda has a well-established Effluent Treatment Plant (ETP) based on the biological treatment to treat the chemical waste of Plant and sanitary waste of Plant and Township. The treated water meets all the parameters as per the prescribed standards.
- Real-time Monitoring: On line continuous monitoring system has been installed at the outlet of Effluent Treatment Plant for continuous monitoring and data is being loaded at CPCB/ PPCB servers.

d) Noise Pollution Control:

Acoustic chambers have been installed around noisy equipments. Noise levels at different locations of plant are being checked regularly and relevant data is sent to MoEF & CC in half yearly reports.

e) Community Engagement:

NFL Bathinda unit indulges in community engagement activities by working collaborating with the people of nearby villages by way of doing various activities under CSR, Rural Sport Competitions conducting awareness programmes pertaining to water conservation and environment protection etc. Few of the activities done in recent past are given below:

- Installation of solar rooftop panels in nearby government schools and public spaces to promote renewable energy use.
 - Construction of bio-toilets to enhance public hygiene and infrastructure.
 - Installation of RO water coolers in Govt. schools of nearby villages.
 - Installation of solar streetlights in villages, supporting local sustainability efforts.
 - Distribution of jute bags.
 - Tree plantation in nearby villages to save the environment.
 - Installation of Open-Air Gym in nearby village to improve the health of the people
 - Community awareness programs on health & hygiene, environmental protection, road safety etc.
 - On job Training is being provided to local residents for better future.
 - Provided Automatic Analyzer for Tumor Markers to Advanced Cancer Institute Bathinda.
 - Provided Apheresis Blood Cell Separator Machine to Civil Hospital Bathinda.
 - Installation of Bronchoscope at Homi Bhabha Cancer Hospital Sangrur.
- Sample photographs enclosed as **Annexure-VII**.

f) Biodiversity Conservation:

Continuous efforts are being made by NFL Bathinda for biodiversity conservation by planting variety of trees viz medicinal trees like Neem, Arjun, Ashoka, Amla etc. and local fruits like Guava, Fig, Kinnoo, Mosambi etc. in the premises of NFL and the nearby villages. Unit works on the

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principle of reduce reuse and recycle of waste management in every field at work place and township. Pep talks and awareness programmes are conducted for the people of nearby areas regarding water conservation, environment protection, no plastic use etc.

g) Environment Assessment Study:

An Environment Assessment Study has been got conducted in June 2024 from Maharaja Ranjit Singh Punjab Technical University (MRSPTU), Bathinda, the institute approved by Punjab Pollution Control Board to evaluate the current groundwater condition in NFL and vicinity area, focusing on its suitability for drinking and other uses based on the comprehensive analysis of various water quality parameters including pH, dissolved Oxygen, turbidity, Nitrate and presence of any harmful contaminants, heavy metals like Copper, Chromium, Cadmium, Zinc, Iron and Nickel. As per the findings of Environment Assessment Report, groundwater in the area is safe for consumption and poses no health risks at all. Furthermore, the water quality parameters align well with national and international standards for drinking water quality, reflecting effective natural filtration and minimal anthropogenic impact.

8. The full-fledged laboratory facilities in environment management cell was not observed at site (General Condition: xiv).

Environment Monitoring Lab is well established at the Unit equipped with various instruments viz Spectro photo meter, pH, conductivity analyzer, Flue gas analyzers, High volume samplers, Stack monitoring kit, Incubator, High precision balance etc. for all types of environmental analysis. Photographic evidence of the Lab facilities is attached as **Annexure-VIII**.

9. The details of funds earmarked for implementing the conditions stipulated by MoEF&CC as well as the State Govt. has not been submitted yet (General Condition: xv).

Effluent treatment plant and emission control systems installed at the plant site remain in line continuously in synchronization with plant operation. Funds are allocated for various activities under Revenue & Maintenance and Capital Budget heads to achieve and maintain the environment conditions specified by MoEF&CC and State Government. Expenditure details for operation of effluent treatment plant for the last two years are attached as **Annexure- IX**.

Major replacements / maintenance jobs carried out in Effluent treatment plant and emission control systems to ensure the reliability and availability of the system during previous two years tabulated below:

FY 2022-23

Job Description	Expenditure (Rs. Lakh)
Replacement of old Electro Static Precipitator panels, insulators and Synchronous programmer of Boiler No.2	7.83
Procurement of Nitrification Tank gear box, bearing for Denitrification tank gear box and their spares	13.36
Procurement of Air stripper tower fan spares &	9.22

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bearing for AST gear box	
Major repair/Maintenance of pump house, Acid pit area, ETP Tank and Chemical pump house	10.40
Maintenance of Air Stripper	12.50

FY 2023-24

Job Description	Expenditure (Rs. Lakh)
Major repair/overhauling of Air Stripper Cell 'C'	24.50
Procurement of Boiler No.1 old ESP panels spares	1.08
Replacement of Pumps for Trickling filters, ETP sludge and dewatering pumps	13.01

- In addition, to conserve water and contain effluent generation, about 6.5 Kms leaky fire water header has been replaced during the period from 2021 to 2024 with a total expenditure of Rs. 6.25 crores.
 - Replacement of old ACs with energy efficient ACs with a total expenditure of Rs.14.60 Lakh during 2023 and 2024.
 - Replacement of conventional lights with LED lights with a total expenditure of Rs. 45.98 Lakh during 2021 to 2024.
10. NFL Bathinda has issued sale order no.393 dated 21.06.2022 to M/s Shubham Sales Co., Rohtak for lifting of Carbon Slurry. Party has been asked to lift the complete Carbon Slurry from the ponds by 24.02.2025.

It is reiterated that NFL is committed to adhere to the stipulated environmental safeguards and ensuring full compliance with the necessary regulations in this regard. It is our endeavor to remain committed to maintain our status as an environment friendly manufacturing unit while serving the farming community.

Thanking You,

Yours Sincerely,
For National Fertilizers Limited, Bathinda

H. L. Thandi
Chief Manager (Lab)

Encls ; As above

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NATIONAL FERTILIZERS LIMITED
(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463

Ref: NFB/LAB/MoEF&CC/2025

Dated: 11.01.2025

To
Sh. Pankaj Verma,
Scientist E,
Indira Paryavaran Bhavan
JorBagh Road, Aliganj
New Delhi 110003

Subject: Non- Compliances observed wrt project "Changeover of Feedstock from Fuel oil/LSHS to R-LNG for existing Ammonia Plant at NFL, Bathinda, Punjab by M/s National Fertilizers Limited."

Respected Sir/ Madam,

This has reference to your letter F.No. IA-L-11011/61/2024-IA-1 dated 12.12.2024. Point wise reply is as under:

1. **The details of Corporate Responsibility for Environmental Protection (CREP) for fertilizer industries and its implementation status have not been submitted. Also, the water utilization details have not been submitted yet (Specific Condition: ii)**

The details of Corporate Responsibility for Environmental Protection for fertilizer industry action points regarding waste water, air pollution and solid waste management are being complied with. Six-monthly compliance reports for CREP are regularly submitted to MoEF&CC. Copy of half yearly compliance report (June-2024 to November-2024) is attached for kind reference as **Annexure-Ia**. Water utilization details attached as **Annexure- Ib**.

2. **Verification report regarding the %area green belt developed at the site has not been from the local forest department yet (Specific Condition: vii).**

NFL Bathinda has a very good canopy of tall trees in its green belt within and outside factory premises. More than 170 acres of land is covered with trees which is about 25% of total NFL land area. Also, new plantation is carried out every year. Till now, about 1,36,540 saplings of various species have been planted which include Neem, Banyan, Peepal, Ashoka, Gulmohar, Eucalyptus, Amaltas, Guava, Kathal, Mosambi etc. Sample Photographs of green belt are enclosed as **Annexure-IIa**.

Local forest department was approached to validate the 'Green Belt' area of the site. The reply from Forest deptt. is awaited. Copy of the letter submitted is attached as **Annexure-IIb**.

कॉरपोरेट कार्यालय % ए-11, सेक्टर-24, नोएडा - 201301 (उ.प्र.)] दूरभाष : 0120-2412383, फ़ैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel: 0120-2412383, Fax: 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स , कोर - III , 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003. दूरभाष: 011-24361252, फ़ैक्स: 011-24361553
Regd. Office : Scope Complex Core - III , 7, Institutional Area, Lodhi Road, New Delhi -110003, Tel: 011-24361252, Fax: 011-24361553
CIN : L74899DL1974GO1007417 Website : <http://www.nationalfertilizers.com> @nationalfertilizers

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3. **The Occupational Health surveillance of the workers has not been submitted yet (Specific Condition: vii).**

NFL Bathinda has its own hospital wherein health surveillance activities of all the employees are carried out by conducting various medical tests/examinations like General health checkup, Lipid profile, RFT, ECG, Urine, Stool tests etc. After screening of general health checkup at NFL hospital, patients with critical, acute and chronic diseases are referred to the specialized physician / surgeon / specialist for further treatment.

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- NFL Bathinda has a proactive Leak Detection and Repair Programme (LDRP) in place to identify and repair leakages from process equipments, pumps, compressor seals, flanges, drains etc. The LDRP monitoring includes audio (sound), visual (e.g. liquid drip, mist, cloud, ice) and odor (smell) inspections during plant rounds conducted by process operators in every shift using the Look, Listen and Feel (LLF) method. Any identified leaks are immediately attended through the Work permit system.
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Regular monitoring of fugitive emissions at sensitive areas is being done and is attached as **Annexure- IV** for reference.

5. **Ash management has not been complied with to manage the ash stored at the site (General condition: ix)**

Management of Ash generated from coal fired boiler is done in an environmentally sustainable manner. The primary avenues for utilization include supplying dry fly ash to nearby cement industries.

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Emmanuel

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Most of the dry fly ash is lifted by M/s Ambuja Cement. Some quantity of Ash mainly bottom ash is dumped to Ash Ponds. Present Work order issued to M/s Ambuja Cement is attached as **Annexure- Va**. All the documents pertaining to Ash dispatch are maintained as per the set procedure.

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- Completer replacement of conventional lights with LED lights.

These initiatives underline NFL Bathinda proactive role in environmental protection, renewable energy promotion and community welfare. Year-wise details of CSR activities, including budget utilization and allocation are attached as **Annexure-VIa**.

Sample photographs enclosed as **Annexure-VIb**,

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7. The details of environmental protection measures and safeguards implemented as proposed in the CSR/EMP report has not been submitted. (General Condition: xiii).

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a) **Energy Efficiency:** To improve energy efficiency the following energy saving measures and energy saving schemes have been implemented.

Energy Saving schemes Implemented:

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Major replacements / maintenance jobs carried out in Effluent treatment plant and emission control systems to ensure the reliability and availability of the system during previous two years are tabulated below:

FY 2022-23

Job Description	Expenditure (Rs. Lakh)
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Procurement of Air stripper tower fan spares &	9.22

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bearing for AST gear box	
Major repair/Maintenance of pump house, Acid pit area, ETP Tank and Chemical pump house	10.40
Maintenance of Air Stripper	12.50

FY 2023-24

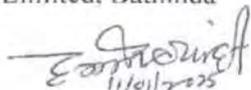
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- Replacement of old ACs with energy efficient ACs with a total expenditure of Rs.14.60 Lakh during 2023 and 2024.
- Replacement of conventional lights with LED lights with a total expenditure of Rs. 45.98 Lakh during 2021 to 2024.

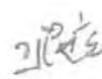
It is reiterated that NFL is committed to adhere to the stipulated environmental safeguards and ensuring full compliance with the necessary regulations in this regard. It is our endeavor to remain committed to maintain our status as an environment friendly manufacturing unit while serving the farming community.

Thanking You,

Yours Sincerely,
For National Fertilizers Limited, Bathinda


11/01/2025
H. L. Thandi
Chief Manager (Lab)

Encls ; As above





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ANNEXURE-Ia

Half Yearly compliance Report

(June-2024 to November -2024)

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NATIONAL FERTILIZERS LIMITED : BATHINDA



Statement of Compliance for the period **June-2024 to November-2024** to the conditions specified in letter No. F.No.5-114/2008-RO (NZ) dated 30-06-2014 of MoEF &CC, Chandigarh

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CONDITIONS		COMPLIANCE STATUS						
1	Monthwise Production (MT)	Jun-24	Jul-24	Aug-24	Sep-24	Oct-24	Nov-24	
	Ammonia	28729	27867	29871	27811	30429	28700	
	Urea	48195	47619	50926	45738	50961	49190	
2	The budget estimates for Corporate Social Responsibility (CSR) activities and expenditure incurred till date on different points. (01-06-2024 to 30-11-2024)	CSR Activities			Budget Estimates (Lakhs)		Commulative expenditure upto reporting period (Lakhs)	
		Provision of Open Air Gym Equipment at Sibian village Bathinda			13.88		3.47	
		Provision of Automatic Analyzer for Tumor Markers to Advanced Cancer Institute Bathinda			35.00		9.90	
		Provision of Apheresis Blood Cell Separator Machine to Civil Hospital Bathinda			31.50		30.85	
3	Details about quantity of dry fly ash generated per year and its disposal details (01-06-2024 to 30-11-2024)	Ash generated (MT)			Ash sold (MT)			
		36329			16740			
4	Details of quantity of bottom ash lying in different fly ash dykes and efforts being made to dispose of the same.	Ash Pond No.	1	3A	3B	5	6B	Total
		Quantity of Ash (MT) as on 01.12.2024	1014012	587140	402035	67357	212620	2283164
5	Schedule for disposing off carbon black lying in different dykes	Carbon sale during June-24 to Nov-24= 2309.06 MT						
6	Insurance Policy under the Public Liability Insurance Act, 1991	Enclosed as Annexure-A (3 pages)						
7	Reports in respect of stack emission, ambient air quality, effluent quality at inlet & outlet, ground water, ETP sludge, noise level monitoring and domestic effluent.	Stack Emission	Ambient Air quality	Effluent quality at out let	Ground Water Quality	Noise level Monitoring	Treated Effluent Report	
		Enclosed as Annexure-B (2/2 page)	Enclosed as Annexure-C (12 pages)	Enclosed as Annexure-B (1/2page)	Enclosed as Annexure-E (6 pages)	Enclosed as Annexure-D (1 page)	Enclosed as Annexure-C (12 pages)	
8	Number of workers employed and medical check up as on 01-12-2024	Officers		Workers			Total	
		194		179			373	
	Periodical medical check-up of all the employees is being carried out in phased manner	PERIOD	NFL EMPLOYEES	CISF EMPLOYEES	CONTRACT LABOUR	CANTEEN / MESS LABOUR		
		Jun-24	NIL	NIL	NIL	NIL		
		Jul-24	56	2	NIL	NIL		
		Aug-24	66	15	NIL	NIL		
		Sep-24	49	NIL	NIL	NIL		
		Oct-24	56	2	NIL	NIL		
		Nov-24	52	1	NIL	2		
		Total	279	20	0	2		
9	Monitoring of fugitive emission in work zone, Raw material storage and loading & unloading terminals is being done regularly.	Enclosed as Annexure-F (2 pages)						
10	Return in Form - 4 (2023-24) and Form - 10 in respect of hazardous waste (Jun-24 to Nov-24) to PPCB :	Enclosed as Annexure-G (176 pages)						

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11	Quantity of HW shifted from factory premises to Nimbua Greenfield Society, Dera Bassi from time to time (Jun-24 to Nov-24).	NIL				
12	Progress of Green Belt Development	Area Covered	No. of plants planted from 01.06.2024 to 30.11.2024	Species of plants	Expenditure incurred (Rs.Lakh)	
		Density of trees is being strengthened by planting more trees in the places between already planted trees. Total area cover as Green belt = 170 acres. Total plantation till 30.11.2024 is 136540 Nos.	350	Amaltas, Asoka, Amrood, kathal, toona, mosambi	Free of Cost	
13	Housekeeping in Coal handling area and haul roads to boiler and Coal Handling area needs improvement	The Coal unloading area and Roads leading to Coal unloading area has been cleaned and precautions are being taken to keep the area neat and clean.				
14	Internal Roads of factory premises	All internal roads in factory premises are bituminous roads				
15	Activities of Environment Management Cell (Jun-24 to Nov-24	Enclosed as Annexure-H (2 pages)				
16	Details of quantities of different hazardous wastes being generated and their collection & disposal strategy for the period from Jun-24 to Nov-24.	Enclosed as Annexure-G (04 pages)				
17	Copy of Environmental statement to PPCB	Enclosed as Annexure-I (4 pages)				
18	Schedule for cleaning of rainwater harvesting system	Re- Charge pits are being cleaned periodically twice in a year.				
19	Details of recurring & non-recurring expenditure on Environment management plans (Jun-24 to Nov-24)		Expenditure till date	Proposed budget estimates for next 2 years		
			Recurring (Rs.)	Non-recurring (Rs.)	Recurring (Rs.)	Non-recurring (Rs.)
	Occupational health surveillance	10920.00	**	6,60,000.00	**	**
	Rain water harvesting measures	Small maintenance job is being done under running contracts	15.0 Lakh	Small maintenance job is being done under running contracts	Rain water harvesting works being included in all coming projects.	
	Green Belt Development	Maintenance job is being done under running contracts	4.0 Lakh	Maintenance job is being done under running contracts	Plants is being arranged free of cost from forest dept. other related works is being done under running contracts	
	Safety training to Workers	0	2.56 Lakh+ GST	**	**	

HL Thandi
Ch. Manager (Lab)

2/11/25

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EW INDIA ASSURANCE CO. LTD.
(a subsidiary of India Undertaking)



POLICY SCHEDULE FOR PUBLIC LIABILITY (Act Only) INSURANCE

UIN NUMBER - IRDAN190P0076100001



Insured's Name		: NATIONAL FERTILIZERS LIMITED	
Insured's Details			
Customer ID	: PO08258895	Office Code	: DELHI CBO-II (900000)
Address	: PLOT NO. 11-A, SECTOR-24 DISTT. GAUTAM BUDH NAGAR NOIDA (U.P) NOIDA, UTTAR PRADESH, 201301	Address	: THE NEW INDIA ASSURANCE COMPANY LIMITED, N-34, BOMBAY LIFE BUILDING, CONNAUGHT PLACE, NEW DELHI-1100 110001
Phone No	: XXX2294, XXXXX2211	Phone No	: 9868152264
E-mail/Fax	: ramkumar@nfl.co.in, /	E-mail/Fax	: nia.900000@newindia.co.in /
PAN No	: AAACN0189N	S.Tax Regn. No	: AAACN4165CST178
GSTIN/UIN	: 09AAACN0189N1Z2 / NA	GSTIN	: 07AAACN4165C1ZT
		SAC	: 997139 (Other non-life insurance services excl RI)

Policy Details			
Policy Number	: 90000036233300000020	Business Source Code	
Period of Insurance	: From: 01/01/2024 12:00:01 AM To: 31/12/2024 11:59:59 PM	Dev.Off. level/Broker/Corp. Agent/Web Aggregator/CPSC User	: DI_Delhi_LCBO-II DI_Delhi_LCBO-II - (DI900000)
Date of Proposal	: 01-Jan-24	Agent/Bancassurance/S pecified Person	
Prev. Policy no.	: 32370036223300000001	Phone No	: NA / 9999083168,
Client Type	: Corporate	E-mail/Fax	: / /

Premium(₹)	ERF Premium(₹)	GST(₹)	Total (₹)	Total (₹ in words)	Receipt No. & Date
₹53028	353027	63,545	7,69,600	RUPEES SEVEN LAC SIXTY-NINE THOUSAND SIX HUNDRED ONLY	9000008123000000446 0 - 12/01/24

Details of risk covered under current year policy:

Retroactive Date	Paid Up Capital	No Of Locations Involved	AOA	AOA:AOY	AOY	Annual Turnover - Previous Year	Annual Turnover - Proposed Year	Deductibles No of workmen	No of Other Employee
31/04/2003	<= 15 Crore	5	50000000	1:3	150000000	87688046000	198247312000	3557	0

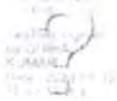
Retroactive Dates

Retroactive Date Details	Date	Paid Up Capital	No Of Locations Involved	AOA	AOA:AOY	AOY	Annual Turnover - Previous Year	Annual Turnover - Proposed Year	Deductibles No of workmen	No of Other Employee
RETROACTIVE DATE	01/04/2003	<=15Crore	5	50000000	1:3	150000000	87688046000	198247312000	3557	0

RETRO-DATE IS SUBJECT TO LESSER OF LIMITS - NARROWER OF COVER.

Extensions under the Policy

Name of the Extension	Sub Limit of the Extension	Deductibles



Policy No. : 90000036233300000020 Document generated by 20853 at 12/01/2024 15:12:16 Hours.
Regd. & Head Office: New India Assurance Bldg., 87 M G Road, Fort, Mumbai - 400 001. TOLL FREE No. 1 800 209 1415

THE NEW INDIA ASSURANCE CO. LTD.
(Government of India Undertaking)

1287



Special Conditions	SUBJECT TO AN EXCESS 0.25% OF AOA LIMIT SUBJECT TO MINIMUM OF RS. 1000/ AND MAXIMUM OF RS. 1,00,000/	
	The above shall also cover transportation of ammonia and ammonium nitrate(melt) outside the insured premises	
Special Exclusions	NA	
Special Excess/Deductible	1000	
Retroactive Dates	Date	
Retroactive date		01/04/2009

Coinsurance Details :

Sl.No.	Coinsurance Type	Company	Office Code	% Share	Premium Share
1	Outgoing	NEW INDIA ASSURANCE CO. LTD.	DELHI CBO-II	60	423633
2	Outgoing	IFFCO TOKIO GENERAL INSURANCE CO. LTD	NCR023_NCR023	5	35303
3	Outgoing	TATA AIG GENERAL INSURANCE CO. LTD.	050004 Head Office - Energy	5	35303
4	Outgoing	ICICI LOMBARD GENERAL INSURANCE CO. LTD.	ICL900_ICL900	20	141211
5	Outgoing	THE ORIENTAL INSURANCE CO. LTD.	21.600 DO 6 NEW DELHI	10	70606

The Policy shall be subject to PUBLIC LIABILITY (Act Only) INSURANCE Policy clauses attached herewith.

Cluses	Description
Premium and GST Details	
	Rate of Tax
Premium	Amount in INR
SGST	₹ 7,06,055
CGST	0
IGST	0
	18
	63545

In witness whereof the undersigned being duly authorised by the Insurers and on behalf of the Insurers has (have) he reunder set his (their) hand(s) on this 12th day of January, 2024.

Date of Issue: 12/01/2024

For and on behalf of
The New India Assurance Company Limited

Duty Constituted Attorney(s)

Stamp Duty under the Policy is ₹1

Mudrank _____ Dt. _____ consolidated Stamp Fees Paid by Pay Order Number _____ vide receipt number _____ dt. _____

Policy No. : 9000003623330000020 Document generated by 29853 at 12/01/2024 15:12:16 Hours.

Regd. & Head Office: New India Assurance Bldg., 87 M.G. Road, Fort, Mumbai - 400 001. TOLL FREE No. 1 800 209 141.

THE NEW INDIA ASSURANCE CO. LTD.
(Government of India Undertaking)

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We hereby declare that though our aggregate turnover in any preceding financial year from 2017-18 onwards is more than the aggregate turnover notified under sub-rule (4) of rule 48, we are not required to prepare an invoice in terms of the provisions of the said sub-rule.

Tax Invoice No : 90000023E0007456

IRDA Registration Number: 190
NIA PAN NUMBER: AAACN4165C



Policy No : 90000036233300000020 Document generated by 29853 at 12/01/2024 15:12:16 Hours.
Head Office: New India Assurance Bldg., 87 M.G. Road, Fort, Mumbai - 400 001. TOLL FREE No. 1 800 209 1412



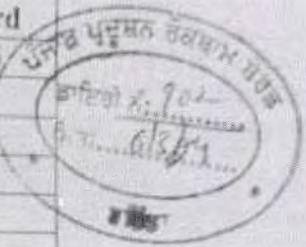
PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT



Laboratory Sample No.
Name of Industry
Name of Sample collecting Officer
Signature of the officer authorizing Test
Date & Time of Sample collection
Date & Time of Sample receipt in Lab.
Method of Analysis
Test Methods

E-5085/ H.O.Lab. Monitoring/2024
M/s National Fertilizers Ltd, Bathinda
Er. Ramandeep Sidhu, EE & Er. Ravideep Singla, AEE
Environmental Engineer, Regional Office, Bathinda
Grab
14.02.2024
15.02.2024
15.02.2024 to 23.02.2024
As per relevant parts of IS:3025/IS:1622 &
Methods of APHA

Parameters	Outlet of ETP	Prescribed Standard
pH	7.3	6.5-8.5
Total Suspended Solids mg/l	9	100
Total Dissolved Solids mg/l	1055	-
Chemical Oxygen Demand mg/l	28	-
Bio-chemical Oxygen Demand mg/l	6	100
Ammonical Nitrogen mg/l	4.4	50
TKN mg/l	BDL	75
Phosphate mg/l	BDL	-
Nitrate Nitrogen mg/l	BDL	10
Calcium mg/l	54	-
Magnesium mg/l	20	-
Arsenic mg/l	BDL	-
Total Chrome mg/l	BDL	-
Hexa Chrome mg/l	BDL	-
Aluminium mg/l	BDL	-
Vanadium mg/l	BDL	-
Pottasium mg/l	10	-
Iron mg/l	BDL	-
Oil & Grease mg/l	BDL	-



Remarks: 1. The prescribed standards are as per EPA Standards. However, if any stringent standards have been decided by the Board, the same shall prevail.
2. BDL means below method detection limit.

---End of Report---
न.दा.दि.-I/II/III/न.दा.दि.सा.न.
हरी डाक
दिनांक: दिनांक:
1/2

Scientific Officer
28/2/24

Endst. No: 5581-83

- A copy of the above is forwarded to the:-
- The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana
 - The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office- Bathinda
 - The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda

Asst. Scientific Officer
28/2/24



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नेशनल फर्टिलाइजर्स लिमिटेड बठिण्डा
NATIONAL FERTILIZERS LIMITED
BATHINDA

प्रयोगशाला LABORATORY

CL-EF-14

संदर्भ सं. एनएफबी/लेब/पीसी-12/2024

दिनांक : 16-08-2024

मासिक विश्लेषण रिपोर्ट : जुलाई- 2024

(A) Treated Liquid Effluent

Annexure -II

Sr. No.	PARAMETERS	Std. Prescribed by MoEF & CC / CPCB/SPCB	Unit	Date of Sampling	
				Analysis Result	
				02-07-2024	16-07-2024
1	pH	3.5~8.5		8.10	7.80
2	Ammonical Nitrogen as 'N'	50.0	mg/l	25.40	29.60
3	Free Ammonia as 'N'	2.0	mg/l	1.83	1.12
4	Total Kjeldahl's Nitrogen as 'N'	75.0	mg/l	32.60	36.40
5	Nitrate as Nitrogen	10.0	mg/l	9.20	9.20
6	Cyanide as 'CN'	0.1	mg/l	Not Detectable	Not Detectable
7	C.O.D	250.0	mg/l	64.00	56.00
8	B.O.D. for 3 days at 27°C	30.0	mg/l	14.40	12.60
9	Vanadium as 'V'	0.2	mg/l	Not Detectable	Not Detectable
10	Arsenic as 'As'	0.2	mg/l	Not Detectable	Not Detectable
11	Hexavalent Chromium as 'Cr'	0.1	mg/l	Not Detectable	Not Detectable
12	Total Chromium as 'Cr'	2.0	mg/l	Not Detectable	Not Detectable
13	Suspended Solids	100.0	mg/l	42.00	38.00
14	Oil & Grease	10.0	mg/l	2.80	2.20
15	Iron as 'Fe'	3.0	mg/l	0.27	0.28
16	Phosphate as 'P'	5.0	mg/l	1.44	1.62
17	Zinc as 'Zn'	5.0	mg/l	0.30	0.36

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एन एफ एल सं. एनएफबी/लेब/पीसी-12/2024



Date: 16-08--2024

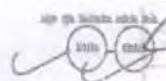
(B) Gaseous Emissions

The analysis report for gaseous emissions from various plants is as under:-

Date	Sr. No.	Gaseous Emissions	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Analysis Result
29.07.2024	1	Steam generation Plant			
		i) Particulate matter	150.0	mg/Nm ³	125.8
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	1060.0	mg/Nm ³	314.2
	2	Captive Power Plant			
		i) Particulate matter	150.0	mg/Nm ³	S/D
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	2400.0	mg/Nm ³	S/D
30.07.2024	3	Prilling Tower:			
		Urea Dust Concentration	50.0	mg/Nm ³	42.7
30.07.2024	4	Primary Reformer Stack :			
		Oxides of Nitrogen (as NO ₂)	400.0	mg/Nm ³	143.8

(C) General Environment

DATE	स्टेशन नं : 1					स्टेशन नं : 2					स्टेशन नं : 3					AVG CO 4 mg/M ³
Spec.	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	
02.07.24	82	74	11.4	5.6	77	76	66	9.2	4.8	63	70	72	12.4	6.2	98	ND
06.07.24	60	82	12.2	4.8	49	84	66	10.4	5.2	63	78	98	8.8	6.6	126	ND
09.07.24	76	92	10.2	5.2	49	54	78	11.4	6.6	77	66	82	8.4	4.4	105	ND
13.07.24	88	96	9.8	4.2	84	76	82	10.6	3.8	63	92	112	6.2	6	112	ND
16.07.24	82	84	12.8	3.8	56	62	64	3.4	5.2	77	80	76	10.2	4.4	91	ND
20.07.24	68	78	8.8	4.2	84	74	66	11.4	6.2	63	88	82	9.2	4.8	91	ND
23.07.24	72	80	11.6	5.4	56	84	74	9.8	4.8	77	36	78	12.2	6.6	84	ND
27.07.24	62	56	10.8	4.2	63	70	48	12.6	5.6	91	68	52	8.8	4.8	84	ND
30.07.24	56	44	11.2	4.8	56	62	52	8.6	6.2	56	48	60	12.4	5.4	84	ND



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मुख्य प्रबन्धक (प्रयोगशाला)
16/08/2024

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नेशनल फर्टिलाइजर्स लिमिटेड बठिण्डा
NATIONAL FERTILIZERS LIMITED
BATHINDA

प्रयोगशाला LABORATORY

CL-EF-14

संदर्भ सं. एनएफवी/लेब/पीसी-12/2024

दिनांक : 06.09.2024

मासिक विश्लेषण रिपोर्ट : अगस्त- 2024

(A) Treated Liquid Effluent

Annexure -II

Sr. No.	PARAMETERS	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Date of Sampling	
				Analysis Result	
				06-08-2024	20-08-2024
1	pH	6.5~8.5		8.00	7.90
2	Ammonical Nitrogen as 'N'	50.0	mg/l	23.10	21.80
3	Free Ammonia as 'N'	2.0	mg/l	1.36	1.04
4	Total Kjeldahl's Nitrogen as 'N'	75.0	mg/l	28.80	28.20
5	Nitrate as Nitrogen	10.0	mg/l	9.20	9.20
6	Cyanide as 'CN'	0.1	mg/l	Not Detectable	Not Detectable
7	C.O.D	250.0	mg/l	48.00	56.00
8	B.O.D. for 3 days at 27°C	30.0	mg/l	10.40	12.00
9	Vanadium as 'V'	0.2	mg/l	Not Detectable	Not Detectable
10	Arsenic as 'As'	0.2	mg/l	Not Detectable	Not Detectable
11	Hexavalent Chromium as 'Cr'	0.1	mg/l	Not Detectable	Not Detectable
12	Total Chromium as 'Cr'	2.0	mg/l	Not Detectable	Not Detectable
13	Suspended Solids	100.0	mg/l	40.00	42.00
14	Oil & Grease	10.0	mg/l	1.80	2.00
15	Iron as 'Fe'	3.0	mg/l	0.30	0.32
16	Phosphate as 'P'	5.0	mg/l	1.42	1.46
17	Zinc as 'Zn'	5.0	mg/l	0.28	0.32

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संदर्भ सं. एनएफबी/लेब/पीसी-12/2024



Date: 06-09-2024

(B) Gaseous Emissions

The analysis report for gaseous emissions from various plants is as under:-

Date	Sr. No.	Gaseous Emissions	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Analysis Result
29.08.2024	1	Steam generation Plant			
		i) Particulate matter	150.0	mg/Nm ³	122.5
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	1060.0	mg/Nm ³	308.2
	2	Capative Power Plant			
		i) Particulate matter	150.0	mg/Nm ³	S/D
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	2400.0	mg/Nm ³	S/D
30.08.2024	3	Prilling Tower:			
		Urea Dust Concentration	50.0	mg/Nm ³	40.9
29.08.2024	4	Primary Reformer Stack :			
		Oxides of Nitrogen (as NO ₂)	400.0	mg/Nm ³	136.9

(C) General Environment

DATE	स्टेशन नं : 1					स्टेशन नं : 2					स्टेशन नं : 3					AVG CO 4 mg/M ³
	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	
03.08.24	62	48	10.2	4.2	63	72	62	9.2	5.0	70	56	54	11.4	5.6	105	ND
06.08.24	70	62	11.2	4.2	56	66	66	8.8	3.8	63	52	52	10.2	4.6	84	ND
10.08.24	84	72	10.2	5.2	49	66	54	8.6	BDL	49	72	66	8.2	3.8	77	ND
13.08.24	64	46	11.6	4.8	63	72	66	10.2	6.6	56	56	52	12.4	3.8	105	ND
17.08.24	76	48	10.2	4.2	77	54	60	8.4	5.6	77	62	54	7.2	4.2	91	ND
20.08.24	66	50	8.4	3.8	63	54	40	10.2	6.4	84	48	46	9.8	4.6	91	ND
24.08.24	42	26	8.2	4.2	49	52	32	9.6	BDL	63	38	32	7.4	3.8	84	ND
27.08.24	44	28	8.6	3.8	63	34	26	10.2	4.6	56	50	34	8.6	4.0	91	ND
31.08.24	56	44	8.6	4.2	63	62	38	10.2	5.6	77	48	40	9.4	3.8	84	ND

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मुख्य प्रबन्धक (प्रयोगशाला)

1295



नेशनल फर्टिलाइजर्स लिमिटेड बठिण्डा
NATIONAL FERTILIZERS LIMITED
BATHINDA

प्रयोगशाला LABORATORY

CL-EF-14

संदर्भ सं. एनएफवी/लेव/पीसी-12/2024

दिनांक : 10.10.2024

मासिक विश्लेषण रिपोर्ट : सितम्बर- 2024

(A) Treated Liquid Effluent

Annexure -II

Sr. No.	PARAMETERS	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Date of Sampling	
				Analysis Result	
				10-09-2024	24-09-2024
1	pH	6.5~8.5		7.80	7.60
2	Ammonical Nitrogen as 'N'	50.0	mg/l	22.40	23.20
3	Free Ammonia as 'N'	2.0	mg/l	0.86	0.56
4	Total Kjeldahl's Nitrogen as 'N'	75.0	mg/l	27.80	28.80
5	Nitrate as Nitrogen	10.0	mg/l	9.00	8.80
6	Cyanide as 'CN'	0.1	mg/l	Not Detectable	Not Detectable
7	C.O.D	250.0	mg/l	48.00	65.60
8	B.O.D. for 3 days at 27°C	30.0	mg/l	10.40	12.80
9	Vanadium as 'V'	0.2	mg/l	Not Detectable	Not Detectable
10	Arsenic as 'As'	0.2	mg/l	Not Detectable	Not Detectable
11	Hexavalent Chromium as 'Cr'	0.1	mg/l	Not Detectable	Not Detectable
12	Total Chromium as 'Cr'	2.0	mg/l	Not Detectable	Not Detectable
13	Suspended Solids	100.0	mg/l	38.00	40.00
14	Oil & Grease	10.0	mg/l	2.00	3.00
15	Iron as 'Fe'	3.0	mg/l	0.30	0.28
16	Phosphate as 'P'	5.0	mg/l	1.42	1.46
17	Zinc as 'Zn'	5.0	mg/l	0.28	0.30

P.T.O.



एन एफ एल दर्भ सं. एनएफबी/लेब/पीसी-12/2024

NFL



Date: 10-10-2024

(B) Gaseous Emissions

The analysis report for gaseous emissions from various plants is as under:-

Date	Sr. No.	Gaseous Emissions	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Analysis Result
28.09.2024	1	Steam generation Plant			
		i) Particulate matter	150.0	mg/Nm ³	126.3
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	1060.0	mg/Nm ³	316.4
	2	Capative Power Plant			
		i) Particulate matter	150.0	mg/Nm ³	S/D
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	2400.0	mg/Nm ³	S/D
28.09.2024	3	Prilling Tower:			
		Urea Dust Concentration	50.0	mg/Nm ³	40.8
30.09.2024	4	Primary Reformer Stack :			
		Oxides of Nitrogen (as NO ₂)	400.0	mg/Nm ³	141.5

(C) General Environment

DATE	स्टेशन नं : 1					स्टेशन नं : 2					स्टेशन नं : 3					AVG CO 4 mg/M ³
Spec. →	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	
03.09.24	66	52	10.2	3.8	77	72.0	44.0	8.6	5.8	63.0	84	36	11.4	4.2	98	ND
07.09.24	48	46	11.2	5.2	56	58.0	62.0	8.8	6.0	77.0	64	50	9.4	4.4	91	ND
10.09.24	52	36	10.4	4.6	63	64.0	52.0	12.6	6.0	84.0	50	44	7.8	4.2	105	ND
14.09.24	64	56	11.4	4.6	49	52.0	38.0	8.2	5.4	84.0	46	42	9.6	3.8	91	ND
17.09.24	56	42	10.2	5.2	63	60.0	48.0	10.6	4.6	77.0	44	36	9.4	6.2	84	ND
21.09.24	70	62	10.6	4.2	84	62.0	46.0	12.4	5.6	105.0	78	52	8.2	4.8	91	ND
24.09.24	72	62	12.4	4.6	70	64.0	58.0	8.8	3.8	63.0	54	48	10.6	5.2	84	ND
28.09.24	62	42	11.4	4.2	91	54.0	36.0	13.2	6.4	70.0	68	46	9.6	5.4	112	ND

मुख्य प्रबन्धक (प्रयोगशाला)

MANAGERIAL LAL THAKUR
CHIEF MANAGER (LAB.)
NFL, BATHINDA-151003(PN.)

1297



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नेशनल फर्टिलाइजर्स लिमिटेड बठिण्डा
NATIONAL FERTILIZERS LIMITED
BATHINDA

प्रयोगशाला LABORATORY

CL-EF-14

संदर्भ सं. एनएफबी/लेब/पीसी-12/2024

दिनांक : 09.11.2024

मासिक विश्लेषण रिपोर्ट : अक्टूबर-2024

Annexure -II

(A) Treated Liquid Effluent

Sr. No.	PARAMETERS	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Date of Sampling	
				Analysis Result	
				08-10-2024	22-10-2024
1	pH	6.5~8.5		7.50	7.60
2	Ammonical Nitrogen as 'N'	50.0	mg/l	21.80	20.40
3	Free Ammonia as 'N'	2.0	mg/l	0.43	0.50
4	Total Kjeldahl's Nitrogen as 'N'	75.0	mg/l	27.80	27.20
5	Nitrate as Nitrogen	10.0	mg/l	9.00	8.80
6	Cyanide as 'CN'	0.1	mg/l	Not Detectable	Not Detectable
7	C.O.D	250.0	mg/l	56.80	48.00
8	B.O.D for 3 days at 27°C	30.0	mg/l	12.80	10.40
9	Vanadium as 'V'	0.2	mg/l	Not Detectable	Not Detectable
10	Arsenic as 'As'	0.2	mg/l	Not Detectable	Not Detectable
11	Hexavalent Chromium as 'Cr'	0.1	mg/l	Not Detectable	Not Detectable
12	Total Chromium as 'Cr'	2.0	mg/l	Not Detectable	Not Detectable
13	Suspended Solids	100.0	mg/l	38.00	42.00
14	Oil & Grease	10.0	mg/l	2.20	2.00
15	Iron as 'Fe'	3.0	mg/l	0.30	0.30
16	Phosphate as 'P'	5.0	mg/l	1.38	1.54
17	Zinc as 'Zn'	5.0	mg/l	0.28	0.30

P.T.O.

गुर्जर
Emmanuel



एन एफ एल

सं. एनएफबी/लेब/पीसी-12/2024



Date: 09-11-2024

(B) Gaseous Emissions

The analysis report for gaseous emissions from various plants is as under:-

Date	Sr. No.	Gaseous Emissions	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Analysis Result	
29.10.2024	1	Steam generation Plant				
		i) Particulate matter	150.0	mg/Nm ³	124.8	
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	1060.0	mg/Nm ³	297.4	
	2	Capative Power Plant				
		i) Particulate matter	150.0	mg/Nm ³	S/D	
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	2400.0	mg/Nm ³	S/D	
30.10.2024	3	Prilling Tower:				
		Urea Dust Concentration	50.0	mg/Nm ³	41.2	
29.10.2024	4	Primary Reformer Stack :				
		Oxides of Nitrogen (as NO ₂)	400.0	mg/Nm ³	136.9	

(C) General Environment

DATE	स्टेशन नं : 1					स्टेशन नं : 2					स्टेशन नं : 3					AVG CO 4 mg/M ³
Spec. →	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	
01.10.2024	64	48	11.4	5.6	63	68	58	9.8	4.0	91	74	56	12.6	6.2	91	ND
05.10.2024	68	54	12.4	5.2	77	76	62	8.8	4.8	84	62	42	13.2	5.4	84	ND
08.10.2024	58	48	11.0	6.2	56	64	62	9.2	5.4	91	48	50	12.6	4.2	91	ND
12.10.2024	68	42	12.2	5.6	70	66	50	9.8	4.4	63	72	54	10.4	3.8	84	ND
15.10.2024	84	78	12.6	5.4	63	72	80	10.8	6.0	91	88	92	11.4	6.4	91	ND
19.10.2024	104	108	10.8	5.6	49	96	112	11.2	4.4	77	92	86	9.4	6.6	63	ND
22.10.2024	112	108	13.2	5.8	91	108	116	12.4	6.4	91	120	124	13.6	6.4	105	ND
26.10.2024	132	144	12.8	7.2	63	144	152	16.0	8.0	77	130	154	12.2	5.8	91	ND
29.10.2024	140	164	14.2	6.4	63	156	182	16.4	7.2	84	184	172	18.2	7.8	98	ND

मुख्य प्रबन्धक (प्रयोगशाला)

1299



नेशनल फर्टिलाइजर्स लिमिटेड बठिण्डा
NATIONAL FERTILIZERS LIMITED
BATHINDA

प्रयोगशाला LABORATORY

CL-EF-14

संदर्भ सं. एनएफबी/लेब/पीसी-12/2024

दिनांक : 09.12.2024

मासिक विश्लेषण रिपोर्ट : नवंबर- 2024

Annexure -II

(A) Treated Liquid Effluent

Sr. No.	PARAMETERS	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Date of Sampling	
				Analysis Result	
				05-11-2024	19-11-2024
1	pH	6.5~8.5		7.80	7.40
2	Ammonical Nitrogen as 'N'	50.0	mg/l	24.60	35.20
3	Free Ammonia as 'N'	2.0	mg/l	0.94	0.52
4	Total Kjeldahl's Nitrogen as 'N'	75.0	mg/l	32.20	40.80
5	Nitrate as Nitrogen	10.0	mg/l	9.10	8.90
6	Cyanide as 'CN'	0.1	mg/l	Not Detectable	Not Detectable
7	C.O.D	250.0	mg/l	57.60	51.20
8	B.O.D. for 3 days at 27°C	30.0	mg/l	12.80	11.20
9	Vanadium as 'V'	0.2	mg/l	Not Detectable	Not Detectable
10	Arsenic as 'As'	0.2	mg/l	Not Detectable	Not Detectable
11	Hexavalent Chromium as 'Cr'	0.1	mg/l	Not Detectable	Not Detectable
12	Total Chromium as 'Cr'	2.0	mg/l	Not Detectable	Not Detectable
13	Suspended Solids	100.0	mg/l	46.00	48.00
14	Oil & Grease	10.0	mg/l	2.40	2.00
15	Iron as 'Fe'	3.0	mg/l	0.30	0.28
16	Phosphate as 'P'	5.0	mg/l	1.42	1.40
17	Zinc as 'Zn'	5.0	mg/l	0.32	0.31

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अतिरिक्त



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संदर्भ सं. एनएफबी/लेब/पीसी-12/2024

NFL

(B) Gaseous Emissions

Date: 09-12-2024



The analysis report for gaseous emissions from various plants is as under:-

Date	Sr. No.	Gaseous Emissions	Std. Prescribed by MoEF & CC / CPCB/SPCB	Unit	Analysis Result
29.11.2024	1	Steam generation Plant			
		i) Particulate matter	150.0	mg/Nm ³	121.1
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	1060.0	mg/Nm ³	304.6
	2	Capative Power Plant			
		i) Particulate matter	150.0	mg/Nm ³	S/D
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	2400.0	mg/Nm ³	S/D
30.11.2024	3	Prilling Tower:			
		Urea Dust Concentration	50.0	mg/Nm ³	41.1
30.11.2024	4	Primary Reformer Stack :			
		Oxides of Nitrogen (as NO ₂)	400.0	mg/Nm ³	146.0

(C) General Environment

DATE	स्टेशन नं : 1					स्टेशन नं : 2					स्टेशन नं : 3					AVG CO 4
Spec.	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH3 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH3 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH3 400 ug/M ³	mg/M ³
02.11.24	196	184	10.4	6.8	63	212	244	14.2	7.6	77	236	220	15.2	6.2	91	ND
05.11.24	182	212	13.2	7.6	77	198	236	18.4	6.4	91	204	252	19.6	5.8	105	ND
09.11.24	202	254	16.8	7.8	84	232	228	16.6	8.2	63	196	240	18.2	6.4	105	ND
12.11.24	232	294	17.8	7.2	91	218	268	15.4	7.6	98	246	316	16.6	8.8	70	ND
16.11.24	216	312	17.2	7.6	63	238	294	18.4	8.2	105	256	334	15.8	6.4	105	ND
19.11.24	190	238	14.2	6.2	77	184	212	12.8	7.4	91	206	202	13.8	5.8	91	ND
23.11.24	166	182	12.8	5.4	63	142	152	13.2	6.2	70	172	164	10.4	5.8	105	ND
26.11.24	108	136	11.8	6	49	132	112	13.2	5.8	84	118	146	12.4	6.6	98	ND
30.11.24	92	106	10.2	4.4	63	88	92	8.8	5.6	91	104	78	9.4	4.8	84	ND

मुख्य प्रबन्धक (प्रयोगशाला)

1301



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नेशनल फर्टिलाइजर्स लिमिटेड बठिण्डा
NATIONAL FERTILIZERS LIMITED
BATHINDA

प्रयोगशाला

LABORATORY

CL-EF-14

संदर्भ सं. एनएफबी/लेब/पीसी-12/2024

दिनांक : 05-07-2024

मासिक विश्लेषण रिपोर्ट : जून- 2024

(A) Treated Liquid Effluent

Annexure -II

Sr. No.	PARAMETERS	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Date of Sampling	
				Analysis Result	
				11-06-2024	25-06-2024
1	pH	6.5~8.5		8.10	8.00
2	Ammonical Nitrogen as 'N'	50.0	mg/l	27.20	26.40
3	Free Ammonia as 'N'	2.0	mg/l	1.95	1.52
4	Total Kjeldahl's Nitrogen as 'N'	75.0	mg/l	35.20	33.60
5	Nitrate as Nitrogen	10.0	mg/l	8.90	9.10
6	Cyanide as 'CN'	0.1	mg/l	Not Detectable	Not Detectable
7	C.O.D	250.0	mg/l	65.60	73.60
8	B.O.D. for 3 days at 27°C	30.0	mg/l	14.40	16.00
9	Vanadium as 'V'	0.2	mg/l	Not Detectable	Not Detectable
10	Arsenic as 'As'	0.2	mg/l	Not Detectable	Not Detectable
11	Hexavalent Chromium as 'Cr'	0.1	mg/l	Not Detectable	Not Detectable
12	Total Chromium as 'Cr'	2.0	mg/l	Not Detectable	Not Detectable
13	Suspended Solids	100.0	mg/l	44.00	48.00
14	Oil & Grease	10.0	mg/l	2.60	3.20
15	Iron as 'Fe'	3.0	mg/l	0.30	0.28
16	Phosphate as 'P'	5.0	mg/l	1.55	1.54
17	Zinc as 'Zn'	5.0	mg/l	0.32	0.33

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NFL

संदर्भ सं. एनएफबी/लेब/पीसी-12/2024

Date: 05-07-2024



(B) Gaseous Emissions

The analysis report for gaseous emissions from various plants is as under:-

Date	Sr. No.	Gaseous Emissions	Std. Prescribed by MoEF &CC / CPCB/SPCB	Unit	Analysis Result	
28.06.2024	1	Steam generation Plant				
		i) Particulate matter	150.0	mg/Nm ³	126.8	
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	1060.0	mg/Nm ³	312.4	
	2	Capative Power Plant				
		i) Particulate matter	150.0	mg/Nm ³	S/D	
		ii) Sulphur Dioxide emitted in flue gases As per formula $H=14(Q)0.3$	2400.0	mg/Nm ³	S/D	
22.06.2024	3	Prilling Tower:				
		Urea Dust Concentration	50.0	mg/Nm ³	45.4	
29.06.2024	4	Primary Reformer Stack :				
		Oxides of Nitrogen (as NO ₂)	400.0	mg/Nm ³	109.5	

(C) General Environment

DATE	स्टेशन नं : 1					स्टेशन नं : 2					स्टेशन नं : 3					AVG CO 4 mg/M ³
Spec.	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	PM ₁₀ 100 ug/M ³	PM _{2.5} 60 ug/M ³	NOX 80 ug/M ³	SO ₂ 80 ug/M ³	NH ₃ 400 ug/M ³	
01.06.24	122	154	10.2	3.8	77	180	132	9.6	4.4	63	154	198	8.4	5.6	91	ND
04.06.24	100	92	11.2	4.8	84	92	102	14.4	6.6	56	82	78	10.6	3.8	84	ND
08.06.24	94	112	8.9	4.4	91	88	102	11.4	5.6	77	82	106	10.2	6.2	119	ND
11.06.24	90	86	9.4	5.6	84	108	92	13.2	4.8	84	112	88	10.2	5.8	70	ND
15.06.24	74	112	8.4	3.8	63	80	96	6.8	4.6	70	70	118	9.2	4.2	105	ND
18.06.24	82	92	8.2	4.4	70	92	104	9.4	5.6	84	86	78	8.6	3.8	63	ND
22.06.24	74	82	8.2	6.2	84	78	86	11.4	3.8	77	86	98	9.2	4.6	105	ND
25.06.24	102	106	10.2	7.0	63	94	104	12.0	5.4	56	90	98	10.2	4.4	77	ND
29.06.24	76	82	11.4	4.4	63	84	68	10.2	6.2	63	72	88	12.6	5.2	98	ND

मुख्य प्रबन्धक (प्रयोगशाला)

2/15

1303



एन एफ एल नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

बठिंडा इकाई : सिबियाँ रोड, बठिंडा - 151003 पंजाब
दूरभाष : 0164 - 2270220, 2760200
फैक्स : 0164-2270463



NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463

Ref No. : NFB/LAB/PC-12/NM/2024

Dated : 02-12-2024

Regular Noise Monitoring Data

Jun-2024 to Nov-2024

Sr.No.	Location/Area	Noise Level dB
1	ID & FD Fan Area	77-79
2	Process Air Compressor	85-87
3	Ammonia Plant Area	71
4	Control Room Area SGP	56
5	Control Room Area GTG/HRSG	55
6	SGP Boiler Area	72-73
7	GTG/HRSG Boiler Area	78-80
8	Urea Plant Area	76
9	Urea Control Room	58
10	Around Plant Boundary Wall	54-57
11	Compressor House Cabin	76

H L Thandi
Ch. Manager (Lab)

गुर्जर

कोरपोरेट कार्यालय : ए-11, सैक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel : 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय : स्कोप कॉम्प्लेक्स कोर - III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel : 011-24361252, Fax: 011-24361553
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NFL

नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

बठिंडा इकाई : सिबियाँ रोड, बठिंडा -151003 पंजाब
दूरभाष : 0164 - 2270220, 2760200
फैक्स : 0164-2270463



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NFL
A Navratna Company



NATIONAL FERTILIZERS LIMITE
(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463

Analysis Report

Date: 12-07-2024

Analysis results of Ground Water Samples collected on dated: 18-06-2024

Parameters	Unit	Piezometer-I Near Railway crossing opp. Carbon Pond No. 4	Piezometer-II Near Gate No. 2 Opp. Ash Por.d 3A	Piezometer-III Near Coal Handling Yard (Gate No.3)	Piezometer-IV Near Watch Tower opp. Carbon Pond No. 1
pH	-	7.8	7.4	7.8	7.9
TSS	mg/l	ND	ND	ND	ND
TDS	mg/l	502	534	490	466
T.H.	mg/l	212	228	206	198
CaH	mg/l	128	136	124	118
MgH	mg/l	84	92	82	80
NO ₃ -N	mg/l	4.2	5.1	4.2	4.0
T.Alkalinity	mg/l	154	162	152	144
CN	mg/l	ND	ND	ND	ND

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(Signature)

हरमेश लाल थांदी

मुख्य प्रबन्धक (प्रयोगशाला)

हरमेश लाल थांदी
HARMESH LAL THANDI
मुख्य प्रबन्धक (लेब.)
CHIEF MANAGER (LAB.)

एन एफ एल, बठिंडा
N.F.L. BATHINDA-151003(PH.)

कॉरपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा - 201301 (उ.प्र.). दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel: 0120-2412383, Fax: 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स, कोर - III, 7, इंस्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003. दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel: 011-24361252, Fax: 011-24361553
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नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

बठिंडा इकाई : सिबियॉ रोड, बठिंडा -151003 पंजाब
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NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463

Date: 16-08-2024

Analysis Report

Analysis results of Ground Water Samples collected on dated: 18-07-2024

Parameters	Unit	Piezometer-I Near Railway crossing opp. Carbon Pond No. 4	Piezometer-II Near Gate No. 2 Opp. Ash Pond 3A	Piezometer-III Near Coal Handling Yard (Gate No.3)	Piezometer-IV Near Watch Tower opp. Carbon Pond No. 1
pH	-	7.7	7.5	7.8	7.8
TSS	mg/l	ND	ND	ND	ND
TDS	mg/l	492	510	472	466
T.H.	mg/l	202	210	194	192
CaH	mg/l	122	126	116	114
MgH	mg/l	80	84	78	78
NO ₃ -N	mg/l	4.0	4.8	4.2	4.0
T.Alkalinity	mg/l	152	158	146	142
CN	mg/l	ND	ND	ND	ND

हरमेश लाल थांदी

मुख्य प्रबन्धक (प्रयोगशाला)

कॉर्पोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel: 0120-2412383, Fax: 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स, कोर - III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi -110003, Tel: 011-24361252, Fax: 011-24361553
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दूरभाष : 0164 - 2270220, 2760200
फैक्स : 0164-2270463



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NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463

Date: 10-09-2024

Analysis Report

Analysis results of Ground Water Samples collected on dated: 16-08-2024

Parameters	Unit		Piezometer-II Near Gate No. 2 Opp. Ash Pond 3A	Piezometer-III Near Coal Handling Yard (Gate No.3)	Piezometer-IV Near Watch Tower opp. Carbon Pond No. 1
pH	-	7.8	7.5	7.9	7.8
TSS	mg/l	ND	ND	ND	ND
TDS	mg/l	498	516	474	460
T.H.	mg/l	204	212	194	188
CaH	mg/l	124	128	116	112
MgH	mg/l	80	84	78	76
NO ₃ -N	mg/l	4.2	5.1	4.6	4.5
T.Akalinity	mg/l	154	160	146	140
CN	mg/l	ND	ND	ND	ND

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हरमेश लाल थादी
10/9/2024

मुख्य प्रबन्धक (प्रयोगशाला)

कॉर्पोरेट कार्यालय : ए-11, सैक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel : 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स, कोर - III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel : 011-24361252, Fax: 011-24361553
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एन एफ एल लिमिटेड

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बठिंडा इकाई : सिबियाँ रोड, बठिंडा - 151003 पंजाब
दूरभाष : 0164 - 2270220, 2760200
फैक्स : 0164-2270463



NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463



Date: 14-10-2024

Analysis Report

Analysis results of Ground Water Samples collected on dated: 17-09-2024

Parameters	Unit		Piezometer-II Near Gate No. 2 Opp. Ash Pond 3A	Piezometer-III Near Coal Handling Yard (Gate No.3)	Piezometer-IV Near Watch Tower opp. Carbon Pond No. 1
pH	-	7.8	7.4	7.8	7.8
TSS	mg/l	ND	ND	ND	ND
TDS	mg/l	504	558	500	482
T.H.	mg/l	208	228	206	198
CaH	mg/l	124	138	124	118
MgH	mg/l	84	90	82	80
NO ₃ -N	mg/l	5.4	6.0	5.1	5.3
T.Alkalinity	mg/l	156	168	150	144
CN	mg/l	ND	ND	ND	ND

3985
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हरमेश लाल थान्डी
14/10/2024

मुख्य प्रबन्धक (प्रयोगशाला)

हरमेश लाल थान्डी
HARMESH LAL THANDI
मुख्य प्रबन्धक (प्रयोगशाला)
CHIEF MANAGER (LAB.)
NATIONAL FERTILIZERS LIMITED
BATHINDA UNIT

कॉरपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा - 201301 (उ.प.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel : 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स, कोर - III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel : 011-24361252, Fax: 011-24361553
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दूरभाष : 0164 - 2270220, 2760200
फैक्स : 0164-2270463



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NATIONAL FERTILIZERS LIMITED
(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463

Date: 09-11-2024

Analysis Report

Analysis results of Ground Water Samples collected on dated: 18-10-2024

Parameters	Unit	Piezometer-I Near Railway crossing opp. Carbon Pond No. 4	Piezometer-II Near Gate No. 2 Opp. Ash Pond 3A	Piezometer-III Near Coal Handling Yard (Gate No.3)	Piezometer-IV Near Watch Tower opp. Carbon Pond No. 1
pH	-	7.7	7.5	7.8	7.7
TSS	mg/l	ND	ND	ND	ND
TDS	mg/l	502	562	504	476
T.H.	mg/l	206	232	208	194
CaH	mg/l	123	139	127	116
MgH	mg/l	83	93	81	78
NO ₃ -N	mg/l	5.1	6.6	5.2	5.0
T.Alkalinity	mg/l	152	171	154	143
CN	mg/l	ND	ND	ND	ND

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हरमेश लाल थान्डी

मुख्य प्रबन्धक (प्रयोगशाला)

HARMESH LAL THANDI
मुख्य प्रबन्धक (लेब.)
LAB. MANAGER (LAB.)

बठिंडा इकाई
Sibian Road, Bathinda - 151003 (Pb.)

कॉरपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा - 201301 (उ.प्र.). दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Te : 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय : स्कोप कॉम्प्लेक्स, कोर - III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel : 011-24361252, Fax: 011-24361553
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एन एफ एल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

बठिंडा इकाई : सिबियाँ रोड, बठिंडा - 151003 पंजाब
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फैक्स : 0164-2270463



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NATIONAL FERTILIZERS LIMITED

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Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
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Fax: 0164-2270463



एक कदम स्वच्छता की ओर



एक कदम स्वच्छता की ओर

Date: 09-12-2024

Analysis Report

Analysis results of Ground Water Samples collected on dated: 21-11-2024

Parameters	Unit	Piezometer-I Near Railway crossing opp. Carbon Pond No. 4	Piezometer-II Near Gate No. 2 Opp. Ash Pond 3A	Piezometer-III Near Coal Handling Yard (Gate No.3)	Piezometer-IV Near Watch Tower opp. Carbon Pond No. 1
pH	-	7.8	7.5	7.8	7.9
TSS	mg/l	ND	ND	ND	ND
TDS	mg/l	516	566	504	492
T.H.	mg/l	212	234	208	202
CaH	mg/l	126	136	126	120
MgH	mg/l	86	98	82	82
NO ₃ -N	mg/l	5.9	6.4	5.3	5.0
T.Alkalinity	mg/l	160	174	154	150
CN	mg/l	ND	ND	ND	ND

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हरमेश लाल थांडी
9/12/2024

हरमेश लाल थांडी
मुख्य प्रबन्धक (प्रयोगशाला)

श्रीरंज

एन एफ एल लिमिटेड
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एन एफ एल लिमिटेड
एन एफ एल लिमिटेड

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Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel : 0120-2412383, Fax : 0120 - 2412384

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NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)

Ph.: 0164-2270220, 2760200

Fax: 0164-2270463

Ref No. : NFB/LAB/PC-12/WZE/2024

Dated : 02-12-2024

Fugitive Emission
Work Zone Environment

Date	Sample Point	RSPM ($\mu\text{g}/\text{m}^3$)	NH ₃ ($\mu\text{g}/\text{m}^3$)	CO ($\mu\text{g}/\text{m}^3$)
21.06.2024	Ammonia Control Room	30.0	*****	BDL/ BDL
15.07.2024	Urea Control Room	38.0	BDL	*****
13.08.2024	SGP >G Control Room	36.0/30.0	*****	BDL/ BDL
16.09.2024	Ammonia Control Room	28.0	BDL	*****
18.10.2024	Urea Control Room	40.0	BDL	*****
13.11.2024	SGP >G Control Room	34.0/26.0	*****	BDL/ BDL

H L Thandi

Chief Manager (Lab)

NATIONAL FERTILIZERS LIMITED
 BATHINDA UNIT
 SIBIAN ROAD, BATHINDA
 PUNJAB - 151003
 INDIA
 TEL: 0164-2270220, 2760200
 FAX: 0164-2270463
 E-MAIL: nfl@nationalfertilizers.com

कोरपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412483, फैक्स : 0120-2412484
 Corporate Office : A-11, Sector-24, Noida - 201301 (UP), Tel: 0120-2412483, Fax: 0120-2412484

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 Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel: 011-24361252, Fax: 011-24361553
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N F नेशनल फर्टिलाइजर्स लिमिटेड

एन एफ एल

(भारत सरकार का उपक्रम)

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दूरभाष : 0164 - 2270220, 2760200

फैक्स : 0164-2270463


NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)

Ph.: 0164-2270220, 2760200

Fax: 0164-2270463

Ref No. : NFB/LAB/PC-12/WZE/2024

Dated : 02-12-2024

Monitoring of Emissions around Factory Boundary Wall

Month	Near Site Office	Near LPG area	Near Bagging Plant
	NH ₃ (μ g/m ³)	NH ₃ (μ g /m ³)	NH ₃ (μ g/m ³)
Jun-24	95.3	80.3	100.0
Jul-24	63.0	67.7	100.3
Aug-24	58.3	63.0	88.7
Sept-24	73.5	70.0	95.7
Oct-24	74.7	84.0	84.0
Nov-24	72.3	93.3	93.3

H L Thandi
 Chief Manager (Lab)

 एन एफ एल बठिंडा इकाई
 H L THANDI
 CHIEF MANAGER (LAB.)
 BATHINDA UNIT
 N. F. FERTILIZERS LIMITED (PUNJAB)

कॉर्पोरेट कार्यालय: ए-11, सेक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384

Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel: 0120-2412383, Fax: 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स, कोर - III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel: 011-24361252, Fax: 011-24361553

 CIN : L74899DL1974GO1007417 Website : <http://www.nationalfertilizers.com> @nationalfertilizers

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FORM -4

[See rules 6(5), 13(8), 16(6) and 20 (2)]

FORM FOR FILING ANNUAL RETURN

BY THE OCCUPIER OR OPERATOR OF FACILITY

Period 01-04-2023 To 31-03-2024

[To be submitted by occupier/operator of disposal facility to State Pollution Control Board/ Pollution Control Committee by 30th June of every year for the preceding period April to March]

1	Name and address of the Generator/operator of facility	NATIONAL FERTILIZERS LIMITED, SIBIAN ROAD, BATHINDA				
2	Authorisation No. and Date of issue	HWM/renew/BTI/2024/24905670Dtd : 21-03-2024				
3	Name of the authorised person and full address with telephone and fax number	Sh. T. K Batra, Chief General Manager N.F.L.BATHINDA 0164-2270261,0164-2760200 FAX 0164-2270463				
4	Description of hazardous Waste	Physical form with description	Chemical form			
		Solid (PR, SR, HT, LT, Methanator, synthesis etc solid Spent catalyst)	RK 211, 201 R-67-7H, RKS ₂ RKS ₂ -7HSK201-2, LSK ₁ , KK821-2, PK-5, KM ₁ R, KM1			
		Liquid (Spent Oil)	----			
	Carbon Slurry	----				
5	Quantity of hazardous wastes (In MTA)	Type of hazardous waste	Quantity (in MT/ KL) as on 31/03/2023	Quantity (in MT/KL) as on 31-03-2024		
		(a) Spent Oil Cat. 5.1	7.15 MT	7.98 MT		
		(b) Spent catalyst cat.18.1	NIL	NIL		
		(c) Carbon Slurry Cat. 18.2	38257.11 T	37573.90 T		
6	Description of Storage	Separate Rooms for storage of Spent catalyst and Spent Oil, Carbon Slurry is stored in Ponds				
7	Description of Treatment	NA				
8	Details of transportation	Name & address of Consignee	Mode of packing	Quantity	Mode of Transportation (Truck No)	Date of Transportation
		M/s United Petrochem Industries, Jalandhar	MS Drums	21.400 MT (Spent Oil)	PB-03R 9013 PB03BJ9674	13.12.2023
		M/s Rajcob Industries, Thane	MS Drums	32.520 MT 27.690 MT	PB03AP5996 PB05AL9855	20.11.2023 22.11.2023
		M/s Shubham Sales Co. Rohtak	Bags	683.21 M T (Carbon Slurry)	As per Attached Annexure	As per Attached Annexure
9	Details of disposal of Hazardous waste #	Name & address of Consignee	Mode of packing	Quantity #	Mode of Transportation	Date of Transportation
	
10	Quantity of useful materials sent back to the Manufacturers or others	Name and type of (Quantity in Tonnes /KL) material sent back Manufacturers or Others			Name : Spent Oil Category : 5.1, Qty. =21.400 MT (Sale order No. 423 dated 04.12.2023) Name : Spent Catalyst Category : 18.1, Qty. = 60.210 MT (Sale order No. 422 dated 04.11.2023) Name : Carbon Slurry Category : 18.2, Qty. = 683.21 T (Sale order No. 393 dated 21.06.2022)	

Quantity of disposed of material : NIL

Signature
Designation
HARMESH LAL THAKUR
CHIEF MANAGER (LAB.)
N.F.L. BATHINDA

Date: 06-06-2024

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Place: Bathinda

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FORM-10

[See Rule 19 (1)]

Manifest For Hazardous and Other Waste



Occupier's Name & Mailing Address :
(including Phone No.)

Nil RAJHINDA

2. Occupier's Registration No :

HWM (Renew) BT1/2024/24905670

3. Manifest Documents No. :

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4. Transporter's Name & Address :

(including Phone No.)

5. Transporter's Name & Address :

Truck / Tanker / Special Vehicle

6. Transporter's Registration No.

PS 3 BE 6451

7. Vehicle Registration No.

8. Designated Facility Name & Site Address :

UNITED PETROCHEM INDUSTRIES

Behind Leather Complex, Basti Peer Dad Khan, P.O. Basti Bawa Khel, Jalandhar (Pb.) 144021

E-mail : upci.jal@gmail.com

9. Facility's Registration No. Reg /PPCB/2020-25/ R-177

10. Facility's Phone

11. Waste Description :

25 MTm' or MT

.....Nos.

USED OIL

12. Total Quantity of Waste

25 MT

13. Consistency :

Solid / Oily / Liquid / Semi-Solid / Tarry / Sludge / Slurry

14. Waste Category No.

5.1

15. Special Handling Instructions & Additional Information :

16. OCCUPIER'S CERTIFICATE: I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.

17. Typed Name & Stamp

Signature
PUNIT JAIN
Deputy Manager (Materials)
National Fertilizers Limited
Bathinda (Pb.)

Month Day Yr
08 05 2025

17. Typed Name & Stamp

Signature

Month Day Yr
08 05 2024

18. Facility Owner or Operator's Certification of Receipt of Hazardous Waste

Typed Name & Stamp

Signature
UNITED PETROCHEM INDUSTRIES

For United Petrochem Industries

Authorised /Partner

Month Day Yr
08 05 2024

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



एक कदम स्वच्छता की ओर

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	:
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AL 3211
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:14.35.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	Month Day Year 09 28 2024
15.	Transporter acknowledgement of receipt of Waste:	
	Name and Stamp : Signature: Partner For Shubham Sales Company	Month Day Year 09 28 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature: Partner	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 418
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AJ1311
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:101670.....METRIC TONNES 01 TRUCK
12.	Physical form	: <u>SOLID</u> / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 09 28 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 09 28 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 417
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF 2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/RCH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 13.570.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 09 28 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 09 28 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 416
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF 2111
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 15.770 METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 09 28 2024 For Shubham Sales Company
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 09 28 2024 For Shubham Sales Company
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year Partner

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 415
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: RD03 AF 2111
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12,990.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 09 26 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 09 26 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 414
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PBH3AC 2211
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:145.520.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: /
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 09 26 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 09 26 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATH.NDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 413
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF 2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 09 26 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 09 26 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year [] [] [] [] [] [] [] [] [] [] [] []



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 412
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AJ 1311
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:11.370.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 09 26 20 24
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 09 26 20 24
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 411
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AF 2111
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 13.320 METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 09 24 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : Shubham Sales Company	Month Day Year 09 24 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRES-I/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 410
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AJ1311
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shuohamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12.570.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: —
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 09 24 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : Shubham Sales Company	Month Day Year 09 24 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Tajinder Singh	Month Day Year [] [] [] [] [] [] [] [] [] []



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1324

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 409
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:15.040.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company Jagpal Singh	Month Day Year 09 24 2024
15.	Transporter acknowledgement of receipt of Wastes Partner	
	Name and Stamp : Signature : For Shubham Sales Company Jagpal Singh	Month Day Year 09 24 2024
16.	Receiver's Certification for receipt of hazardous and other waste Partner	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344685 Dated 17/06/2022
3.	Manifest Document No.	: 408
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: P03 AC 3211
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 14.50.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: ---
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company	09 24 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company	09 24 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 407
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:14.500.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: ✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 09 22 2024
15.	Transporter acknowledgement of receipt of Wastes Partner	
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 09 22 2024
16.	Receiver's Certification for receipt of hazardous and other waste Partner	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912								
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344865 Dated 17/06/2022								
3.	Manifest Document No.	: 406								
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
5.	Type of Vehicle	: TRUCK								
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134								
7.	Vehicle Registration No.	: PB02AJ1311								
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134								
10.	Waste description	: CARBON SLURRY								
11.	Total Quantity No. of Containers	:11.650.....METRIC TONNES 01 TRUCK								
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY								
13.	Special handing instructions and additional information	: -								
14.	Sender's Certificate  PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.								
Name and Stamp : Signature :		Month Day Year <table border="1"> <tr> <td>0</td><td>9</td> <td>2</td><td>2</td> <td>2</td><td>0</td> <td>2</td><td>4</td> </tr> </table>	0	9	2	2	2	0	2	4
0	9	2	2	2	0	2	4			
For Shubham Sales Company										
15.	Transporter acknowledgement of receipt of Wastes <i>Signature of Partner</i>									
Name and Stamp : Signature : Partner		Month Day Year <table border="1"> <tr> <td>0</td><td>9</td> <td>2</td><td>2</td> <td>2</td><td>0</td> <td>2</td><td>4</td> </tr> </table>	0	9	2	2	2	0	2	4
0	9	2	2	2	0	2	4			
For Shubham Sales Company										
16.	Receiver's Certification for receipt of hazardous and other waste <i>Signature of Receiver</i>									
Name and Stamp : Signature : Receiver		Month Day Year <table border="1"> <tr> <td></td><td></td> <td></td><td></td> <td></td><td></td> <td></td><td></td> </tr> </table>								



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FORM 10

[See Rule 19 (1)]



एक कदम स्वच्छता की ओर

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 405
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AJ1311
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12.960.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: ✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 09 12 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : Partner	Month Day Year 09 12 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year



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1329

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 403
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/RC 2019/6906134
7.	Vehicle Registration No.	: PB03AF 8341
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 12.720.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: —
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 09 11 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 09 11 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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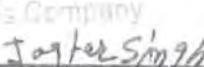
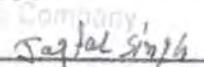
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FORM 10

[See Rule 19 (1)]



MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 404
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 4.40 METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: ✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	 PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	Name and Stamp : Signature : For Shubham Sales Company  Month Day Year 09 11 2024
15.	Transporter acknowledgement of receipt of Wastes	Name and Stamp : Signature : For Shubham Sales Company  Month Day Year 09 11 2024
16.	Receiver's Certification for receipt of hazardous and other waste	Name and Stamp : Signature : Month Day Year [] [] [] [] [] [] [] [] [] []

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एक कदम स्वच्छता की ओर

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	:	NATIONAL FERTLLIZER LTD. BATINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	:	HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	:	388
4.	Transporter's name and address : (including Phone No. and e-mail)	:	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	:	TRUCK
6.	Transporter's Registration No.	:	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	:	PB03AX3811
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	:	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	:	HWM/ROH/2019/6906134
10.	Waste description	:	CARBON SLURRY
11.	Total Quantity No. of Containers	:METRIC TONNES 01 TRUCK
12.	Physical form	:	SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	:	-
14.	Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :		Month Day Year 08 16 2024
	For Shubham Sales Company		
15.	Transporter acknowledgement of receipt of Wastes		
	Name and Stamp : Signature :		Month Day Year 08 16 2024
	For Shubham Sales Company		
16.	Receiver's Certification for receipt of hazardous and other waste		
	Name and Stamp : Signature :		Month Day Year



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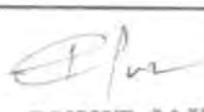
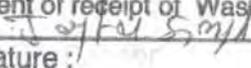
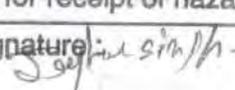
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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 389
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Roac, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AF 8341
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 11.890.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	 PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	Name and Stamp : Signature : For Shubham Sales Company
		Month Day Year 08 16 2024
15.	Transporter acknowledgement of receipt of Wastes	
	 Name and Stamp : Signature :	Month Day Year 08 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	 Name and Stamp : Signature :	Month Day Year [] [] [] [] [] [] [] [] [] []



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1333

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FI.ESH/BTI/2022/18344865 Dated 17/06/2022
3.	Manifest Document No.	: 390
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PR03 AFR111
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:16.60.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 08 16 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : Partner	Month Day Year 08 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344865 Dated 17/06/2022
3.	Manifest Document No.	: 391
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamealesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03BJ4214
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubh.amsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12.270.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 08 17 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 08 17 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]



MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 392
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03BJ5391
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 08 17 2024 For Shubham Sales Company
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 08 17 2024 Shubham Sales Company
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year Partner

1336

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/08/2022
3.	Manifest Document No.	: 393
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AF8341
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12.630.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: _____
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	 SUHIT POONIA Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	
	Name and Stamp : Signature :	Month Day Year 08 19 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 08 19 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year _____

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 394
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AX 3811
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CAREON SLURRY
11.	Total Quantity No. of Containers	:15.630.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: —
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	<p style="text-align: center;">  SUHIT POONIA Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.) </p>	
	Name and Stamp : Signature :	Month Day Year 08 19 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 08 19 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year [] [] []

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	:	NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912	
2.	Sender's authorisation No.	:	HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022	
3.	Manifest Document No.	:	395	
4.	Transporter's name and address : (including Phone No. and e-mail)	:	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com	
5.	Type of Vehicle	:	TRUCK	
6.	Transporter's Registration No.	:	HWM/ROH/2019/6906134	
7.	Vehicle Registration No.	:	PB03 AF 2111	
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	:	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com	
9.	Receiver's authorisation No.	:	HWM/ROH/2019/6906134	
10.	Waste description	:	CARBON SLURRY	
11.	Total Quantity No. of Containers	:	...13.850.....METRIC TONNES 01 TRUCK	
12.	Physical form	:	SOLID / SEMI SOLID / SLURRY	
13.	Special handing instructions and additional information	:	—	
14.	Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.	
	Name and Stamp : Signature :	Month	Day	Year
	For Shubham Sales Company	08	19	2024
15.	Transporter acknowledgement of receipt of Wastes			
	Name and Stamp : Signature :	Month	Day	Year
	For Shubham Sales Company	08	19	2024
16.	Receiver's Certification for receipt of hazardous and other waste			
	Name and Stamp : Signature :	Month	Day	Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 396
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:13.....980.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: —
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 08 19 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 08 19 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



एक कदम स्वच्छता की ओर

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	397
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03 AX3811
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...13.780.....METRIC TONNES 01 TRUCK
12.	Physical form	<input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	-
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 08 24 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 08 24 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 399
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 14.740.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: ✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 08 25 20 24
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 08 25 20 24
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : J164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344865 Dated 17/06/2022
3.	Manifest Document No.	: 400
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/R/2019/6906134
7.	Vehicle Registration No.	: PB03AF2111
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: ✓
14.	Sender's Certificate PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 08 25 2024
15.	Transporter acknowledgement of receipt of Wastes Jyoti Singh	Name and Stamp : Signature : Month Day Year 08 25 2024
16.	Receiver's Certification for receipt of hazardous and other waste Jyoti Singh	Name and Stamp : Signature : Month Day Year

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FORM 10

[See Rule 19 (1)]



MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 401
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shufhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AF 8341
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:13.0.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	Month Day Year 08 26 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company Jagdeep Singh Partner	Month Day Year 08 26 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRES11/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 402
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AX 3811
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:10.930.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 08 26 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 08 26 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	350
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03 AF 2111
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	13.350 METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handling instructions and additional information	
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year 07 03 2024
15.	Transporter acknowledgement of receipt of Wastes	Month Day Year 07 03 2024
	Name and Stamp : Signature	Month Day Year 07 03 2024
16.	Receiver's Certification for receipt of hazardous and other waste	Month Day Year
	Name and Stamp : Signature	Month Day Year



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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912								
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024								
3.	Manifest Document No.	351								
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
5.	Type of Vehicle	TRUCK								
6.	Transporter's Registration No.	HWM/ROH/2019/6906134								
7.	Vehicle Registration No.	PB03AX3811								
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134								
10.	Waste description	CARBON SLURRY								
11.	Total Quantity No. of Containers14,830.... METRIC TONNES 01 TRUCK								
12.	Physical form	SOLID/SEMI SOLID/SLURRY								
13.	Special handing instructions and additional information									
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.								
<p style="text-align: center;">  PUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.) For Shubham Sales Company <i>Jay Lal Singh</i> </p>		<p style="text-align: center;"> Month Day Year <table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <td>0</td><td>7</td> <td>0</td><td>4</td> <td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table> </p>	0	7	0	4	2	0	2	4
0	7	0	4	2	0	2	4			
15.	Transporter acknowledgement of receipt of Wastes									
<p style="text-align: center;"> Name and Stamp : Signature For Shubham Sales Company <i>Jay Lal Singh</i> </p>		<p style="text-align: center;"> Month Day Year <table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <td>0</td><td>7</td> <td>0</td><td>4</td> <td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table> </p>	0	7	0	4	2	0	2	4
0	7	0	4	2	0	2	4			
16.	Receiver's Certification for receipt of hazardous and other waste									
<p style="text-align: center;"> Name and Stamp : Signature Partner </p>		<p style="text-align: center;"> Month Day Year <table border="1" style="margin-left: auto; margin-right: auto;"> <tr> <td> </td><td> </td> <td> </td><td> </td> <td> </td><td> </td><td> </td><td> </td> </tr> </table> </p>								

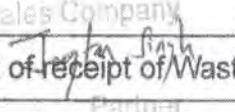
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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BT/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	354
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AF2111
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...14.180... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature <div style="text-align: center;">  दीपक DINESH KANT GOEL सामग्री अधिकारी MATERIAL OFFICER एन.एफ.एल., बठिण्डा NFL, BATHINDA-151003 (Pb.) </div>	Month Day Year <div style="display: flex; justify-content: space-around;"> <div style="border: 1px solid black; padding: 2px;">07</div> <div style="border: 1px solid black; padding: 2px;">08</div> <div style="border: 1px solid black; padding: 2px;">2024</div> </div>
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature <div style="text-align: center;">  Partner </div>	Month Day Year <div style="display: flex; justify-content: space-around;"> <div style="border: 1px solid black; padding: 2px;">07</div> <div style="border: 1px solid black; padding: 2px;">08</div> <div style="border: 1px solid black; padding: 2px;">2024</div> </div>
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature <div style="text-align: center;">  Partner </div>	Month Day Year <div style="display: flex; justify-content: space-around;"> <div style="border: 1px solid black; width: 20px; height: 20px;"></div> <div style="border: 1px solid black; width: 20px; height: 20px;"></div> <div style="border: 1px solid black; width: 20px; height: 20px;"></div> </div>



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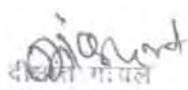
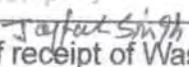
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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	355
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03 AX 3811
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	14.580 METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature  DIKSHANT GOEL सामग्री अधिकारी MATERIAL OFFICER एन एफ एल लिमिटेड NFL, BATHINDA - 151003 (PB.)		Month Day Year 07 08 2024
15. Transporter acknowledgement of receipt of Wastes  Partner For Shubham Sales Company		Month Day Year 07 08 2024
Name and Stamp : Signature For Shubham Sales Company		Month Day Year 07 08 2024
16. Receiver's Certification for receipt of hazardous and other waste Name and Stamp : Signature  Partner		Month Day Year [] [] [] [] [] [] [] [] [] []



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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	357
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/
7.	Vehicle Registration No.	PB03AF8711
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	8.740 METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 07 09 2024
15.	Transporter acknowledgement of receipt of Wastes Partner	Month Day Year 07 09 2024
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 07 09 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature Partner	Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	358
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	RR03AP8341
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers13.16.0.... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year
	For Shubham Sales Company	07 09 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature	Month Day Year
	Partner	07 09 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year
	Partner	

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FORM 10 [See Rule 19 (10)] MANIFEST FOR HAZARDOUS AND OTHER WASTE	
1. Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2. Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3. Manifest Document No.	359
4. Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5. Type of Vehicle	TRUCK
6. Transporter's Registration No.	HWM/ROH/2019/6906134
7. Vehicle Registration No.	PG03AX 3811
8. Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9. Receiver's authorisation No.	HWM/ROH/2019/6906134
10. Waste description	CARBON SLURRY
11. Total Quantity No. of Containers14.550..... METRIC TONNES 01 TRUCK
12. Physical form	SOLID/SEMI SOLID/SLURRY
13. Special handing instructions and additional information	✓
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature	Month Day Year 07 12 2024
15. Transporter acknowledgement of receipt of Wastes	Month Day Year 07 12 2024
Name and Stamp : Signature	Month Day Year 07 12 2024
16. Receiver's Certification for receipt of hazardous and other waste	Month Day Year
Name and Stamp : Signature	Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	360
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03 AF 2011
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...15.930... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handling instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature For Shubham Sales Company 07/12/2024		Month Day Year 07 12 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature For Shubham Sales Company 07/12/2024		Month Day Year 07 12 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature		Month Day Year



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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	361
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AF2111
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	15.390..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	—
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature PUNIT JAIN DY. Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.)	Month Day Year 07 13 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 07 13 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature Partner	Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	362
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AF 8711
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers 9.160 METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handling instructions and additional information	—
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year 07 13 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature	Month Day Year 07 13 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year

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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	363
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ 8906134
7.	Vehicle Registration No.	PB03AX 3811
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...14...1.90... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	—
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature For Shubham Sales Company		Month Day Year 07 15 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature For Shubham Sales Company		Month Day Year 07 15 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature		Month Day Year

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FORM 10 [See Rule 19 (10)] MANIFEST FOR HAZARDOUS AND OTHER WASTE	
1. Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2. Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3. Manifest Document No.	364
4. Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5. Type of Vehicle	TRUCK
6. Transporter's Registration No.	HWM/ROH/2019/6906134
7. Vehicle Registration No.	PB03AF 2111
8. Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9. Receiver's authorisation No.	HWM/ROH/2019/6906134
10. Waste description	CARBON SLURRY
11. Total Quantity No. of Containers	15.710 METRIC TONNES 01 TRUCK
12. Physical form	SOLID/SEMI SOLID/SLURRY
13. Special handing instructions and additional information	-
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
<p>Name and Stamp : Signature</p> <p>For Shubham Sales Company</p> <p>Month Day Year</p> <p>07 15 2024</p>	
15. Transporter acknowledgement of receipt of Wastes	
<p>Name and Stamp : Signature</p> <p>For Shubham Sales Company</p> <p>Month Day Year</p> <p>07 15 2024</p>	
16. Receiver's Certification for receipt of hazardous and other waste	
<p>Name and Stamp : Signature</p> <p>Month Day Year</p>	



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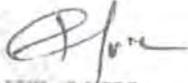
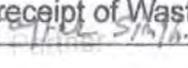
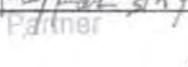


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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912			
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024			
3.	Manifest Document No.	365			
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com			
5.	Type of Vehicle	TRUCK			
6.	Transporter's Registration No.	HWM/ROH/2019/6906134			
7.	Vehicle Registration No.	PG03AF 8711			
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com			
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134			
10.	Waste description	CARBON SLURRY			
11.	Total Quantity No. of Containers	... 9.230 ... METRIC TONNES 01 TRUCK			
12.	Physical form	SOLID/SEMI SOLID/SLURRY			
13.	Special handing instructions and additional information	-			
14.	Sender's Certificate  PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.			
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year <table border="1"> <tr> <td>07</td> <td>15</td> <td>2024</td> </tr> </table>	07	15	2024
07	15	2024			
15.	Transporter acknowledgement of receipt of Wastes  Partner	Month Day Year <table border="1"> <tr> <td>07</td> <td>15</td> <td>2024</td> </tr> </table>	07	15	2024
07	15	2024			
16.	Receiver's Certification for receipt of hazardous and other waste Name and Stamp : Signature  Partner	Month Day Year <table border="1"> <tr> <td></td> <td></td> <td></td> </tr> </table>			

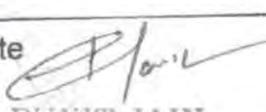
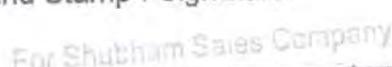
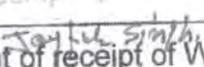
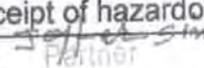
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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

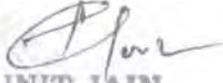
1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	366
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AF 8341
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	12.600 METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	-
14.	Sender's Certificate  PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature  For Shubham Sales Company		Month Day Year 07 16 2024
15.	Transporter acknowledgement of receipt of Wastes  Partner	Month Day Year 07 16 2024
Name and Stamp : Signature  For Shubham Sales Company		Month Day Year 07 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste  Partner	Month Day Year [] [] [] [] [] [] [] [] [] []



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FORM 10
 [See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2780912								
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024								
3.	Manifest Document No.	367								
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
5.	Type of Vehicle	TRUCK								
6.	Transporter's Registration No.	HWM/ROH/2019/6906134								
7.	Vehicle Registration No.	PB03AF 2111								
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134								
10.	Waste description	CARBON SLURRY								
11.	Total Quantity No. of Containers	15.10 METRIC TONNES 01 TRUCK								
12.	Physical form	SOLID/SEMI SOLID/SLURRY								
13.	Special handing instructions and additional information	—								
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.								
	 PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)									
	Name and Stamp : Signature	Month Day Year <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px;">0</td><td style="width: 20px;">7</td> <td style="width: 20px;">1</td><td style="width: 20px;">7</td> <td style="width: 20px;">2</td><td style="width: 20px;">0</td> <td style="width: 20px;">2</td><td style="width: 20px;">4</td> </tr> </table>	0	7	1	7	2	0	2	4
0	7	1	7	2	0	2	4			
15.	Transporter acknowledgement of receipt of Wastes									
	Name and Stamp : Signature	Month Day Year <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px;">0</td><td style="width: 20px;">7</td> <td style="width: 20px;">1</td><td style="width: 20px;">7</td> <td style="width: 20px;">2</td><td style="width: 20px;">0</td> <td style="width: 20px;">2</td><td style="width: 20px;">4</td> </tr> </table>	0	7	1	7	2	0	2	4
0	7	1	7	2	0	2	4			
16.	Receiver's Certification for receipt of hazardous and other waste									
	Name and Stamp : Signature	Month Day Year <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px;"> </td><td style="width: 20px;"> </td> </tr> </table>								

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0154-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	369
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AF8711
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...9.120... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	—
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature For Shubham Sales Company Jayant Singh Partner	Month Day Year 07 17 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature For Shubham Sales Company Jayant Singh Partner	Month Day Year 07 17 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature Partner	Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	370
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AF2011
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	13.580..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate <div style="text-align: center;"> <p>देशीय निर्यात DIKSHANT GOSWAMI सामग्री अधिकारी MATERIAL OFFICER एन.एफ.एल., बठिण्डा NFL, BATHINDA-151003 (Pb.)</p> </div>	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature		Month Day Year
For Shubham Sales Company <i>Shubham Singh</i>		07 18 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature		Month Day Year
For Shubham Sales Company <i>Shubham Singh</i>		07 18 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature Partner		Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	371
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03 AF 2111
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...1.3.6.34... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	—
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year 07 20 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature	Month Day Year 07 20 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year



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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	373
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AF2111
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	13.010 METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	—
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature SUHIT POONIA Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)		Month Day Year 07 22 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature Partner		Month Day Year 07 22 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature Partner		Month Day Year [] [] [] [] [] [] [] [] [] []

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FORM 10 [See Rule 19 (10)] MANIFEST FOR HAZARDOUS AND OTHER WASTE		
1. Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912	
2. Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024	
3. Manifest Document No.	374	
4. Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com	
5. Type of Vehicle	TRUCK	
6. Transporter's Registration No.	HWM/ROH/2019/6906134	
7. Vehicle Registration No.	PB03 AF 8711	
8. Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com	
9. Receiver's authorisation No.	HWM/ROH/2019/6906134	
10. Waste description	CARBON SLURRY	
11. Total Quantity No. of Containers8.1.4.0..... METRIC TONNES 01 TRUCK	
12. Physical form	SOLID/SEMI SOLID/SLURRY	
13. Special handing instructions and additional information	—	
14. Sender's Certificate	<p><i>[Signature]</i></p> <p>PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)</p> <p>I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.</p>	
Name and Stamp : Signature		
For Shubham Sales Company		
Month	Day	Year
07	23	2024
15. Transporter acknowledgement of receipt of Wastes		
Name and Stamp : Signature		
For Shubham Sales Company		
Month	Day	Year
07	23	2024
16. Receiver's Certification for receipt of hazardous and other waste		
Name and Stamp : Signature		
Jyoti Singh Partner		
Month	Day	Year



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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	375
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03BJ 5391
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers15.610..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year
	For Shubham Sales Company	07 23 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature	Month Day Year
	Company	07 23 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/08/2022
3.	Manifest Document No.	: 376
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF8341
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 10.820.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: -
14.	Sender's Certificate <div style="text-align: center;"> <p>DEPARTMENT OF ENVIRONMENT D. SHUBHAM GOEL MATERIAL OFFICER एन.एफ.एल., बठिण्डा NFL, BATHINDA-151003 (Pb.)</p> </div>	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company		07 24 2024
15.	Transporter acknowledgement of receipt of Wastes Partner	
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company		07 24 2024
16.	Receiver's Certification for receipt of hazardous and other waste Partner	
Name and Stamp : Signature :		Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 377
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 BJ 4314
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 18.170.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: —
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	 PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company	07 25 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company	07 25 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 379
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF 8711
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:9.410.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 07 25 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 07 25 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 380
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF211
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 102.290.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	Month Day Year 07 27 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company Jagtar Singh	Month Day Year 07 27 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 381
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03BJ 5391
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 14.330.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company		07 27 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature : Partner		Month Day Year
For Shubham Sales Company		07 27 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature : Partner		Month Day Year



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FORM 10

[See Rule 19 (1)]



MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE · 0164-2760912
2.	Sender's authorisation No.	: HWM/R/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 382
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AF 8711
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:7.832.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company		07 27 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company		07 27 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature :		Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 383
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AF2111
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 12.000 METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: ✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 07 29 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 07 29 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 384
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PG03AX 3811
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 13.730 METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company	07 29 2024
15.	Transporter acknowledgement of receipt of Waste	
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company	07 29 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 385
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PR03AF 8341
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 10.060 METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: ✓
14.	Sender's Certificate	<p><i>[Signature]</i></p> <p>PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)</p> <p>I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.</p>
	Name and Stamp : Signature :	<p>Month Day Year</p> <p>For Shubham Sales Company</p> <p>07 29 2024</p>
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	<p>Month Day Year</p> <p>For Shubham Sales Company</p> <p>07 29 2024</p>
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	<p>Month Day Year</p>

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 386
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AF2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:13380.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: ✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature :		Month Day Year 07 30 2024
For Shubham Sales Company		
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature :		Month Day Year 07 30 2024
For Shubham Sales Company		
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature :		Month Day Year

[Signature]
PUNIT JAIN
 Deputy Manager (Materials)
 National Fertilizers Limited
 Bathinda (Pb.)



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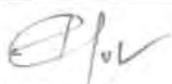
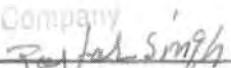
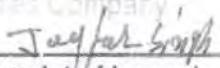
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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 387
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF 8711
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 8.070 METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	 PUNIT JAIN Deputy Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company 	07 30 20 24
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company, 	07 30 20 24
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10	
[See Rule 19 (10)]	
MANIFEST FOR HAZARDOUS AND OTHER WASTE	
1. Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2. Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3. Manifest Document No.	349
4. Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5. Type of Vehicle	TRUCK
6. Transporter's Registration No.	HWM/ROH/2019/6906134
7. Vehicle Registration No.	PB03AF 2011
8. Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9. Receiver's authorisation No.	HWM/ROH/2019/6906134
10. Waste description	CARBON SLURRY
11. Total Quantity No. of Containers	17.58 METRIC TONNES 01 TRUCK
12. Physical form	SOLID/SEMI SOLID/SLURRY
13. Special handling instructions and additional information	✓
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature	Month Day Year 06 25 2024
15. Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature Partner	Month Day Year 06 25 2024
16. Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature Partner	Month Day Year

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FORM 10	
[See Rule 19 (10)]	
MANIFEST FOR HAZARDOUS AND OTHER WASTE	
1. Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2. Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3. Manifest Document No.	348
4. Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5. Type of Vehicle	TRUCK
6. Transporter's Registration No.	HWM/ROH/2019/6906134
7. Vehicle Registration No.	PB03AF2111
8. Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9. Receiver's authorisation No.	HWM/ROH/2019/6906134
10. Waste description	CARBON SLURRY
11. Total Quantity No. of Containers	15.35 METRIC TONNES 01 TRUCK
12. Physical form	SOLID/SEMI SOLID/SLURRY
13. Special handing instructions and additional information	
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature	Month Day Year 06 25 2024
15. Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature	Month Day Year 06 25 2024
16. Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature	Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	347
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROHTAK/2019/6906134
7.	Vehicle Registration No.	PB03AX 3211
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROHTAK/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...16.500... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year 06 24 2024
15.	Transporter acknowledgement of receipt of Wastes	Month Day Year 06 24 2024
16.	Receiver's Certification for receipt of hazardous and other waste	Month Day Year



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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	346
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AX 3211
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...16.630..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handling instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 06 24 2024
15.	Transporter acknowledgement of receipt of Wastes Partner	Month Day Year 06 24 2024
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 06 24 2024
16.	Receiver's Certification for receipt of hazardous and other waste Partner	Month Day Year
	Name and Stamp : Signature	Month Day Year



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FORM 10											
[See Rule 19 (10)]											
MANIFEST FOR HAZARDOUS AND OTHER WASTE											
1. Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912										
2. Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024										
3. Manifest Document No.	345										
4. Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com										
5. Type of Vehicle	TRUCK										
6. Transporter's Registration No.	HWM/ROH/2019/690613A										
7. Vehicle Registration No.	PJ303AX 3711										
8. Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com										
9. Receiver's authorisation No.	HWM/ROH/2019/6906134										
10. Waste description	CARBON SLURRY										
11. Total Quantity No. of Containers	13.250 METRIC TONNES 01 TRUCK										
12. Physical form	SOLID/SEMI SOLID/SLURRY										
13. Special handling instructions and additional information											
14. Sender's Certificate	<p>I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.</p> <p><i>[Signature]</i> MATERIAL OFFICER BATHINDA-151003</p>										
Name and Stamp : Signature											
<p>For Shubham Sales Company <i>Jagdeep Singh</i> Partner</p>											
Month Day Year											
06 24 2024											
15. Transporter acknowledgement of receipt of Wastes											
Name and Stamp : Signature											
<p>For Shubham Sales Company <i>Jagdeep Singh</i> Partner</p>											
Month Day Year											
06 24 2024											
16. Receiver's Certification for receipt of hazardous and other waste											
Name and Stamp : Signature											
<p>Partner</p>											
Month Day Year											
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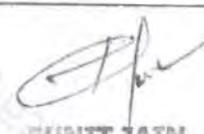
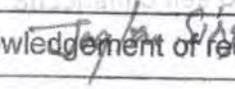
FORM 10 [See Rule 19 (10)] MANIFEST FOR HAZARDOUS AND OTHER WASTE									
1. Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912								
2. Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024								
3. Manifest Document No.	340								
4. Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km, Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
5. Type of Vehicle	TRUCK								
6. Transporter's Registration No.	HWM/ROH/2019/690613 ^A								
7. Vehicle Registration No.	PB03BJ4314								
8. Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
9. Receiver's authorisation No.	HWM/ROH/2019/6906134								
10. Waste description	CARBON SLURRY								
11. Total Quantity No. of Containers	15310..... METRIC TONNES 01 TRUCK								
12. Physical form	SOLID/SEMI SOLID/SLURRY								
13. Special handling instructions and additional information	✓								
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.								
<div style="display: flex; justify-content: space-between;"> <div style="width: 45%;"> <p>Name and Stamp : Signature</p> <p style="text-align: center;">For Shubham Sales Company</p> </div> <div style="width: 50%;"> <p>Month Day Year</p> <table border="1" style="width: 100%; text-align: center;"> <tr> <td>0</td><td>6</td><td>2</td><td>4</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table> </div> </div>		0	6	2	4	2	0	2	4
0	6	2	4	2	0	2	4		
15. Transporter acknowledgement of receipt of Wastes									
<div style="display: flex; justify-content: space-between;"> <div style="width: 45%;"> <p>Name and Stamp : Signature</p> <p style="text-align: center;">For Shubham Sales Company</p> </div> <div style="width: 50%;"> <p>Month Day Year</p> <table border="1" style="width: 100%; text-align: center;"> <tr> <td>0</td><td>6</td><td>2</td><td>4</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table> </div> </div>		0	6	2	4	2	0	2	4
0	6	2	4	2	0	2	4		
16. Receiver's Certification for receipt of hazardous and other waste									
<div style="display: flex; justify-content: space-between;"> <div style="width: 45%;"> <p>Name and Stamp : Signature</p> </div> <div style="width: 50%;"> <p>Month Day Year</p> <table border="1" style="width: 100%; text-align: center;"> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td> </tr> </table> </div> </div>									



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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912						
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024						
3.	Manifest Document No.	344						
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com						
5.	Type of Vehicle	TRUCK						
6.	Transporter's Registration No.	HWM/ROH/2019/6906134						
7.	Vehicle Registration No.	PB 03AX 3811						
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com						
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134						
10.	Waste description	CARBON SLURRY						
11.	Total Quantity No. of Containers	131.860 METRIC TONNES 01 TRUCK						
12.	Physical form	SOLID/SEMI SOLID/SLURRY						
13.	Special handling instructions and additional information	—						
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.						
	<div style="text-align: center;">  AMIT JAIN Assistant Manager (Marketing) National Fertilizers Limited Bathinda (PB) </div>							
	Name and Stamp : Signature	<div style="display: flex; justify-content: space-between;"> <div style="width: 60%;"></div> <div style="width: 35%;"> <table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <th style="padding: 2px;">Month</th> <th style="padding: 2px;">Day</th> <th style="padding: 2px;">Year</th> </tr> <tr> <td style="width: 20px; height: 20px;">06</td> <td style="width: 20px; height: 20px;">22</td> <td style="width: 20px; height: 20px;">2024</td> </tr> </table> </div> </div>	Month	Day	Year	06	22	2024
Month	Day	Year						
06	22	2024						
15.	Transporter acknowledgement of receipt of Wastes							
	<div style="text-align: center;">  JAGDEEP SINGH Partner For Shubham Sales Company </div>							
	Name and Stamp : Signature	<div style="display: flex; justify-content: space-between;"> <div style="width: 60%;"></div> <div style="width: 35%;"> <table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <th style="padding: 2px;">Month</th> <th style="padding: 2px;">Day</th> <th style="padding: 2px;">Year</th> </tr> <tr> <td style="width: 20px; height: 20px;">06</td> <td style="width: 20px; height: 20px;">22</td> <td style="width: 20px; height: 20px;">2024</td> </tr> </table> </div> </div>	Month	Day	Year	06	22	2024
Month	Day	Year						
06	22	2024						
16.	Receiver's Certification for receipt of hazardous and other waste							
	Name and Stamp : Signature	<div style="display: flex; justify-content: space-between;"> <div style="width: 60%;"></div> <div style="width: 35%;"> <table border="1" style="border-collapse: collapse; text-align: center;"> <tr> <th style="padding: 2px;">Month</th> <th style="padding: 2px;">Day</th> <th style="padding: 2px;">Year</th> </tr> <tr> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> </tr> </table> </div> </div>	Month	Day	Year			
Month	Day	Year						

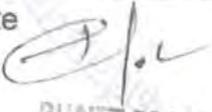
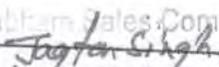
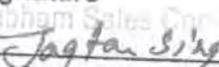


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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912						
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024						
3.	Manifest Document No.	343						
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com						
5.	Type of Vehicle	TRUCK						
6.	Transporter's Registration No.	HWM/ROH/2019/6906134						
7.	Vehicle Registration No.	PB03AX3111						
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com						
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134						
10.	Waste description	CARBON SLURRY						
11.	Total Quantity No. of Containers	...16.110..... METRIC TONNES 01 TRUCK						
12.	Physical form	SOLID/SEMI SOLID/SLURRY						
13.	Special handing instructions and additional information	✓						
14.	Sender's Certificate	<p style="text-align: center;">  PUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.) </p> <p>I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.</p>						
Name and Stamp : Signature		<div style="display: flex; justify-content: space-between;"> <div style="text-align: center;"> <p>For Shubham Sales Company</p>  <p>Partner</p> </div> <table border="1" style="border-collapse: collapse;"> <thead> <tr> <th>Month</th> <th>Day</th> <th>Year</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">06</td> <td style="text-align: center;">22</td> <td style="text-align: center;">2024</td> </tr> </tbody> </table> </div>	Month	Day	Year	06	22	2024
Month	Day	Year						
06	22	2024						
15.	Transporter acknowledgement of receipt of Wastes	<div style="display: flex; justify-content: space-between;"> <div style="text-align: center;"> <p>For Shubham Sales Company</p>  <p>Partner</p> </div> <table border="1" style="border-collapse: collapse;"> <thead> <tr> <th>Month</th> <th>Day</th> <th>Year</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">06</td> <td style="text-align: center;">22</td> <td style="text-align: center;">2024</td> </tr> </tbody> </table> </div>	Month	Day	Year	06	22	2024
Month	Day	Year						
06	22	2024						
16.	Receiver's Certification for receipt of hazardous and other waste	<div style="display: flex; justify-content: space-between;"> <div style="text-align: center;"> <p>Partner</p> </div> <table border="1" style="border-collapse: collapse;"> <thead> <tr> <th>Month</th> <th>Day</th> <th>Year</th> </tr> </thead> <tbody> <tr> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> <td style="width: 20px; height: 20px;"></td> </tr> </tbody> </table> </div>	Month	Day	Year			
Month	Day	Year						



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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912								
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024								
3.	Manifest Document No.	342								
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
5.	Type of Vehicle	TRUCK								
6.	Transporter's Registration No.	HWM/ROH/2019/6906134								
7.	Vehicle Registration No.	PB03 AF 2011								
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134								
10.	Waste description	CARBON SLURRY								
11.	Total Quantity No. of Containers	... 3.800 ... METRIC TONNES 01 TRUCK								
12.	Physical form	SOLID/SEMI SOLID/SLURRY								
13.	Special handing instructions and additional information	✓								
14.	Sender's Certificate	<p><i>[Signature]</i></p> <p>PUNIT JAIN Assistant Manager (Material) National Fertilizers Limited Bathinda (Pb.)</p> <p>I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.</p>								
Name and Stamp : Signature For Shubham Sales Company		<p><i>[Signature]</i></p> <p>Month Day Year</p> <table border="1"> <tr> <td>0</td><td>6</td> <td>2</td><td>2</td> <td>2</td><td>0</td> <td>2</td><td>4</td> </tr> </table>	0	6	2	2	2	0	2	4
0	6	2	2	2	0	2	4			
15.	Transporter acknowledgement of receipt of Wastes									
Name and Stamp : Signature For Shubham Sales Company		<p>Month Day Year</p> <table border="1"> <tr> <td>0</td><td>6</td> <td>2</td><td>2</td> <td>2</td><td>0</td> <td>2</td><td>4</td> </tr> </table>	0	6	2	2	2	0	2	4
0	6	2	2	2	0	2	4			
16.	Receiver's Certification for receipt of hazardous and other waste									
Name and Stamp : Signature Partner		<p>Month Day Year</p> <table border="1"> <tr> <td></td><td></td> <td></td><td></td> <td></td><td></td> <td></td><td></td> </tr> </table>								



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एक कदम स्वच्छता की ओर

FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	341
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB 03 BT 4314
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	... 390 METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handling instructions and additional information	-
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year 06 22 2024
15.	Transporter acknowledgement of receipt of Wastes	Month Day Year 06 22 2024
16.	Receiver's Certification for receipt of hazardous and other waste	Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/PENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	339
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/R 019/6906134
7.	Vehicle Registration No.	PB03 AX3711
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...14...870... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature		Month Day Year 06 21 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature		Month Day Year 06 21 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature		Month Day Year



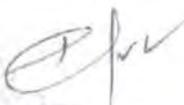
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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	338
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AX3211
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers11.160..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	<p style="text-align: center;"> PUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.)</p>	
	Name and Stamp : Signature	Month Day Year
	For Shubham Sales Company	06 20 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature	Month Day Year
	For Shubham Sales Company	06 20 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year
	For Shubham Sales Company	



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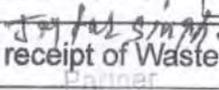
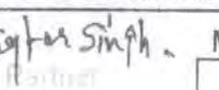


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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	337
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03BJ 4314
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	12.140 METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handling instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	 PUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited Bathinda (Pb.)	
	Name and Stamp : Signature	Month Day Year  For Shubham Sales Company, 06 20 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature	Month Day Year  Partner, 06 20 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year  Receiver,



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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/3TI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	336
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB 03A X3811
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	12.520..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	—
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year
	For Shubham Sales Company	06 20 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature	Month Day Year
	For Shubham Sales Company	06 20 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	335
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AX3111
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...13,910... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year 06 19 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature	Month Day Year 06 19 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year

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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	334
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AX3711
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers11.480..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	-
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature		Month Day Year
Far Shubham Sales Company		06 18 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature		Month Day Year
Far Shubham Sales Company		06 18 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature		Month Day Year

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NFL



एक कदम स्वच्छता की ओर

FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	333
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AX3211
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...12... 850... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	-
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature		Month Day Year
For Shubham Sales Company		06 18 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature		Month Day Year
For Shubham Sales Company		06 18 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature		Month Day Year

1400



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NFL



एक कदम स्वच्छता की ओर

FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	332
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03 DJ 4314
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	..1.3.482..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	-
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature		Month Day Year
For Shubham Sales Company		06 18 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature		Month Day Year
For Shubham Sales Company		06 18 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature		Month Day Year

1401



FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912				
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024				
3.	Manifest Document No.	331				
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com				
5.	Type of Vehicle	TRUCK				
6.	Transporter's Registration No.	HWM/ROH/2019/6906134				
7.	Vehicle Registration No.	PB03AF 2111				
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com				
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134				
10.	Waste description	CARBON SLURRY				
11.	Total Quantity No. of Containers	...14.220... METRIC TONNES 01 TRUCK				
12.	Physical form	SOLID/SEMI SOLID/SLURRY				
13.	Special handing instructions and additional information	—				
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.				
Name and Stamp : Signature		Month Day Year				
		<table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px; height: 20px;">06</td> <td style="width: 20px; height: 20px;">18</td> <td style="width: 20px; height: 20px;">20</td> <td style="width: 20px; height: 20px;">24</td> </tr> </table>	06	18	20	24
06	18	20	24			
15.	Transporter acknowledgement of receipt of Wastes					
Name and Stamp : Signature		Month Day Year				
		<table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px; height: 20px;">06</td> <td style="width: 20px; height: 20px;">18</td> <td style="width: 20px; height: 20px;">20</td> <td style="width: 20px; height: 20px;">24</td> </tr> </table>	06	18	20	24
06	18	20	24			
16.	Receiver's Certification for receipt of hazardous and other waste					
Name and Stamp : Signature		Month Day Year				
		<table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td style="width: 20px; height: 20px;"></td> </tr> </table>				

1402



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NFL

FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	330
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03AF 2011
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...16.630... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handling instructions and additional information	-
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 06 17 2024
15.	Transporter acknowledgement of receipt of Wastes Partner	Month Day Year 06 17 2024
16.	Receiver's Certification for receipt of hazardous and other waste Partner	Month Day Year

1403



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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	327
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM 306134
7.	Vehicle Registration No.	PB03AX 3811
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...2.74... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	-
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature PUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.)	Month Day Year 06 16 2024
15.	Transporter acknowledgement of receipt of Wastes Jagtar Singh Partner	Month Day Year 06 16 2024
	Name and Stamp : Signature For Shubham Sales Company Jagtar Singh Partner	Month Day Year 06 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year

1404



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FORM 10
[See Rule 19 (10)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	329
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubl.amsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	POB3AX 3111
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	13.520..... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handling instructions and additional information	-
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 06 16 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 06 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature Partner	Month Day Year

1405



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FORM 10 [See Rule 19 (10)] MANIFEST FOR HAZARDOUS AND OTHER WASTE									
1. Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912								
2. Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024								
3. Manifest Document No.	328								
4. Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
5. Type of Vehicle	TRUCK								
6. Transporter's Registration No.	HWM/ROH/2019/6906134								
7. Vehicle Registration No.	PB03A73711								
8. Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com								
9. Receiver's authorisation No.	HWM/ROH/2019/6906134								
10. Waste description	CARBON SLURRY								
11. Total Quantity No. of Containers	17.450..... METRIC TONNES 01 TRUCK								
12. Physical form	SOLID/SEMI SOLID/SLURRY								
13. Special handing instructions and additional information	-								
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.								
<p>Name and Stamp : Signature For Shubham Sales Company</p> <p><i>Signature</i></p> <p>Month Day Year</p> <table border="1"> <tr> <td>0</td><td>6</td><td>1</td><td>6</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		0	6	1	6	2	0	2	4
0	6	1	6	2	0	2	4		
15. Transporter acknowledgement of receipt of Wastes									
<p>Name and Stamp : Signature For Shubham Sales Company</p> <p><i>Signature</i></p> <p>Month Day Year</p> <table border="1"> <tr> <td>0</td><td>6</td><td>1</td><td>6</td><td>2</td><td>0</td><td>2</td><td>4</td> </tr> </table>		0	6	1	6	2	0	2	4
0	6	1	6	2	0	2	4		
16. Receiver's Certification for receipt of hazardous and other waste									
<p>Name and Stamp : Signature Partner</p> <p><i>Signature</i></p> <p>Month Day Year</p> <table border="1"> <tr> <td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td> </tr> </table>									



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FORM 10

[See Rule 19 (10)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	NATIONAL FERTILIZERS LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	HWM/RENEW/BTI/2024/24905670 DATED 21/03/2024
3.	Manifest Document No.	326
4.	Transporter's name and address : (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	TRUCK
6.	Transporter's Registration No.	HWM/ROH/2019/6906134
7.	Vehicle Registration No.	PB03 AX 2411
8.	Receiver's name and mailing address (including Phone No. and e-mail)	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	HWM/ROH/2019/6906134
10.	Waste description	CARBON SLURRY
11.	Total Quantity No. of Containers	...14.400... METRIC TONNES 01 TRUCK
12.	Physical form	SOLID/SEMI SOLID/SLURRY
13.	Special handing instructions and additional information	/
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, rnarke and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 06 16 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature For Shubham Sales Company	Month Day Year 06 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature	Month Day Year

1407



FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344865 Dated 17/06/2022 HWM/RENEW/BI/2022/18344865 DATED 21/03/2024
3.	Manifest Document No.	: 325
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AJ2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CAF.BON SLURRY
11.	Total Quantity No. of Containers	:14.520.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 06 16 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 06 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

1408



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BI/2022/18344665 Dated 17/06/2022 HWM/RENEW/BI/2022/18344665 DATED 21/03/2024
3.	Manifest Document No.	: 324
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB 03BJ 5161
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:1.00.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: /
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 16 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 16 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year 06 16 2024
	For Shubham Sales Company	

1409



FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022 HWM/RENEW/BTI/2024/24955670 DATED 21/03/2024
3.	Manifest Document No.	: 323
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AX 3011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 14.000 METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: /
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 16 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 16 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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1410



FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022 HWM/RENEWALS/2022/18344665 DATED 21/03/2024
3.	Manifest Document No.	: 322
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03BD7342 PB31P0728
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:13.980.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	:
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 06 16 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 06 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344865 Dated 17/06/2022 HWM/RENEW/BTI/2022/18344865 DATED 21/03/2024
3.	Manifest Document No.	: 321
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 BD 7342
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:13184.0.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	:
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company RUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.) Jyoti Singh		06 16 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company Jyoti Singh		06 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature :		Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 320
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AX2711
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 11.725 METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID/ <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: /
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company	06 16 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year
	For Shubham Sales Company	06 16 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344666 Dated 17/06/2022 HWM/RENEW/BTI/2024/2495577 DATED 21/03/2024
3.	Manifest Document No.	: 319
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03B D7909
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 12.1670.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: /
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 16 2024
	For Shubham Sales Company	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 16 2024
	For Shubham Sales Company	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: HWM/RENEW/BTI/2022/18344665 DATED 21/03/2024 318
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03Z9875
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:9.890.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company		06 15 2024
15.	Transporter acknowledgement of receipt of Wastes Partner	
Name and Stamp : Signature :		Month Day Year
For Shubham Sales Company		06 15 2024
16.	Receiver's Certification for receipt of hazardous and other waste Partner	
Name and Stamp : Signature :		Month Day Year

Punit Jain
PUNIT JAIN
Assistant Manager (Materials)
National Fertilizers Limited,
Bathinda (Pb.)

Jagjit Singh
Partner



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022 HWM/RENEWAL/2022/18344665 DATED 27/06/2024
3.	Manifest Document No.	: 317
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AC5411
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 10.980.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 15 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 15 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022 HWM/RENEW/BTI/2024/18344665 DATED 21/03/2024
3.	Manifest Document No.	: 316
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/RCH/2019/6906134
7.	Vehicle Registration No.	: PB03 AF 21 11
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12.1.19.0.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: <input checked="" type="checkbox"/>
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 15 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 15 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022 HWMRENEW/BTI/2022/18344665 DATED 21/03/2024
3.	Manifest Document No.	: 315
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AF2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 14.60 METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 15 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 15 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344885 Dated 17/06/2022
3.	Manifest Document No.	: HWM/RENEW/BTI/2022/2400570 DATED 21/03/2024
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AJ 2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12.330.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 06 14 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : Partner	Month Day Year 06 14 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year

1419



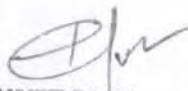
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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912										
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344865 Dated 17/06/2022										
3.	Manifest Document No.	: HWM/RENEW/BTI/2024/24500070 DATED 21/03/2024 313										
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com										
5.	Type of Vehicle	: TRUCK										
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134										
7.	Vehicle Registration No.	: PB03BJ 5161										
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com										
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134										
10.	Waste description	: CARBON SLURRY										
11.	Total Quantity No. of Containers	:12.330.....METRIC TONNES 01 TRUCK										
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY										
13.	Special handing instructions and additional information	: -										
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.										
	<p style="text-align: center;">  PUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.) </p>											
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year <table border="1" style="display: inline-table;"> <tr> <td>06</td><td>14</td><td>2024</td></tr> </table>	06	14	2024							
06	14	2024										
15.	Transporter acknowledgement of receipt of Wastes											
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year <table border="1" style="display: inline-table;"> <tr> <td>06</td><td>14</td><td>2024</td></tr> </table>	06	14	2024							
06	14	2024										
16.	Receiver's Certification for receipt of hazardous and other waste											
	Name and Stamp : Signature : Partner	Month Day Year <table border="1" style="display: inline-table;"> <tr> <td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr> </table>										

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022 HWM/ROH/2019/6906134 DATED 21/06/2024
3.	Manifest Document No.	: 312
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB 31 P 0723
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:13.230.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature :	Month Day Year 06 14 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp: Signature :	Month Day Year 06 14 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp: Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: HWM/RENEW/BTI/2022/24905670 DATED 21/03/2024 311
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. F.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamesalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB 03 Z 9875
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamesalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:3.4.0.0.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: /
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company Jayal Singh	Month Day Year 06 13 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 06 13 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Jayal Singh	Month Day Year [] [] [] [] [] [] [] [] [] [] [] []

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATIINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 310
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AC 5411
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 12.570.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 13 2024
	PUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.) For Shubham Sales Company Jagtar Singh, Partner	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 13 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year
	Jagtar Singh Partner	



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FORM 10

[See Rule 19 (1)]



एक कदम स्वच्छता की ओर

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: HWM/RENEW/BTI/2024/24900070 DATED 21/03/2024 309
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: -PB31P 6723
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 13.620.....METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : PUNIT JAIN Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.)	Month Day Year 06 12 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : Jagdish Singh	Month Day Year 06 12 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: HWM/RENEW/BTI/2024/2490007 DATED: 21/03/2024 308
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03BJ5161
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak M ob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12.720.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handling instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : Company	Month Day Year
	<i>Pooja Jain</i> Assistant Manager (Materials) National Fertilizers Limited, Bathinda (Pb.)	06 12 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : Company	Month Day Year
	For Shubham Sales Company	06 12 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Company	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 307
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PG03 AJ 2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 14.50 METRIC TONNES 01 TRUCK
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 12 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 12 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BT/2022/18344665 Dated 17/06/2022 HWM/RENEW/BT/2024/2-905670 DATED 21/03/2024
3.	Manifest Document No.	: 356
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AJ 2011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: /
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 10 2024
	For Shubham Singh	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : Partner	Month Day Year 06 10 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRES/HBTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 305
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: PB03BD7909
7.	Vehicle Registration No.	: PB03BD7909
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 11.480.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 05 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 05 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: HWM/RENEWED/BTI/2022/18344665 DATED 21/03/2024 304
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03BJ5161
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:12.540.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: ✓
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature	Month Day Year 06 05 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 05 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: 303
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: RB03 AX 3011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:2.800.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 05 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 06 05 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



एक कदम स्वच्छता की ओर

1.	Sender's name and mailing Address (including Phone No. and e-mail)	:	NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912	
2.	Sender's authorisation No.	:	HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022	
3.	Manifest Document No.	:	HWM/RENEW/2022/18344665 DATED 21/03/2024 302	
4.	Transporter's name and address : (including Phone No. and e-mail)	:	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com	
5.	Type of Vehicle	:	TRUCK	
6.	Transporter's Registration No.	:	HVM/ROH/2019/6906134	
7.	Vehicle Registration No.	:	PB03 AX 2311	
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	:	M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com	
9.	Receiver's authorisation No.	:	HWM/ROH/2019/6906134	
10.	Waste description	:	CARBON SLURRY	
11.	Total Quantity No. of Containers	:16.90.0.....METRIC TONNES 01 TRUCK	
12.	Physical form	:	<input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY	
13.	Special handling instructions and additional information	:	✓	
14.	Sender's Certificate		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.	
	Name and Stamp : Signature :	Month	Day	Year
	For Shubham Sales Company <i>Jayant Singh</i>	06	05	2024
15.	Transporter acknowledgement of receipt of Wastes			
	Name and Stamp : Signature :	Month	Day	Year
	For Shubham Sales Company	06	05	2024
16.	Receiver's Certification for receipt of hazardous and other waste			
	Name and Stamp : Signature :	Month	Day	Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: HWM/RENEW/BTI/2024/24005070 DATED 21/03/2024 301
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03AX2311
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 13.830.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / <input type="checkbox"/> SEMI SOLID / <input type="checkbox"/> SLURRY
13.	Special handing instructions and additional information	: —
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature :	Month Day Year 06 03 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature :	Month Day Year 06 03 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature :	Month Day Year

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated, 17/06/2022 HWM/RENEW/BTI/2024/24305570 DATED 21/03/2024
3.	Manifest Document No.	: 300
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03 AX 3011
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:10.850.....METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: /
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and Stamp : Signature : <i>Jayfar Singh</i>		Month Day Year 06 03 2024
15.	Transporter acknowledgement of receipt of Wastes	
Name and Stamp : Signature : <i>For Shubham Sales Company</i>		Month Day Year 06 03 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
Name and Stamp : Signature : <i>Jayfar Singh</i>		Month Day Year [] [] [] [] [] [] [] [] [] []

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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022 HWM/RENEW/BTI/2024/18344665 DATED 21/03/2024
3.	Manifest Document No.	: 299
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03BJ 5161
8.	Receiver's name and mailing address : (Including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	: 01 TRUCK METRIC TONNES
12.	Physical form	: SOLID / SEMI SOLID / SLURRY
13.	Special handing instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : For Shubham Sales Company Jyotnar Singh	Month Day Year 06 03 2024
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : For Shubham Sales Company	Month Day Year 06 03 2024
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : Partner	Month Day Year



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FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing Address (including Phone No. and e-mail)	: NATIONAL FERTLLIZER LTD. BATHINDA, PUNJAB - 151003 PHONE : 0164-2760912
2.	Sender's authorisation No.	: HWM/FRESH/BTI/2022/18344665 Dated 17/06/2022
3.	Manifest Document No.	: HWM/RENEW/BTI/2024/24003870 DATED 21/03/2024 298
4.	Transporter's name and address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
5.	Type of Vehicle	: TRUCK
6.	Transporter's Registration No.	: HWM/ROH/2019/6906134
7.	Vehicle Registration No.	: PB03BD 7909
8.	Receiver's name and mailing address : (including Phone No. and e-mail)	: M/S. SHUBHAM SALES CO. 5.5 Km Milestone, Bhiwani Road, Rohtak Mob. : 9813122762 E-mail : shubhamsalesco@gmail.com
9.	Receiver's authorisation No.	: HWM/ROH/2019/6906134
10.	Waste description	: CARBON SLURRY
11.	Total Quantity No. of Containers	:METRIC TONNES 01 TRUCK
12.	Physical form	: <input checked="" type="checkbox"/> SOLID / SEMI SOLID / SLURRY
13.	Special handling instructions and additional information	: -
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp : Signature : _____ Month _____ Day _____ Year _____ 06 03 2024	
15.	Transporter acknowledgement of receipt of Wastes	
	Name and Stamp : Signature : _____ Month _____ Day _____ Year _____ 06 03 2024	
16.	Receiver's Certification for receipt of hazardous and other waste	
	Name and Stamp : Signature : _____ Month _____ Day _____ Year _____	

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नैशनल फर्टिलाइजर्स लिमिटेड

(भारतसरकारकाउपक्रम)

बठिंडा इकाई: सिबियाँ रोड, बठिंडा - 151003 पंजाब
 दूरभाष : 0164 - 2270220, 2760200
 फैक्स : 0164-2270463



NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
 Ph.: 0164 2270220, 2760200
 Fax: 0164-2270463

Dated : 02-12-2024

ENVIRONMENTAL ACTIVITIES (01-09-2024 to 30-11-2024)

- Ambient air monitoring carried out at all the three Ambient Air stations for RSPM, NO_x, SO_x, CO, & NH₃ and monthly reports were sent to Environment Engineer, PPCB Bathinda.
- Stack emissions from Steam Generation Plant, Urea plant and Primary Reformer carried out and monthly reports were sent to PPCB BTI.
- Work room Study was done Near Urea Control Room, Steam Generation Control Room, GTG Control Room & Ammonia Control Room.
- Analysis of Ammonia around the boundary wall of the factory has been carried out 26 times during this period i.e 01-09-2024 to 30-11-2024.
- Chlorine, Turbidity & E Coli test carried out in Drinking water at different points in factory and township.

H L Thandi
 Ch Manager (Lab)

कॉर्पोरेट कार्यालय: ए-11, सेक्टर-24, नोएडा-201301 (5-फ़.) दूरभाष : 0120-2412383, फैक्स : 0120-2412384
 Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel: 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स, कोर-III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel : 011-24361252, Fax: 011-24361553
 CIN : L74899DL1974GO1007417 Website: <http://www.nationalfertilizers.com> @nationalfertilizers

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एन एफ एल नेशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

बठिंडा इकाई: सिबियाँ रोड, बठिंडा - 151003 पंजाब
दूरभाष : 0164 - 2270220, 2760200
फैक्स : 0164-2270463



NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463

Dated : 02-09-2024

ENVIRONMENTAL ACTIVITIES (01-06-2024 to 31-08-2024)

- Ambient air monitoring carried out at all the three Ambient Air stations for RSPM, NO_x, SO_x, CO, & NH₃ and monthly reports were sent to Environment Engineer, PPCB Bathinda.
- Stack emissions from Steam Generation Plant, Urea plant and Primary Reformer carried out and monthly reports were sent to PPCB BTI.
- Work room Study was done Near Urea Control Room, Steam Generation Control Room, GTG Control Room & Ammonia Control Room.
- Analysis of Ammonia around the boundary wall of the factory has been carried out 27 times during this period i.e. 01-06-2024 to 31-08-2024.
- Chlorine, Turbidity & E Coli test carried out in Drinking water at different points in factory and township.


H L Thandi
Ch. Manager (Lab)

3/9/24

कॉरपोरेट कार्यालय : ए-11, सेक्टर-24, नोएडा-201301 (उ.प्र.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel : 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय: स्कोप कॉम्प्लेक्स कोर-III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553

Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel : 011-24361252, Fax: 011-24361553

CIN L74899DL1974GO1007417 Website: <http://www.nationalfertilizers.com> @nationalfertilizers

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NATIONAL FERTILIZERS LIMITED, BATHINDA

ENVIRONMENTAL STATEMENT: 2023-24

Page 1/4

(A)	
1. Name and address of the owner /occupier of the industry, operation or process.	Sh. T.K. Batra, Chief General Manager M/s National Fertilizers Limited, Bathinda Pin: 151003 (A Govt. of India Undertaking)
2. Production Capacity	Urea: 511500 MT/Year
3. Year of production	1979
4. Report produced	32 th Time

(B) I. WATER CONSUMPTION :

Total water consumption	16499	M ³ /day
i) Process	3452	M ³ /day
ii) Cooling	9091	M ³ /day
iii) Domestic	3956	M ³ /day
Total production of urea	471837	MT
Water consumption/ MT of urea	9.73	M ³ /Ton of urea

II. RAW MATERIAL CONSUMPTION:

Name of Raw Material	Name of Product	Consumption of raw material /unit output	Unit
Coal	Urea	0.273	MT
Sulphuric Acid	Urea	1.077	Kg
Sod. Hydroxide	Urea	0.896	Kg
Natural Gas	Urea	0.643	KSm ³

(C) I. WATER POLLUTANTS DISCHARGED :

TABLE -1

Pollutants	Qty. of pollutants discharged (Kg/day)	Concentration of pollutants in discharges (mg/L)	Spec. MoEF &CC (mg/L)	%age of variation from prescribed standards (MoEF &CC) +/- (%)
Fluoride as F	ND	ND	ND	ND
Phosphate as 'P'	4.17	1.42	5.0	(-) 71.61
Ammonical Nitrogen as 'N'	81.22	27.76	50.0	(-) 44.48
Free ammonia as 'N'	2.82	0.96	2.0	(-) 52.00
Total Kjeldahl Nitrogen	98.78	33.67	75.0	(-) 55.11
Nitrate Nitrogen as 'N'	24.9	8.49	10.0	(-) 15.13
Cyanide as 'CN'	ND	ND	0.1	ND
Vanadium as 'V'	ND	ND	0.2	ND
Total chromium as 'Cr'	ND	ND	2.0	ND
Arsenic as 'As'	ND	ND	0.2	ND
Oil and Grease	6.48	2.21	10.0	(-) 77.92
Suspended solids	111.7	38	100.0	(-) 61.92

Note: Effluent generated per day is 2850 M³

(-) Indicates % variation w.r.t. MINAS (i.e. less than the maximum prescribed limit)

ND-Not detectable



AIR EMISSION DISCHARGED:

TABLE-2

Sr.No.	Particulars	Parameters	Std. Limits ((mg/NM ³)	Concentration of pollutants in discharges (mg/NM ³)	Qty. of pollutants discharged (kg/day)	*% Variation from prescribed standards with reasons +/-
1	Urea Prilling Tower	PM	50.0	41.7	603.8	(-) 16.69
2	Primary Reformer Stack	NOx	400.0	121.6	339.32	(-) 69.61
3	GTG-HRSG Stack	NOx	100.0	62.0	497.36	(-) 37.98
4	Captive Power Plant*	PM	150.0	S/D	-	-
		SO ₂	600.0	S/D	-	-
5	Steam Generation Plant	PM	150.0	123.1	697.9	(-) 17.91
		SO ₂	600.0	305.3	1730.4	(-) 49.12

TABLE-3

Sr.No.	Particulars	Parameters	Prescribed limits (mg/Nm ³)	Range value (mg/Nm ³)	Average value (mg/Nm ³)
1	Urea Prilling Tower	PM	50.0	40.2~42.8	41.7
2	Primary Reformer Stack	NOx	400.0	107.2~141.5	121.6
3	GTG-HRSG Stack	NOx	100.0	45.6~77.6	62.0
4	Captive Power Plant*	PM	150.0	S/D	-
		SO ₂	2400.0	S/D	-
5	Steam Generation Plant.	PM	150.0	115.6~129.7	123.1
		SO ₂	600.0	290.2~316.8	305.3

Note: (-) indicates variation w.r.t. prescribed standards (i.e. less than the maximum prescribed limit.)

*Captive Power Plant remained under shut down (S/D).

(B) HAZARDOUS WASTES:

Two types of hazardous wastes as shown below at Sr. No.(i) and (ii) are generated now in NFL Bathinda as per the Hazardous Wastes (Management, Handling and Trans boundary Movement) -2016. Hazardous waste at Sr. No. (iv) will be of Agrochemical Plant which is still not commissioned. The Hazardous waste at Sr. No. (iii) is of old Ammonia Plant, its disposal started in July-2022.

Quantity of Hazardous waste stored as on 31-03-2024 :

i) Spent catalyst (Schedule -I, Cat. 18.1)	=	NIL
ii) Spent Oil (Schedule -I, Cat. 5.1)	=	7.98 MT
iii) Carbon Slurry (Schedule-I, Cat. 18.2)	=	37573.90 MT
iv) Sludge containing residual pesticides (Schedule-I, Cat. 29.2)	=	NIL

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(C) E-WASTE:

E- waste generated in NFL Bathinda is being disposed of as per E- Waste (Management) rules -2016.

Quantity of E- waste stored as on 31-03-2024:-

	Type of E-waste (Categories)	Category No.	Quantity (MT)
(i)	Information Technology & telecommunication equipment		
	Personal Computing: Personal Computers (Central Processing Unit with input and output devices)	ITEW2	0.578
(ii)	Printer including cartridge	ITEW6	0.115
	Total		0.693

(F) SOLID WASTE GENERATED:**ASH :**

The main source of solid waste generation is from Steam Generation boilers. Coal is used as fuel for generation of steam. The ash collected from electrostatic precipitators is sent to the fly ash collection system and is lifted directly by Cement manufacturer in bulk containers. Leftover fly ash and bottom ash is sent to ash ponds in the form of slurry after mixing with treated effluent water. Ash settled down and decanted water is recycled back. The settled ash is used as land-fill. The characteristics of solid waste generated are given in Table-4.

Ash pond details and total area of land fill with solid waste are given below:-

Ash Pond Details	Quantity (M ³)
Ash pond-I	1014016
Ash pond-3A	579550
Ash pond-3B	463870
Ash pond-5	65327
Ash pond-6B	197763
Total Capacity	2350526

Particulars	Total quantity (MT)
(a) Generation of Ash from pollution control facilities: Ash generated from ESPs of Steam Generation Plant	54070
(b) Disposal of Ash	
(a) For Land Fill/Brick kiln at Bathinda area	56096
(b) lifted by Cement Manufactures	12997
(c) New landfill area during 2023-24	5.5 Acre
(d) Total landfill area so far	774.57 Acres

The composition of ash is given in Table-4.

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CHARACTERISTICS OF SOLID WASTE:



TABLE -4

FLY ASH	
Combustible matter	9.5 ~ 15.1 %
On Combustible free basis	
SiO ₂	63.84
Al ₂ O ₃	24.52
Ca O	2.35
Fe ₂ O ₃	6.44
K ₂ O	0.47
Mg O	0.61
Na ₂ O	0.49
SO ₃	0.28
P ₂ O ₅	0.39

Note: From SiO₂ to P₂O₅ results are on combustible free basis.

The generation of solid waste from ETP plant is almost negligible.

(F) POLLUTION CONTROL SCHEMES EXECUTED:

Natural Gas is feed stock in Ammonia Plant and Gas Turbo Generator (G.T.G.). With the commissioning of G.T.G. cooling water and coal consumption has reduced resulting in saving of fresh water, less emission of greenhouse gases and less solid waste production. The work of replacement of Fire water lines is under progress. It will further reduce fresh water consumption/ effluent.

(G) Green Belt:

NFL, Bathinda is committed to achieve pollution free environment. A green belt with different species is maintained within and outside the factory premises. Detail of tree plantation status is given here under: -

Total Nos. of tree planted so far (As on 31-03-2024)	= 136090 Nos.
Total area covered with trees	= 162.3 acres
No. of trees planted in the year 2023-24	= 700 Nos.
No. of trees planned to be planted in the year 2024-25	= 850 Nos.

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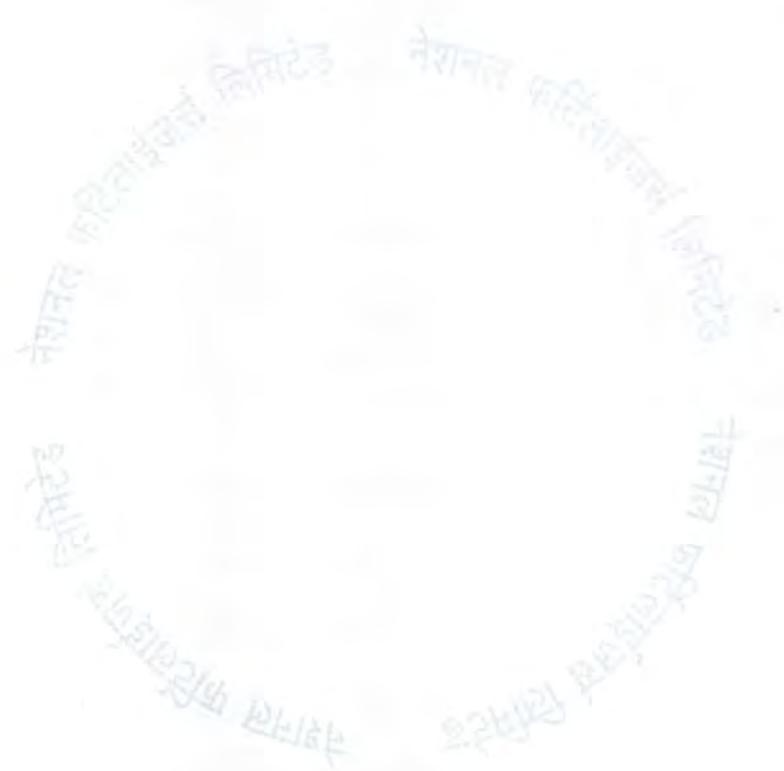
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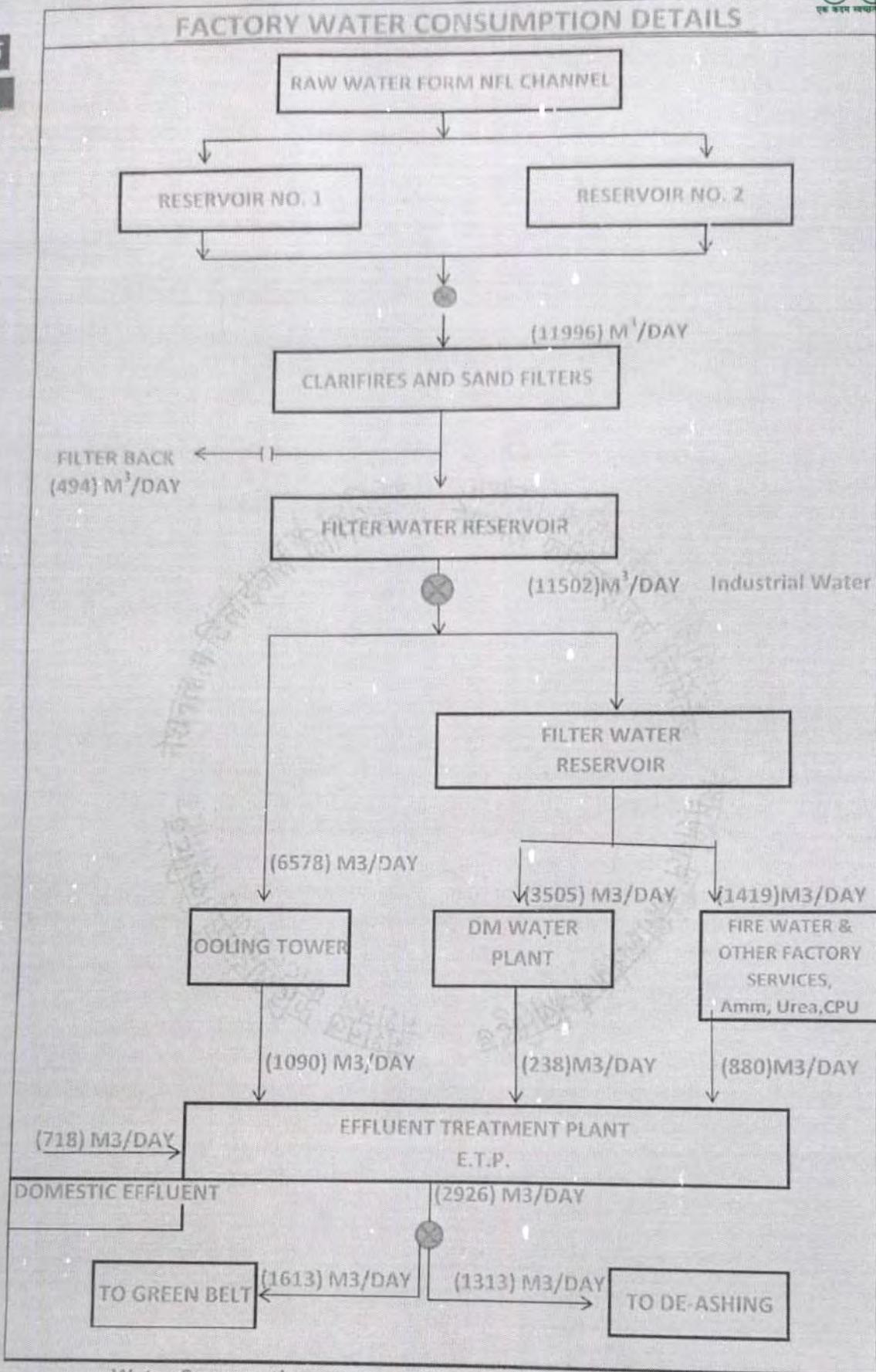
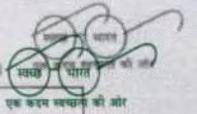
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ANNEXURE-Ib

Water Utilization Detail





Water Consumption per year = $11502 \times 365 = 4198230 \text{ M}^3$

Urea Production = 528008 MT

Water Consumption / MT of Urea = 7.95 M³



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ANNEXURE-IIa

Sample Photographs of Green belt

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एक कदम स्वच्छता की ओर

ANNEXURE-IIb

Copy of Letter to Forest Department



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नेशनल फर्टिलाइजर्स लिमिटेड
(भारत सरकार का उपक्रम)

clout
HR



National Fertilizers Limited
(A Government of India Undertaking)

सिबियां रोड, बठिण्डा, पंजाब - 151003

ISO-9001, ISO-14001 एवं OHSAS-18001 प्रमाणित इकाई
☎ : 0164-2270261, 2760262, फैक्स: 2760270
सी.आई.एन. : 174899DI.1974GO1007417
ई-मेल: skpurohit@nfl.co.in
यू.आर.एल.: www.nationalfertilizers.com



Sibian Road, Bathinda, Punjab-151003

ISO-9001, ISO-14001 & OHSAS-18001 प्रमाणित इकाई
☎ : 0164-2270261, 2760262, फैक्स: 2760270
CIN: 174899DI.1974GO1007417
E-mail: skpurohit@nfl.co.in
URL: www.nationalfertilizers.com

No. NFB/CIVIL/CW - 317

Date: 24.12.2024

To,
District Forest Officer
Bathinda

Dear Sir,

National Fertilizers Limited (PSU) is a Navratna Company and working under Government of India. NFL has five gas based Ammonia-Urea plants viz, Nangal & Bathinda plants in Punjab, Panipat plant in Haryana and two plants at Vijaipur at District Guna, in Madhya Pradesh

As per Central Pollution Control Board guidelines our company has to develop green belt at least one-quarter (25%) of its total land area to mitigate the fugitive emissions and noise pollution. Accordingly we have developed the Green belt in the company premises. A map/sketch has been prepared and attached herewith. You are requested to verify the same.

Thanking you.

Yours faithfully,
For & on behalf of
National Fertilizers Limited,

(संजीव कुमार पुरोहित)

मुख्य प्रबंधक (सिविल)

24/12/2024
संजीव कुमार पुरोहित
MANAGER (CIVIL)
NATIONAL FERTILIZERS LIMITED
SIBIAN ROAD, BATHINDA
PUNJAB-151003 (INDIA)

Shri Singh
Superintendent - D.F.O
Bathinda

कार्पोरेट कार्यालय : ए-11, सेक्टर 24, नोएडा-201 301, जिला गौतम बुद्ध नगर (उ.प्र.) ☎ : 0120-2412294, 2411451, 2292201-08, फैक्स: 2412197
CORPORATE OFFICE: A-11, Sector 24, Noida-201 301, Distt. Gautam Budh Nagar (UP), ☎: 0120-2412294, 2411451, 2292201-08, FAX: 2412197
रजि. कार्यालय: स्कोप कॉम्प्लेक्स, कोर-III, 7, इंस्टीट्यूशनल एरिया, लुधियाना रोड, नई दिल्ली-110 093. ☎: 011-24360366, 24361252, फैक्स: 24361253
REGD. OFFICE: Scope Complex, Core-III, 7, Institutional Area, Ludhiana Road, New Delhi-110 093, ☎: 011-24360366, 24361252, FAX: 24361253

→ CH (Lab) 3 मिनट
→ Mgr (Lab) 24/12/2024



ANNEXURE-III

Sample Photographs of Record of Occupational Health Surveillance

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NATIONAL FERTILIZERS LIMITED

BATHINDA

No.

PERIODICAL MEDICAL EXAMINATION RECORD

NAME		HARJINDER SINGH				Age		46		Sex		MALE <input checked="" type="checkbox"/>		FEMALE <input type="checkbox"/>					
DESIGNATION		A.E. SG II				Plant		CPP		Deptt.		INSTRUMENTATION							
						Emp. No.		8931											
Identification Marks						Blood Group						AB +ve							
Marital Status		No. of children		Age		1		2		3		4		5		6		Family Planning Method adopted	
		HABIT																Vasectomy/Lubect my/Pills/IUCD/None	
																		PAST HISTORY	
Food		VEG		No Veg.		Jaundice		No		Yes									
Smoking		Yes		No		Allergy/Asthma		No		Yes									
Tabacco Chewing		Yes		No		Diabetes		No		Yes									
Alcohol		Yes		No		Epilepsy		No		Yes									
Drug Addiction		Yes (Name fo Drug.)		No		Tuberculosis		No		Yes									
Exercise		Yes		No		Hypertension		No		Yes									
IMMUNISATION RECORD																			
S. No.		Vaccine		1st Dose		2nd Dose		3rd Dose											
1		T. Toxioid																	
2		T.A.B.																	
3		Cholera																	
SPECIFIC COMPLAINTS (if any)																			
1																			
2																			
3																			
																		Employee's Signature	

Harjinder Singh
Employee's Signature

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FOLLOW UP	ADVICE	RADIOGRAPHY			INVESTIGATIONS			SYSTEMIC EXAM.							GENERAL EXAMINATION										
		Other	ECC	X-Ray	Urine	Stool	Sugar	OVA	Cyst	Bid Hb%	Other	CNS	GIT	R.S.	CVS	EYE	C.V.	Conjunctivitis	Ears & Hearing	Teeth & Oral Hgn	Skin	B.P.	Pulse	Weight	Medical check up
	FPS 296 Chol 296 TG 145 HDL 97 LDL 110			C.M.																		131/81	72/52	61/45	
	FPS 112 Chol 112 TG 112 HDL 112 LDL 112								143													138/84	72/52	64/49	
	FPS 95 Chol 95 TG 95 HDL 95 LDL 95								138													138/84	72/52	61/45	

JRP 12/2/25



ANNEXURE-IV

Monitoring of Fugitive Emissions

Annexure- IV

Fugitive Emission in the Work Zone Environment, Product & Raw Material Area

AMMONIA												
AMMONIUM CARBAMATE PUMP AREA					PLATFORM IN BAGGING PLANT				OPERATOR CABIN (AMMONIA PLANT)			
MONTH	AMMONIA (mg/m3)				AMMONIA (mg/m3)				AMMONIA (μ gm/m3)			
	2021-22	2022-23	2023-24	2024-25	2021-22	2022-23	2023-24	2024-25	2021-22	2022-23	2023-24	2024-25
April	4.2	3.2	2.8	3.4	2.40	1.80	1.80	2.20	46.0	44.0	40.0	42.0
May	3.4	2.6	2.3	2.2	3.20	2.90	1.90	2.40	64.0	48.0	50.0	46.0
June	3.6	3.7	1.8	2.4	3.20	3.30	1.90	1.80	45.0	52.0	55.0	38.0
July	2.8	3.2	2.7	3.5	2.80	2.60	2.00	1.60	38.0	36.0	32.0	44.0
August	3.2	2.7	2.2	2.0	2.50	2.80	1.70	2.00	52.0	32.0	31.0	30.0
September	3.5	3.3	3.1	1.6	2.60	2.40	1.80	1.90	64.0	44.0	40.0	38.0
October	1.8	2.2	1.9	2.7	2.20	2.10	1.80	1.20	80.0	48.0	46.0	32.0
November	3.6	2.7	1.9	1.7	2.60	2.20	2.00	1.50	46.0	44.0	44.0	36.0
December	2.0	2.6	2.0	1.9	2.80	2.60	1.90	1.60	42.0	48.0	50.0	36.0
January	2.4	2.3	1.7		2.50	1.80	1.80		36.0	36.0	32.0	
February	1.6	1.5	1.6		2.40	1.20	1.30		46.0	32.0	36.0	
March	2.6	2.8	1.9		3.00	2.80	1.60		58.0	50.0	38.0	
PARTICULATE MATTER (PM)												
PLATFORM IN BAGGING PLANT					COAL UNLOADING AREA				MATERIAL RECEIPT SECTION			
MONTH	PM (μ gm/m3)				PM (μ gm/m3)				PM (μ gm/m3)			
	2021-22	2022-23	2023-24	2024-25	2021-22	2022-23	2023-24	2024-25	2021-22	2022-23	2023-24	2024-25
April	192	208	188	266	298	522	666	864	204	312	244	356
May	240	256	224	332	312	488	544	960	212	296	288	366
June	262	274	256	298	308	560	480	544	220	302	302	308
July	232	256	224	344	310	482	656	766	202	372	256	284
August	192	208	180	488	272	614	712	818	212	336	222	306
September	136	162	166	502	298	544	444	532	188	322	346	402
October	132	184	234	320	266	322	380	602	184	296	288	344
November	298	202	194	466	356	498	492	544	298	414	422	412
December	188	244	166	310	232	452	456	588	198	222	208	388
January	112	184	160		208	382	330		184	266	196	
February	142	204	198		274	454	280		192	278	300	
March	156	232	224		294	602	342		202	360	292	



ANNEXURE-Va

Work Order for Lifting Of Dry Fly Ash

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नैशनल फर्टिलाइजर्स लिमिटेड

(भारत सरकार का उपक्रम)

बठिंडा इकाई : सिबियाँ रोड, बठिंडा - 151003 पंजाब
दूरभाष : 0164 - 2270220, 2760200
फैक्स : 0164-2270463



NATIONAL FERTILIZERS LIMITED

(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph: 0164-2270220, 2760200
Fax: 0164-2270463

Ref No. - NFB/DGM/TS/DFA/Sale Order/2024-26

Date: 11.09.2024

To

M/s Ambuja Cements Limited
Near GND Thermal Plant,
Malout Road, Bathinda (PB)
Pin - 151002.

Sub: Sale Order for the contract job of 'Collection and Sale of Dry Fly Ash from Bathinda Unit for the period 2024-26'.

- Ref: 1. Our TD No. - NFB/DGM/TS/DFA/2024-26 dated 03.06.2024.
2. Your bid submitted against our TD No. - NFB/DGM/TS/DFA/2024-26.
3. Your letter dated 29.08.2024 of confirmation of final price.
4. LOI No. - NFB/DGM/TS/DFA/LOI/2024-26 dated 02.09.2024.

Dear Sir,

We are pleased to award you Sale Order for sale of Dry Fly Ash at Rs. 10.00/- per MT of DFA during 1st year of contract and at 5% higher rate i.e. Rs. 10.50/- per MT of DFA during 2nd year of contract (taxes and duties shall be extra as applicable) for next two years with effect from 03.09.2024 on the following terms and conditions:

The sale price is inclusive of all cost of inputs in the subject plant, cost of operation, cost of maintenance and cost of deployed manpower etc. You will carry out Operation and Maintenance of the Dense Phase Dry Fly Ash Collection and Handling System (DFA System) and also lift 1800 MT/month of DFA (this is the minimum guaranteed lifting committed by you per month) or higher. The minimum guaranteed lifting on annual basis shall be 21,600 MT (MGOT 1800 MT/Month x 12) of Dry Fly Ash. AVIs (Avoid Verbal Instruction) / DIs (Dispatch Instruction) will be issued by NFL in your name on reporting of your closed body Trucks/Bulkers for loading of Dry Fly Ash.

You shall also operate the DFA System for sale of dry fly ash to other End Users for the remaining available quantity of Dry Fly Ash out of total estimated Generation around 4800 MT per month up to end of contract period i.e. 02.09.2026. AVIs (Avoid Verbal Instruction) / DIs (Dispatch Instruction) will be issued by NFL in the name of the End User for this purpose on reporting of the Party's closed body Trucks/Bulkers for loading of Dry Fly Ash. Against this sale of Dry Fly Ash to other End Users, you will be reimbursed a fixed amount @ Rs 65/- per MT Dry Fly Ash lifted by the

कॉर्पोरेट कार्यालय - ए-11, सेक्टर-24, नोएडा - 201301 (उ.प्र.) दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel: 0120-2412383, Fax: 0120 - 2412384

पंजीकृत कार्यालय - स्कोप कॉम्प्लेक्स कोर- III, 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel: 011-24361252, Fax: 011-24361553
CIN L74899DL1974GO1007417 Website: <http://www.nationalfertilizers.com> @nationalfertilizers

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party as against Operation and Maintenance charges (which is inclusive of all spares, consumables etc) of the DFA system on monthly basis. For smooth operation and transfer of this Operation and Maintenance charges, M/s Ambuja Cement Limited shall raise invoice for a total value @ Rs 65/- per MT Dry Fly Ash lifted by the party/s (which shall be inclusive of all applicable taxes and duties, service tax). This rate of re-imbusement of Operation and Maintenance charges will remain unchanged during the validity period of the contract (including extended period of Contract). Refer clause 7.3 General Terms and Conditions

1.0 PERIOD OF CONTRACT:

This contract shall remain valid for a period of Two Years with effect from 03.09.2024 to 02.09.2026 as per sale price to be regulated under clause 9 of General Terms and Conditions Annexure-I of tender document. This contract can be further extended by a period of ONE Year or part thereof on the same terms & conditions at the sole discretion of NFL.

2.0 PAYMENT TERMS:

- 2.1 The BUYER shall make payment in advance preferably through e-transfer for the quantity intended to be lifted. However the BUYER shall pay, for the minimum sale quantity of 1800 MT (clause no. 7.4 of General T&C Annexure-1 of tender document) in a month.
- 2.2 The buyer shall be entitled for lifting Dry Fly Ash on Advance payment for the quantity in that month.
- 2.3 NFL shall not pay any interest on the advance payment deposited for the intended quantity to be lifted by you or the amount attributable to shortfall in lifting minimum quantity (clause 7.6 of General Terms and Conditions Annexure-I of tender document) in a month retained by NFL until adjusted as per clause 11.2 of General Terms and Conditions Annexure-I of tender document.
- 2.4 Damage, if any, to NFL'S property by any closed body truck / baulker of the BUYER shall be repaired / replaced by the BUYER to the full satisfaction of the SELLER.

3.0 INITIAL SECURITY DEPOSIT, SECURITY DEPOSIT AND DEFECT LIABILITY PERIOD:

The Security Deposit together with EMD/Initial Security Deposit shall be 10% of the contract / Sale order value.

No interest shall be paid on security deposit. Any amount recoverable from the contractor shall be deducted from RA bill/security deposit. Security deposit shall be returned to contractor after obtaining "No objection certification" from executive department after expiry of Defect Liability Period.

OR

The successful tenderer can furnish a Bank Guarantee from any of the scheduled bank excluding Gramin / Co-operative Bank in the form specified by NFL against Security Deposit /Performance guarantee (as applicable) for the faithful and proper fulfillment of the contract. The Bank Guarantee should be valid for a period of 27 months (contract period plus defect liability period). The Bank guarantee should be submitted by Bankers directly to NFL in a sealed cover and not through vendor / contractor.

The Vendor/Contractor shall also arrange to send BG advice (Including all BG amendments) by their issuing bank through SFMS platform directly to the NFL Banker, i.e. ICICI Bank Ltd, K1, Senior Mall, Sector-18, Noida, UP, 201301, IFSC Code ICIC0000031, as per following details:

- i) IFN 760 COV for issuance of bank guarantee.
- ii) IFN 767 COV for amendment of bank guarantee.

Ravi

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- iii) Issuing bank shall mention IFSC code as ICIC0000031 in field 7035 of IFN 760 COV/IFN 767 COV.
- iv) Issuing bank shall mention NFL beneficiary code as "NFLNATIONAL04022015" in fields 7037 of IFN 760 COV/IFN 767 COV.

4.0 EXECUTION OF AGREEMENT: (Refer clause 3.0 of Special T&C of tender document)

The successful bidder (BUYER) shall sign an agreement with NFL on a non judicial stamp paper of Rs. 50/- on mutually agreed terms for the safe operation & maintenance of the Dense Phase Ash Collection Unit inside the NFL premises within 15 days of receipt of LOI. The agreement will be executed as per Performa to be provided by NFL. The cost of stamp paper shall be borne by the Bidder.

5.0 SUBMISSION OF LABOUR LICENSE: (Refer clause 1.5 of General T&C of tender document)

The successful tenderer shall obtain Labour License in case of deployment of 20 or more workmen.

6.0 LIQUIDATED DAMAGES: (Refer clause 11 of General T&C of tender document)

- 6.1 In case you happen to lift lesser than 1800 MT (minimum guaranteed quantity) in a month, the amount equivalent to shortfall in lifting shall be deducted from the advance deposited or from your SD cum PBG.
- 6.2 In case you fail to lift the monthly MGOT 1800 MT (per clause 7.4 of General Terms and Conditions Annexure-I of tender document), in any month, amount equivalent to the sale price of the short lifted quantity will be deducted subject to adjustments on yearly basis.
- 6.3 In case you have lifted lesser than the monthly MGOT quantity (1800 MT) of DFA in any monthly MGOT period, the buyer has a chance to make up the shortfall during the balance period in that MGOT year and claim refund as per the annual MGOT clause no. 11.4 of General Terms and Conditions Annexure-I of tender document in writing within reasonable time period.
- 6.4 The BUYERS annual MGOT of DFA will be computed by NFL as per clause 11.4 of General Terms and Conditions Annexure -I of tender document at the end of one year of MGOT period. In case the BUYER has lifted equal to or more than the annual MGOT of DFA in a MGOT year then the LD levied earlier on the un-lifted quantity of Dry Fly Ash shall be refunded to the BUYER @ 98 % (Ninety eight percent) of the amount deducted for not meeting the monthly MGOT. The refund amount will be deposited in the BUYERS running account available with NFL for this contract. This annual computation of MGOT purchased quantity by the BUYER and LD thereof will be limited and closed during that annual MGOT period only and will not be carried over for adjustments etc in the second annual MGOT period.
- 6.5 In case you fails to lift the annual MGOT quantity of Dry Fly Ash (1800 x 12= 21600 MT) then liquidity damages will be levied equivalent to the sale price for the short lifted quantity during that year. The total LD amount thus calculated on a yearly short lifted quantity will be adjusted from the amount already recovered on monthly basis, if any or from the BUYER'S PBG/ security etc.
- 6.6 Liquidity Damages (LD) shall be levied on BUYER at the end of every month from the date of issue of Sale Order for the short lifted quantity against the monthly guaranteed minimum

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lifting quantity 1800 MT for that month. The LD shall be calculated taking the buyers quoted rate which is valid during that period.

QUANTITY:

In case DFA is not available/generated for more than 10 days in a MGOT year for the reason attributed to NFL, which resulted the Buyers to lift lesser quantity of DFA than the minimum guaranteed quantity in the year, the yearly MGOT will be reduced proportionally based on the non available days of DFA from the unit / outage of SGP boilers.

8.0 JURISDICTION CLAUSE:

Notwithstanding any other court or courts having jurisdiction to decide the question (s) forming the subject matter of the reference if the same had been the subject matter of the suit, any and all actions and proceedings arising out of or relating to the contract (including any arbitration in terms thereof) shall lie only in the court of competent civil jurisdiction in this behalf at Bathinda (where this contract has been signed on behalf of the owner) and the said courts shall have jurisdiction to entertain and try any such action(s) and/ or proceeding(s) to the exclusion of all other courts .

9.0 ARBITRATION AND CONCILIATION CLAUSE: (Refer clause 25 Gen. T&C of tender document)

"Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning, scope, operation or effect of this contract or the validity or the validity or the breach thereof shall be resolved amicably through negotiations by the parties. A "notice of dispute" shall be given by the party seeking resolutions of a dispute to other party. If the dispute is not resolved within Thirty days from the notice, the dispute shall be referred to arbitration as per the procedure mentioned herein below:

A written notice shall be given by the contractor invoking arbitration to National Fertilizers limited through designated Unit Head.

Where the claim including determination of interest, if any, being claimed up to the date of commencement of arbitration does not exceed Rs. 5 crore, the reference shall be made to a sole arbitrator. The parties shall mutually agree on the name of sole arbitrator. In case of disagreement upon the name of sole arbitrator, the appointment of Sole Arbitrator shall be done in accordance with the provisions of arbitration and Conciliation Act 1996.

Where the claim including determination of interest, if any, being claimed, up to date of commencement of arbitration exceeds Rs. Five crore, the reference shall be made to arbitral tribunal consisting of three arbitrators. Each party shall nominate one arbitrator each within 30 days from the receipt of notice of invocation of arbitration and two nominated arbitrators shall appoint the presiding arbitrator within 30 days thereafter. If a party to the dispute refuses or neglect to nominate an arbitrator on its behalf with in the period specified, or two arbitrators fails to nominate presiding arbitrator, appointment of Arbitrators shall be done in accordance with the provisions of arbitration and Conciliation Act 1996.

The Arbitration proceedings shall be governed by the arbitration & Conciliation Act, 1996 and any further statutory modification or re-enactment thereof and the rules made there under.

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It is agreed by and between the parties that in case a reference is made to the arbitrator for the purpose of resolving the disputes/differences arising out of the contract by and between the parties hereto, the arbitrator shall not award interest on the awarded amount more than the rate SBI/PLR/base rate applicable to NFL on date of award of contract.

The seat and venue of arbitration shall be Bathinda.

The cost of proceeding shall be equally borne by parties unless otherwise directed by the arbitral tribunal. The decision of the arbitral shall be final and binding on all parties.

10.0 SCOPE OF CONTRACT: (Refer clause 2.1 of Special T&C of tender document)

- 10.1 Collection of Dry Fly Ash will be done in closed body Trucks/Bulkers and transported by the BUYER. It will be sole responsibility of a buyer to ensure that no leakage of ash takes place from the ash carrying vehicle causing pollution problem on the way from NFL to BUYER'S Works. The supply of dry fly ash shall be made on Ex. NFL works basis.
- 10.2 Tare & gross weight of each Truck/Bulker shall be recorded in presence of NFL representative and Buyer's representative before dispatch for billing & payment purposes. NFL may also go in for standardization of Dry Fly Ash filling quantity in Bulkers / closed body trucks filled from the system as per requirement.
- 10.3 BUYER shall lift the contracted quantity of Dry Fly Ash or more if permitted by NFL at their agreed price.
- 10.4 Safety, security & medical facility of its employees shall be Buyer's responsibility.
- 10.5 Employees of the BUYER or their sub-contracted staff / employee (inclusive of construction & erection job, if any) shall have to follow Safety & security norms as per rules.
- 10.6 Site preparation, if required, is Buyer's responsibility. Due care must be taken to avoid damage to NFL's property.
- 10.7 Installation of suitable de-dusting system at loading station in place of / parallel to the existing will be done by the BUYER at his own cost so as to avoid escape of fly ash to atmosphere during loading of trucks.
- 10.8 BUYER shall arrange to obtain all pollution / environmental clearances required, if any, from the appropriate authority for operation of the Dense Phase Dry Fly Ash Collection/Handling System and transportation of Dry Fly Ash. NFL will extend all feasible help in obtaining the clearances.
- 10.9 BUYER should have capability to arrange (directly or indirectly) a fleet of dedicated road Bulkers / closed trucks along with licensed / experienced drivers for lifting & transporting dry fly ash on round the clock basis. Necessary list / documentation duly authenticated in support of this may be submitted by the bidder.
- 10.10 Cleanliness / good housekeeping of the loading area as well as any spillage from lines from EPs to silo will have to be maintained by BUYER. Any spillage of fly ash will be collected and dumped in our ash ponds on regular basis.

The BUYER has to maintain the health of the system to Seller's satisfaction. If not maintained, the BUYER will have to pay for the amount equivalent to the maintenance expenditure incurred by the SELLER. Refer clause 20.2 General Terms and Conditions.

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11.0 SCOPE OF NFL

- (i) Dry Fly Ash collection / handling system is already installed inside the factory premise. The 100 M³ silo is installed outside the NFL boundary wall and has proper parking space for 3 nos in coming Bulklers / closed body trucks for loading and 3 nos loaded Bulklers / closed body trucks for final preparation for transportation. BUYER shall regulate arrival of Bulklers / closed body trucks so that parking congestion is avoided at the silo area. Any excess arrival of Bulklers / closed body trucks shall be parked in the parking lot adjacent to NFL gate no 2.
- (ii) NFL has already provided power (415 V) at source. Power will be given on free of cost basis for operation & maintenance of the Dense Phase Ash Collection system.
- (iii) Drinking water & Service water is available free of cost inside the premises.

12.0 PERIOD OF LIABILITY:

Defect liability period for this works shall be 03 months from the actual date of completion of work. The contractor shall at his own cost and initiative, correct repair and/or rectify any / and all defect(s) and/or imperfections in the design of the work (in so far as the contractor shall be concerned with the design of the work or any part thereof) and/or in the work performed and/or materials, components or other items incorporated therein as shall be discovered during the said defect liability period and in the event of the contractor failing to do so, NFL reserves the right to get the same repaired at the risk & cost of the contractor PLUS 25 % plus applicable GST thereon (Twenty Five percent) Departmental Charges, and the expenditure so incurred by NFL shall be adjusted towards the said Security Deposit and / or any other due lying with NFL.

13.0 INSURANCE:

You shall be solely responsible for any liability for you and your workers in respect of any accident, if any etc. arising out of and in the course of execution of contract.

14.0 ENGINEER INCHARGE: Senior Manager (PE)

15.0 OTHERS:

Other terms and conditions as specified in the tender documents shall also be applicable.

Two copies of this Sale Order in original are being sent to you. You may return back one copy of this Sale Order to undersigned as token of acceptance.

Thanking you.

Yours faithfully,
For National Fertilizers Limited, Bathinda


(Sandhy Batra)
Dy General Manager (TS)

CC: GM (Prod&Proj)/ CM (F&A)/ CM (HR)/ CM (Mtrl)/ DC (CISF)/ Mgr (Vig.)



ANNEXURE-Vb

Work Orders for Lifting of Pond Ash

National Fertilizers Limited
[A Govt. of India Undertaking]
Bathinda Unit: Sibian Road, Bathinda
Pin Code 151003 (Punjab)
Ph.: 0164 2270220, 2760200
Fax: 0164 2270463

Ref. No. NFB/TS/PE/Pond Ash/2024

Date: 24.05.2024

M/s Sujan Singh & Sons,
Civil & Road Contractor & Transporter,
H. No.14681, Street No.1,
Guru Nanak Nagar,
Distt Bathinda (Punjab) 151001

Subject: Work Order for Lifting of 50000 MT of Pond Ash 'as is where is' and 'free of cost'.

Dear Sir

With reference to your request dated 08.05.2024, we are pleased to award you a work order for lifting of approx. 50000 MT of Pond Ash on 'as is where is' and 'free of cost' basis under the following terms and conditions:

1.0 SCOPE OF WORK

- 1.1 Scope of work inch des excavation of ash from Ash Ponds, loading the ash on mechanic at transport means viz. Close Body Trucks / Dumpers duly covered with tarpaulin & carrying the same to the dumping area Party is allowed to make a suitable ramp on the embankment of Ash Pond to take out the ash. This cut in the earthen embankment to make a ramp shall be made good by the party after completion of the job at his own cost. The party will provide a layer of good earth over the ramp and keep it in wet condition by sprinkling of water to ensure that no ash blows with the wind. While excavating ash from the Ash Ponds, the creating of safe working conditions for removal of ash will entirely be the responsibility of the party. The scope of work also includes all leads, lifts, tackles, tools, labour, water, transportation etc.
- 1.2 Party at his own cost shall arrange route permit from the concerned authorities, if required, land for movement of Mechanical Transport from Ash Ponds to dumping area for transportation. The permission of State Pollution control Board/any State Authorities if required, to dump the ash under this contract, shall be arranged by the party at his own cost and responsibility.
- 1.3 The party will make all arrangements to ensure that there is no blowing of ash during excavation or transportation or dumping of ash at his cost and shall ensure continuously sprinkling of water on ash wherever required, to keep it/wet. The party shall also ensure adequate sprinkling of water at excavation site, on the camps and roads used by his ash loaded closed body

trucks/dumpers and at dumping site during execution of ash disposal work in order to ensure that there is no blowing of ash due to wind.

- 1.4 The maintenance/dressing/leveling of ramps in Asli Ponds shall be arranged by the party for smooth flow of traffic at its own cost.
- 1.5(i) The party shall ensure that there is no spillage of ash from the ash loaded vehicles. The party will also ensure prompt removal of spilled over ash, if any, from closed body trucks/dumpers in the roads, which should not be there in normal circumstances;
- (ii) NFL shall have sole and unfettered discretion to discontinue the lifting of material without any prior intimation to party and depending upon the situation.
- 1.6 No assistance will be extended by NFL for crossing the Railway line or PWD roads if required and the party has to co-ordinate with Railway PWD Authorities at his own cost and resources. It will be the prime responsibility of the party to ensure that the rail tracks are always kept clean at railway crossings.
- 1.7 The priority of lifting of ash from the ash ponds shall be decided by NFL and which will be binding on the Party.
18. Party will not use NFL road without prior permission of Engineer-In-Charge.

2.0 PARTY'S OBLIGATIONS

- 2.1 The Party shall submit self-certified copies of documents regarding the name and address of the company along with constitution giving status of the same such as sole proprietorship / partnership or limited/private firm etc.
- 2.2 Responsibility of Supervision and Safety of Party's workers (driver cleaner/labour etc.) lies solely with Party Personal Protective Equipment (PPE) such as shoes, goggles hand gloves dust mask etc. for workers shall be arranged by Party.
- 2.3 It should be understood by the party that in the event of any losses/damages caused to NFL due to the reason whatsoever within his control and the same losses/damages are proved, the party shall make good all the consequential damages/losses to NFL without any protest and demur.

3.0 NFL'S OBLIGATIONS:

- 3.1 The Party may draw water from final treated effluent pond discharge header, if available at free of cost or make an appropriate arrangement for the same.
- 3.2 Electricity will be provided free of cost at one point as per requirement of the job.

4.0 STATUTORY REQUIREMENTS:

The party shall abide by all the Instruction/ Directions/Guidelines stipulations issued by the State/ Central Government Authorities including Punjab Pollution Control Board (PPCB) and District Administration etc. in connection with the work of collection and transportation of ash from time to time during currency of this contract agreement.

5.0 SECURITY DEPOSIT (SD):

The party shall deposit SD of Rs.1,00,000/ (Rs.One Lakh only) within ten days of issue of Work Order Security Deposit will not carry any interest and same will be returned to the party after adjusting charges if any incurred by NFL or imposed due to default liability found leviable by NFL on party during the course of the tenure of agreement.

Security deposit shall be returned to contractor after successful completion of the contract and obtaining “No objection certification” from executive department.

Party can furnish a Bank Guarantee from any of the scheduled bank excluding Gramin/Co- operative Bank in the form specified by NFL against Security Deposit/Performance Guarantee (as applicable) for the faithful and proper fulfillment of the contract. The Bank Guarantee should be valid for a period of six months (contract period plus) plus 3 months claims period. The Bank guarantee should be submitted by Bankers directly to NFL in a sealed cover and not through contractor. The Contractor shall also arrange a copy of swift message, for confirmation of BG (including all amendments) through SFMS mode, from the BG issuing bank generated on communication regarding issue of BG to our designated bank ICICI Bank Ltd., K1, Senior Mall, Sector-18, Noida, UP-201301, IFSC Code ICIC0000031, as per following details

- (i) IFN 760 COV for issuance of bank guarantee
- (ii) IFN 767 COV for amendment of bank guarantee
- (iii) Issuing bank shall mention IFSC code as ICIC0000031 in field 7035 of IFN 760 COV/IFN 767 COV
- (iv) Issuing bank shall mention NFL beneficiary code as NFLNATIONAL04022015 in field 7037 of IFN760COV/IFN767COV

6.0 SECURITY FORFEITURE:

In the event of non-performance /non-compliance with any provisions of the Contract by the Contractor or termination of contract due to default of the contractor, other than Force Majeure reasons, the Security Deposit / Performance Guarantee shall be forfeited.

7.0 QUANTITIES:

The party shall be allowed to lift approx. 50000 MT of pond ash from Ash Ponds of NFL Bathinda. Ash lifting will be allowed from Ash Ponds offered by NFL only.

8. COMPLETION PERIOD:

Lifting will be allowed only after the party deposit the necessary security deposit (as per clause 5) with NFL. The entire work under this contract is to be completed up to 31.08.2074. The scheduled date of start of the work shall be considered from the day of the issue of LOI/WO.

9.0 AGREEMENT:

The party shall have to execute an agreement with NFL on a non-judicial stamp paper of Rs.100/- at Bathinda on mutually agreed terms before start of work. The cost of stamp paper shall be borne by the party himself.

10.0 INDEMNIFY THE NFL:

Further the party would indemnify NFL and every employee of NFL against all actions, proceedings, claims, demands, costs and expenses whatsoever arising out of or in connection with matters referred to in relevant terms and conditions and against all actions, proceedings claims, demands, costs and expenses which may be made against the NFL or Government for or in respect of, arising out of any failure by the party in the performance of his obligations under the contract.

11.0 TERMINATION OF AGREEMENT:

NFL reserves the right to terminate the agreement if any notice/ legal notice is served to NFL by State/Central Government including Punjab State Pollution Control Board (PSPCB) and District Administration in relation to collection and transportation of ash.

12.0 ARBITRATION & CONCILIATION:

Any dispute or difference whatsoever arising between the parties out of or relating to the construction, meaning, scope, operation or effect of this contract or the validity or breach thereof shall be resolved amicably through negotiations by the parties. A "Notice of Dispute" shall be given by the party seeking resolution of a dispute to the other party. If the dispute is not resolved within Thirty (30) days from the notice, the dispute shall be referred to arbitration as per the procedure mentioned herein below.

A written notice shall be given by the contractor invoking arbitration to National Fertilizers Limited through Unit Head.

Where the claim including determination of interest, if any, being claimed up to the date of commencement of arbitration does not exceed Rs. Five crore, the reference shall be made to a sole arbitrator. The parties shall mutually agree on the name of sole arbitrator. In case of disagreement upon the name of the sole arbitrator, the appointment of Sole Arbitrator shall be done in accordance with the provisions of Arbitration & Conciliation Act, 1996.

Where the claim including determination of interest, if any, being claimed upto the date of commencement of arbitration exceed Rs. Five crore, the reference shall be made to arbitral tribunal consisting of three arbitrators. Each party shall nominate one arbitrator each within 30 days from the date

of receipt of notice of invocation of arbitration and two nominated arbitrators shall appoint the presiding arbitrator within 30 days thereafter, if a party to the dispute refuses or neglects to nominate an arbitrator on its behalf within the period specified or the two arbitrators fails to nominate Presiding arbitrator, appointment of Arbitrator(s) shall be done in accordance with the provisions of Arbitration & Conciliation Act. 1996

The Arbitration proceedings shall be governed by the Arbitration & Conciliation Act, 1996 and any further statutory modification or re-enactment thereof and the rules made there under.

It is agreed by and between the parties that in case a reference is made to the Arbitrator for the purpose of resolving the disputes/ differences arising out of the contract by and between the parties hereto, the Arbitrator shall not award interest on the awarded amount more than the rate of SBI PLR/Base Rate applicable to NFL on date of award of contract.

The Seat and venue of Arbitration shall be at Bathinda.

The cost of the proceedings shall be equally borne by the parties, unless otherwise directed by the arbitral tribunal. The decision of the arbitral tribunal shall be final and binding on all parties.

13.0 JURISDICTION:

Notwithstanding any other court or courts having jurisdiction to decide the question(s) forming the subject matter of the reference, if the same had been the subject matter of the suit, any and all actions and proceedings arising out of or relating to the contract (including any arbitration in term's thereof) shall lie only in the court of competent civil jurisdiction in this behalf at Bathinda and the said courts shall have jurisdiction to entertain and try any such action(s) and/or proceedings) to the exclusion of all other courts.

14.0 FORCE MAJEURE CLALISE (FMC):

The terms and conditions agreed upon under the contract shall be subject to Force Majeure. Neither the contractor nor NFL shall be considered in default in the performance of their obligation contained therein, if such performance is prevented or delayed or restricted or interfered with by reason of War, Hostilities, Acts of Public Enemy, Civil Commotion, Strike, Lockouts, Epidemics / Pandemics, Accidents, Fires, Explosions, Flood, Earthquake, regulation or ordinance or requirement of any Government or any sub division thereof or authority or representative of any such Govt., and/or due to technical snag/reasons or any other Act whatsoever, whether similar or dissimilar to those enumerated beyond the reasonable control of the parties hereto or because of any act of GOD. The party so affected, upon giving prompt notice to other party of such conditions and cause thereof from within 15 (Fifteen) days of occurrence of such event, shall be excused from such performance to the extent of such prevention, delay, restriction or interference for the period it persists provided that the party so affected shall use its best efforts to avoid or remove such causes of non-performance if

possible and shall continue performance hereunder with the utmost dispatch whenever such causes are removed.

If the performance in whole or in part of any obligation under this contract is prevented or delayed by reason of any such event for a period exceeding 90 (Ninety) days, either party may at its option terminate the contract by giving notice to the other party.

For delays arising out of Force Majeure neither NFL nor the Contractor shall be liable to pay extra costs or to make good any losses incurred consequent to the happening of any of the event, provided it is mutually established that Force Majeure condition did actually exist.

15.0 INSURANCE:

You shall be solely responsible for you & your workers in case of any injury, accident etc. arising out of or in the course of execution of contract.

Two copies of this letter are being sent. You may return one copy of this letter, duly signed, to undersigned as token of acceptance.

Thanking you

Yours Sincerely,
For & on behalf of National Fertilizers Limited

Sd/-
(Sandhya Batra)
Dy. General Manager (TS)

Copy to:

DGM (Prod & Proj)/DGM(M)/CM(Civil)/CM (HR)/CM (F&A)/DC (DISF)/Mgr (VIG)

PERFORMANCE BANK GUARANTEE FORMAT

This between BANK GUARANTEE No. _____ made this day of between _____ a bank incorporated and having its registered office at _____ (hereinafter called Bank) which expression shall unless repugnant to the context or contrary to the meaning thereof include its successors and assigns on the one part and NATIONAL FERTILIZERS LIMITED, a Company registered in India under Companies Act, 1956 and having its registered office at Core III, Scope Complex, 7, Institutional Area, Lodhi Road, New Delhi 110 003, India to the context or contrary to the meaning thereof include its successors and ass on the other part.

WHEREAS in pursuance to the agreement No. _____ dated _____ (hereinafter called CONTRACT) entered into between National Fertilizers Limited (hereinafter called OWNER and _____ a company incorporated in _____ (hereinafter called CONTRACTOR) which expression shall unless repugnant to the context or contrary to the meaning thereof include its successors and assigns, for supply of _____ as envisaged in the Contract, Contractor has to submit a Performance Bank Guarantee for Rs. _____ (Rupees _____ only).

CONTRACTOR accordingly agrees to furnish the Performance Bank Guarantee as hereinafter contained towards fulfillment of all of its obligations under the contract.

NOW THIS DEED WITNESS AS FOLLOWS:

1. In pursuance of the Contract, the Bank hereby guarantees as a direct responsibility to OWNER that the BANK is holding the amount of Rs. _____ (Rupees _____ only) at Owner's disposal and hereby promises and shall be bound to pay to OWNER, forthwith at Owner's written notice stating that the contractor has failed to fulfil its obligations under the contract for reasons for which contractor is liable and without any protest or demur and without recourse to contractor and without asking for any reasons as to whether the amount if lawfully asked for by Owner or not, the entire amount or the portion thereof as mentioned by Owner in the notice. The decision of the Owner as to whether the terms and conditions of this Performance Bank Guarantee have been observed or not shall be final and binding on the BANK in any case however the Bank's responsibility under this Performance Bank Guarantee is limited to Rs. _____ (Rupees _____ only).
2. This Performance Bank Guarantee shall be valid for an initial period of _____ months from date of this Bank Guarantee No. _____ dated _____ given by the Bank to Owner become effective. Upon issuance of completion certificate according to terms of contract on expiry of _____ months after the issuance of the above-mentioned certificate of completion certificate, the Performance Bank Guarantee shall become null and void.

3. This Performance Bank Guarantee shall be in addition to and shall not affect or be affected by any other security now or hereafter held by Owner un account of money hereby intended to secure and Owner at its discretion and without any further consent from the Bank, and without affecting its rights against the Bank, nay compound with, give time or other indulgence to or make any other arrangement with Contractor and nothing done or omitted to be done by Owner in pursuance of any authority or permission contained in this guarantee, shall effect discharge of the liability of the Bank.
4. UNLESS PREVIOUSLY CANCELLED BY THE OWNER, this Performance Bank Guarantee will remain in force initially upto _____ months from the effective date of Bank Guarantee No. _____ dated _____ given by the Bank to the Owner and subject to provisions of paragraph above will stand automatically cancelled on the expiry of the said period. Unless demand or claim under this Bank Guarantee is made on Bank in writing within three months from the date of expiry of this Bank Guarantee, all the rights of Owner against the Bank shall be forfeited and Bank shall be relieved and discharged from all the liabilities hereunder.
5. Any notice by way of request, demand or otherwise hereunder may be sent by post to the Bank addressed as aforesaid, and if sent by post, it shall be deemed to have been given at the time when it would be delivered in due course of post, and in proving such notice, when given by post, it shall be sufficient to prove that the envelope containing the notice was posted and a certificate, signed by an officer of the owners, to the effect that the envelope was so posted, shall be conclusive.
6. This guarantee will not be discharged due to the change in constitution of the Bank or the Contractor(s). Also, the guarantee will not be discharged due to change in the constitution or Management of NFL (Owner).
7. The Performance Bank Guarantee it to be returned to the Bank after its expiry in terms of Paragraph 4 above.
8. The Bank declares that it has the power to issue this guarantee and the undersigned have full power to do so. Dated ____ this __ day of _____ 2024.

1467



एन एफ एल
 नेशनल फर्टिलाइजर्स लिमिटेड
 भारत सरकार का उपक्रम)
 बठिंडा इकाई : सिबिया रोड, बठिंडा
 -151003 पंजाब
 दूरभाष : 0164 - 2270220,
 2760200
 फेक्स : 0164-2270463



NATIONAL FERTILIZERS LIMITED
 (A Govt. of India Undertaking)
 Bathinda Unit: Sibian Road,
 Bathinda - 151003 (Punjab)
 Ph.: 0164-2270220, 2760200
 Fax: 0164-2270463

Work Order Extension Letter

Ref. No.: NFB/TS/PE/Pond Ash/2024/2

Date: 06.09.2024

To
 M/s Surjan Singh & Sons,
 Civil & Road Contractor & Transporter,
 H. No.-14681, Street NO. -1,
 Guru Nanak Nagar,
 Distt.- Bathinda (Punjab)-151001

Subject: Extension of Work Order for "Lifting of additional 10000 MT of Pond Ash" on 'as is where is' basis and 'free of cost' upto 31.10.2024.

- Ref: i) Work Order No. - NFB/TS/PE/Pond Ash/2024 dated 24.05.2024
 ii) Your request vide email dated 29.08.2024.

Dear Sir,

With references to the above, we hereby extend the subject Work Order for 'Lifting of additional 10000 MT of Ash from Ash Ponds of Bathinda unit' on 'as is where is' basis and 'free of cost' for the period up to 31.10.2024 with same terms & conditions of the existing contract.

However, NFL shall have discretion to short close the contract at any time before the expiry of extended period.

You have to execute an agreement as per Clause no.-9.0 of work order.

This extension letter is being issued in duplicate, one copy of which, duly signed and stamped should be returned to us as token of acceptance.

Received
 For Surjan Singh & Sons
 Prop.

Yours faithfully,
 For National Fertilizers Limited,
 (Sandhya Batra)
 Dy. General Manager (TS)

कार्पोरेट कार्यालय - ए-11, सेक्टर 24, नोएडा - 201301, जिला गौतम बुद्ध नगर (उ.प्र.), फोन: 0120-2412294, 2412445, 3292201-08, फेक्स: 2412307
 CORPORATE OFFICE - A-11, Sector 24, Noida-201301, Distt. Gautam Budh Nagar (UP), ☎ 0120-2412294, 2412445, 3292201-08, FAX: 2412307
 रजि. कार्यालय: स्कोप कॉम्प्लेक्स, कोर-III 7, इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली -110 003, फोन: 011-24360066, 24361252, फेक्स: 24361444
 REGD. OFFICE: Scope Complex, Core- III 7, Institutional Area, Lodhi Road, New Delhi -110 003, ☎ 011-24360066, 24361252, FAX: 24361444

1468



<p>एन एफ एल नेशनल फर्टिलाइजर्स लिमिटेड (भारत सरकार का उपक्रम) बठिंडा इकाई : सिबिया रोड, बठिंडा -151003 पंजाब दूरभाष : 0164 - 2270220, 2760200 फैक्स : 0164-2270463</p>	 एन एफ एल NFL A Navratna Company	NATIONAL FERTILIZERS LIMITED (A Govt. of India Undertaking) Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab) Ph.: 0164-2270220 , 2760200 Fax: 0164-2270463
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Work Order Extension Letter

Ref. No.: NFB/TS/PE/Pond Ash/2024/3

Date: 30.10.2024

To

M/s Surjan Singh & Sons,
Civil & Road Contractor & Transporter,
H. No.-14681, Street NO. -1,
Guru Nanak Nagar,
Distt.- Bathinda (Punjab)-151001

Subject: Extension of Work Order for "Lifting of additional 160000 MT (approx.) of Pond Ash" on 'as is where is' and 'free of cost' basis upto 31.12.2024.

- Ref: i) Work Order No. - NFB/TS/PE/Pond Ash/2024 dated 24.05.2024
ii) Work Order extension letter - NFB/TS/PE/Pond Ash/2024/2 dated 06.09.2024
iii) Your request letter dated 10.10.2024 for lifting of pond ash to fill it at PB-NHAI-MB Highways project

Dear Sir,

With references to the above, we hereby extend the subject Work Order for 'Lifting of additional 160000 MT (approx.) of Ash from Ash Ponds of Bathinda unit' on 'as is where is' basis and 'free of cost' for the period up to 31.12.2024 with same terms & conditions of the existing contract.

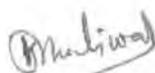
However, NFL shall have discretion to short close the contract at any time before the expiry of extended period.

You have to execute an agreement as per Clause no.-9.0 of work order.

This extension letter is being issued in duplicate, one copy of which, duly signed and stamped should be returned to us as token of acceptance.

Yours faithfully,
For National Fertilizers Limited,


(Sandhya Batra)
General Manager (TS)



कार्पोरेट कार्यालय - ए-11, सेक्टर 24, नोएडा-201301, जिला गौतम बुद्ध नगर (उ.प्र.) ☎: 0120-2412294, 2412445, 3292201-08 फैक्स: 2412397
CORPORATE OFFICE - A-11, Sector 24, Noida-201301, Distt. Gautam Buddha Nagar (UP) ☎: 0120-2412294, 2412445, 3292201-08 FAX: 2412397
रजि. कार्यालय: स्कोप कॉम्प्लेक्स, कोर-111, 7, इंस्टीट्यूशनल एरिया, व्यंघो रोड, नई दिल्ली-110003. ☎: 011-24360066, 24361252, फैक्स: 24361553
REGD. OFFICE: Scope Complex, Core-111 7, Institutional Area, Jodha Road, New Delhi-110003. ☎: 011-24360066, 24361252 FAX: 24361553



ANNEXURE-VIa

Detail of CSR Activities



CSR Activities of Bathinda Unit from 2015-16 to 2023-24

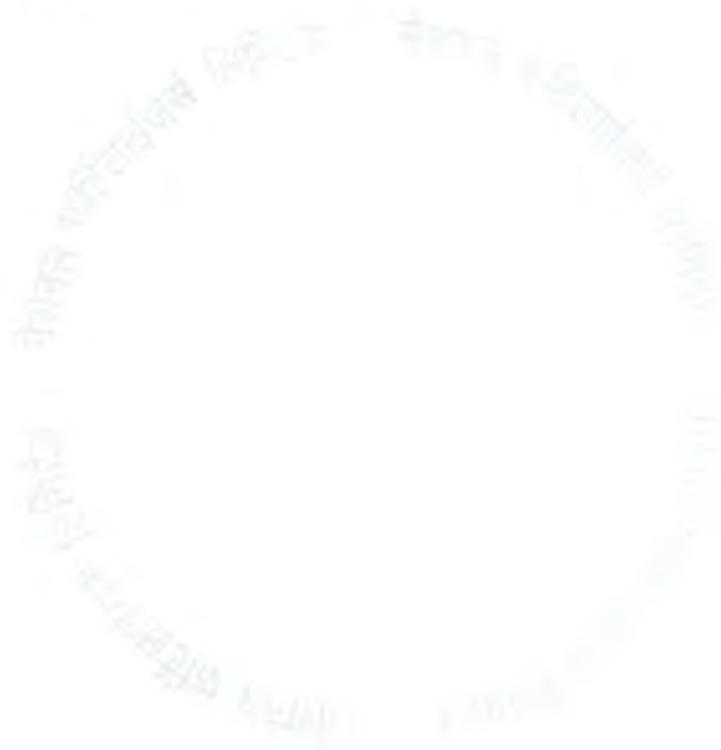
Annexure-Via

Sr. No.	Year	CSR Activities	Budget Estimates (Rs)	Actual Expenditure (Rs)
1	2015-16	Distribution of artificial limbs, aids & other devices to differently abled persons	12.50 Lacs	12.50 Lacs
2	2016-17	Installation of solar street lights in villages Sibian, Bathinda	3.30 Lacs	3.38 Lacs
3	2016-17	Employment enhancing & Vocational Training programmes in Bathinda	3.00 Lacs	1.80 Lacs
4	2016-17	Construction of Conventional Toilets in Govt. Schools of Bathinda	8.50 Lacs	5.46 Lacs
5	2016-17	Construction of 06 no. Bio Toilets in Govt. Schools of Bathinda	22.50 Lacs	23.00 Lacs
6	2017-18	Installation of Bronchoscope at Homi Bhabha Cancer Hospital Sangrur	20.50 Lacs	20.37 Lacs
7	2017-18	Refurbishing Water Works in village Sibian, Bathinda	10.00 Lacs	10.00 Lacs
8	2017-18	Installation of solar street lights in villages Manuana, Jandewala & Joganand Bathinda	18.50 Lacs	11.03 Lacs
9	2017-18	Provision of desks & benches in Govt. Schools of Bathinda	17.60 Lacs	17.60 Lacs
10	2018-19	Installation of 2 KWp Rooftop solar powerplants in Govt. Primary School in village Jandawal Bathinda	2.74 Lacs	2.69 Lacs
11	2018-19	Construction of conventional toilets in 09 no. Govt. Middle & Senior Secondary Schools of Bathinda	11.25 Lacs	11.25 Lacs
12	2018-19	Construction of conventional toilets in 06 no. Govt. Schools of Bathinda	12.00 Lacs	9.40 Lacs
13	2018-19	Provision of RO Water Coolers in 11 no. Govt. Schools of Bathinda	15.00 Lacs	8.48 Lacs
14	2019-20	Installation of 40 no. solar street lights in villages Joganand & Bokhra, Bathinda	16.85 Lacs	8.60 Lacs
15	2019-20	Provision of RO Water Coolers in 11 no. Govt. Schools of Bathinda	15.00 Lacs	10.05 Lacs
16	2019-20	Provision of desks & benches in Govt. Schools of Bathinda	2.00 Lacs	1.75 Lacs
17	2019-20	Provision of desks & benches in 06 no. Govt. Schools of Bathinda	7.61 Lacs	7.35 Lacs
18	2019-20	Provision of RO Water Coolers in 12 no. Govt. Schools of Bathinda	18.00 Lacs	8.02 Lacs
19	2022-23	Provision of RO Water Coolers in 07 no. Govt. Schools of Bathinda	4.02 Lacs	3.40 Lacs
20	2022-23	Provision of Open Air Gym Equipment at Sibian village Bathinda	13.86 Lacs	3.47 Lacs
21	2023-24	Provision of Automatic Analyzer for Tumor Markers to Advanced Cancer Institute Bathinda	35 Lacs	9.9 Lacs
22	2023-24	Provision of Apheresis Blood Cell Separator Machine to Civil Hospital Bathinda	31.5 Lacs	30.65 Lacs



ANNEXURE-VIb

Sample Photographs of CSR Activities



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नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड



1474



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Watermark text: नेशनल फर्टिलाइजर्स लिमिटेड (National Fertilizers Limited)

1476



1477

ନେଶନାଲ କର୍ଡିନାଟିଂ ଲିମିଟେଡ
 ନେଶନାଲ କର୍ଡିନାଟିଂ ଲିମିଟେଡ
 ନେଶନାଲ କର୍ଡିନାଟିଂ ଲିମିଟେଡ
 ନେଶନାଲ କର୍ଡିନାଟିଂ ଲିମିଟେଡ



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ନେଶନାଲ ଫର୍ଟିଲାଇଜର ଲିମିଟେଡ୍
 ନେଶନାଲ ଫର୍ଟିଲାଇଜର ଲିମିଟେଡ୍
 ନେଶନାଲ ଫର୍ଟିଲାଇଜର ଲିମିଟେଡ୍
 ନେଶନାଲ ଫର୍ଟିଲାଇଜର ଲିମିଟେଡ୍
 ନେଶନାଲ ଫର୍ଟିଲାଇଜର ଲିମିଟେଡ୍
 ନେଶନାଲ ଫର୍ଟିଲାଇଜର ଲିମିଟେଡ୍



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ନେଶନାଲ ଫାଟିଲାଗ୍ରାଫିକାଲ୍ ଲିମିଟେଡ୍
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 ନେଶନାଲ ଫାଟିଲାଗ୍ରାଫିକାଲ୍ ଲିମିଟେଡ୍



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नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड



1486



नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड



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नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
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 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड





1490



नेशनल फर्टिलाइजर्स लिमिटेड

नेशनल फर्टिलाइजर्स लिमिटेड

नेशनल फर्टिलाइजर्स लिमिटेड

नेशनल फर्टिलाइजर्स लिमिटेड

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नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
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 नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड





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नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड

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ନେଶନାଲ ଫାଟିଲାହର୍ଜର୍ସ ଲିମିଟେଡ୍
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 ନେଶନାଲ ଫାଟିଲାହର୍ଜର୍ସ ଲିମିଟେଡ୍
 ନେଶନାଲ ଫାଟିଲାହର୍ଜର୍ସ ଲିମିଟେଡ୍





ANNEXURE-VII

Photographs of Community Engagement

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नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड



1503





1505

नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड





1507



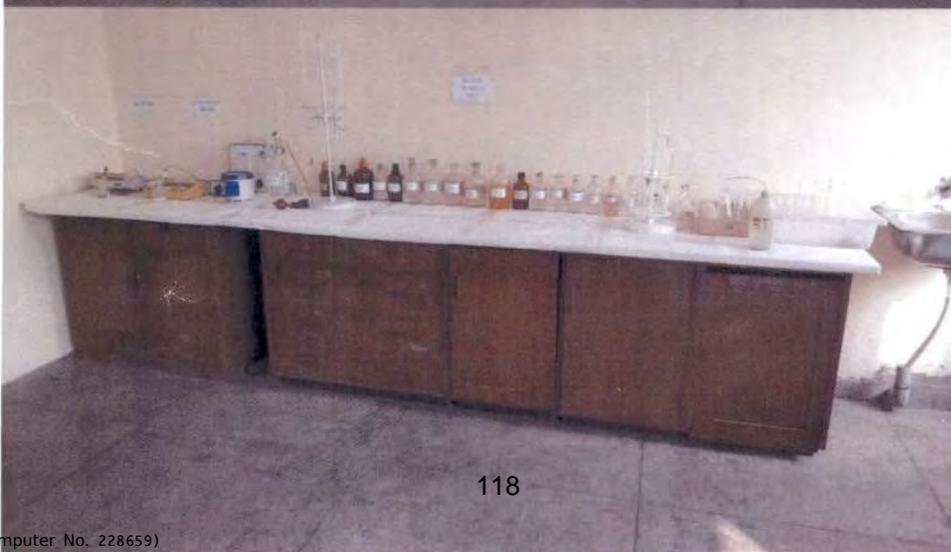
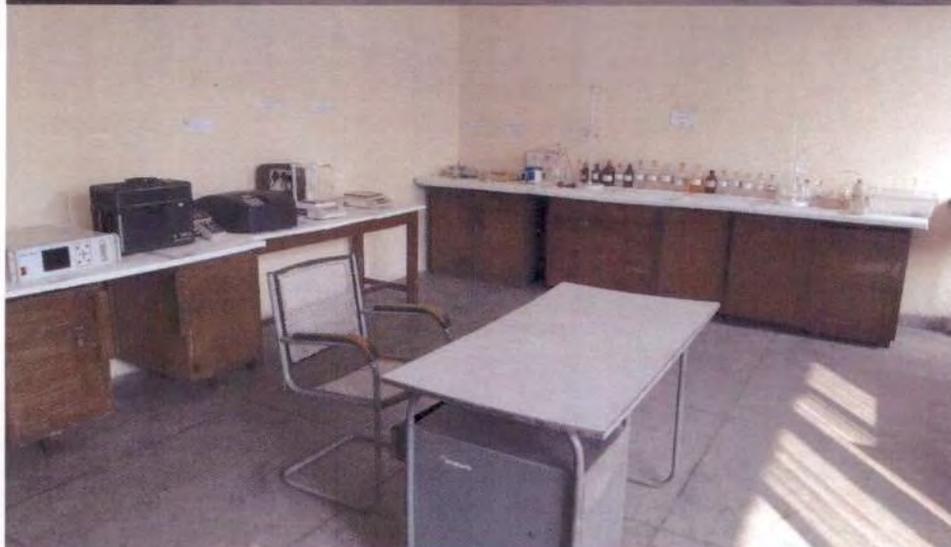
नेशनल फर्टिलाइजर्स लिमिटेड
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 नेशनल फर्टिलाइजर्स लिमिटेड



ANNEXURE-VIII

Photographs of Environment Monitoring Lab

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नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड
 नेशनल फर्टिलाइजर्स लिमिटेड नेशनल फर्टिलाइजर्स लिमिटेड





ANNEXURE-IX

Detail of Funds





1512



Cost Accounting Records (Fertilizer Industry) Rules, 2011

PROFORMA- A (3)

Statement showing cost of ETP Water

Name of the Company	National Fertilizers Limited
Name and address of the Factory or Unit	National Fertilizers Limited, Bathinda, Punjab-151003
Name of the Utility	ETP
For the Period/Year	01.04.2023 To 31.03.2024

A. Quantitative Information

S.No.	Particulars	Unit	Apr'23- Mar'24	Apr'22-Mar'23
1	Installed Capacity	M ³	2190000.000	2190000.000
2	Quantity Produced	M ³	1043203.000	1058848.000
3	Capacity Utilisation (%)	M ³	47.63%	48.35%
4	Quantity Re-circulated	M ³	-	-
5	Quantity Purchased .If any	M ³	-	-
6	Self Consumption including Losses (to be specified)	M ³	-	-
7	Net Units Available	M ³	1043203.000	1058848.000

B. Cost Information :

S.No.	Particulars	Quantity	Rate Rs. Per Unit	Amount (Rs.)	Cost per Unit (Rs.)	
					Apr'23- Mar'24	Apr'22-Mar'23
1	Raw Material					
	Indigenous					
2	Consumable Stores/Chemicals & Catalysts					
3	Utilities					
3.1	Power Purchased	432.42	8,215.34	3,552,491.94	3.41	2.25
3.2	Power-Generated	643.98	12,525.88	8,066,444.87	7.73	9.78
	Sub Total (A)			11,618,936.81	11.14	12.03
4	Direct Employees Cost					
4.1	Salary & Wages					
4.2	Staff Welfare					
5	Direct Expenses					
6	Consumable Stores and Spares			251,175.02	0.24	0.11
7	Repair & Maintenance			3,406,263.01	3.27	3.05
8	Depreciation			0.02	0.00	-
9	Lease Rent					0
10	Other Overheads			223,962.09	0.21	0.15
10.1	Insurance Exp			30,975.01	0.03	0.03
10.2	Works Overhead			140,037.97	0.13	0.09
10.3	Admn. Overhead			52,949.11	0.05	0.03
11	Sub Total (4 to 10)			3,881,400.14	3.72	3.31
	Variable Conversion Cost			11,618,936.81	11.14	12.03
	Fixed Conversion Cost			3,881,400.14	3.72	3.31
	Total (A+B)			15,500,336.96	14.86	15.33
	Less : Credit, if any					
	Total Cost			15,500,336.96	14.86	15.33

Apportionment : (cost centre-wise)		Amount (Rs.)
a) Intermediate Plant(s) Ammonia		7,641,344.28
b) End Product Plant(s) Urea		7,858,992.68
Total		15,500,336.96

For National Fertilizers Limited
(Unit -Bathinda)

For K.L. Jaishankar & Co.
Cost Accountants

(Anuj Sinha)
Chief Manager (F&A)

CMA Harkesh Tara
Membership No. 17321

Name of the Company	National Fertilizers Limited
Name and address of the Factory or Unit	National Fertilizers Limited, Bathinda, Punjab-151003
Name of the Utility	ETP
For the Period/Year	01.04.2022 to 31.03.2023



A. Quantitative Information

S.No.	Particulars	Unit	Apr'22-Mar'23	Apr'21-Mar'22
1	Installed Capacity	M ³	2190000.000	2190000.000
2	Quantity Produced	M ³	1058848.000	1067959.000
3	Capacity Utilisation (%)	M ³	48.35%	48.77%
4	Quantity Re-circulated	M ³	-	-
5	Quantity Purchased, if any	M ³	-	-
6	Self Consumption including Losses (to be specified)	M ³	-	-
7	Net Units Available	M ³	1058848.000	1067959.000

B. Cost Information :

S.No.	Particulars	Quantity	Rate Rs. Per Unit	Amount (Rs.)	Cost per Unit (Rs.)	
					Apr'22-Mar'23	Apr'21-Mar'22
1	Raw Material					
	Indigenous					
2	Consumable Stores/Chemicals & Catalysts					
3	Utilities					
3.1	Power Purchased	319.07	7,470.26	2,383,506.82	2.25	5.45
3.2	Power-Generated	730.36	14,174.94	10,352,835.71	9.78	12.76
	Sub Total (A)			12,736,342.53	12.03	18.22
4	Direct Employees Cost					
4.1	Salary & Wages					
4.2	Staff Welfare					
5	Direct Expenses					
6	Consumable Stores and Spares			113,715.32	0.11	0.10
7	Repair & Maintenance			3,225,460.12	3.05	6.53
8	Depreciation					
9	Lease Rent					
10	Other Overheads			160,556.42	0.15	0.66
10.1	Insurance Exp			33,163.36	0.03	0.30
10.2	Works Overhead			96,308.40	0.09	0.26
10.3	Admin. Overhead			31,084.66	0.03	0.10
	Sub Total (4 to 10)			3,499,731.86	3.31	7.30
	Variable Conversion Cost			12,736,342.53	12.03	18.22
	Fixed Conversion Cost			3,499,731.86	3.31	7.30
	Total (A+B)			16,236,074.40	15.33	25.52
	Less : Credit, if any					
	Total Cost			16,236,074.40	15.33	25.52

Apportionment : (cost centre-wise)	Amount (Rs.)
a) Intermediate Plant(s) Ammonia	6,817,158.30
b) End Product Plant(s) Urea	9,418,916.09
Total	16,236,074.40

For National Fertilizers Limited
(Unit - Bathinda)

For R. K. Patel & Co.
Cost Accountants

(Anuj Kumar Sinha)
Chief Manager (F&A)

CMA Rajubhai Kantilal Patel
Membership No. 14115

1514



F. No. IA-L-11011/61/2024-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

By Speed Post

Indira Paryavaran Bhavan
 Jor Bagh Road
 New Delhi-110 003
 Email: pankaj.verma@nic.in

Dated: 20th February, 2025

To,

The Deputy Director General of Forests (C),
 Ministry of Environment, Forest and Climate Change,
 Integrated Regional Office, Bays No. 24-25,
 Sector-31A, Dakshin Marg,
 Chandigarh-160030

Sub: Non-Compliances observed w.r.t project "Changeover of feedstock from Fuel Oil/LSHS to R-LNG for existing Ammonia plant at NFL, Panipat, Haryana, NFL Punjab and NFL Nangal units by M/s National Fertilizers Ltd."- reg.

- Ref:**
- i. Ministry's EC letter No. J-11011/1065/2007-IAII dated 27.02.2008.
 - ii. Ministry's EC Letter no. IA-J-11011/1066/2007-IA(II) dated 28.02.2008
 - iii. Ministry's EC Letter no. IA-J-11011/1064/2007-IA(II) dated 27.02.2008
 - iv. Monitoring report submitted by RO, Chandigarh vide letter 1-27/2024/Misc./ENV/eFile dated 25.11.2024.
 - v. Letter seeking Action Taken Report dated 12.12.2024 to NFL Bhatinda, NFL Nangal and NFL Panipat.
 - vi. ATR submitted by PP vide letters dated 09.01.2025.

Sir,

The matter herein pertains to the OA no. 620 of 2022 titled 'Kaushal Kishore Vishwakumar vs State of Punjab & Ors.' Pending before the Hon'ble NGT (PB), New Delhi regarding violations of environmental norms by M/s National Fertilizers Ltd. in handling and disposal of carbon and hazardous waste.

2. With respect to non-compliance observed by the Regional Office (RO), Chandigarh in the inspection report dated **25.11.2024**, Action Taken Report has been received from the PP, M/s National Fertilisers Ltd dated **09.01.2025 (Copy enclosed)**

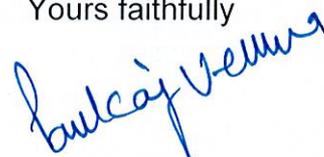
1515

3. It is requested to kindly verify the facts of the response submitted by the PP and provide the comments at the earliest.

This issues with the approval of the Competent Authority.

Encl: As above

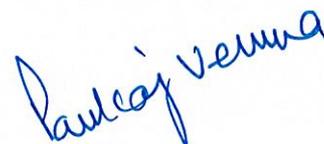
Yours faithfully



(Pankaj Verma)
Scientist 'F'

Copy to:

1. M/s National Fertilisers Ltd., NFL, Bhatinda-151003, Punjab
2. M/s National Fertilisers Ltd., Nangal Unit, Naya Nangal, Punjab-140126
3. M/s National Fertilisers Ltd., NFL, Panipat-132106, Haryana
4. The Member Secretary, Ind-2, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Lodhi Road, New Delhi-110003.
5. HSM Division, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003.



(Pankaj Verma)
Scientist 'F'

Decision of Ministry of Environment, Forest and Climate Change with respect to discussion on issues pertaining to clarifications sought on Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, as approved by the Competent Authority on the basis of recommendation of the 70th Meeting of the Technical Review Committee (TRC) held on 17th November, 2021

Agenda 1: Clarification with respect to Hazardous and other Wastes (Management & Trans-boundary Movement) Rules, 2016 (HoWM Rules, 2016)

Agenda 1.1: Representation from Material Recycling Association of India (MRAI)

MRAI has raised following issues related to import of Lead Scrap

- (i) **Permission for import of Lead Scrap to be granted on IEC basis (Import-Export Code basis)**

MRAI has stated that many industry members have multiple manufacturing units at different locations across the country. Their export/sales commitments are also entity based and not location based. Whilst MoEF&CC grants import permission of raw material on location/plant basis and these permissions are not inter-changeable. Hence, they have requested to make the permissions inter-changeable within an IEC code/same entity.

Recommendation: The committee deliberated upon the issue and heard the views of MRAI representative. After detailed deliberation on the issue the committee recommended that the representation may be sent to CPCB for their views/comments w.r.t. compliance of consent under the Air and Water Act and authorization under HoWM Rules, 2016 by SPCB.

- (ii) **To allow import of additional quantities of Lead Scrap against Export Volumes without affecting existing policy of total production quantities.**

MRAI has stated that MoEF&CC in 107th meeting of EC proposed to give weightage of 80% to exports but same time the total production weightage is reduced. Hence, they have requested to either allow 100% weightage for export volume in the policy suggested by Expert Working Group (EWG) or total recommended quantity for import as sum of 40% production and 80% of export volumes with recovery factors as applicable.

Recommendation: The committee deliberated the issue and heard the views of MRAI representative. The committee then recommended that for lead waste import equivalent to 100% in place of 80% of the export quantity with recovery factor, which was decided in the 107th meeting of EC, may be taken for calculating the quantity. However, the total quantity will be sum of the quantity calculated for export and 40% of domestic sale. The Committee also discussed the issue of release of lead into the environment during processing of lead waste by exporting units where import of lead waste is permitted by the Ministry, in order to assess the need to restrict import of lead waste from environmental consideration. For this purpose, the Committee recommended conducting a study in a few such units through CPCB.

- (iii) **Change in document format of permission for import of Lead Scrap**

MRAI has stated that the import permission is a public document and is shared with various Government departments as well as on Ministry's website. The industry feels that there are lot of private information mentioned in the permission letter which are to be kept confidential from the intra members of industry. Hence, they have requested to issue the permission letters in the old format only.

Recommendation: The committee deliberated upon the issue and heard the views of MRAI representative. After detailed deliberation on the issue the committee recommended that as requested by the representative of MRAI details of product wise breakup and employee may not be mentioned in the permission letter being issued.

Agenda 1.2 Incorrect Classification of Cosmetic Products under category 28.4 & 28.5 of Schedule I of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 - representation from M/s Procter & Gamble Home Products Private Limited (P&G), Baddi, Solan, HP.

M/s P&G has stated that they manufacture cosmetic products and detergents at Baddi plant and if any products are found to contain packaging defects or grammage issues ("End of Line Rejects" or "EOL Rejects"), such secondary cosmetics products are segregated separately and are not sold to end consumers.

In March, 2018, the applicant received a notice from HPSPCB stating that EOL rejects falls under Hazardous Waste Category. Also, the CPCB vide its letter dated 10th October, 2019 had clarified that these off specification & date expired products generated from production/formulation of drugs/pharmaceutical and health care product respectively comes under Schedule I of HW Rules, 2016.

However, the applicant again approached CPCB vide its letter dated 23rd September, 2020 claiming incorrect Classification of Cosmetic Products under category 28.4 & 28.5 of Schedule I of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016. Then the CPCB vide its letter dated 12th October, 2020 informed applicant to approach TRC constituted by MoEF&CC for identification of off specification & date expired products as non-hazardous.

Accordingly, the applicant has now requested the Ministry to consider these EOL rejects as non-hazardous.

Recommendation: As no representative of the company joined the meeting, the committee therefore deferred the case for next meeting for better understanding of the case.

Agenda 1.3 Clarification on import of SBR GRANULES 1-4mm and SBR GRANULES 0.8-2.5mm

Import cell, Directorate General of Foreign Trade, Department of Commerce, Ministry of Commerce & Industry has forwarded an application received from M/s JL Global Ventures, Gurgaon requesting for import license for import of 700 Tons of SBR GRANULES 1-4mm and SBR GRANULES 0.8-2.5 mm and requested for provide comments/NOC.

M/s JL Global Ventures, Gurgaon has also informed that these material will be imported as a finished goods and there will no further reworking on the product (except repacking). These SBR granules will be issued to infill in the artificial turfs in the soccer/football ground.

Recommendation: The committee noted that the SBR Granules of size 0.8-4 mm are product and does not require permission from this ministry.

Agenda 1.4 Clarification on import of Wheel Chairs, Pediatric Wheel Chairs for invalid, Walkers, Canes, Pair of crutches (old and used)

Import cell, Directorate General of Foreign Trade, Department of Commerce, Ministry of Commerce & Industry has forwarded an application received from M/s. Emmanuel Hospital Association, New Delhi for import of 315 nos. of Wheel Chairs, Pediatric Wheel Chairs for invalid, Walkers, Canes, Pair of crutches (old and used) and requested for provide comments/NOC.

M/s Emmanuel Hospital Association, New Delhi has also informed that these goods do not have any electrical or electronic assemblies. There are no hazardous substances in any of the goods/equipment. Also, they have informed that there is no any Basel No. available as per the HW Rules, 2016.

Recommendation: The representative of the company informed that these goods do not have any electrical or motorized components. The committee therefore recommended that these goods does not fall under HW Rules, 2016 and does not require permission from this ministry.

Agenda 1.5 Clarification sought with respect to Carbon Slurry lying in the Ponds is a by-product and not a waste - Representation from M/s National Fertilizers Limited

M/s National Fertilizers Limited, a Public Sector Undertaking under Ministry of Chemicals & Fertilizers is engaged in production and marketing of Urea and other chemicals from its plants located at Nangal, Bathinda (Punjab) and Panipat (Haryana). Both these units were using Fuel Oil (FO), Low Sulphur Heavy Stock (LSHS) as feed stock in the ammonia plant.

During the course of use of FO/LSHS as feedstock, Carbon Slurry is generated during the process of partial oxidation. About 80% of the generated carbon was re-cycled back to the process in the form of carbon oil while the balance quantity was sent as Carbon Slurry to Carbon Slurry pond. This Carbon Slurry is a by-product and was stored in lined ponds within the factory limit. Further, Carbon Slurry was earlier sold as Industrial Product. As on date the old stocks of Carbon Slurry are still lying in ponds at Nangal, Bathinda and Panipat plants. It is further informed that there is no generation of Carbon Slurry from Nangal, Bathinda and Panipat plants currently as the Company has started using clean feed (NG).

Ministry has been requested for not considering the Carbon Slurry (Carbonaceous material) lying at NFL as hazardous waste and accordingly NFL may be allowed to dispose-off the same without considering the same in Hazardous waste as a onetime relaxation.

The matter was discussed in 65th and 66th Meeting of TRC held on 10th July, 2018 & 23rd July, 2018 and the recommendation of the committee is as follows:

“During presentation the representative of NFL stated that carbon slurry has been generated in the production of ammonia when the feedstock was fuel oil or LSHS. The carbon slurry was then discharged into the pond containing ash from the coal fired boiler. Their submission that it should be considered as by-product is not sustainable since no by-product can be mixed with a known waste. So far, as its hazardous nature is concerned they have submitted an analysis with respect to heavy metals for which certain values appear to be higher than the limits in Schedule II of HW Rules, 2016. The limits in SCH II with respect to heavy metals are based on TCLP test. From the analysis it is not clear how the analysis has been done. Moreover, it is not clear whether the sample taken for analysis is a representative sample. Further, it could not be explained as to how this material would be utilized or disposed of if taken out of the hazardous category. The Committee suggested the following:

- i. Take representative samples and get it analyzed for its hazardous nature as per Schedule II of the HW Rules, 2016.**
- ii. They should come out with a proposal for its utilization or disposal in an environmentally sound manner.**
- iii. They should submit quantities of the total material lying in the three ponds of the respective plants.”**

Now, M/s Shubham Sales Co., which has been allotted the Carbon Slurry lying at Bathinda and Panipat by Auction, has submitted the analysis report and other documents and requested to consider this waste as by-product and non-hazardous.

Recommendation: During the meeting the representative of CPCB informed that as per the analysis carried out by the CPCB, the Carbon Slurry lying at NFL Bathinda and Panipat are hazardous in nature. The committee therefore recommended that applicant may approach to CPCB for utilization of Hazardous waste under Rule 9 of HoWM Rules, 2016.

Agenda 1.6 To consider steamed out Spent Clay in Petrochemicals as non-hazardous-Representation from M/s ONGC Mangalore Petrochemicals Ltd. (OMPL), MSEZ, Permude, Mangaluru

M/s ONGC Mangalore Petrochemicals Ltd. (OMPL), MSEZ, Permude, Mangaluru has requested to consider Spent Clay steamed out in petrochemical process as non-hazardous. They have stated that spent clay generated from Petroleum refining process is categorized as Hazardous waste at Sl. No. 4, Schedule-I of HW Rules, 2016. However, OMPL is a Petrochemical complex producing Paraxylene as the main product, for the Petrochemical process and Spent clay generated from Petrochemical process is not listed as Hazardous Waste.

In order to ascertain the hazardous nature of spent clay generated from petrochemical process, OMPL has carried out analysis of their spent clay from NABL approved laboratory for the parameters listed in Class A & B of Schedule II of HW Rules, 2016. In addition, OMPL has carried out lab scale tests for usage of spent clay in making of tiles, inter locks and bricks etc.

On the basis of analysis report, OMPL has requested to consider 'Spent Clay' generated at OMPL as non-hazardous to utilize as a substitute for Natural resources in the manufacturing of Building material such as tiles, bricks and inter locks.

The matter was discussed in 69th Meeting of TRC held on 19th February, 2020 and the recommendation of the committee is as follows:

“The committee noted that Spent Clay is generated in the OMPL complex and as per schedule I Spent Clay is not listed as a Hazardous waste. The applicant has also provided analysis for the waste for parameters in schedule II by two NABL laboratory and claim that all hazardous constituents are within the limits given in the schedule II. However, one of the labs has given the parameters in terms of mg/kg whereas as per the schedule II the values have to be reported in mg/litre. The other lab has given the values in mg/litre but the test method is given as something of their own and not the method prescribed in the HW Rules, 2016. The committee therefore recommends in first instance that requisite number of samples may be drawn by CPCB and analyzed for parameters given in schedule II. On receipt of the result of analysis by CPCB, the matter will be reconsidered.”

Now, OMPL vide email informed that the CPCB has visited the plant and collected the sample as recommended by TRC and requested to consider 'Spent Clay' generated at OMPL as non-hazardous to utilize as a substitute for Natural resources in the manufacturing of Building material such as tiles, bricks and inter locks.

Recommendation: The representative of the CPCB informed that they have done the analysis of the Spent clay and found that it is hazardous in nature. The committee therefore recommended that applicant may approach to CPCB for utilization of Hazardous waste under Rule 9 of HoWM Rules, 2016.

1521
F. No.21-39/2018 -HSM
Government of India
Ministry of Environment, Forest and Climate Change
HSM Division

1st Floor, Jal Block
Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi – 110 003

Date: 11th January, 2022

Subject: Clarification sought with respect to Carbon lying in the Carbon Ponds is a by-product and not a waste - Representation from M/s National Fertilisers Limited – reg.

This pertains to your communication with regard to Carbon lying in the Carbon Ponds is a by-product and not a waste.

2. The Technical Review Committee (TRC) had a deliberation on the matter in its 65th meeting held on 10th July, 2018, 66th meeting held on 23rd July, 2018 and 70th meeting held on 17th November, 2021. During the 70th meeting held on 17th November, 2021, the representative of CPCB informed that as per the analysis carried out by the CPCB, the Carbon Slurry lying at NFL Bathinda and Panipat are hazardous in nature. The committee agreed to the findings of the CPCB and decided that the material in question is hazardous in nature. It is further recommended that applicant may approach to CPCB for utilization of Hazardous waste under Rule 9 of Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules, 2016.

3. The matter has been examined in the Ministry and the recommendations of the Committee are agreed to.

4. This issues with the approval of the Competent Authority.



(Ved Prakash Mishra)
Director

To:

1. The Chief General Manager (Technical), National Fertilisers Limited, A-11, Sector 24, Noida 201301 District Gautam Buddh Nagar (U.P.).
2. M/s Shubham Sales Co., 3038, Guru Kasi Marg, Bathinda, Punjab.

Copy to,

The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi -110 032.



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-13032024-252946
CG-DL-E-13032024-252946

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 165]

नई दिल्ली, मंगलवार, मार्च 12, 2024/फाल्गुन 22, 1945

No. 165]

NEW DELHI, TUESDAY, MARCH 12, 2024/PHALGUNA 22, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 12 मार्च, 2024

सा.का.नि. 177(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, परिसंकटमय और अन्य अपशिष्ट (प्रबंध और सीमापार संचलन) नियम, 2016 में और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम परिसंकटमय और अन्य अपशिष्ट (प्रबंध और सीमापार संचलन) संशोधन नियम, 2024 है।

(2) ये नियम पैरा 6 और पैरा 7, जो 01 अप्रैल, 2024 को प्रवृत्त होंगे, के सिवाय, राजपत्र में उनके प्रकाशन की तारीख से प्रवृत्त होंगे।

2. परिसंकटमय और अन्य अपशिष्ट (प्रबंध और सीमापार संचलन) नियम, 2016 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है), में नियम 3 में, खंड 22 के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् :-

“22क. “निक्षेपण केंद्र” से घरेलू परिसंकटमय अपशिष्ट के संग्रहण के लिए ‘ठोस अपशिष्ट प्रबंधन नियम, 2016’ में विनिर्दिष्ट निक्षेपण केंद्र अभिप्रेत है।”;

3. उक्त नियमों के नियम 6 में, उपनियम (1क) के पश्चात् निम्नलिखित उपनियम अंतःस्थापित किया जाएगा, अर्थात् :-

“(1ख) निक्षेपण केंद्रों को संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति से प्राधिकार प्राप्त करना होगा।

(1ग) निक्षेपण केन्द्रों को घरेलू परिसंकटमय अपशिष्ट को निपटान सुविधा के वास्तविक प्रयोक्ता या प्रचालक को देना होगा और इससे संबंधित अभिलेख प्ररूप 3 में रखना होगा तथा प्ररूप 4 में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति को वार्षिक विवरणी फाईल करनी होगी।

4. उक्त नियमों के नियम 8 में, उपनियम (1) के परंतुक में, खंड (i) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात् :-

"(i) छोटे सृजनकर्ता (पांच से दस टन प्रतिवर्ष के बीच) उनकी वार्षिक क्षमता के एक सौ अस्सी दिन तक और छोटे सृजनकर्ता (पांच टन प्रतिवर्ष से कम) उनकी वार्षिक क्षमता के तीन सौ पैंसठ दिन तक";

5. उक्त नियमों के नियम 12 के, उपनियम (6ख) के स्थान पर, निम्नलिखित उपनियम रखा जाएगा, अर्थात् :-

"(6ख) 'पश्च-औद्योगिक या पूर्व-उपभोक्ता पॉलीएथलीन अपशिष्ट' का आयात कुल वार्षिक व्यापारावर्त के न्यूनतम पैंतीस प्रतिशत के निर्यात की अपेक्षा के साथ अनुज्ञेय होगा।";

6. उक्त नियमों के नियम 29 में, उपनियम (6) के पश्चात् निम्नलिखित उपनियम अन्तःस्थापित किए जाएंगे, अर्थात् :-

"(7) उपपैरा (6) के अधीन स्थापित मंच का प्रचालन और विनियमन केन्द्रीय प्रदूषण नियंत्रण बोर्ड की सिफ़ारिशों पर केंद्रीय सरकार द्वारा बनाए गए मार्गदर्शक सिद्धांतों के अनुसार किया जाएगा।

(8) केन्द्रीय प्रदूषण नियंत्रण बोर्ड विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों के विनिमय के लिए उच्चतम और न्यूनतम मूल्यों को नियत करेगा जो कि नियम 39 के अधीन विस्तारित उत्पादक उत्तरदायित्व के न पूरा किए जाने की स्थिति में पर्यावरणीय प्रतिकर का क्रमशः शत प्रतिशत और तीस प्रतिशत के बराबर होगा।

(9) पोर्टल के माध्यम से रजिस्ट्रीकृत निकायों के बीच विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों की विनिमय दर उपनियम (8) में निर्दिष्ट उच्चतम और न्यूनतम मूल्य के बीच होगी।"

7. उक्त नियमों के नियम 30 में, उपनियम (4) के पश्चात् निम्नलिखित उपनियम अन्तःस्थापित किए जाएंगे, अर्थात् :-

"(5) विवरणी को भरने की समय-सीमा में छूट- केंद्रीय सरकार का यदि यह समाधान हो जाता है कि ऐसा करना लोकहित में या इन नियमों के प्रभावी कार्यान्वयन के लिए आवश्यक है तो वह आदेश द्वारा किसी भी समयावधि में जिसके भीतर किसी उत्पादक, संग्रह अभिकर्ता, पुनःचक्रण और प्रयुक्त तेल आयातक को इन नियमों के अधीन विवरणी या रिपोर्ट भरी जानी होती है, में अगली अवधि तक जो कि नौ मास से अधिक नहीं होगी, छूट दे सकती है।"

8. उक्त नियमों की अनुसूची III में, भाग ख में, मद संख्यांक ख 3 के अधीन, बेसल सं. 3011 के सामने प्रविष्टि 'पॉलीएथलीन टेरेफ्थलेट' के पश्चात् निम्नलिखित प्रविष्टि अन्तःस्थापित की जाएगी, अर्थात् :-

- पॉलिसिलोक्सेन-केवल पश्च औद्योगिक या पूर्व उपभोक्ता

9. उक्त नियमों की अनुसूची VI में, मद संख्यांक ख 3 के अधीन, स्तंभ (2) में बेसल सं. 3011 के सामने 'पॉलिसिलोक्सेन' शब्द का लोप किया जाएगा;

10. उक्त नियमों की अनुसूची IX में,

(i) पैरा 6 के उपपैरा (5) के पश्चात् निम्नलिखित उपपैरा अन्तःस्थापित किए जाएंगे, अर्थात् :-

"(6) केंद्रीय सरकार आदेश द्वारा केंद्रीय सरकार के अनुमोदन से केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा जारी किए गए मार्गदर्शक सिद्धांतों के अनुसार विस्तारित उत्पादक उत्तरदायित्व प्रमाण-पत्रों के विनिमय या अंतरण के लिए एक या एक से अधिक मंच स्थापित कर सकेगी।

(7) उपपैरा (6) के अधीन स्थापित मंच का प्रचालन और विनियमन केन्द्रीय प्रदूषण नियंत्रण बोर्ड की सिफ़ारिशों पर केंद्रीय सरकार द्वारा बनाए गए मार्गदर्शक के अनुसार किया जाएगा।

(8) केन्द्रीय प्रदूषण नियंत्रण बोर्ड विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों के विनिमय के लिए उच्चतम और न्यूनतम मूल्यों को नियत करेगा जो कि इस अनुसूची के पैरा 10 के अधीन विस्तारित उत्पादक उत्तरदायित्व के न पूरा किए जाने की स्थिति में पर्यावरणीय प्रतिकर का क्रमशः शत प्रतिशत और तीस प्रतिशत के बराबर होगा।

(9) पोर्टल के माध्यम से रजिस्ट्रीकृत निकायों के बीच विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों की विनिमय दर उपपैरा (8) में निर्दिष्ट उच्चतम और न्यूनतम मूल्य के बीच होगी।"

(ii) पैरा 8 और उनसे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

“8.(क) रिट्रेडर के उत्तरदायित्व – (1) सभी रिट्रेडर उनके द्वारा रिट्रेड किए गए टायरों की मात्रा, उत्पन्न रिट्रेडिंग प्रमाण-पत्र और ऐसी अन्य सुसंगत सूचनाएं मासिक आधार पर पोर्टल पर प्रस्तुत करेगा।

(2) सभी रिट्रेडर विनिर्दिष्ट प्ररूप में वार्षिक और तिमाही विवरणियां संबंधित तिमाही की समाप्ति के पश्चात् उत्तरवर्ती मास के अंत तक या इससे पहले पोर्टल पर फाईल करेगा।”

(iii) पैरा 9 के उपपैरा (5) के पश्चात् निम्नलिखित उपपैरा अंतःस्थापित किया जाएगा, अर्थात् :-

“(6) विवरणी को भरने की समय-सीमा में छूट- केंद्रीय सरकार का यदि यह समाधान हो जाता है कि ऐसा करना लोकहित में या इन नियमों के प्रभावी कार्यान्वयन के लिए आवश्यक है तो वह आदेश द्वारा किसी भी समयावधि में जिसके भीतर किसी उत्पादक, संग्रह अभिकर्ता, पुनःचक्रण और प्रयुक्त तेल आयातक को इन नियमों के अधीन विवरणी या रिपोर्ट भरी जानी होती है, में अगली अवधि तक जो कि नौ मास से अधिक नहीं होगी, छूट दे सकती है।”

11. उक्त नियमों के प्ररूप (2) में, शीर्षक 'क के अधीन प्राधिकार की सामान्य शर्तें' में खंड 14 के पश्चात् निम्नलिखित खंड अन्तःस्थापित किया जाएगा, अर्थात्:-

“15.(i) अप्रत्याशित परिस्थितियों जैसे अग्नि, प्राकृतिक आपदा, रसायनिक रिसाव आदि के कारण कभी-कभी सृजित होने वाले परिसंकटमय अपशिष्टों को इसके अधिभोगी के द्वारा इन नियमों के प्रयोजन के लिए निपटान सुविधा के प्रचालक के या वास्तविक प्रयोक्ता के पास भेज दिया जाएगा।

(ii) परिसंकटमय अपशिष्ट जो प्राधिकृत परिसरों में स्वीकृत विनिर्माण प्रक्रिया के दौरान नियमित रूप से सृजित होता है किसी ऐसे अपशिष्ट की पहचान होने से एक मास के भीतर प्राधिकार में सम्मिलित किया जाएगा :

परंतु यह दशा में लागू नहीं होगा जब उत्पादन स्वीकृत क्षमता से ज़्यादा किया गया हो।”

[फा. सं. 23/151/2022-एचएसएम]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में संख्यांक सा.का.नि. 395(अ) तारीख 04 अप्रैल, 2016 द्वारा प्रकाशित किए गए थे और संख्यांक सा.का.नि. 677(अ) तारीख 18 सितम्बर, 2023 द्वारा अंतिम बार संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th March, 2024

G.S.R. 177(E).—In exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, namely: -

1. (1) These rules may be called Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette except para 6 and para 7 of these rules, which shall come into force from the 1st Day of April, 2024.

2. In the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as the said rules), in rule 3, after clause 22, the following clause shall be inserted, namely:-

“22A. “deposition centers” means the deposition centre specified in the Solid Waste Management Rules, 2016 for collection of domestic hazardous wastes.”;

3. In rule 6 of the said rules, after sub-rule (1A), the following sub-rule shall be inserted, namely:-

“(1B) The deposition centers shall obtain authorization from the State Pollution Control Board or the Pollution Control Committee concerned.

(1C) The deposition centers shall provide the domestic hazardous waste to the actual user or operator of the disposal facility and maintain records of the same in Form 3 and shall file annual return in Form 4 to the State Pollution Control Board or the Pollution Control Committee concerned.

4. In rule 8 of the said rules, in sub-rule (1) in the proviso, for clause (i), the following clause shall be substituted, namely:-

“(i) small generators (between five to ten tonnes per annum) up to one hundred and eighty days of their annual capacity and small generators (less than five tons per annum) up to three hundred and sixty five days of their annual capacity”;

5. In rule 12 of the said rules, in sub-rule (6B), the following sub-rule shall be substituted, namely:-

“(6B) The import of post-industrial or pre-consumer polyethylene wastes shall be permitted with a requirement to export at least thirty five percent of the total annual turnover”;

6. In rule 29 of the said rules, after sub-rule (6), the following sub-rules shall be inserted, namely: -

“(7) The operation of the platform established under sub-paragraphs (6) shall be operated and regulated in accordance with the guidelines made by the Central Government on the recommendation of the Central Pollution Control Board.

(8) The Central Pollution Control Board shall fix the highest and lowest price for exchange of extended producer responsibility certificates which shall be equal to hundred per cent and thirty per cent, respectively of the environmental compensation for non-fulfilment of extended producer responsibility under rule 39.

(9) The exchange price of extended producer responsibility certificates between registered entities through the portal shall be between the highest and lowest prices referred to in sub-rule (8).”.

7. In rule 30 of the said rules, after sub-rule (4), the following sub-rule shall be inserted, namely: -

“(5) **Relaxation of timelines for filing of returns.** – The Central Government may, if it is satisfied that it is necessary so to do in the public interest or for effective implementation of these rules, by order, relax any period within which any return or report is to be filed under these rules by a producer, collection agents, recycler and used oil importer thereof, for a further period not exceeding nine months.”

8. In Schedule III to the said rules, in Part B, under item number B3, against Basel No. 3011, after the entry Polyethylene terephthalate the following entry shall be inserted, namely:-

- Polysiloxanes - only post-industrial or pre-consumer

9. In Schedule VI to the said rules, under item number B3, against Basel No. 3011 in column (2) the word Polysiloxanes shall be omitted;

10. In Schedule IX to the said rules,

(i) after sub-paragraph (5) of paragraph 6, the following sub-paragraphs shall be inserted, namely: -

“(6) The Central Government may by, order establish one or more platform for exchange or transfer of extended producer responsibility certificates in accordance with the guidelines issued by the Central Pollution Control Board with the approval of the Central Government.

(7) The operation of the platform established under sub-paragraphs (6) shall be operated and regulated in accordance with guidelines made by the Central Government on the recommendation of the Central Pollution Control Board.

(8) The Central Pollution Control Board shall fix the highest and lowest price for exchange of extended producer responsibility certificates which shall be equal to hundred per cent and thirty per cent, respectively of the environmental compensation for non-fulfilment of extended producer responsibility obligation under paragraph 10 of this Schedule.

(9) The exchange price of extended producer responsibility certificate between registered entities through the portal shall be between the highest and lowest prices referred to in sub-paragraph (8).”.

(ii) after paragraph 8 and entries relating thereto, the following paragraph shall be inserted, namely: -

“8. (A) **Responsibilities of the retreader.** - (1) All the retreader shall submit on monthly basis the information regarding quantity of waste tyres re-treaded, retreading certificate generated therefore and such other relevant information on the portal.

(2) All the retreader shall file annual and quarterly returns in the Form as specified on the portal on or before the end of the month succeeding the quarter to which the return relates.”

(iii) after sub-paragraph (5) of paragraph 9, the following sub-paragraphs shall be inserted, namely: -

“(6) **Relaxation of timelines for filing of returns.** – The Central Government may, if it is satisfied that it is necessary so to do in the public interest or for effective implementation of these rules, by order, relax any period within which any return or report is to be filed under these rules by a producer, recycler and retreader thereof, for a further period not exceeding nine months.”

11. In Form 2 to the said rules, under heading A. General conditions of Authorisation, after clause 14, the following clause shall be inserted, namely:-

“15.(i) Any hazardous waste generated sporadically due to unforeseen conditions such as fire, natural calamity, chemical spill, etc, the occupier shall send such waste to the operator of disposal facility or actual user for the purpose of these rules.

(ii) The hazardous waste which is routinely generated in the consented manufacturing process in the authorised premises shall be included in the authorisation within one month from identification of any such waste:

Provided that it shall not apply in the case when production is beyond the consented capacity.”

[F. No. 23/151/2022-HSM]

NARESH PAL GANGWAR, Addl. Secy.

Note. - The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 395(E), dated the 4th April, 2016 and last amended *vide* number G.S.R. 677(E) dated the 18th September, 2023.